IN THE NATIONAL GREEN TRIBUNAL, NEW DELHI

IN

E.A. No. 32/2024

IN

O.A. No. 10/2014

IN THE MATTER OF:

Pavit Singh ...Applicant

Vs.

The State of NCT of Delhi & Ors. ...Respondent

REPLY ON BEHALF OF RESPONDENT NO. 1 AND RESPONDENT NO. 2, IN COMPLIANCE OF THE ORDER DATED 24.09.2024 OF THE HON'BLE TRIBUNAL

MOST RESPECTFULLY SHOWETH:

I, Ankit Kumar, S/o Sh. Anil Kumar, aged about 38 years, currently posted as Deputy Conservator of Forests (Protection and Monitoring), Department of Forests and Wildlife, Government of NCT of Delhi, do hereby solemnly affirm and declare as under:

1. That I am well conversant with facts of the present case and as such am duly authorized and competent to affirm the present Reply in my official capacity.
2. That the present reply is being filed in compliance of the order of the Hon'ble Court dated 24.09.2024 vide which the following directions were given:

"4. Issue notice to the respondents for filing

their response/reply by way of affidavit at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal. Applicant is directed to serve the other respondents and file the affidavit of service at least one week before the next hearing date."

3. It is submitted that vide notification no. F. 10(42)-I/ PA/ DCF/93/2012-17(1) dated 24.05.1994, an area of 7,777 ha., was notified as **Ridge Reserve Forest** under Section 4 of the Indian Forest Act, 1927. The copy of the notification dated 24.05.1994 is annexed as **Annexure-I**.

4. It is further submitted that, **Nanakpura Ridge** was notified under Section 4 of the Indian Forest Act, 1927 vide notification No. F. 1(40)/PA/DCF/96(1) dated 19.03.1996 with an area of 7 Ha under the management of DDA which makes the total area of notified ridge reserve forest as 7,784 Ha. The copy of notification dated 19.03.1996 is annexed as **Annexure – II**.

5. That the area wise details of the above notified Ridge Reserve Forests under Section 4 of the Indian Forest Act 1927, are given below:

Southern Ridge	6,200 Ha.
Northern Ridge	87 Ha.
South Central Ridge (Mehrauli)	626 Ha.
Central Ridge	864 Ha.
Nanakpura Ridge	7 Ha
Total	**7,784 Ha**

6. It is submitted that the above-mentioned Ridge Reserve Forests are under the ownership and management of multiple land-owning agencies. As per the records available with the Department of Forests & Wildlife, GNCTD, the details regarding ownership and management with respect to each notified Ridge Reserve Forest are tabulated below:

Ridge Reserve Forest		
Ridge	**Land Owning Agency**	**Area (in Hectares)**
Northern Ridge (87 Ha)	DDA	73Ha.
	MCD	11Ha.
	Forest	3Ha.
Central Ridge (864 Ha)	Forest Department	423 Ha.
	Army (Signal Regiment)	202 Ha.
	DDA	85Ha.
	CPWD (Budha Jyanti & Bhagwan Mahavir Vanasthali)	37Ha.
	NDMC (Talkatora Garden)	25Ha.
	MHA	6Ha.
	MCD	3Ha.
	Northern Railways	11Ha.
	Area allotted by L&DO	70Ha.
South Central Ridge (626 Ha)	DDA	626 Ha

Southern Ridge (6200 Ha)	Forest Department	6200 Ha
Nanakpura Ridge (7 Ha)	DDA	7 Ha

7. That the Present Reply has been divided in the following parts:

   a. **PART I:** STATUS OF NOTIFICATION UNDER SECTION 20 OF IFA, 1927

   b. **PART II:** STATUS OF BOUNDARY WALL CONSTRUCTION/ FENCING TO PROTECT RIDGE FOREST LAND

   c. **PART III:** STATUS OF ENCROACHMENT REMOVALFROM THE FOREST LAND IN THE NCT OF DELHI

   d. **PART IV:** STATUS OF KHASRA NO. 687/570 IN VILLAGE MAIDANGARHI

PART I: STATUS OF NOTIFICATION UNDER SECTION 20 OF IFA, 1927

8. That in the judgment dated **15.01.2021** passed by Hon'ble National Green Tribunal in **OA. No. 58/2013 titled Sonya Ghosh Vs GNCTD**, it was directed by the Hon'ble NGT, to ensure the compliance of the direction in respect of the notification under Section 20 of the Indian Forest Act, 1927. That the specific orders of the Hon'ble NGT are as follows;

*"16. ..... **we direct that the Delhi Government through the Chief Secretary, Delhi to ensure that requisite Notification under Section 20 of the Indian Forest Act, 1927 is issued within three months in respectof the area about which there is no controversy**. Further actions to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action plan for removing the encroachments be ensured within next three months. Execution of the action plan will be primarily under the Chief Secretary Delhi, who is also theChairman of the Ridge Management Board.*

*17. We direct constitution of an **Oversight Committee (OC)** to be headed by DG Forest, MoEF&CC, Government of India with the Secretaries Revenue and Forest, Delhi Govt., the PCCF, Delhi, the concerned Deputy Commissioners, Delhi and the nominees of Police Commissioner, Delhi and the Forest Survey of India, Dehradun as members. **Main function of the OC will be to oversee progress with regard to the removal of encroachments from the Ridge, its protection by way of fencing/boundary wall and preparation of management plan for its restitution. The Committee will be free to co- opt any other authorities/Experts.** The Nodal agency will be the PCCF, Delhi for coordination and compliance."*

The copy of NGT judgment dated 15.01.2021 is annexedherewith as **Annexure- III**.

9. That in compliance of order dated 15.01.2021 of this Hon'ble Tribunal an **Oversight Committee (OC)** was constituted having DG Forest, MoEF&CC, Government of India as the Chairman with the Secretaries Revenue and Forest, Delhi Govt., the PCCF, Delhi, the concerned Deputy Commissioners, Delhi and the nominees of Police Commissioner, Delhi and the Forest Survey of India, Dehradun as member. The copy of the order is annexed as **Annexure –IV.**

10. It is submitted that the Oversight Committee has conducted a total of 16 meetings in accordance with the directions of the Hon'ble National Green Tribunal vide the judgment dated 15th January 2021. The last meeting of the Oversight Committee was held on 16.12.2024. The copies of the minutes of the meetings are annexed herewith as **Annexure-V(*Colly*)**.

11. That the Oversight Committee monitors various matters as mandated including removal of encroachment from forest land, status of notification under Section 20 of the Indian Forests Act, 1927, status of cases with the Forest Settlement Officer and First Appellant Authority, status of Tatima proceedings, status of boundary wall construction and stay order given by various courts and

status and scheme of the Working Plan to implement the notification and protect the forest land from unauthorized encroachments and preserve and protect the Ridge area.

12. **SOUTHERN RIDGE**

Land Owning Agency: Forest Department

a. As per the directions of the Hon'ble NGT order dated 15.01.2021 in OA no. 58/2013 titled Sonya Ghosh vs. GNCTD the notification under Section 20 of the IFA, 1927 is proposed in **three-phase manner** as follows:

Phase-I: All the khasra which are free from encroachment, with no pending Tatima proceedings, and no pending litigation before Courts, Forest Settlement Officer (FSO), or Appellate Authority, will be taken up in Phase I.

Phase-II: The following khasra will be taken up in Phase II:

i. Where there is encroachment, but no litigations are pending before FSO and Appellate Authority.
ii. Where Tatima proceedings are not required/pending.
iii. Which were left during Phase I due to certain reasons.

Phase-III: All the following khasra will be taken up for notification after the completion of required actions by FSO and Revenue Department, where:

i. Rights and concessions are yet to be settled by

FSO and Appellate Authority.

ii. Tatima proceedings are yet to be completed by the Revenue Department.

b. Status of progress in Southern ridge Phase wise is as below:

Phase I	i. **Phase-I** constitute approximately **3630.04 Ha area i.e. about 58.4% of total Southern Ridge area.** ii. Final notifications under Section 20 in respect of 2 villages have been issued under Phase-I comprising a total area of **96.16 Ha.** iii. An additional area of **3526.98 Ha in 13 villages is proposed for notification.** **Current status:** The comments of Revenue Department have been received and comments of the DDA are awaited (due to urbanization of the 13 villages in Southern Ridge).The file for notification is under process.
Phase II	I. Area in Phase-II notification constitutes approximately **1594.52 Ha area i.e. about 25.71%** of total Southern Ridge area. **Current status:** The draft notification is being prepared.
Phase III	i. Khasras in **Phase-III** constitute approximately **982.34 Ha area i.e. about 15.8% of total Southern Ridge area.** **Current status:** The department is pursuing with concerned authorities for completion of Tatima proceedings and settlement of cases by FSO and Appellate Authority.

c. **<u>Forest Settlement Officer (FSO)</u>**

The Additional District Magistrate of the South District, South West District and Headquarters, Govt. of NCT of Delhi have been designated as Forest Settlement Officer (FSO) under Section 4 of the Indian Forest Act (IFA), 1927 for deciding the rights and claims before notification under Section 20 of IFA, 1927.

d. **First Appellate Authority**

The Divisional Commissioner (Revenue) in Govt. of NCT of Delhi has been designated as First Appellate Authority for deciding the appeals under section 17 to the order of the FSO court before final notification under Section 20 of the Indian Forest Act, 1927.

13. **NORTHERN RIDGE**

Land Owning Agency: DDA, MCD and Forest Department

As per the directions of the Hon'ble NGT order dated 15.01.2021 in O.A. No. 58/2013 titled *Sonya Ghosh vs. GNCTD* the notification under Section 20 of the IFA, 1927 is proposed in the following two-phases:

Phase I: All the khasras which are free from encroachment with no pending Tatima proceedings and no pending litigation before Courts, Forest Settlement Officer (FSO) and Appellate Authority.

Phase II: Those khasra which were left in Phase I will be taken up in Phase II.

Status of progress in various phases is as below:

Phase I 123.57 Ha.	i. Phase-I notification was submitted for concurrence of Revenue Department on the draft notification on 14.12.2023 for 123.57 Ha. of Northern Ridge. • **Current status:** The file was returned by the Revenue Department raising query regarding khasra numbers proposed in the draft final notification while preliminary notification under section 4 of IFA, 1927 was as per boundary details, stating that this might raise disputes in respect of demarcation. • The comments of the DDA are awaited. • Thus, vide letter dated 26.11.2024, from DCF (Central) to DDA, and in compliance of the comments of Revenue Department, (i) draft notifications along with the details of Geo-coordinates, maps & blocks (ii) draft notifications as per the khasra no. along with maps showing khasra details, has been shared, for comments/ concurrence on the draft notification of Northern Ridge u/s 20 of IFA, 1927 along with the request for demarcation. • The file for notification is under process.
Phase II Approx. 7.057 Ha.	i. Phase-II notification of Northern Ridge for approximately 7.057 Ha. ii. The proposal is being prepared and shall be submitted when the proposal of Phase-I is

	resubmitted.

14. **CENTRAL RIDGE**

Land Owning Agency: Forest Department, Army (Signal Regiment), DDA, CPWD (Budha Jayanti & Bhagwan Mahavir - Vanasthali), NDMC (Talkatora Garden), MHA, MCD, Northern Railways, areas allotted by L&DO.

Status of progress in various phases is as below:

864 Ha.	(i) A preliminary DGPS Survey of Central Ridge has been done by Department of Forests & Wildlife, GNCTD and the Land & Development Office (L&DO). (ii) Further, vide letter dated 24.01.2025, DCF (West) has requested Revenue Department to jointly demarcate the Central Ridge.

15. **SOUTH CENTRAL RIDGE**

Land Owning Agency: DDA

Status of progress is as below:

626 Ha.	(i) File submitted to DDA & Revenue Department for comments/ concurrence on the draft notification on 14.12.2023. (ii) **Current status:** The comments of the Revenue Department have been received and the comments of the DDA are partially received i.e. out of 7 villages in South Central Ridge, comments have been received for only 6 villages i.e. Adhchini, Ber Sarai, Ladha Sarai, Lado Sarai, Masoodpur & Katwaria and 1 village i.e. Mehrauli is remaining. The file for notification is under process. (iii) Vide letter dated 17.01.2025 from DCF (South) to Director LM South Zone DDA, clarification is being sought on comments received from DDA.

16.**NANAKPURA RIDGE**

Land Owning Agency: DDA

Status of progress is as below:

8.36 Ha.	i. The proposal for draft notification has been prepared based on khasra available with GSDL and boundary description as mentioned in notification dated 19.03.1996. ii. The demarcation report (along with khasra details) is required before final proposal for notification. The file with draft notification is under process.

	iii. **Current status:** The comments of the Revenue Department & DDA have been received. Layout map of the area is received from L&DO. • Further, DCF (West) has written letter on 09.01.2025, to concerned land owning agencies i.e. L&DO, District Magistrate (New Delhi), Commissioner (Land), DDA, regarding the joint survey and demarcation. • File is being prepared for resubmission.

PART II: STATUS OF BOUNDARY WALL CONSTRUCTION / FENCING TO PROTECT RIDGE FOREST LAND

17. That the department has carried out the construction/repair of total 86.5 km length of boundary wall to protect the ridge reserve forest land, which has been undertaken since the constitution of the Oversight Committee on 10.02.2021.

PART III: STATUS OF ENCROACHMENT REMOVAL FROMTHE FOREST LAND IN THE NCT OF DELHI

18. That the Status of Encroachments removal from forest land in NCT of Delhi is below:

Sl. No.	Village	Total encroachment identified as on 05.04.2019 (ha)	Total Encroachment removed from 2019 till date (Ha)	Encroachment Left (Ha)	Division
1	Aaya Nagar	14.5	1.73	12.77	South
2	Chhattarpur	21.3	0.32	20.98	South
3	Nebsarai	22.29	8.2	14.09	South

4	Sahoorpur	20.07	4.51	15.56	South
5	Devli	38.16	0.004	38.16	South
6	Asola	56.91	18.74	38.17	South
7	Bhatti	40.27	1.77	38.50	South
8	Maidangarhi	6.67	2.85	3.82	South
9	Saidulajab	9.2	0.41	8.79	South
10	Satbari	15.3	5.02	10.28	South
11	Jaunapur	24.2	12.7	11.50	South
12	Deramandi	33.6	20.75	12.85	South
13	Tughlakabad	33.9	2.5	31.40	South
14	Pulpehladpur	20.7	0.42	20.28	South
15	Rajokri	18.05	3.87	14.18	West
16	Rangpuri	20.7	6.323	14.63	West
17	Mahipalpur	1.40	0	1.40	West
18	Ghitorni	1.39	1.29	0.10	West
	Total	**398.61**	**91.15**	**307.46**	

19. Further Action Plan for removal of encroachment has been prepared by West and South Forest Division and the encroachments has been categorized in the following three categories:

    a) Khasras with Heavily built structures.

    b) Khasras with temporary structures (habitation and others).

    c) Khasras with farm house and other structures.

20. That encroachments under category (b) and (c) have been identified for early removal with required assistance of concerned

DTFs (District Task Force headed by the respective District Magistrate) and afforestation / transplantation activities shall be undertaken by Department of Forest & Wildlife immediately.

21. That earlier the department has written several times to the Chairman of Special Task Force, Vice Chairman, Delhi Development Authority to seek assistance for encroachment removal as the department is not equipped with appropriate manpower and machinery to undertake demolition in these type of densely populated and heavily built-up area. The copy of letters to the Chairman of Special Task Force Vice Chairman Delhi Development Authority is placed as **Annexure – VI**.

22. That in various meeting of Oversight Committee held under the chairmanship of DG (Forest) it was decided that encroachments removal drive would be taken up by Revenue Department and Forest Department jointly with help of Police Force through District Task Force headed by District Magistrate. In pursuance of which the deponent department has written to the DM (South) to schedule demolition drive on these forest areas. The copy of the letters for scheduling demolition drive for encroachment removal through DTF is annexed as **Annexure-VII**.

23. It is submitted that the DM (South) & DM (New Delhi) chaired the District Task Force (DTF) meeting for coordination and removal of encroachments on forest land in regards to the villages of South District (Revenue) and New Delhi District (Revenue) falling in Southern Ridge on 10.12.2024 and 19.12.2024

respectively. Vide letter dated 08.01.2025, Office of the DCF (South) has written to the DCP (South), requesting to provide police force for coordination to execute encroachment removal plan approved by DTF vide minutes of meeting dated 10.12.2024. Vide DTF meeting dated 19.12.2024 in regards to the villages of New Delhi District (Revenue), the encroachment removal was not scheduled due to some clarification from DUSIB in certain areas of village Rajokari and Rangpuri. Thus, vide letter dated 10.01.2025, DCF (West) has written to DM (New Delhi), for scheduling the meeting of DTF for removal of encroachment. Minutes of DTF meetings by DM (South) and DM (New Delhi) and letter from the office of DCF (South) with schedule of encroachment removal drive and letter from DCF (West) for scheduling demolition drive is annexed as **Annexure- VIII (Colly).**

24. Further it is to submit that the status of notification under Section 20 of Indian Forest Act, 1927 of all the Five notified Ridge Reserve Forest is also being monitored by the Hon'ble Supreme Court of India in WP(C) No. 202/1995 "T. N. Godavarman Vs. Uol & Ors.", and by the Hon'ble High Court of Delhi in WP(C) No. 9965/2016 "Devinder Vs. LG & Ors."

25. Further it is to submit that the status of notification under Section 20 of Indian Forest Act, 1927 of all the Five notified Ridge Reserve Forest is also being monitored by this Hon'ble Tribunal in O.A. No. 525/2022 "Laxmi Vs. MoEF&CC and Ors.".

26. That the present reply is the updated version of the status reports filed by the recently by the department in the above stated matters. The Copy of the status reports as filed in the Hon'ble Supreme Court of India, the Hon'ble High Court of Delhi and before this tribunal in the above stated matters are annexed as **Annexure-IX (Colly).**

PART IV: STATUS OF REMOVAL OF ENCROACHMENT IN KHASRA NO. 687/570 IN VILLAGE MAIDANGARHI

27. That the land bearing khasra no. 687/570 in village Maidangarhi admeasuring 236 bigha 18 biswa, out of which 198 bigha 12 biswa is a forest/ridge land as per Notification no. F.10(42)-I/PA/DCF/93/2012-17(I) dated 24.05.1994 issued under Section 4 of Indian Forest Act, 1927 and Notification No. F.1(29)PA/DCF/95 dated 02.04.1996. The Copy of the notifications dated 24.05.1994 and 02.04.1996 are annexed as **Annexure-X.**

28. That in this regards, several letters and reminders were written to the Revenue Department at multiple instances for completion of Tatima proceedings and completion of ground truthing of the khasra nos. so that the exact extent of forest land can be determined. The copy of the letters written for undertaking tattima proceeding is annexed as **Annexure- XI**.

29. It is to submit that the Tattima proceedings are necessary so that area of the forest land can be clearly identified for the efficient protection of forest / ridge.

30. It is to submit that action taken in respect of encroachment removal from notified forest areas falling in village Maidangarhi and Nebsarai by the office of DCF (South) in last five years is as follows:

Sl. No.	Village	Total encroachment identified as on 05.04.2019 as per Sonya Ghosh affidavit	Encroachment removed since 2019	Encroachment left as on date
		Hectares	Hectares	Hectares
1	Neb Sarai	22.29	8.2	14.09
2	Maidangarhi	6.67	2.85	3.77
	Total	**28.96**	**11.05**	**17.86**

31. That in respect of encroachments on forest land in **village Nebsarai** are in the form of Unauthorized Colonies, which is evident from Annexure-R12 of the affidavit dated 05.04.2019 of the Divisional Commissioner filed before this Hon'ble Tribunal in O.A. No. 58/2013. The copy of the relevant part of the affidavit is annexed as **Annexure-XII.**

32. As mentioned under paragraph no. 21-23 above, the department is coordinating with DTF for fixing schedule in respect of encroachment removal drive.

33. Additionally, during regular patrolling by the field staff of South Forest Division, any fresh encroachments identified on the ground

are promptly removed with the assistance of the police force, depending on the law-and-order situation in the area.

34. That the present Reply along with its Annexures is being placed before this Hon'ble Court for its consideration and further directions if any. The said respondent will do anything in its power to abide by the order/directions passed by this Hon'ble Court.

35. The Respondent is prepared to provide any additional information relevant to this matter if required by this Hon'ble Court.

36. It is humbly submitted that the respondent has the highest respect and regard for orders of this Hon'ble Tribunal. The present reply is being placed before the Hon'ble Court for its consideration and further directions, if any.

06/02/2024

RESPONDENT

Annexure-1

PART IV] DELHI GAZETTE : EXTRAORDINARY 3

DEVELOPMENT DEPARTMENT

NOTIFICATIONS

Delhi, the 24th May, 1994

No. F.10(12)-I/PA/DCF/93/2012-17(I)—In pursuance of the provisions of Section-4 of the Indian Forest Act, 1927 (Act No. 16 of 1927) the Lt. Governor of National Capital Territory of Delhi hereby declares the lands mentioned in Schedule 'A' below as reserved forest.

SCHEDULE 'A'

All forest lands and wastelands which is the property of the government of over which government has proprietary rights in:

I. Northern Ridge in National Capital Territory of Delhi, surrounded on	North by	Jubilee Hall, Govt. Petrol Pump, Masjid, Mall Road.
	South by	Crossing of Old G.T. Road and Rani Jhansi Marg. Old Subzi Mandi.
	East by	Mall Road, Rajpur Road, Behind MCD Office.
	West by	Ice Factory, Malka Ganj, Dhobighat, and University Road.
(Approximate area 87 hm.)		
II. Central Ridge in NCT of Delhi, surrounded on	North by	Link Road along Institutional area.
	South by	Dhaulakuan Military Farm, Sardar Patel Marg
	East by	Mandir Marg, Institutional area and Willingdon Crecent.
	West by	Inderpuri Road and Naraina Industrial area.
(Approximate area 864 hm.)		
III. South Central Ridge in NCT of Delhi, surrounded on	North by	Qutab Institutional area.
	South by	Vasant Kunj, Kishan Ganj.
	East by	Aurobindo Marg, Nazarika Bagh.
	West by	Jawahar Lal University Road, Vasant Kunj, Mehrouli.
(Approximately area 626 hm.)		
IV. Southern Ridge in NCT of Delhi	North by	Power line from Mahipalpur to Sultan Gauri Tomb, Telephone Line from Sultan Pur Ghauri Tomb to crossing of Main Power Line & Road, Western Boundary of Ghatorni, Western boundary of Aya Nagar, Southern Boundary of Jaunapur, Southern Boundary of Fatehpur Beri, Eastern Boundary of Asola Village, Eastern Boundary of Shahpur, Eastern Boundary of Chandanhola, Eastern Boundary of Satbari, Eastern Boundary of Maidan Garhi, Southern Boundary of Naib Sarai, South Eastern Boundry of Deoli and Adilabad ruins.
	South by	State of Haryana.

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West by State of Haryana, Eastern Boundary of Rajokari, Eastern Boundary of Malikpur Kohi & Rangpuri.

(Approximate area 6200 ha.)

संख्या फा.सं. 10(42)/I/पी.ए./उ.व.स./93/2018-23(II).—भारतीय वन अधिनियम, 1927 (1927 की अधिनियम संख्या 17) की धारा 4 की उपधारा 1 के खंड (ग) के अनुसरण में राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली के उप राज्यपाल अतिरिक्त जिला मजिस्ट्रेट (ए.डी.एम.) को राजपत्र की अधिसूचना संख्या एफ. 10(42)/I/पी.ए./उ.व.स./93(I) दिनांक 24 मई, 1994 में वर्णित सीमाओं के भीतर पड़ने वाली भूमि में या उस पर होने वाले वन उत्पाद में या उस पर किसी व्यक्ति के किन्हीं अधिकारों के अस्तित्व स्वरूप एवं विस्तार को निर्धारित करने एवं भारतीय वन अधिनियम, 1927 के अध्याय 2 में दी गई व्यवस्था के अनुसार उन्हें निबटाने के लिये बन्दोबस्त अधिकारी सहर्ष नियुक्त करते हैं।

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली के
उपराज्यपाल के आदेश एवं नाम से,

जी.सी. जोशी, उप सचिव

No. F. 10(42)-I|PA|DCF|93|2018-23 (ii).—In pursuance of the provision of clause (c) of sub-section (1) of section 4 of the Indian Forest Act, 1927 (Act No. 16 of 1927), the Lt. Governor of National Capital Territory of Delhi is pleased to appoint A.D.M. (Revenue) to be the Forest Settlement Officer to enquire into and determine the existence, nature and extent of any rights alleged to exist in favour of any person in or over any land comprised within such limits, as notified vide Notification No. 10(42)-IPA|DCF|93|(I) dated 24th May, 1994 or in or over any forest produce and to deal with the same as provided in Chapter II of the Indian Forest Act, 1927.

By order and in the name
of the Lt. Governor
National Capital Territory
of Delhi.

G. C. JOSHI, Dy. Sec.

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DEVELOPMENT DEPARTMENT

NOTIFICATION

Delhi, the 19th March, 1996

No. F. 11(40)/PA/DCF/96/(1)—In pursuance of the provisions of Section 4 of the Indian Forest Act, 1927 (XVI of 1927), read with State Ministry's notification No. 104-J dated 24-8-50 as amended by their Notification No. 146-J dated 6-12-50, the Lt. Governor of the National Capital Territory of Delhi hereby declares that it has been decided to constitute the lands mentioned in Schedule 'A' below as reserved Forest :—

SCHEDULE 'A'

All forest lands and wastelands which is the property of the government or over which government has proprietary rights in

Nanakpura area
(Opposite Nanakpura Gurudwara)
surrounded on

North by	Ring Road
East by	Road bifurcating from Ring Road separating Moti Bagh South and leading to Arya Samaj Temple and down to Pump House.
South by	School and Kuteri Shop.
West by	'C' Block of Central Government Flats, Nanakpura and further Road leading to Ring Road Taxi Stand, Opposite Gurudwara.

(area 17.5 acres)

No. F. 11(40)/PA/DCF/96/(1)—In pursuance of the provisions of clause (c) of sub-Section (1) of Section 4 of the Indian Forest Act, 1927, (XVI of 1927), read with State Ministry's notification No. 104-J dated 24-8-50 as amended by their notification No. 146-J dated 6-12-50, the Lt. Governor of the National Capital Territory of Delhi hereby appoints the Additional District Magistrate (Revenue), Delhi, to be the Forest Settlement Officer to inquire into, try and determine the existence, nature and extent of any right alleged to exists in favour of any person in or over any land comprised within such limits as notified vide Notification No. F. 11(40)/PA/DCF/96/(1) dated 19th March, 1996 or in or over any forest produce and to deal with the same as provided in Chapter-II of the said Act.

By order and in the name of the Lt. Governor of the National Capital Territory of Delhi.

D. S. NEGI, Development Commissioner

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Annexure-3

Item No. 05 to 08 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 144/2015

Jaipal Singh Applicant

Versus

Lt. Governor, Delhi & Ors. Respondent(s)

WITH

Original Application No. 58/2013
(M.A No. 898/2013, M.A. No. 922/2017,
M.A. No. 329/2018, I.A. No. 387/2019 &
I.A. No. 388/2019)

Sonya Ghosh Applicant

Versus

Govt. of NCT of Delhi & Ors. Respondent(s)

WITH

Original Application No.116/2015
(M.A. No. 327/201 & M.A. No. 589/2015)

Prof. Imtiaz Ahmed & Ors. Applicant(s)

Versus

State of NCT of Delhi & Ors. Respondent(s)

WITH

M.A. No. 258/2015
IN
Original Application No. 10/2014

Pavit Singh Applicant(s)

Versus

The State of NCT Of Delhi & Ors. Respondent(s)

Date of hearing: 15.01.2021

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

Applicant:	Mr. Raj Panjwani, Senior Advocate (Amicus Curiae) and Mr. Aagney Sail, Advocate in O.A. No. 58/2013 Ms. Meera Gopal, Advocate in O.A. No. 116/2015
Respondent:	Mr. Sanjay Dewan, Advocate for Forest Department, NCT of Delhi Mr. Kush Sharma, Advocate for DDA Ms. Puja Kalra, Advocate for North MCD

ORDER

1. The common issue in this group of matters is conservation and protection of Delhi Ridge which is an extension of Aravalli Range extending from Tughlaqabad and branching out in Wazirabad in the north and also other parts of Delhi.

2. The proceedings were initiated on the basis of news item titled 'Three Illegal Roads cut through forest' in Times of India dated 28.02.2013 on the basis of which OA 58/2013 was filed in March, 2013. The Application states that the Ridge protects the city from hot winds of the desert of Rajasthan. It has four zones- Northern Ridge in Delhi University, Central Ridge from Sadar Bazar to Dhaula Kuan, South West Central Ridge near JNU and Southern Ridge upto Asola and Bhatti Wildlife Sanctuary. It is further stated that the ecology of the Ridge is being destroyed, though it has been declared Reserved Forest vide Notification dated 22.05.1994 under Section 4 of the Indian Forest Act, 1927 (Forest Act) which is as follows:-

> *"**No. F.10(42)-1/PA/DCF/93/2012-17(1)** – In pursuance of the provisions of Section -4 of the Indian Forest Act, 1927 (Act No. 16 of 1927) the Lt. Governor, of National Capital Territory of Delhi hereby declares the lands mentioned in Schedule 'A' below as reserved forest.*
>
> ***SCHEDULE 'A'***
>
> *All forest lands and wastelands which is the properly of the government, or over which government has proprietary rights in:*

I	*Northern Ridge in National Capital Territory of Delhi, surrounded on*	*North by Jubilee Hall, Government Petrol Pump.* *South by Crossing of Old G.T. Road and Rani Jhansi Marg, Old Subzi Mandi.* *East by Mall Road, Rajpur Road, Behind MCD Office.*

		West by Ice Factory, Malka Ganj, Dhobighat, and University Road ***(Approximate area 87 ha.)***
II	*Central Ridge in NCT of Delhi, Surrounded on*	*North by Link Road along Institutional area.* *South by Dhaula Kuan, Military Farm, Sardar Patel Marg.* *East by Mandir Marg, Institutional area and Willingdon Crecent.* *West by Inderpuri Road and Naraina Industrial area* ***(Approximately area 864 ha.)***
III	*South Central Ridge in NCT of Delhi, Surrounded on*	*North by Qutab Institutional area.* *South by Vasant Kunj, Kishan Ganj.* *East by Aurobindo Marg, Nazarika Bagh.* *West by Jawahar Lal University Road, Vasant Kunj, Mehrauli* ***Approximately area 626 ha.)***
IV	*Southern Ridge in NCT of Delhi surrounded on*	*North by Power line from Mahipalpur to Sultan Gauri Tomb, Telephone Line from Sultan Pur Gauri Tomb to crossing to main power line & Road, Western Boundary of Ghatorni, Western boundary of Aya Nagar, Southern Boundary of Jaunapur, Southern boundary of Fatehpur Beri, Eastern Boundary of Asola village, Eastern Boundary of Shahpur, Eastern Boundary of Chandanhola, Eastern Boundary of Satbari, Eastern Boundary of Maidan Garhi, Southern Boundary of Naib Sarai, South Eastern Boundary of Deoli and Adilabad ruins.* *South by State of Haryana.* *East by Surajkund Road and State of Haryana.* *West by State of Haryana, Eastern Boundary of Rajokari, Eastern*

		Boundary of Malikpur, Kohli & Rangpuri ***Approximately area 6200 ha.)***

No. F.10(42)-I/PA/DCF/93/2018-23(ii). *– In Pursuance of the provision of clause (c) of sub-section (1) of section 4 of the Indian Forest Act, 1927 (Act No. 16 of 1927, the Lt. Governor of National Capital Territory of Delhi is pleased to appoint A.D.M. (revenue) to be the Forest Settlement Officer to enquire into and determine the existence, nature and extent of any rights alleged to exist in favour of any person in or over any land comprised within such limits, as notified vide Notification No. F.10(42)-IPA/DCF/93(I) dated 24th May, 1994 or in or over any forest produce and to deal with the same as provided in Chapter II of the Indian Forest Act, 1927."*

3. As per the news item dated 28.02.2013, road cutting across Rajokri Forest in Southern Ridge area was illegally built resulting in unauthorized construction inside the forest and degradation of the forest. There are encroachments by private entities as well as religious institutions, as per preliminary report on the status of Sanjay van from November 2010 to May 2011 published by *Srishti*, an Environmental Group.

4. The Hon'ble Supreme Court issued directions for protection of the Ridge vide order dated 25.01.1996 and 13.03.1996 in *W.P.(C) No. 4677/85, M.C. Mehta v. U.O.I.* It was directed that the uncultivated surplus land of the Gaon Sabha falling in the Ridge area will not vest in the Gaon Sabha under Section 154 of the Delhi Land Reforms Act, 1954. It will be made available for 'Reserved Forest' of 50,480 Bighas and 16 Biswas (10,517-10 Acres) in 14 villages. The Notification dated 02.04.1996 issued in pursuance of the order of the Hon'ble Supreme Court is as follows:-

"Delhi, the 2nd April, 1996

No.F.1(29)/PA/DC/95*.- Whereas the Supreme Court of India in I.A. No. 18 and 22 in Writ Petition (Civil) No. 4677/85 M.C. Mehta V/s Union of India & Others in their orders dated 25-1-96 and 13-3-96 have directed that uncultivated surplus land of Gaon Sabha falling in "Ridge" may be excluded from vesting in Gaon Sabha u/s 154 of the*

Delhi Land Reforms Act, 1954 and made available for the purpose of creation of Reserved Forest.

Now, therefore, in exercise of powers conferred u/s 154 of the Delhi Land Reforms Act, 1954 (8 of 1954), the Lt. Governor of National Capital Territory of Delhi, hereby declares the uncultivated land of Gaon Sabha specified in Column 'III' and Annexure 'A' to 'N', situated in Southern Ridge in respect of Villages mentioned in Column 'II' of table given below as surplus land and lands at the disposal of Forest Department of Government of National Capital Territory of Delhi.

S. No.	***Name of Village***	***Quantum of Gaon Sabha land Covered in ridge as declared under notified Ridge and proposed by Forest Deptt. for afforestation.***
I	***II***	***III (Bigha-Biswa)***
1	*Nebsarai*	*466-10*
2	*Chatterpur*	*225-10*
3	*Maidangarhi*	*4263-02*
4	*Dera Mandi*	*9412-05*
5	*Asola*	*8387-06*
6	*Pulpehlad*	*99-04*
7	*Devli*	*5175-06*
8	*Rangpuri*	*1365-05*
9	*Ayanagar*	*4121-02*
10	*Rajokri*	*3106-01*
11	*Bhatti*	*11101-19*
12	*Ghitorni*	*732-14*
13	*Saidulazab*	*65-19*
14	*Jonapur*	*1979-13*
	Total in Bighas	***50,480-16***
	Or	
	Total in Acres	***10517.10***

"

5. In the Application, reference has also been made to a complaint dated 28.03.2012 addressed to the Chief Conservator of Forest by one Pradip Krishen mentioning dumping of the waste on the Ridge and encroachments.

6. The matter was first taken up on 06.03.2013. Notice was issued to the Delhi Government, the Vice-Chairman, DDA, the Chairman of the Ridge Management Board (Chief Secretary, Delhi) and to the

Commissioner of Police, Delhi. Later, the MoEF&CC was also added as a party and Notice was issued to it.

7. Counter affidavit has been filed on 22.04.2013 by the Department of Forest and Wildlife, Delhi to the effect that Notification dated 04.04.1996 was issued by the Revenue Department that uncultivable surplus Gaon Sabha land will be given to the Forest Department. However, some part of the land was converted to Pedestrain path on which illegal road has been constructed in Rajokri Forest area. The Chief Conservator of Forest visited the site on 15.03.2013 and noticed the illegality. Meeting was held on 22.03.2013 to address the issue with the DDA and the Police officials. Work of dismantling the road started. A wall will be constructed to rule out rebuilding of the road. Reply by the DDA was filed on 22.04.2013 with regard to the protection of Sanjay van, which is part of the reserved forest. It was stated that the DDA has erected wall around Sanjay van and employed guards to stop vehicles therein. It has also sent complaints to the PWD and the Police against non-forestry activities. A copy of the minutes of meeting of the Ridge Management Board held on 10.07.2007, under the Chairman of the Chief Secretary who is the Chairman of the Ridge Management Board has also been annexed.

8. The matter has been dealt with on several hearings in the last almost eight years. Reference may only be made to some significant orders by which the issue was dealt with. On 21.07.2016, the Tribunal required filing of a time schedule for demarcation of the Ridge area in South District and New Delhi, Vasant Vihar, Sub-Division. On 16.08.2016, the Tribunal directed the SDM Saket, SDM Mehrauli, SDM Vasant Vihar and SDM Kalkaji Sub-Division to carry out demarcation accordingly. On 09.02.2018, the Tribunal directed completion of demarcation within one month. On 11.03.2019, the Tribunal dealt with the matter in the presence

of the Principal Secretary, Department of Revenue. The Tribunal directed the Principal Secretary, Revenue to give complete details of the forest area and the encroachments.

9. On 03.04.2019, the Divisional Commissioner-cum-Principal Secretary, Revenue Department filed affidavit giving status of demarcation of 19 villages based on TSM survey in compliance with the order of the Tribunal dated 11.03.2019 as follows:

- Total Ridge Area = 71,310-18 Bighas/Biswas
- Demarcated Area = 70,941-02
- Handed over = 65,453-04
- Not handed over = 5,487-18
- Encroached area = 4,684-17

10. Further details of the encroachments are:

			Bighas-Biswas
"5. ENCROACHMENTS *(Bighas-Biswas)*		-	***4,684-17***
5.1	***Ayanagar Village***	-	***172-00***
	Ridge Area 4,028-09 AnnexureR10 (Pg.1588-1590)		
5.2	***Chhattarpur Village***	-	***253-08***
	Ridge Area 594-04 AnnexureR11 (Pg.1591-1594)		
5.3	***Neb Sarai Village***	-	***264-09***
	Ridge Area 590-01 AnnexureR12 (Pg.1595-1599)		
5.4	***Shahoorpur Village***	-	***238-03***
	Ridge Area 3,306-15 AnnexureR13 (Pg.1600-1601)		
5.5	***Devli Village***	-	***452-14***
	Ridge Area 5,737-16 AnnexureR14 (Pg.1602-1610)		
5.6	***Asola Village***	-	***675-00***
	Ridge Area 9,268-13 AnnexureR15 (Pg.1611-1615)		
	Encroachment of 869-00 removed (Pg. 1657)		
5.7	***Bhati Village***	-	***477-14***
	Ridge Area 12,845-12 AnnexureR16 (Pg.1616-1619)		
	Encroachment of 1,486-00 removed (Pg. 1657-1661)		
5.8	***Maidangarhi Village***	-	***79-03***
	Ridge Area 5,055-16 AnnexureR17 (Pg.1620-1621)		
5.9	***Saidulajab Village***	-	***109-04***
	Ridge Area 410-07 AnnexureR18 (Pg.1622-1623)		
5.10	***Satbari Village***	-	***181-17***
	Ridge Area 1,625-03 AnnexureR19 (Pg.1624-1625)		
5.11	***Jaunapur Village***	-	***287-05***
	Ridge Area 3,855-18 AnnexureR20 (Pg.1626-1631)		
5.12	***Dera Mandi Village***	-	***399-8.5***
	Ridge Area 10,821-18 AnnexureR21 (Pg.1632-1641)		
5.13	***Tughlakabad Village***	-	***403-02***
	Ridge Area 6,491-16 AnnexureR22 (Pg.1642-43)		
5.14	***Pulpehladpur Village***	-	***246-03***
	Ridge Area 680-18 AnnexureR23 (Pg.1644)		
	Encroachment of 8-00 removed (Pg. 1661)		

5.15	***Rajokari Village***	-	***214-02***
	Ridge Area 3,318-15 AnnexureR24 (Pg.1645-1650)		
	Encroachment of 1-18 removed (Pg. 1661)		
5.16	***Rangpuri Village***	-	***246-01***
	Ridge Area 1,793-17 AnnexureR25 (Pg.1651-1655)		
	Encroachment of 9-18 removed (Pg. 1661)		
5.17	***Mahipalpur Village***	-	***17-04***
	Ridge Area 92-03 AnnexureR26 (Pg.1656)		
5.18	***Ghitorni Village***	-	***NIL***
	Ridge Area 732-14		
5.19	***Rajpur Khurd Village***	-	***NIL"***
	Ridge Area 60-09		

11. Learned Amicus points out that in respect of areas, which are un-encroached and have already been demarcated and handed over to Forest Department as per stand of the Revenue Secretary as above, final Notification under Section 20 of the Forest Act should be issued forthwith. Such area should be covered by boundary wall/fencing in accordance with Section 6 to 8 of the Forest Act. The Forest Department should prepare Management Plan and the statutory authorities must regularly inspect the area and ensure that it is kept encroachment free. With regard to the remaining, the identified encroached areas should be retrieved in second phase by time bound action plan to be executed and monitored by the authorities for which there should also be high powered oversight Committee. We find merit in the suggestion and we propose to issue directions in these terms.

12. Under the scheme of the Forest Act, once Notification under Section 4 has been issued in respect of decision to constitute Reserved Forest by the State, no right can be acquired therein except by a decision of the State in terms of the said Act. There are provisions to deal with any claims in such area, including the remedy for appeal to the State.

13. Learned Counsel for the Forest Department is unable to point out any meaningful objection to the suggestions of learned Amicus except to submit that there are difficulties in removing encroachments.

14. We may note that the Ridge in Delhi has historical and environmental significance. It is made of quartzite rocks. It has special and distinct features and uses. It is part of Aravali hills. Reference may be made to discussion in Supreme Court judgement in *DDA v. Kenneth Builders & Developers (P) Ltd., (2016) 13 SCC 561*, at page 576, para 22 as follows **:**

> "……**non-forestry use of land falling in the Ridge was permitted only after a development project was cleared or recommended by the Ridge Management Board and permitted by this Court.** However, a decision was rendered by the Delhi High Court in a case filed by Ashok Kumar Tanwar [WP (C) No. 3339 of 2011 decided on 30-11-2011 to the effect that a development project on land outside the notified Ridge area but having morphological features conforming to the Ridge would also require clearance from the Ridge Management Board and this Court. **Therefore, as far as the present case is concerned though the project land falls outside the Ridge but has morphological features conforming to the Ridge bringing it within the extended Ridge, the project of DDA involving non-forestry use of the land could be permitted only after obtaining clearance from the Ridge Management Board and after obtaining the permission of this Court."**

15. We are thus of the view that there is urgent need to take necessary steps to protect the Ridge by taking necessary steps to finalise the notification under section 20 of the Forest Act for reserved forest and protection by appropriate measures. The land about which there is clarity can be included in such notification and the remaining process can be undergone separately but expeditiously. No non-forest activity is permissible in Ridge area.

16. In view of above, we direct that the Delhi Government through the Chief Secretary, Delhi to ensure that requisite Notification under Section 20 of the Indian Forest Act, 1927 is issued within three months in respect of the area about which there is no controversy. Further actions to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action

plan for removing the encroachments be ensured within next three months. Execution of the action plan will be primarily under the Chief Secretary Delhi, who is also the Chairman of the Ridge Management Board.

17. We direct constitution of an Oversight Committee (OC) to be headed by DG Forest, MoEF&CC, Government of India with the Secretaries Revenue and Forest, Delhi Govt., the PCCF, Delhi, the concerned Deputy Commissioners, Delhi and the nominees of Police Commissioner, Delhi and the Forest Survey of India, Dehradun as members. Main function of the OC will be to oversee progress with regard to the removal of encroachments from the Ridge, its protection by way of fencing/boundary wall and preparation of management plan for its restitution. The Committee will be free to co-opt any other authorities/Experts. The Nodal agency will be the PCCF, Delhi for coordination and compliance. First meeting of the Committee may be held within one month and thereafter review may be undertaken periodically preferably at least once in a month till the action plan is executed.

In view of the above, O.A. No. 58/2013 stands disposed of.

O.A. No. 144/2015 seeks removal of encroachment in South Ridge Forest for which no separate order is necessary. The same will stand disposed of. O.A. No. 116/2015 also seeks removal of encroachments from Rangpuri area in South Delhi which will also stand disposed of. O.A. No. 10/2014 which also involves similar issue has already been disposed of by an earlier order of this Tribunal dated 11.11.2014, wherein M.A. No. 258/2015 has been filed for enforcement of earlier order will also stand disposed of.

We place on record our appreciation for the valuable assistance rendered by learned Amicus.

All pending M.A.s/I.A. will also stand disposed of in view of the order passed in main matter.

A copy of this order be forwarded to DG Forest, MoEF&CC, Government of India with the Secretaries Revenue and Forest, Delhi Govt., the PCCF, Delhi, the concerned Deputy Commissioners, Delhi (through PCCF Delhi) and the nominees of Police Commissioner, Delhi and the Forest Survey of India, Dehradun by mail for compliance.

Adarsh Kumar Goel, CP

S.K. Singh, JM

Dr. Nagin Nanda, EM

January 15, 2021
Original Application No. 144/2015
and other connected matters
SN

Annexure-I

Annexure-4

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002
TELEPHONE NO-01123370679, EMAIL-pccf-gnctd@delhi.nic.in

F. No. 1(2497)/Legal/HQ/2020-21/ 10354-66 **Dated:** 10.02.2021

REVISED OFFICE ORDER

In pursuance of the direction of Hon'ble NGT Order dated 15.01.2021 in O.A No. 58/2013 in the Matter of Sonya Ghosh Vs. GNCTD, an **Oversight Committee (OC)** headed by Director General Forest, MoEF&CC, GOI has been constituted and the composition of the committee is as under:

Composition of the Oversight Committee (OC):

(i)	Director General Forest, MoEF&CC	Chairman
(ii)	Addl. Director General of Forests (FC), MoEF&CC, GOI	Co-opted Member (will act as chairman in absence of DGF and SS)
(iii)	Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi	Member
(iv)	Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi	Member
(v)	Director General (Forest), Forest Survey of India, Dehradun	Member
(vi)	The Principal Chief Conservator of Forests, Govt. of NCT of Delhi	Member (Nodal Agency)
(vii)	Special Commissioner of Police	Members
(viii)	Deputy Commissioner (South)	Member
(ix)	Deputy Commissioner (South-West)	Member
(x)	Deputy Commissioner (New Delhi)	Member
(xi)	Deputy Commissioner (South-East)	Member

The mandate of the Oversight Committee (OC) is mentioned as below:

(i) To oversee progress with regard to the removal of encroachments from the Ridge;
(ii) Its protection by way of fencing/boundary wall and preparation of management plan for its restitution.
(iii)The Nodal agency will be the PCCF, Delhi for coordination and compliance.

This issues with the approval of the Competent Authority.

Yours sincerely,

SD/-
(Vipul Pandey, IFS)
DCF (P&M)

F. No. 1(2497)/Legal/HQ/2020-21/10354-66 **Dated:** 10.02.2021

Copy to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests, MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. PS to Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054
4. PS to Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
5. PS to Director General (Forest), Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
6. PS to The Principal Chief Conservator of Forests, Department of Forests and Wildlife, Govt. of NCT of Delhi.
7. PS to Special Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
8. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
9. Deputy Commissioner (South-West), Old Terminal Tax Building Kapashera,New Delhi-37.
10. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
11. Deputy Commissioner (South-East), Old Gargi College Building,lajpat Nagar-IV New Delhi -110024.

Yours sincerely,

SD/-
(Vipul Pandey, IFS)
DCF (P&M)

Distribution to:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.
2. PS to Addl. Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

Annexure-5
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GOVERNMENT OF NCT DELHI
DEPARTMENT OF FROEST AND WILDLIFE
2ND FLOOR, A-BLOCK, VIKAS BHAWAN
I.P. ESTATE, DELHI-110002

F.No.F1(2497)/Legal/HQ/20-21/Pt2/Secy(Legal)/4 Date: 17.11.2023

MINUTES OF THE SEVENTH MEETING OF OVERSIGHT COMMITTEE HELD ON 14.11.2023 IN COMPLIANCE OF THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In pursuance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the seventh meeting of the Oversight Committee was convened on 14.11.2023 at 5:00 PM under the chairmanship of Director General of Forests & Special Secretary, MoEF&CC, Govt. of India. List of participants is attached.

At the outset the PCCF & HoD, DoFW, GNCTD welcomed all the participants and a brief presentation on the present status of the various agenda points was given by DCF(South). Sequence of events showing steps taken by GNCTD for notification and protection of the ridge (Annexure A) were placed before the committee, the Chairman, Oversight Committee expressed strong displeasure over the pace of progress.

After threadbare discussion, the following decisions were taken by the committee in respect of various agenda points:

Agenda 1: Status of encroachment removal from forest land

- The details of ridge forest land made free from encroachment since the last meeting of Oversight Committee (held on 17.05.23) was placed before the committee as below:

Sl No	Village	Total encroachment identified as on 05.04.2019 (ha)	Encroachment removed from 17.05.2023(in ha) to till date	Total encroachment removed from 2019 till date	Encroachment Left as on 14.11.23

1	Aaya Nagar	14.5	0.041	1.531	12.9
2	Chhattarpur	21.3	0	0.283	20.917
3	Nebsarai	22.29	0.2	7.88	14.44
4	Sahoorpur	20.07	0	4.51	15.41
5	Devli	38.16	0	0.004	37.866
6	Asola	56.91	0	12.37	44.1
7	Bhatti	40.27	0	1.77	38.19
8	Maidangarhi	6.67	0	2.85	3.77
9	Saidulajab	9.2	0	0.41	8.72
10	Satbari	15.3	0	5.02	10.19
11	Jaunapur	24.2	0.33	12.7	11.66
12	Deramandi	33.6	0	20.75	12.66
13	Tughlakabad	33.9	0	2.1	31.62
14	Pulpehladpur	20.7	0	0.42	20.17
15	Rajokri	18.05	0	3.87	14.04
16	Rangpuri	20.7	0	6.07	14.51
17	Mahipalpur	1.4	0	0	1.43
18	Ghitorni	1.39	0.89	1.29	1.39
	Total	**398.61**	**1.46**	**83.828**	**314.782**

- The committee observed that out of a total encroached land area of 398.61 ha, only 83.828 has been removed till date. The Chairman, Oversight

Committee expressed strong displeasure on the slow pace of progress of encroachment removal in the ridge area.

- The Chairman Oversight Committee directed the DMs and DCFs to intensify removal of encroachments in collaboration with respective DCPs in a time bound manner. The Chairman further directed that the final schedule of encroachment removal be prepared and circulated to all concerned before 28th November 2023. Further, updated status of the encroachment removed as per this schedule I be placed before the committee in the next meeting.

  [Action by: DM(South, South-East, South-West, New Delhi), DCF(South, West)]

- It was decided that all concerned DMs shall nominate one officer from their district as Nodal Officer not below the rank of ADM, to coordinate with the respective DCFs in respect of matters pertaining to encroachment removal on ground. All communications in this respect should be marked to the Chairman Oversight Committee for information. Further, the DMs must ensure convening of District Task Force (DTF) meeting every fortnight which should be attended by senior officers from revenue, police and forest departments wherein they must take up encroachment removal in a time bound manner.

  [Action by: DM(South, South-East, South-West, New Delhi)]

- The committee was informed about the direction of Hon'ble Minister (E&F), Govt. of NCT of Delhi regarding not carrying out any encroachment removal without submitting the detailed encroachment removal plan to Hon'ble Chief Minister, Delhi. The Minutes of the meeting containing the direction was provided to the committee. (**Annexure - I**). However, it was directed by the chairman that there is no such procedure in respect of encroachment removal from forest areas.DMs and DCFs should ensure removal of encroachments strictly as per the provisions of the Indian Forest Act 1927 and he relevant rules on case to case basis .**[Action by: DM (South, South East, South West, New Delhi) DCF (South, West)]**

Agenda 2: Status of cases pending before FSO and First Appellate Authority (Divisional Commissioner)

- The committee was informed about the status of the cases pending with the FSO as below:

9

Division	Total no. of cases	No. of Cases Disposed	No. of cases pending
South Forest Division	77	40	37
West Forest Division	14	5	9

- The Chairman, Oversight Committee expressed strong displeasure on the working of Forest Settlement Officers (FSOs) and remarked that their approach so far has been very casual. Chairman further directed the FSOs should dispose of the pending cases in a time bound manner.
- The Chairman, Oversight Committee further directed that FSO should not admit any new cases without conforming with the conditions of time period as mentioned under the proclamation made under Section - 6 of the Indian Forest Act 1927 (IFA) with respect to the Ridge. Section - 6 of IFA reads as:

  " *Proclamation by Forest Settlement-officer.—When a notification has been issued under section 4, the Forest Settlement-officer shall publish in the local vernacular in every town and village in the neighborhood of the land comprised therein, a proclamation—*

  (a) specifying, as nearly as possible, the situation and limits of the proposed forest;

  (b) explaining the consequences which, as hereinafter provided, will ensue on the reservation of such forest; and

  (c) fixing a period of not less than three months from the date of such proclamation, and requiring every person claiming any right mentioned in section 4 or section 5 within such period either to present to the Forest Settlement-officer a written notice specifying or to appear before him and state, the nature of such right and the amount and particulars of the compensation (if any) claimed in respect thereof."
- The committee was informed that a letter had been written to the Divisional Commissioner by the PCCF on 03.01.2023 asking for a copy of the said proclamation **(Annexure - II)**. The FSO was directed to provide a copy of the

proclamation to the DCFs, DMs and the Committee. Chairman, Oversight Committee expressed disbelief over the fact that the Forest Department does not have a copy of the proclamation issued by FSO.

- The committee directed the DCFs to pursue the cases pending before the FSO and First Appellate Authority diligently. Further, DCFs were also directed to properly brief the FSO about the provisions of the IFA and the limitations on admitting new cases of settlement as per proclamation issued under Section 6 of Indian Forest Act 1927 (IFA).

  [Action by: DCF (South, West), FSO]

- The committee was apprised of the status of the cases pending before the First Appellate Authority, i.e. the Divisional Commissioner as below:

Division	**Total no. of appeals against FSO orders pending before First Appellate authority as on 14.11.23**
South Forest Division	35 (Affecting approx 113.36 ha of Forest land)
West Forest Division	7 (Affecting approx 5.88 ha of Forest Land)

- The chairman expressed strong displeasure on the status of pendency of cases before the First Appellate Authority (FAA) and directed that in light of the orders of the Hon'ble Delhi High Court, the same needs to be expedited.
- The chairman further directed that a monthly review of the pending cases before the FAA and the FSO should be done by the Divisional Commissioner to dispose of them in a time bound manner.A record of proceedings of all such meetings be marked to the Chairman, Oversight Committee .

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[Action by: Divisional Commissioner]

- The list of cases pending before the FSO and list of appeals pending before the Divisional Commissioner, including the details of the period of pendency of each case, were provided to the Committee (**Annexure - III**). APCCF Delhi should bring to the notice of the Chief Secretary, Delhi the pendency of the cases within next one week under information to the Chairman, Oversight Committee .

Agenda 3: Status of tattima proceedings

- The committee was informed about cases of pending Tatimma, which is a kind of mutation deed and pertains to division of khasras between multiple parties.
- The status of tatimma proceedings as informed to the committee is as below:

Sl No	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated	Tatimma not yet initiated
1	Asola	15	4	8	3
2	Ayanagar	35	0	20	15
3	Bhatti	41	12	19	10
4	Chattarpur	4	0	4	0
5	Devli	12	0	8	4
6	Dera Mandi	24	0	8	16
7	Maidangarhi	13	0	4	9

8	Nebsarai	3	0	2	1
9	Jonapur	25	0	6	19
10	Rajpur Khurd	3	0	0	3
11	Saidulajaib	3	0	0	3
12	Sahoorpur	2	0	2	0
13	Satbari	3	0	2	1
14	Tughlakabad	24	0	24	0
15	Pul Pehladpur	1	0	1	0
16	Ghitorni	1	1	0	0
17	Rajokri	5	0	1	4
18	Rangpuri	25	0	18	7
Total		**239**	**17**	**125**	**97**

- The committee was informed that out of a total of 239 khasras where tattima is to be done, the process has been completed in 17 khasras and is ongoing in 125 khasras. The chairman directed that the process of issue of notices for all 239 khasras should be completed immediately. Further, the Revenue Department was directed to complete the tattima proceedings within the next 30 days by holding regular hearings.

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[Action by: DM (South, South-East, South-West, New Delhi)]

Agenda 4: Status of boundary wall construction

- The committee was informed that since the last meeting of the Oversight Committee dated 17.05.23, a total of 797 metres of boundary wall has been constructed in 6 villages of Southern Ridge.
- The committee was further informed that a total length of 20 km has been identified on the ground where the boundary wall shall be constructed.
- The Chairman directed DCF (South) to expedite the construction of the boundary wall. **[Action by: DCF (South)]**

Agenda 5: Issues pending with DUSIB regarding rehabilitation of colonies

- Pr. Director DUSIB provided the committee with all relevant acts, rules and orders with respect to rehabilitation of colonies in NCT of Delhi.
- The Principal Director of DUSIB informed the committee that the rehabilitation of colonies is regulated by the DUSIB Act 2010 along with various other judgments of the Hon'ble Delhi High Court and the Hon'ble Supreme Court.
- The committee was informed that DoFW, GNCTD has sought the views of the Law Department, GNCTD regarding clarification of the role of DUSIB in rehabilitation of people affected by encroachment removal in forest areas and was presented in the last meeting of the oversight committee.
- Pr. Director DUSIB was directed that no rehabilitation of illegal encroachers can take place in forest areas. He was also informed that encroachment removal from forest areas cannot be delayed on the grounds of requirement of rehabilitation of illegal encroachers and DUSIB should cooperate with Forest Department in all encroachment removal activities. **[Action: DUSIB]**

Agenda 6: Status of notification under Section-20 of Indian Forest Act 1927 (IFA)

- The committee was informed about the progress of notification under Section - 20 of IFA 1927 in respect of Southern Ridge, South Central Ridge, Central

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Ridge and Northern Ridge. The chairman expressed strong displeasure on the slow pace of the process of notification and directed DoFW to expedite the same in a time bound manner.

- The committee was informed that the file for final notification under Section 20 of IFA 1927 in respect of Southern Ridge under Phase-I, comprising all encumbrance free lands, is being submitted for seeking approval of Hon'ble LG, Delhi. Subsequently, final notification under Section 20 of IFA 1927 in respect of all other lands, excluding those pending before FSO and First Appellate Authority for settlement of rights, shall be processed under Phase-II. The committee directed PCCF Delhi to expedite the process.

  [Action by: DoFW]

- The committee was informed that the South-Central Ridge lies in the jurisdiction of the Delhi Development Authority (DDA) and communication has been sent by DCF(South) to DDA to verify the khasra details of South-Central Ridge as obtained from GSDL. The chairman directed that a copy of the said communication be shared with the committee.

  [Action by: DCF(South)]

- The chairman directed to expedite the process for final notification of Central Ridge and Northern Ridge as well as per the boundary description in the notification of 1994 and orders of FSO.

  [Action by: DoFW]

- It was re-iterated by the committee that notification under Section - 20 of IFA is to be done irrespective of the ownership of the land. It was also remarked by the committee that all areas where Section - 4 notification under IFA 1927 has been done, are governed by relevant provisions of IFA 1927 and Forest(Conservation) Act 1980, and no non-forestry activity can take place in these areas without due approval. (Copy of Hon'ble SC Judgement in the case T. N. Godavarma Vs. UoI & Ors. attached as **Annexure - IV**)

  [Action by: DCF(West, South, Central)]

- The responsibility of protection of the ridge rests with the respective agencies under whose jurisdiction the ridge lies. Each such agency must ensure that no violation of IFA 1927 and FCA 1980 occurs within their jurisdiction.

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[Action by: All ridge owning agencies]

- The chairman assured that such activities fall under violation of Sections 3A and 3B of FCA. The sections reads as:

  "3A. *Penalty for contravention of the provisions of the Act.—Whoever contravenes or abets the contravention of any of the provisions of section 2, shall be punishable with simple imprisonment for a period which may extend to fifteen days.*

  3B. Offences by authorities and Government departments.—

  (1) Where any offence under this Act has been committed—

  (a) by any department of Government, the head of the department; or

  (b) by any authority, every person who, at the time the offence was committed, was directly in charge of, and was responsible to, the authority for the conduct of the business of the authority as well as the authority, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly: Provided that nothing contained in this sub-section shall render the head of the department or any person referred to in clause (b), liable to any punishment if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

  (2) Notwithstanding anything contained in sub-section (1), where an offence punishable under the Act has been committed by a department of Government or any authority referred to in clause (b) of sub-section (1) and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any officer, other than the head of the department, or in the case of an authority, any person other than the persons referred to in clause (b) of sub-section (1), such officer or persons shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly."

- The chairman further mentioned that as per the recent order of MoEF&CC dated 15.05.2023 regarding FCA (**Annexure - V**), DFO/DCF concerned has the power to book offence cases under the Act and directed the concerned DCFs to book the same wherever an offence under the Act has been committed.

  [Action by: DCF(South, West, Central)]

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- The committee was also apprised about FCA violations in Mehrauli and other areas which fall under the ridge land RF notified under Section - 4 notification of IFA.

  [Action by: DoFW]

- The chairman directed the DDA to ensure that any violation of FCA does not occur in the land of South-Central Ridge under their possession.

  [Action by: Vice-Chairman, DDA]

- It was also directed that the orders of Bhurelal Committee should be studied with respect to South-Central ridge and necessary action may be initiated.

  [Action by: DCF(South)]

- All development/regulating agencies including Police, DDA & MCD providing approval for building plans or starting a commercial activity should be sensitized to provisions of FCA, 1980 and direction of Hon'ble Supreme Court. Conservator of Forests Delhi was directed by the Chairman to write a DO letter to all land owning agencies apprising them of the fact that giving permissions for the non forestry activity in notified forest areas under their control, is in violation of the provisions of Forest Conservation Act(FCA), 1980 and in such cases they are liable for Prosecution under section 3A and 3B of FCA,1980. The DO letter is to be written before 28th November 2023

  [Action : CF]

Agenda 7: Status of cases where stay has been given by various courts

- The committee was provided the detailed list of cases pending at the level of District courts and the Delhi High court (**Annexure - VI**), wherein stay has been granted by the courts.
- The chairman directed the DoFW to pursue the cases diligently and put in all efforts for getting the stay vacated in a time bound manner.

  [Action by: DCF(South & West)]

Agenda 8: Issues related to shifting of 63 institutions from Central Ridge as per order of Hon'ble SC dated 03.01.1996

- The details of the 63 institutions located in the Central Ridge are as under:

S.No	Type of Institution	No. of Institutions
1.	Schools	14
2.	Colleges	1
3.	Playground	7
4.	Petrol pumps	12
5.	Govt. Agencies	10
6.	Institutions	5
7.	Essential	6
8.	Parks	5
9.	Religious	3
	Total	63

- The committee was informed that a few of these 63 institutions have been granted rights/allotment by the Hon'ble SC as per the order/report of the FSO in the matter. The chairman directed to check and verify the ground situation for each institution as per the Hon'ble SC's orders.
- The committee was further informed that ground verification of the area occupied by the institutions on ground and actual land use by them is being done by DCF(West). The committee noted that the present day land use by various entities must conform to the purpose for which the same has been provided to them. It was further directed that the cases where land use is different from the use permitted as per Hon'ble SC order, the same should be

11. Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV, New Delhi-110024
12. Chief Engineer (I&FC), Zone-1 & Zone II, L.M Bund Office Complex, Shastri Nagar, Delhi-110031
13. Forest Settlement Officer, Revenue Department (South), GNCTD, M.B. Road, Saket, New Delhi-110068
14. Additional Chief Secretary (Revenue) / Divisional Commissioner, 5-Sham Nath Marg, Prema Kunj, Civil Lines, Delhi-110054
15. Director (Admin/Head of Office/ Law/Rehabilitation/Land/Board/BVK/CS/SUR/Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002
16. APCCF(CWLW), Department of Forests and Wildlife, Govt.of NCT of Delhi
17. CCF (A), Department of Forests and Wildlife, Govt.of NCT of Delhi
18. CF, Department of Forests and Wildlife, Govt.of NCT of Delhi
19. DCF (S), Department of Forests and Wildlife, Govt.of NCT of Delhi
20. DCF (W), Department of Forests and Wildlife, Govt.of NCT of Delhi
21. DCF (N), Department of Forests and Wildlife, Govt.of NCT of Delhi
22. DCF (C), Department of Forests and Wildlife, Govt.of NCT of Delhi

Copy for information to:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, New Delhi

17/11/23

Mandeep Mittal, IFS

DCF (South)

reported as a violation of FCA. This report should be placed before the committee in the next meeting. **[Action by: DCF(West)]**

Additional Agenda : Status of Working Plan for Delhi

The chairman expressed his displeasure at the slow pace of progress of the preparation of the working plan for Delhi and instructed FRI and DoFW to complete the same at the earliest.

The meeting ended with thanks to the chair.

17/11/23

Mandeep Mittal, IFS
DCF (South)

To,

1. PS to Director General Forest, MoEFCC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi- 110003
2. PS to Addl. Director General of Forest (FC), MoEFCC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi- 110003
3. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi- 110001
4. PS to Vice Chairman DDA, B Block, 1st Floor, Vikas Sadan, New Delhi – 110073
5. PS to Pr. Secretary/Secretary (Revenue), Govt. of NCT of Delhi, Office of the Divisional Commissioner, Revenue Department (HQ), GNCTD, 5 Sham Nath Marg, Delhi-110054
6. PS to Pr. Secretary/Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat
7. PS to Director General (Forest), Forest Survey of India, Kaulgarh Road, P.O, IPE Dehradun – 248195
8. The Head Silviculture and Forest Management Division, Forest Research Institute, Dehradun-248006
9. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068
10. Deputy Commissioner (New Delhi), New Delhi, District Magistrate Office, New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi-110011

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

Dated: 25.07.2023

MINUTES OF THE SIXTH MEETING OF OVERSIGHT COMMITTEE HELD ON 17.05.2023 AT 4:00PM REGARDING THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO. 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In pursuance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the sixth meeting of Over Sight Committee was convened on 17.05.2023 at 4:00 PM under the Chairmanship of Director General Forest & Special Secretary (DGF&SS), MoEF&CC, Govt. of India. List of participants are attached.

Meeting started with welcome of all participants. At the onset, DGF&SS expressed ask all the officers present to go through the directions of Hon'ble NGT again and take serious efforts to achieve the mandate of the Oversight Committee. Thereafter, detailed presentation (enclosed herewith) was done by Department of Forest and Wildlife to brief the committee.

Issues discussed and decisions taken in the meeting are as follows:

Agenda 1: Status of Encroachment removal from Forest land

- The committee was informed that more than 4.379 Ha of Forest land has been made free of encroachment since last meeting (7 months) of Oversight Committee held on 03.10.2022.

SL. No.	Village	Total encroachment identified as on 05.04.2019 (ha)	Encroachment left	Total encroachment removed from 2019 till date	Encroachment removed from 03.10.2022(in ha) to till date	Division
1	Aaya Nagar	14.39	12.9	1.49	0.20	South
2	Chhattarpur	21.20	20.917	0.283	0.20	South
3	Nebsarai	22.12	14.44	7.68	2.563	South
4	Sahoorpur	19.92	15.41	4.51	0	South
5	Devli	37.87	37.866	0.004	0	South
6	Asola	56.47	44.1	12.37	0	South

7	Bhatti	39.96	38.19	1.77	0	South
8	Maidan garhi	6.62	3.77	2.85	0	South
9	Saidulajab	9.13	8.72	0.41	0	South
10	Satbari	15.21	10.19	5.02	0	South
11	Jaunapur	24.03	11.66	12.37	1.051	South
12	Deramandi	33.41	12.66	20.75	0.20	South
13	Tughlakabad	33.72	31.62	2.1	0	South
14	Pulpehladpur	20.59	20.17	0.42	0	South
15	Rangpuri	20.58	14.51	6.07	0.015	West
16	Rajokri	17.91	14.04	3.87	0.15	West
17	Mahipalpur	1.43	1.43	0	0	West
Total		**394.56**	**312.428**	**82.132**	**4.379**	

- DGF&SS noted the slow pace of encroachment removal and lack of efforts from DCF(South) and DCF(West) to hold regular meetings with DC of their jurisdiction over areas encroached and non-submission of an actionable Action plan for removal of encroachment with timelines as directed in last meeting. DCF(South) and DCF(West) were given last opportunity to submit an actionable Action plan for removal of encroachment with timelines. Meetings for preparation of action plan to be convened should be done regularly and minutes of all such meetings should be sent to the MoEF&CC for regular monitoring of progress in the compliance of directions of Hon'ble NGT

[Action: DCF(S&W), DC (South, South-East, New Delhi)]

Agenda 2: Status of Cases in FSO court and First Appellate cases.

- Committee was informed about the latest status of cases in FSO court and Appellate authority:

Division	**Total no. of cases**	**No. of Cases Disposed**	**Status till 03.10.2022**	**No. of cases pending**
South Forest Division	70(8 new cases have been	35(1 case has been disposed)	28 (Hearing has been completed in 8 cases	35 (Hearing is under process for all 35cases).

	admitted)		judgment and orders have kept in reserved them)	
West Forest Division	1 3 (5 new cases have been admitted)	5(2 cases have been disposed)	5 (Hearing has been completed for 3 cases and orders have been kept reserved in them).	8 (Hearing is under process for all 8 cases).

Division	**Status till 03.10.2022**	**Total no. of appeals against FSO orders filed before First Appellate authority till date**
South Forest Division	32 (Affecting approx 100 ha of Forest land)	35 (Affecting approx 113.36 ha of Forest land)
West Forest Division	-	7 (Affecting approx 5.88 ha of Forest Land)

- DGF&SS noted increase in cases admitted by FSO since last meeting and expressed displeasure on the same since limitation period is already over. He directed that a DO letter expressing the same to be sent to Chief Secretary of GNCTD.

Action: MoEF&CC

- DGF&SS directed the PCCF to follow up with Divisional Commissioner (Revenue) to initiate early completion of proceedings under section 18 of IFA, 1927.

[Action: PCCF, Divisional Commissioner(Revenue)]

Agenda 3: Status of the tatima proceedings:

SL. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated

1	Asola	14	5*	10
2	Ayanagar	35	0	20
3	Bhatti	41	2*	24
4	Chattarpur	4	0	0
5	Devli	12	0	0
6	Dera Mandi	24	0	8
7	Maidangarhi	13	0	0
8	Nebsarai	3	0	0
9	Jonapur	25	0	6
10	Saidulajaib	3	0	0
11	Sahoorpur	2	0	2
12	Satbari	3	0	0
13	Tughlakabad	24	0	24
14	Pul Pehladpur	1	0	1
15	Ghitorni	1	1	1
16	Rajokri	5	0	0
17	Rangpuri	25	0	0

	Total	**235**	**8**	**96**

*Ground demarcation is still pending and department still doesn't have any document related to them.

- DGF&SS note the very slow rate of completion of Tattima proceedings despite commitment of Revenue Department. It was also noted that DCF(South) and DCF(West) shall have not sent any minutes of the meeting held with DCs in this regard to the MoEF&CC for regular monitoring of progress in the compliance of directions of Hon'ble NGT. **DCF(S&W) & DC(South, South-East, New Delhi)** have been given last opportunity till August, 2023 to complete all Tattima proceedings followed by final notification.

[Action: DCF(S&W), DC(South, South-East, New Delhi)]

Agenda 4: Construction of Boundary Wall:

SL. No.	**Village**	**Boundary wall (in m) taken up after last meeting till date**
1	**Asola**	**-**
2	**Bhatti**	**496**
3	**Sahoorpur**	**-**
4	**Pulpehladpur**	**-**
5	**Deramandi**	**-**
6	**Jonapur**	**200**
7	**Tughlakabad**	**-**
8	**Ayanagar**	**2435**
9	**Maidangarhi**	**661 (wall cum fencing)**
10	**Chhattarpur**	**-**
11	**Nebsarai**	**645 (wall cum fencing)**
12	**Saidulajaib**	**-**
13	**Satbari**	**-**
14	**Rangpuri**	**4178**
15	**Rajokari**	**13000**
16	**Ghitorni**	**425**
Total		**22040**

- Committee was informed that approximately **22.04 Km** of wall has been constructed since last meeting of Oversight Committee held on 18.02.2022.
- DGF&SS directed that the data should be segregated in two parts:
  - Wall built to safeguard the existing forest area.
  - Wall built after removal of encroachment from the area to protect from further encroachment.

[Action: IFCD, DCF(S&W)]

Agenda 5: Issues pending with DUSIB regarding rehabilitation of colonies:

- **Committee was informed about the latest progress in matter related to Jhuggi jhopari basti:**

- Committee was informed that the views of Forest Department on proposed colonies to be notified for rehabilitation was submitted to Law Department & the Law Department has opined that the Direction of Hon'ble court cannot be overridden by any other policy.
- Committee was also informed that as per judgement of Hon'ble Supreme Court dated 03/01/23, there is no cutoff date which can come in the way of relocating JJ basti which are encroaching the ridge. Further, as per Jhuggi jhopadi rehabilitation policy, 2015, jhuggies can be removed if there is direction of Hon'ble court to do so.
- DGF&SS directed DCF(S&W) & DC(South, South-East, New Delhi) to read orders of Hon'ble Courts and take action to put best foot forward to follow the directions. While action plan is prepared, demolition of encroachment should be done continuously.

[Action: DCF(S&W) & DC(South, South-East, New Delhi)]

Agenda 6: Status of notification under Section-20 of IFA-1927(Phase 1& Phase II).

6(1). Status of notification under section 20(Phase-I, Southern Ridge):

SL. No.	Village	Total Area (in Ha)	Area sent for phase 1 Notification(in Ha)	Status of Comments from Revenue Department	Status of Notification
1.	Tughlakabad	544.84	332.97	Received	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and
2.	Rajpur khurd	5.61	5.61	Received	

					submit with comments on received comments as per the directions of Hon'ble Minister(E&F). Letters and reminders have been sent to Hon'ble MLA for their valuable comments. No response has been received from Hon'ble MLA till date. A final reminder has been sent to Hon'ble MLA for their valuable comments.
3.	Chattarpur	50.24	14.18	Received	Notification has been issued
4.	Dera Mandi	1090.36	707.12	Received	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F). Letters and reminders have been sent to Hon'ble MLA for their valuable
5.	Saidulajaib	34.89	6.55	Received	
6.	Satbari	143.15	71.68	Comments sought from DDA in few khasras.	
7.	Jaunapur	327.53	215.57	Comments Awaited	
8.	Maidangarhi	423.04	280.62	Comments received	
9.	Nebsarai	49.36	9.19	Comments received	
10.	Ayanagar	343.18	261.86	Comments Awaited	
11.	Asola	775.48	595.63	Comments received	
12.	Bhatti	1119.67	793.68	View sought from DDA	
13.	Devli	480.07	393.49	Received	

14.	Sahoorpur	276.66	246.35	Received	comments. No response has been received from Hon'ble MLA till date. A final reminder has been sent to Hon'ble MLA for their valuable comments.
15.	Mahipalpur	7.71	Nil	N/A	N/A
16.	Rajokari	277.67	222.48	Received	Reminder letter dated 12.05.2023 To Hon'ble MLA for Section 20 was written to seek comennt as per directions of Hon'ble Minister (E&F) but no comments has been received in the office of WFD. .
17.	Ghitorni	61.30	3.413	Received	
18.	Rangpuri	150.08	89.30	Received	Notification has been issued
19.	Pul Pehladpur	56.96	Nil	N/A	N/A

- DGF&SS expressed displeasure over delay in submission to notification to the GNCTD despite directions in last meeting.
- DCF(S&W) to submit all files for approval of notification of Khasras which are not under process of settlement of right in Forest Settlement Officer and Appellate authority for approval Hon'ble LG within one month.

[Action: PCCF, DCF(S&W)]

6(2). Status of notification under section 20(Phase-II, Southern Ridge):

SL.	Village	Total	Area for phase	Status of Notification

No.		**Area (in Ha)**	**2 Notification(in Ha)**	
1.	Tughlakabad	544.84	202.42	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F). Letters and reminders have been sent to Hon'ble MLA for their valuable comments. No response has been received from Hon'ble MLA till date. A final reminder has been sent to Hon'ble MLA for their valuable comments.
2.	Chattarpur	50.24	32.53	
3.	Rajpur khurd	5.61	NIL	Not required
4.	Dera Mandi	1090.36	190.87	Draft notification has been circulated & comments are awaited from the Revenue Dept. Letters and reminders have been sent to Hon'ble MLA for their valuable comments. No response has been received from Hon'ble MLA till date. A final reminder has been sent to Hon'ble MLA for their valuable comments.
5.	Jaunapur	327.53	110.75	File sent t o DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments. Letters and reminders have been sent to Hon'ble MLA for their
6.	Ayanagar	343.18	68.05	
7.	Satbari	143.15	32.80	
8.	Saidulajaib	34.89	19.72	
9.	Maidangarhi	423.04	67.49	
10.	Nebsarai	49.36	18.84	
11.	Asola	775.48	113.91	
12.	Bhatti	1119.67	26.50	

13.	Sahoorpur	276.66	26.90	valuable comments. No response has been received from Hon'ble MLA till date. A final reminder has been sent to Hon'ble MLA for their valuable comments.
14.	Devli	480.07	65.80	
15.	Pul Pehladpur	56.96	56.91	
16.	Rangpuri	150.08	24.55 (Area has been revised to 60.73Ha.)	Reminder letter dated 12.05.2023 to Hon'ble MLA for Section 20 was written to seek comments as per the directions of Hon'ble Minister (E&F) but no comments has been received in the office of WFD.
17.	Ghitorni	61.30	0.86	
18.	Mahipalpur	7.71	Nil	
19.	Rajokari	277.67	39.46 (Area has been revised to 60.73Ha.)	

- DGF&SS expressed displeasure over delay in submission to notification to the GNCTD despite directions in last meeting.
- DCF(S&W) to submit all files for approval of notification of Khasras which are not under process of settlement of right in Forest Settlement Officer and Appellate authority for approval Hon'ble LG within one month.

[Action: PCCF, DCF(S&W)]

[Action: PCCF]

6(3). Status of notification under Section20 of Other Ridges:

- Committee was informed about the progress in final notification of Reserve forest other than southern ridge:

Name of Ridge	**Total Area**	**Area proposed for notification**	**Status of Notification**
Northern Ridge	170. 74 Ha	170. 74 Ha	File sent to DCF(S) and DCF(C) to seek comments of Hon'ble MLAs of concerned area and submit with

			comments on received comments as per the directions of Hon'ble Minister(E&F). Letters and reminders have been sent to Hon'ble MLA for their valuable comments. No response has been received from Hon'ble MLA till date. A final reminder has been sent to Hon'ble MLA for their valuable comments.
South Central Ridge	625 Ha	625 Ha	
Central Ridge	1300 Ha	1300 Ha	A meeting was scheduled vide Letter dated 23.06.2022 on 08.07.2022 for identifying the Khasras of Central Ridge for Final Notification under Section 20 of the IFA 1927. The documents in respect of boundaries of defence land of Delhi Cantonment are provided vide letter dated 11.07.2022. A Joint survey was scheduled on 17.10.2022 with L&DO Officer, VC (DDA), DEO Delhi cantt, CEO (DJB), Commissioner (Land DDA), DM (New Delhi), DG (CPWD), only DEO Delhi Cantt and DJB were present in joint survey. The documents of Defence Estates Office Delhi Cantt are received in the Office of DCF(West) on 21.10.2022. Letter dates 03.05.2023 were written to different agencies for providing FSO Orders under which the land was allotted to their organisation. A joint survey is scheduled on 19.05.2023 and 22.05.2023 for verification of land. The issue is being considered by the Department of Forests & Wildlife, GNCTD.
Nanak Pura Ridge	7 Ha	8.36 Ha	As per the information received from the DDA on 27.05.2022, the land measuring area of 24 Acre falling under the Nanakpura Ridge is the owned by the L&DO/GoI and Maintenance for care lies with DDA.The issue is being considered by the Department of Forests & Wildlife, GNCTD.

- DGF&SS expressed displeasure over delay in submission to notification to the GNCTD despite directions in last meeting.
- DCF(S&W) to submit all files for approval of notification of Khasras which are not under process of settlement of right in Forest Settlement Officer and Appellate authority for approval Hon'ble LG within one month.

[Action: PCCF, DCF(S&W)]

Agenda 7: Status of cases where stay has been given.

Division	**No. of Cases *where stay has been given***
South Forest Division	85 Cases(no. of cases has increased by 8)
West Forest Division	14 Cases(no. of cases has increased by 1) (Out of which 5 cases are disposed off & 9 cases are ongoing)

- PCCF, GNCTD to meet Hon'ble Chief Justice of Delhi Court to request for early hearings and disposal of issues.

[Action: DCF(S&W)]

Agenda 8: Issues related to shifting of 63 institutions from Central Ridge as per order of Hon'ble SC dated 03.01.1996.

Committee was informed of following facts:

- Vide order dt. 03.01.1996, the Hon'ble Supreme Court directed L&DO to issue notices for relocation to all the 63 institutions operating in central ridge. The details of these 63 institutions are as under:
-

S.No	**Type of Institution**	**No. of Institutions**
1.	**Schools**	14
2.	**Colleges**	1
3.	**Playground**	7
4.	**Petrol pumps**	12
5.	**Govt. Agencies**	10
6.	**Institutions**	5

7.	**Essential**	6
8.	**Parks**	5
9.	**Religious**	3
	Total=63	

- Vide order dt. 25.01.1996, the Hon'ble Supreme Court directed L&DO officer to issue notice to all 63 institutions to be present before the FSO for settlement of their claims already filed under Section-9 of IFA, 1927 & further directed FSO to file a report regarding the settlement of these claims before next date of hearing.
- In compliance of the above order the then FSO filed its affidavit dt. 11.03.1996, reporting its decision in respect of each & every institution.
- DCF(W) was directed to complete demarcation and submit the file for final notification within one month.

(Action: DCF(W)]

Agenda 9: Complaint filed by Sh. Pavit Singh in non-compliance of NGT order dated 15.01.2021 passed in OA No. 144/2015 of the Hon'ble NGT.

Complaint filed by Sh. Pavit Singh in non-compliance of NGT order dated 15.01.2021 passed in OA No. 144/2015 of the Hon'ble NGT:

- Committee was informed about the notice under Section 30(1) of the national green tribunal act, 2010, which has been served by Sh. Pavit Singh alleging that it has been over 2 Years and 3 Months, however, said order dated 15.01.2021 passed in Original Application No. 144/2015 titled "Jaipal Singh vs Lt. Governor, Delhi & Ors . " by NGT, Principal Bench, New Delhi has not been complied with by the members of the Oversight Committee.
- DGF&SS asked all members to adhere to the timelines given in the meeting failing which, their inaction will be reported to Hon'ble NGT for further action.

(All the members)

Agenda 10: Status of Working Plan:

- Committee was apprised about the progress in preparation of Working plan:

Date	**Status**
30.06.2021	FRI, Dehradun was intimated about acceptance of their proposal for preparation of Working Plan

09.08.2021	First instalment of 20% payment (15.6 Lakh) was released
04.04.2022	Team of FRI arrives in Delhi for first field survey
29.06.2022	FRI informs about completion of field survey and requested for supply of additional information. Information has been already provided to FRI as per their request.
29.09.2022	Second Instalment of 39.00 lakh has been approved
Present status	Draft Preliminary Working Plan Report (PWPR) has been received from FRI. After that a meeting to discuss the PWPR was held on 28.03.2023 at FRI with CWLW. Accordingly, detailed survey of Tree Outside Forest (TOF) is currently underway by the FRI team. Findings of TOF Survey and comments of PWPR will be discussed in the meeting proposed in the month of June, 2023.

- PCCF was directed to monitor the progress of the preparation of Working plan closely. Director (FRI) to be invited for all meeting of Oversight Committee in future for informing the progress made in this respect.

[Action: PCCF, Director (FRI)]

Meeting ended with the vote of thanks to the chair. This issues with the approval of competent authority.

Amit Anand
Deputy Conservator of Forests (P&M)

To,

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi

110001.

4. PS to Vice Chairman DDA, B Block, 1St Floor, Vikas Sadan, New Delhi-110073.
5. PS to Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054
6. PS to Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
7. PS to Director General (Forest), Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
8. PS to The Principal Chief Conservator of Forests, Department of Forests and Wildlife, Govt. of NCT of Delhi.
9. CCF (CWLW), Department of Forests and Wildlife, Govt. of NCT of Delhi.
10. CCF (A), Department of Forests and Wildlife, Govt. of NCT of Delhi.
11. CF, Department of Forests and Wildlife, Govt. of NCT of Delhi.
12. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002
13. DCF (S), Department of Forests and Wildlife, Govt. of NCT of Delhi.
14. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
15. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
16. Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -110024.
17. DCF (W), Department of Forests and Wildlife, Govt. of NCT of Delhi.
18. DCF (N), Department of Forests and Wildlife, Govt. of NCT of Delhi

Copy for information to:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

(Amit Anand)
DCF(P&M)

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F.1 (2497)/Legal/HQ/20-21/6821-40 **Date:** 11.10.2022

MINUTES OF THE FIFTH MEETING OF OVERSIGHT COMMITTEE HELD ON 03.10.2022 AT 5:30PM REGARDING THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO. 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In pursuance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the fifth meeting of Over Sight Committee was called on 03.10.2022 at 5:30 PM under the Chairmanship of Director General Forest & Special Secretary (DGF&SS), MoEF&CC, Govt. of India. List of participants are attached.

Meeting started with welcome of all participants. At the onset, DGF&SS expressed better representation by Police Department of NCT of Delhi in the future as the matter pertains to ensuring compliance of directions of Hon'ble NGT. Thereafter, detailed presentation (enclosed herewith) was done by Department of Forest and Wildlife to brief the committee.

At the outset, the DGF&SS observed that the members of the Oversight Committee are sending their representatives for the meetings who are usually not able to take decisions and add value to the deliberations of the meeting. Therefore, it was directed by the Chairman of the Committee that the designated members of the Committee will only appear for the meetings or their representative who is able to take decisions in the matters contained in various agenda of the meeting in future.

[Action: All members of the Committee]

Issues discussed and decisions taken in the meeting are as follows:

Agenda 1: Status of Encroachment removal from Forest land

- The committee was informed that more than 6.28 Ha of Forest land has been made free of encroachment since last meeting (6 months) of Oversight Committee held on 18.02.2022.

SL. No.	Village	Encroachment removed during 01.04.2021-18.02.2022 (ha)	Encroachment removed in 18.02.2022-30.09.2022(ha)	Division
1	Aaya Nagar	**0**	0.8	South
2	Chhattarpur	**0**	0.083	South
3	Nebsarai	2.463	1.807	South

4	Sahoorpur	**0**	0	South
5	Devli	**0**	0	South
6	Asola	7.01	0.16	South
7	Bhatti	0.84	0.54	South
8	Maidangarhi	**0**	0.32	South
9	Saidulajab	**0**	0	South
10	Satbari	**0**	0	South
11	Jaunapur	0.41	0.8	South
12	Deramandi	6.15	1.07	South
13	Tughlakabad	0.36	0	South
14	Pulpehladpur	0.2	0	South
15	Rangpuri	**0**	0.6	West
16	Rajokri	**0**	0.1	West
17	Mahipalpur	**0**	0	West
Total		**17.433**	**6.28**	

- DGF&SS remarked on the slow pace of encroachment removal. DCF(South) and DCF(West) were directed to hold a meeting with DC with jurisdiction over areas encroached and submit an actionable Action plan for removal of encroachment with timelines before next meeting. Meetings for review of action to be taken should be done regularly and minutes of all such meetings should be sent to the MoEF&CC for regular monitoring of progress in the compliance of directions of Hon'ble NGT

[Action: DCF(S&W), DC (South, South-East, New Delhi)]

Agenda 2: Status of Cases in FSO court and First Appellate cases.

- Committee was informed about the latest status of cases in FSO court and Appellate authority:

Division	**Total no. of cases in FSO court**	**No. of Cases disposed**	**No. of cases pending in FSO court**
South Forest Division	62	34	28 (Hearing has been completed in 8 cases judgment and orders have kept in reserved them)

West Forest Division	8	3	5 (Hearing has been completed for 3 cases and orders have been kept reserved in them).

Division	Total no. of appeals against FSO orders filed before First Appellate authority till 30/09/2022
South Forest Division	32 (Affecting approx 100 ha of Forest land)

- DGF&SS directed DCF(South) to ensure that all orders are finalized within a month for the process of settlement of rights under IFA, 1927 and to initiate the process of final notification as per Section 20 of IFA, 1927.

Action: DM(South), ADM (South)

- DGF&SS directed the PCCF to follow up with Divisional Commissioner (Revenue) to initiate early completion of proceedings under section 18 of IFA, 1927.

[Action: PCCF, Divisional Commissioner (Revenue)]

Agenda 3: Status of the tatima proceedings till 30.09.2022:

SL. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
1	Asola	14	5*	10
2	Ayanagar	35	0	20
3	Bhatti	41	2*	24
4	Chattarpur	4	0	0
5	Devli	12	0	0
6	Dera Mandi	24	0	8
7	Maidangarhi	13	0	0
8	Nebsarai	3	0	0
9	Jonapur	25	0	6
10	Saidulajaib	3	0	0

SL. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
11	Sahoorpur	2	0	2
12	Satbari	3	0	0
13	Tughlakabad	24	0	24
14	Pul Pehladpur	1	0	1
15	Ghitorni	1	1	1
16	Rajokri	5	0	0
17	Rangpuri	25	0	0
Total		**235**	**8**	**96**

*Ground demarcation is still pending

- DGF&SS remarked that the rate of completion of Tatimma proceedings was very slow. It was directed that DCF(South) and DCF(West) shall have regular meetings with DCs concerned on this issue and sent minutes of the meeting to the MoEF&CC for regular monitoring of progress in the compliance of directions of Hon'ble NGT. It was also decided that the payment of all ground demarcation shall be borne by the Department of Forest & Wildlife, GNCTD.

[Action: DCF(S&W), DC(South, South-East, New Delhi)]

Agenda 4: Construction of Boundary Wall:

SL. No.	Village	Boundary wall (in m) taken up after last meeting till 30/09/2022
1	Asola	2705
2	Bhatti	2397
3	Sahoorpur	342
4	Pulpehladpur	2252
5	Deramandi	7079
6	Jonapur	1485
7	Tughlakabad	800
8	Ayanagar	3923

9	Maidangarhi	1147
10	Chhattarpur	784
11	Nebsarai	1812
12	Saidulajaib	0
13	Satbari	0
14	Rangpuri	4178
15	Rajokari	13000
16	Ghitorni	425
Total		**42329**

- Committee was informed that approximately **6.7 Km** of wall has been constructed &**3.4 km** boundary wall has been repaired since last meeting of Oversight Committee held on 18.02.2022.
- DGF&SS directed to call representative of IFCD in to be present in future meetings of committee to brief about the problems faced in early completion of the work of construction of walls, if any.

[Action: IFCD, DCF(S&W)]

Agenda 5: Issues pending with DUSIB regarding rehabilitation of colonies:

- **Committee was informed about the latest progress in matter related to Jhuggi jhopari basti:**
  - DUSIB is in possession of an exhaustive list of 675 + 82 JJ colonies which is also present in the website of DUSIB. A total of 103 JJ clusters out of 757 JJ clusters as per DUSIB's list are seen as encroachment on forest land/ Morphological Ridge
  - A review meeting was held on 14.06.2022 under the Chairmanship of Secretary to Hon'ble Environment Minister to discuss the issue regarding removal of encroachment and rehabilitation of eligible inhabitants on forest land in Rangpuri area and it was decided that Department shall take view of Law department on the same.
- **Committee was informed about the issues on which views of Law Department has been sought:**
  - Point 2(i) of policy for rehabilitation and relocation of Jhuggi and Jhopri Basti dated 11.12.2017 says:

    "....(i) who is eligible for rehabilitation or relocation Jhuggi Jhopri Bastis which have come up before 01.01.2006 shall not be removed (as per National Capital Territory of Delhi Laws (Special Provisions) second, Act 2011) without providing them alternative housing. "

In contradiction of the above provision number 2(v) of the above stated policy clarifies:

".....Any Land Owning Agency will not demolish any Jhuggi Jhopri Basti which is eligible as per para 2(i) above unless:

1. there is any court .... "

- DUSIB submitted that DUSIB is not in any position to rehabilitate inhabitant of any identified area after eviction as the Affordable Rental Scheme for this purpose is under consideration between Central and State Government.
- Vide the judgment dated 15.02.2021 (placed at page no. 8-18/c) of the Hon'ble National Green Tribunal, Pr. Bench, New Delhi vide which the following has been directed:
- *"....16. In view of above, we direct that the Delhi Government through the Chief Secretary, Delhi to ensure that requisite Notification under Section 20 of the Indian Forest Act, 1927 is issued within three months in respect of the area about which there is no controversy. Further actions to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action plan for removing the encroachments be ensured within next three months. Execution of the action plan will be primarily under the Chief Secretary Delhi, who is also the Chairman of the Ridge Management Board....."*
- Clarification has been sought from the Law Department on the following points:

  1. Does JJ cluster Rehabilitation Policy, 2017 override the directions of the Hon'ble Courts for removal of encroachment.?

  2. Does Forest Department need to wait for formation of new policy for rehabilitation if present rehabilitation policy has been kept in abeyance for removing encroachment over forest land which are designated as jhugi jhopri bastis by DUSIB?

  3. Should Forest Department start demolition of jhugi jhopri basti irrespective of its qualification for relocation as per Rehabilitation and Relocation Policy, 2017?

- Committee was informed that the views of Forest Department on proposed colonies to be notified for rehabilitation shall be given by 07/10/2022.

[Action: PCCF]

Agenda 6: Status of notification under Section-20 of IFA-1927(Phase 1& Phase II).
6(1). Statusofnotificationundersection20(Phase-I, Southern Ridge):

SL. No.	Village	Total Area (in Ha)	Area sent for phase 1 Notification(in Ha)	Status of Comments from Revenue Department	Status of Notification
1.	Tughlakabad	544.84	332.97	Received	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and

					submit with comments on received comments as per the directions of Hon'ble Minister(E&F)
2.	Rajpur khurd	5.61	5.61	Received	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F)
3.	Chattarpur	50.24	14.18	Received	Notification has been issued
4.	Dera Mandi	1090.36	707.12	Received	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F)
5.	Saidulajaib	34.89	6.55	Received	
6.	Satbari	143.15	71.68	Comments sought from DDA in few khasras.	
7.	Jaunapur	327.53	215.57	Comments Awaited	
8.	Maidangarhi	423.04	280.62	Comments received	
9.	Nebsarai	49.36	9.19	Comments received	
10.	Ayanagar	343.18	261.86	Comments Awaited	
11.	Asola	775.48	595.63	Comments received	
12.	Bhatti	1119.67	793.68	View sought from DDA	
13.	Devli	480.07	393.49	Received	
14.	Sahoorpur	276.66	246.35	Received	
15.	Mahipalpur	7.71	Nil	N/A	N/A
16.	Rajokari	277.67	222.48	Received	File sent t o DCF(W)

17.	Ghitorni	61.30	3.413	Received	to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister (E&F)
18.	Rangpuri	150.08	89.30	Received	Notification has been issued
19.	Pul Pehladpur	56.96	Nil	N/A	N/A

- DGF&SS expressed displeasure over exclusion of areas for want of views from DDA. It was directed that all areas wherein no cases are pending with FSO court and Appellate authority should be immediately taken up for Final notification under section 20 of IFA, 1927.
- DGF&SS remarked on the unnecessary delay being done in final notification as per direction of Hon'ble NGTby seeking views of Hon'ble MLAs as it is not prescribed in the IFA, 1927.
- DGF&SS directed PCCF to immediately rectify above discrepancies and speed up the process of final notification under section 20 of IFA, 1927.

[Action: PCCF]

6(2). Status of notification under section 20(Phase-II, Southern Ridge):

SL. No.	Village	Total Area (in Ha)	Area for phase 2 Notification(in Ha)	Status of Notification
1.	Tughlakabad	544.84	202.42	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F)
2.	Rajpur khurd	5.61	NIL	Not required
3.	Chattarpur	50.24	32.53	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble

				Minister(E&F)
4.	Dera Mandi	1090.36	190.87	Draft notification has been circulated & comments are awaited from Revenue Dept.
5.	Jaunapur	327.53	110.75	File sent t o DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments
6.	Ayanagar	343.18	68.05	
7.	Satbari	143.15	32.80	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F)
8.	Saidulajaib	34.89	19.72	
9.	Maidangarhi	423.04	67.49	
10.	Nebsarai	49.36	18.84	
11.	Asola	775.48	113.91	
12.	Bhatti	1119.67	26.50	
13.	Rangpuri	150.08	24.55	
14.	Sahoorpur	276.66	26.90	
15.	Devli	480.07	65.80	
16.	Rajokari	277.67	39.46	
17.	Ghitorni	61.30	0.86	Draft notification has been circulated & comments are awaited from Revenue Dept.
18.	Mahipalpur	7.71	Nil	
19.	Pul Pehladpur	56.96	56.91	File sent to DCF(S) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F).

- DGF&SS expressed displeasure over exclusion of areas for want of views from DDA. It was directed that all areas wherein no cases are pending with FSO court and Appellate authority should be immediately taken up for Final notification under section 20 of IFA, 1927.
- DGF&SS remarked on the unnecessary delay being done in final notification as per direction of Hon'ble NGT by seeking views of Hon'ble MLAs as it is not prescribed in the IFA, 1927.
- DGF&SS directed PCCF to immediately rectify above discrepancies and speed up the process of final notification under section 20 of IFA, 1927.

[Action: PCCF]

6(3). Status of notification under Section20 of Other Ridges:

- Committee was informed about the progress in final notification of Reserve Forest other than southern ridge:

Name of Ridge	Total Area	Area proposed for notification	Status of Notification
Northern Ridge	170. 74 Ha	170. 74 Ha	File sent to DCF(S) and DCF(C) to seek comments of Hon'ble MLAs of concerned area and submit with comments on received comments as per the directions of Hon'ble Minister(E&F)
South Central Ridge	625 Ha	625 Ha	
Central Ridge	1300 Ha	1300 Ha	A meeting was scheduled vide Letter dated 23.6.2022 on 08.07.2022 for identifying the Khasras of Central Ridge for Final Notification under Section 20 of the IFA 1927. The documents in respect of boundaries of defence land of Delhi Cantonment are provided vide letter dated 11.07.2022. DCF(W) shall be submitting the draft notification for vetting of law department within a week.
Nanak Pura Ridge	7 Ha	8.36 Ha	As per the information received from the DDA on 27.05.2022, the land measuring area of 24 Acre falling under the Nanakpura Ridge is the owned by the L&DO/GoI and Maintenance for care lies with DDA. The notification is under process. DCF(W) shall be submitting the draft notification for vetting of law department within a week.

- DGF&SS expressed displeasure delay over issue which is not in jurisdiction of Forest Department in above areas. As informed by the Forest Department that there are no cases pending with FSO court and Appellate authority for above areas, they should be immediately taken up for Final notification under section 20 of IFA, 1927.

- DGF&SS remarked on the over unnecessary delay being done in final notification as per direction of Hon'ble NGT by seeking views of Hon'ble MLAs as it is not prescribed in the IFA, 1927.
- DGF&SS directed PCCF to immediately rectify above discrepancies and speed up the process of final notification under section 20 of IFA, 1927.

[Action: PCCF]

Agenda 7: Status of Complaint filed by Ms. Laxmi before the NGT, Delhi on 15.07.2022

- Committee was briefed that the above complain pertains toencroachment of khasra nos. 848, 954,963,969, 725, 726, 729, 730, 731 & 963 in Village Bhatti by Hanslok Ashram.
- Committee was informed about the last hearing held on 25/07/2022in this case and latest situation of above khasras as per field verification:

Khasra nos.	Status of land
848, 954,963,969, 725, 726, 729, 730, 731 & 963	Notified as Reserve Forest u/s 4 of Indian Forest Act, 1927 and is encroachment free.
730,963 and 969 are min khasras	Tatimma proceeding required to be completed by Revenue Department. Tatimma proceedings have been initiated by SDM (Saket) and requested to fix a schedule for joint demarcation exercise so as to complete tatimma proceedings.
848	Demolition drive was conducted on 20.07.2022 by department and encroachments were removed. Presently, this land is under possession of Forest Department.
725, 726, 729 and 731	Under stay as per the order passed by Hon'ble High Court of Delhi in the matter of Arun Kumar Jain Vs DCF (South).

- DGF&CC directed DCF(S) to follow up with DC(S) to complete demarcation of area as per Tatimma proceedings is to be done within 15 days for areas. DCF(S) should also move an application for early hearing and vacation of stay order.

[Action: DCF(S) and DCF(S)]

Agenda 8: Status of cases where stay has been given.

Division	No. of Cases *where stay has been given*
South Forest Division	77 Cases
West Forest Division	13 Cases

- Committee was apprised that approximately 300 ha of land is affected by these orders. DGF&CC directed that DCF(S) and DCF(W) should re-examine order and give a gist of nature and reason for stay orders and date of last effective hearing within 15 days.

[Action: DCF(S&W)]

Other Agenda: Status of Working Plan:

- Committee was apprised about the progress in preparation of Working plan:

Date	Status
30.06.2021	FRI, Dehradun was intimated about acceptance of their proposal for preparation of Working Plan
09.08.2021	First instalment of 20% payment (15.6 Lakh) was released
04.04.2022	Team of FRI arrives in Delhi for first field survey
29.06.2022	FRI informs about completion of field survey and requested for supply of additional information. Information has been already provided to FRI as per their request.
29.09.2022	Second Instalment of 39.00 lakh has been approved
Present status	FRI will submit draft Working plan for stakeholder consultations.

- PCCF was directed to ensure the release of second installment within 10 days. Director (FRI) was direct to ensure submission of draft Working plan by end of March. Director (FRI) to be invited for all meeting of Oversight Committee in future for informing the progress made in this respect.

[Action: PCCF, Director (FRI)]

- The DGF&SS directed the PCCF, Delhi to designate a senior officer in the Department to closely follow up the issues of the court cases, directions, grievances, eviction of

encroachments, tatima proceedings and to coordinate with the MoEFCC so that the outstanding issues are brought to logical ends in a time bound manner.

[Action: PCCF]

Meeting ended with the vote of thanks to the chair. This issues with the approval of competent authority.

This issues with the approval of the Competent Authority.

(Amit Anand)
DCF(P&M)

To,

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
4. PS to Vice Chairman DDA, B Block, 1St Floor, Vikas Sadan, New Delhi-110073.
5. PS to Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054
6. PS to Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
7. PS to Director General (Forest), Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
8. PS to Director, FRI, Kaulagarh Road, Uttrakhand Dehradun.
9. PS to The Principal Chief Conservator of Forests, Department of Forests and Wildlife, Govt. of NCT of Delhi.
10. CCF (CWLW), Department of Forests and Wildlife, Govt. of NCT of Delhi.
11. CCF (A), Department of Forests and Wildlife, Govt. of NCT of Delhi.
12. CF, Department of Forests and Wildlife, Govt. of NCT of Delhi.
13. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002
14. DCF (S), Department of Forests and Wildlife, Govt. of NCT of Delhi.
15. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
16. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.

17. Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -110024.
18. DCF (W), Department of Forests and Wildlife, Govt. of NCT of Delhi.
19. DCF (N), Department of Forests and Wildlife, Govt. of NCT of Delhi

Copy for information to:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

Sd/-

(Amit Anand)
DCF(P&M)

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002
TELEPHONE NO-01123370679, EMAIL-pccf-gnctd@delhi.gov.in

F.1 (2497)/Legal/HQ/20-21/dcfhq-11 **Date:24.02.2022**

MINUTES OF THE FOURTH MEETING OF OVERSIGHT COMMITTEE HELD ON 18.02.2022 AT 3:00PM REGARDING THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO. 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In pursuance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the fourth meeting of Over Sight Committee was held on 18.02.2022 at 3 PM under the Chairmanship of Director General Forest and Special Secretary (DGF & SS), MoEF&CC, Govt. of India.

Issues discussed and decisions taken in the meeting are as follows:

1. Status of notification under section 20 (Phase-I, SouthernRidge):

SL. No.	Village	Total Area (in Ha)	Area sent for phase 1 Notification(in Ha)	Status of Comments from Revenue Department	Status of Notification
1.	Tughlakabad	544.84	332.97	Received	File has been submitted to law department for vetting of notification.
2.	Rajpur khurd	5.61	5.61	Received	File has been submitted to law department for vetting of notification.
3.	Chattarpur	50.24	14.18	Received	Notification has been issued
4.	Dera Mandi	1090.36	707.12	Comments Awaited	Draft notification has been circulated & comments are awaited from Revenue Dept.
5.	Saidulajaib	34.89	6.55	Comments Awaited	Draft notification has been circulated & comments are awaited from Revenu dept.
6.	Satbari	143.15	71.68	Comments sought from DDA in few khasras.	File has been submitted to law department for vetting of notification.

7.	Jaunapur	327.53	215.57	Comments Awaited	Draft notification has been circulated & comments are awaited from Revenue Dept.
8.	Maidangarhi	423.04	280.62	Comments received	File has been submitted to law department for vetting of notification
9.	Nebsarai	49.36	9.19	Comments received	File has been submitted to law department for vetting of notification
10.	Ayanagar	343.18	261.86	Comments Awaited	Draft notification has been circulated & comments are awaited from Revenue Dept
11.	Asola	775.48	595.63	Comments received	File has been submitted to law department for vetting of notification.
12.	Bhatti	1119.67	793.68	View sought from DDA	File has been submitted to law department for vetting of notification.
13.	Devli	480.07	393.49	Comments Awaited	Draft notification has been circulated & comments are awaited from Revenue Dept.
14.	Sahoorpur	276.66	246.35	Comments Awaited	File has been submitted to law department for vetting of notification.
15.	Mahipalpur	7.71	Nil	N/A	N/A
16.	Rajokari	277.67	222.48	Received	File has been submitted to law department for vetting of notification.
17.	Ghitorni	61.30	3.413	Received	Vetting has been done and the file is submitted for the approval of GNCTD
18.	Rangpuri	150.08	89.30	Received	Notification has been issued
19.	Pul Pehladpur	56.96	Nil	N/A	N/A
Total Area		**6210**	**4248.8**	**(Almost 68.4 % of area notified under section 4 of Indian Forest Act, 1927)**	

- PCCF, Delhi informed that final notification for Rangpuri and Chhattarpur villages have been already issued, 8 notifications have been submitted for vetting of law department, one notification has been submitted for approval of GNCTD after vetting of law department and comments are awaited from Revenue department for 5 villages.
- DM(South) and DM(South East)informed that Revenue department has not been able to take up any revenue work because of prevailing pandemic and now that pandemic has subsided swift action will be taken to complete the process of submission of comments within 15 days.
- Divisional Commissioner, GNCTD directed all DCs to send their comments to DCF (S) for the pending villages within 15 days i.e. by 07/03/2022.
- DGF & SS also asked Principal Chief Conservator of Forests, GNCTD to liaison with Law department for early vetting of all notifications by creating a uniform format for the notifications.

[Action: Revenue Department/ Forest]

2. Status of notification under section 20 (Phase-II, Southern Ridge):

SL. No.	Village	Total Area (in Ha)	Area for phase 2 Notification(in Ha)	Status of Notification
1.	Tughlakabad	544.84	202.42	Draft notification has been circulated & comments are awaited from Revenue Dept.
2.	Rajpur khurd	5.61	NIL	Not required
3.	Chattarpur	50.24	32.53	Draft notification has been circulated & comments are awaited from Revenue Dept.
4.	Dera Mandi	1090.36	190.87	Draft notification has been circulated & comments are awaited from Revenue Dept.
5.	Jaunapur	327.53	110.75	Draft notification has been circulated & comments are awaited from Revenue Dept.

6.	Ayanagar	343.18	68.05	Draft notification has been circulated & comments are awaited from Revenue Dept.
7.	Satbari	143.15	32.80	Draft notification has been circulated & comments are awaited from Revenue Dept.
8.	Saidulajaib	34.89	19.72	Draft notification has been circulated & comments are awaited from Revenue Dept.
9.	Maidangarhi	423.04	67.49	Draft notification has been circulated & comments are awaited from Revenue Dept.
10.	Nebsarai	49.36	18.84	Draft notification has been circulated & comments are awaited from Revenue Dept.
11.	Asola	775.48	113.91	Draft notification has been circulated & comments are awaited from Revenue Dept.
12.	Bhatti	1119.67	26.50	Draft notification has been circulated & comments are awaited from Revenue Dept.
13.	Rangpuri	150.08	24.55	Draft notification has been circulated & comments are awaited from Revenue Dept.
14.	Sahoorpur	276.66	26.90	Draft notification has been circulated & comments are awaited from Revenue Dept.
15.	Devli	480.07	65.80	Draft notification has been circulated & comments are awaited from Revenue Dept.
16.	Rajokari	277.67	39.46	Draft notification has been circulated & comments are awaited from Revenue Dept.

17.	Ghitorni	61.30	0.86	Draft notification has been circulated & comments are awaited from Revenue Dept.
18.	Mahipalpur	7.71	Nil	Draft notification has been circulated & comments are awaited from Revenue Dept.
19.	Pul Pehladpur	56.96	56.91	Draft notification has been circulated & comments are awaited from Revenue Dept.
Total Area		**6210**	**1,289.12**	**(Almost 20.8 % of area notified under section 4 of Indian Forest Act, 1927)**

- Oversight committee was informed that draft notification for all the phase 2 areas have been completed and drafted and circulated for comments of revenue department.
- Divisional Commissioner, GNCTD directed all DCs to send their comments to DCF (S) for the pending villages within 15 days i.e. by 07/03/2022.
- DGF & SS stressed the need of issuance of notification in time bound manner.

[Action: Forest]

3. Status of notification under Section20 of Other Ridges:

Name of Ridge	**Total Area**	**Area proposed for notification**	**Status of Notification**
Northern Ridge	170.74 Ha (87.0 Ha as per preliminary notification 1994)	170.74 Ha	File has been submitted to law department for vetting of notification.
South Central Ridge	626 Ha	254 Ha	File has been moved for Sanjay Van for an area of 254 Ha. DDA has been requested to provide details of khasras under the South Central Ridge vide

			letter dated 02/07/2021 and 09/08/2021.
Central Ridge	1895 Ha (864 Ha as per preliminary notification 1994)	Not Available	DM (New Delhi) & DDA has been requested to provide details of khasras under the Central Ridge vide letter dated 18/06/2021.
Nanak Pura Ridge	7 Ha	Not Available	Under process

- PCCF, Delhi informed that the draft notification under Section 20 for Northern Ridge have been submitted for vetting of law Department. Further, draft notification for South Central Ridge and Central Ridge has been circulated for comments. Department is going to submit proposal for final notification within a fortnight. He also informed that draft notification for Nanakpura will be finalized within a month i.e. by 20/03/2022and circulated for comments to speed up the process of notification.

[Action: Forest Department, DDA and other land owning agencies in Central Ridge]

4. Matters pending with DDA:

- It was informed in the meeting that the matter regarding identification of khasras in Central Ridge and South Central Ridge and comments on acquired land by their department is long pending from DDA.

- DDA was asked to ensure that within 15 days i.e. by 07.03.2022 all the pending issues shall be cleared from their end as matter has already been delayed.

[Action: DDA/Forest]

5. Status of Tattima Proceedings:

SL. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
1	Asola	14	5	9
2	Ayanagar	35	0	0
3	Bhatti	38	2	33
4	Chattarpur	4	not initiated	not initiated
5	Devli	11	not initiated	not initiated
6	Dera Mandi	11	0	0
7	Maidangarhi	13	not initiated	not initiated
8	Nebsarai	3	not initiated	not initiated
9	Jonapur	5	0	0
10	Saidulajaib	3	not initiated	not initiated
11	Sahoorpur	1	0	1
12	Satbari	2	not initiated	not initiated
13	Tughlakabad	1	Nil	Nil
14	Pul Pehladpur	1	Nil	Nil
15	Ghitorni	1	Nil	0
16	Rajokri	5	1	1
17	Rangpuri	19	Nil	0
Total		**167**	**8**	**44**

- PCCF, Delhi informed that due to the slow pace of Tattima proceedings and disposal of cases in FSO courts the preparation of draft notification is also being hindered.

- DGF & SS directed that 50% of Tattima proceedings should be completed before next meeting of the Oversight Committee which has tentatively been fixed in the month of March.

[Action: Forest and Revenue]

3. Status of Pending Cases in FSO Court:

Division	Total no. of cases	No. of Cases Disposed	No. of cases pending
South Forest Divisionest Division	**58 (4 new cases have been taken up by FSO after last meeting)**	**39 cases have been disposed off out of which in 15 cases judgment has been reserved by the Ld. Forest Settlement Officer and in respect of 24 cases final orders have been passed.**	**19**
West Forest Division	**8**	**6 cases have been closed however, all are reserved for final order to be passed.**	**2**

- DGF & SS directed FSO to be part of the meeting from next time and Department shall follow up all cases to ensure disposal of all cases with final orders on priority to comply with the directions of Hon'ble NGT.

[Action: Revenue Department]

4. Encroachment Removal:

Sl. No.	Name of Village	Total encroachment Removed (in Ha)
1.	Aaya Nagar	Nil
2.	Chhattarpur	Nil
3.	Nebsarai	Nil
4.	Sahoorpur	Nil
5.	Devli	Nil
6.	Asola	10.99
7.	Bhatti	0.25
8.	Maidangarhi	0.16
9.	Saidulajab	0.16
10.	Satbari	Nil
11.	Jaunapur	0.56
12.	Deramandi	3.38
13.	Tughlakabad	2.14
14.	Pulpehladpur	0.31
15.	Rangpuri	5.47
16.	Rajokari	3.75
17.	Ghitorni	Nil
18	Mahipalpur	Nil
19	Rajpur Khurd	No encroachment to be removed
Total		**27.17 Ha**

(More than 10.43 Ha of Forest land has been made free of encroachment since last meeting of Oversight Committee held on 30.09.2021)

- It was informed to Oversight committee that there are many stay orders on demolition of the encroachment on Forest area. Further, the Delhi Slum and JJ Rehabilitation and Relocation Policy, 2015 possess hindrances in removal of encroachment.
- DGF & SS directed that all cases where stays have been given should be compiled by both Forest and Revenue Department and same should be submitted to him by 07/03/2022 for raising the issue with Hon'ble. Chief Justice of Hon'ble High Court, Delhi.

- DGF & SS also directed to hold a meeting with the Pr. Secretary looking after the DUSIB and chalk out a clear timeline for identification and removal of encroachment from Forest area.
- DGF & SS also directed that DCF and DC of concerned area with encroachment should hold a meeting and chalk out a clear timeline for removal of encroachment and submit the same by 21/03/2022 for monitoring by Oversight Committee.

[Action: Forest/ Delhi Police/Revenue]

5. Construction of Boundary Wall:

SL. No.	Village	Boundary wall (in m)
1.	Asola	5,728
2.	Sahoorpur	Nil
3.	Pulpehladpur	6,874
4.	Deramandi	14,150
5.	Jonapur	2,072
6.	Tughlakabad	1,380
7.	Ayanagar	2,948
8.	Maidangarhi	1147
9.	Chhattarpur	1,118
10.	Nebsarai	520
11.	Saidulajaib	Nil
12.	Satbari	Nil
13.	Rangpuri	4178
14.	Rajokari	13000
15.	Ghitorni	450
Total		**53,565**

(More than 17.99 Km of wall has been constructed after last meeting of Oversight Committee held on 30.09.2021.)

- Oversight Committee was informed that walls are being constructed to secure the area made free of encroachment.

[Action: Forest]

6. Status of Management Plan:

- Oversight committee was informed that Preliminary Working Plan report has been submitted by the FRI and same is being analyzed by the Department. DGF & SS directed that the process of preparation of Working Plan should be expedited by constant follow up and all effort should be made to finalize the same by end of 2022.
- DGF & SS appreciated the timely initiation for revision of Management Plan of Asola Bhati Wildlife Sanctuary.

[Action: Forest]

DGF & SS appreciated the efforts done by all the Departments in difficult circumstances to achieve the progress till date. He also informed that a monthly report has to be submitted on working of Oversight Committee to the Hon'ble NGT and so, a continuous effort has to be done in coming days to comply with the direction of the Hon'ble NGT.

*** The meeting ended with vote of thanks to the chair. ***

This issues with the approval of the Competent Authority.

——SD——

(Ishwar Singh)
PCCF & HOD, GNCTD

To:

1. Director General Forest & Special Secretary, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
4. The Vice Chairman (DDA), B block, 1st Floor, Vikas Sadan, New Delhi-110073.
5. Divisional Commissioner, Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054.
6. Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
7. Principal Secretary/ Secretary (Urban Development), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
8. Spl. Commissioner of Police, Armed Police, Office of the Commissioner of Police, Delhi, Jai Singh Road, New Delhi-110001.
9. Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
10. CCF and CWLW, Department of Forests and Wildlife, Govt. of NCT of Delhi.
11. Conservator of Forests, Department of Forests and Wildlife, Govt. of NCT of Delhi.
12. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
13. Deputy Commissioner (South-West), Old Terminal Tax Building Kapashera,New Delhi-37.
14. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
15. Deputy Commissioner (South-East), Old Gargi College Building,lajpat Nagar-IV New Delhi -110024.
16. DCF (S), Department of Forests and Wildlife, Govt. of NCT of Delhi.
17. DCF (W), Department of Forests and Wildlife, Govt. of NCT of Delhi.
18. DCF (N), Department of Forests and Wildlife, Govt. of NCT of Delhi.
19. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Punarwas Bhawan, I.P. Estate, New Delhi-110002.

For information only:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.
2. PS to Addl. Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

——SD——

(Ishwar Singh)
PCCF & HOD, GNCTD

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
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F.1(2497)/Legal/HQ/20-21/5525-43 **Date:** 06.10.2021

MINUTES OF THE THIRD MEETING OF OVERSIGHT COMMITTEE HELD ON 30.09.2021 AT 3:00 PM REGARDING THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO. 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In pursuance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the third meeting of Over Sight Committee was called on 30.09.2021 at 3 PM under the Chairmanship of Director General Forest and Special Secretary, MoEF&CC, Govt. of India.

Issues discussed and decisions taken in the meeting are as follows:

1. (I) Status of notification under section 20 (Phase-I, Southern Ridge):

SL. No.	Village	Total Area (in Ha)	Area sent for phase 1 Notification (in Ha)	Status of Comments from Revenue	Status of Notification
1	Tughlakabad	544.84	332.97	Received	**Comments received from Revenue Department and draft notification has been sent for approval of GNCTD on 28.09.2021 .**
2	Rajpur khurd	5.61	5.61	Received	**Comments received from Revenue Department and draft notification has been prepared for approval of GNCTD on 02/09/21**
3	Chattarpur	50.24	14.18	Received	
4	Dera Mandi	1090.36	707.12	Comments Awaited	Awaited
5	Saidulajaib	34.89	6.55	Comments Awaited	Awaited
6	Satbari	143.15	71.68	Comments sought from DDA in few khasras.	Under process
7	Jaunapur	327.53	215.57	Comments Awaited	Awaited
8	Maidangarhi	423.04	280.62	Comments received	Under process
9	Nebsarai	49.36	9.19		
10	Ayanagar	343.18	261.86	Comments Awaited	Awaited
11	Asola	775.48	595.63	Comments received	Under process
12	Bhatti	1119.67	793.68	View sought from DDA	Under process
13	Devli	480.07	393.49	Comments Awaited	Awaited
14	Sahoorpur	276.66	246.35	Comments Awaited	Awaited
15	Mahipalpur	7.71	Nil	N/A	N/A
16	Rajokari	277.67	222.48	Received	Under process
17	Ghitorni	61.30	2.52	Received	
18	Rangpuri	150.08	89.30	Received	
19	Pul Pehladpur	56.96	Nil	N/A	N/A
Total Area		**6210**	**4248.8**	**(Almost 68.4 % of area notified under section 4 of Indian Forest Act, 1927)**	

- PCCF, Delhi informed that draft notifications under Section 20 for Tughlakabad, Rajpur Khurd and Chhattarpur villages have been submitted for approval of Govt. of NCT of Delhi on 28.09.2021 and 02.09.2021 respectively.

- He also informed that comments from Revenue Department for Asola, Rajokari, Rangpuri and Ghitorni villages have been received and the draft notifications under Section 20 for these areas are under process. However, comments for the areas namely, Dera Mandi, Saidulajaib, Jaunapur, Ayanagar, Devli and Sahoorpur are still awaited from the Revenue Department.

- Pr. Secretary (E&F), GNCTD directed all DCs to send their comments to DCF (S) for the pending villages within 15 days.

[Action: Revenue Department/ Forest]

1. (II) Status of notification under section 20 (Phase-II, Southern Ridge):

SL. No.	Village	Total Area (in Ha)	Area for phase 2 Notification (in Ha)	Status of Notification
1.	Tughlakabad	544.84	202.42	Under preparation
2.	Rajpur khurd	5.61	NIL	Notification for this village completed in 1st phase.
3.	Chattarpur	50.24	34.09	Under preparation
4.	Dera Mandi	1090.36	190.87	
5.	Jaunapur	327.53	110.75	
6.	Ayanagar	343.18	80.71	
7.	Satbari	143.15	58.52	
8.	Saidulajaib	34.89	23.23	
9.	Maidangarhi	423.04	122.12	
10.	Nebsarai	49.36	20.10	
11.	Asola	775.48	113.91	Under Process
12.	Bhatti	1119.67	111.22	
13.	Rangpuri	150.08	24.55	
14.	Sahoorpur	276.66	26.90	
15.	Devli	480.07	85.61	
16.	Rajokari	277.67	39.46	Under Process
17.	Ghitorni	61.30	0.86	
18.	Mahipalpur	7.71	Nil	
19.	Pul Pehladpur	56.96	43.80	
	Total Area	**6210**	**1,289.12**	**(Almost 20.8 % of area notified under section 4 of Indian Forest Act, 1927)**

- DCF (S) was directed to complete the process of preparation of draft notification under Section 20 within one month, i.e. by 31st October 2021.

- DM/DCs were directed to send their comments on draft notification to DCF (S) in next one month, i.e. by 30th November 2021.

- Pr. Secretary (E&F), GNCTD directed to complete the entire process of preparation of notification for all the phases by 30th November 2021.

[Action: Forest]

1. (III) Status of notification under Section 20 of Other Ridges:

Name of Ridge	Total Area	Area proposed for notification	Status of Notification
Northern Ridge	131.54 Ha (87.0 Ha as per preliminary notification 1994)	131.54 Ha	Under Submission
South Central Ridge	626 Ha	Not Available	DDA has been requested to provide details of khasras under the South Central Ridge vide letter dated 02/07/2021 and 09/08/2021.
Central Ridge	1895 Ha (864 Ha as per preliminary notification 1994)	Not Available	DM (New Delhi) & DDA has been requested to provide details of khasras under the Central Ridge vide letter dated 18/06/2021.

- PCCF, Delhi informed that the draft notification under Section 20 for Northern Ridge is under submission stage. For Central Ridge DM (New Delhi) & DDA were requested to provide details of khasras which are still awaited.

[Action: DDA/ DM (New Delhi)]

1. (IV) Matters pending with DDA:

- It was informed in the meeting that the matter regarding identification of khasras in Central Ridge and South Central Ridge and comments on acquired land by their department is long pending from DDA.

- DDA was asked to ensure that within 1 month all the pending issues shall be cleared from their end.

[Action: DDA/Forest]

2. Status of Tattima Proceedings:

SL. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
1	Asola	14	2	12
2	Ayanagar	35		
3	Bhatti	38	1	33
4	Chattarpur	4		
5	Devli	11		
6	Dera Mandi	11		
7	Maidangarhi	13		
8	Nebsarai	3		
9	Jonapur	5		
10	Saidulajaib	3		
11	Sahoorpur	1		1
12	Satbari	2		

Sl. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
13	Tughlakabad	1		1
14	Pul Pehladpur	1		1
15	Ghitorni	1	1	
16	Rajokri	5		
17	Rangpuri	19		
Total		**167**	**4**	**48**

- PCCF, Delhi informed that due to the slow pace of Tattima proceedings and disposal of cases in FSO courts the preparation of draft notification is also being hindered.
- Pr. Secretary (E&F), GNCTD asked PCCF, Delhi to seek review report to assess the progress of Tattima proceedings every week.
- 30th November, 2021 was fixed as the last date for completion of Tattima proceedings.

[Action: Revenue]

3. Status of Pending Cases in FSO Court:

Division	Total no. of cases	No. of Cases Disposed	No. of cases pending
South Forest Division	46 (5 new cases have been taken up by FSO after last meeting)	31 cases have been disposed off out of which in 21 cases judgment has been reserved by the Ld. Forest Settlement Officer and in respect of 10 cases final orders have been passed.	15
West Forest Division	8	6 cases have been closed however, all are reserved for final order to be passed.	2

- It has been decided in the meeting that by 31st October 2021 FSOs will pass orders for all the matters reserved for judgments and for rest of the matters orders shall be passes by 30th November 2021.

[Action: Revenue]

4. Encroachment Removal:

Sl. No.	Name of Village	Total encroachment Removed (in Ha)
1.	Aaya Nagar	**Nil**
2.	Chhattarpur	**Nil**
3.	Nebsarai	**Nil**
4.	Sahoorpur	**Nil**
5.	Devli	**Nil**
6.	Asola	**4.06**
7.	Bhatti	**Nil**
8.	Maidangarhi	**0.16**
9.	Saidulajab	**0.16**
10.	Satbari	**Nil**
11.	Jaunapur	**0.23**
12.	Deramandi	**2.67**
13.	Tughlakabad	**1.74**
14.	Pulpehladpur	**0.11**

Sl. No.	Name of Village	Total encroachment Removed (in Ha)
15.	Rangpuri	**4.51**
16.	Rajokari	**3.10**
17.	Ghitorni	**Nil**
Total		**16.74 Ha**

(More than 12 Ha of Forest land has been made free of encroachment since last meeting of Oversight Committee held on 16.03.2021)

- DCF (S) informed that after repeated requests assistance from Delhi Police regarding encroachment removal has not been received.
- Spl. Commissioner of Police conveyed to DCF (S) to send a formal letter stating all the requirements to Delhi Police and make a copy to him so that the action can be taken officially.

[Action: Forest/ Delhi Police]

5. Construction of Boundary Wall:

SL. No.	Village	Boundary wall (in m)
1.	Asola	2705
2.	Sahoorpur	Nil
3.	Pulpehladpur	2252
4.	Deramandi	6519
5.	Jonapur	820
6.	Tughlakabad	800
7.	Ayanagar	2423
8.	Maidangarhi	1147
9.	Chhattarpur	784
10.	Nebsarai	520
11.	Saidulajaib	Nil
12.	Satbari	Nil
13.	Rangpuri	4178
14.	Rajokari	13000
15.	Ghitorni	425
Total		**35,573**

(More than 20 Km of wall has been constructed after last meeting of Oversight Committee held on 16.03.2021.)

- PCCF, Delhi informed that due to Covid-19 pandemic the progress regarding construction of boundary wall has been relatively slower than expected. There were some budgetary issues also that have been solved in last few months with the help of RMB fund and currently full-fledged work for construction of boundary wall is being undertaken.

[Action: Forest]

6. Issues pending with DUSIB regarding rehabilitation of colonies:

- Issues regarding submitting a list of those Jhuggis in illegal colonies falling under Forest area and are proposed to be rehabilitated as per Delhi Slum and JJ Rehabilitation and Relocation Policy, 2015 and speeding up the process of rehabilitation of encroachers identified for rehabilitation by GNCTD is long pending with DUSIB.
- As any representative from DUSIB was not present in the meeting, it was directed to Forest Department to send a letter regarding this to Delhi Urban Shelter Improvement Board.

[Action: Forest/ DUSIB]

7. Status of Management Plan:

- It was decided in the meeting that FRI, Dehradun may be requested to complete preparation of Working Plan of Delhi within next 6 months.

[Action: Forest]

*** The meeting ended with vote of thanks to the chair. ***

This issues with the approval of the Competent Authority.

(Ishwar Singh)
PCCF & HOD, GNCTD

To:

1. Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
4. The Vice Chairman (DDA), B block, Ist Floor, Vikas Sadan, New Delhi-110073.
5. Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054.
6. Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
7. Spl. Commissioner of Police, Armed Police, Office of the Commissioner of Police, Delhi, Jai Singh Road, New Delhi-110001.
8. Director General, Forest Survey of India, Kaulagarh Road, P.O. IPE Dehradun-248195.

F.1(2497)/Legal/HQ/20-21/ 5525-43

Date: 06.10.2021

9. CCF, Department of Forests and Wildlife, Govt. of NCT of Delhi.
10. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
11. Deputy Commissioner (South-West), Old Terminal Tax Building Kapashera,New Delhi-37.
12. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
13. Deputy Commissioner (South-East), Old Gargi College Building,lajpat Nagar-IV New Delhi - 110024.
14. DCF (S), Department of Forests and Wildlife, Govt. of NCT of Delhi.
15. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Punarwas Bhawan, I.P. Estate, New Delhi-110002.
16. DCF (W), Department of Forests and Wildlife, Govt. of NCT of Delhi.
17. DCF (N), Department of Forests and Wildlife, Govt. of NCT of Delhi.

For information only:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.
2. PS to Addl. Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

(Ishwar Singh)
PCCF & HOD, GNCTD

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
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TELEPHONE NO-01123370679, EMAIL-pccf-gnctd@delhi.gov.in

F.1(2497)/Legal/HQ/20-21/ 13015-33 **Date:** 23.03.2021

MINUTES OF THE SECOND MEETING OF OVERSIGHT COMMITTEE HELD ON 16.03.2021 AT 3:30 PM REGARDING THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO. 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In pursuance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the second meeting of Over Sight Committee was held on 16.03.2021 under the Chairmanship of Director General Forest and Special Secretary, MoEF&CC, Govt. of India.

Issues discussed and decisions taken in the meeting are as follows:

1. **Status of Encroachment Removal:**

- PCCF, Delhi informed that the encroachment removal plan has been prepared by DCF (South) and DCF (West) for next 3 weeks subject to availability of police force. He requested that the deployment of police force needs to be rationalized to achieve timeline chalked out for the removal of encroachment.
- Special Commissioner of Police, Delhi gave assurance that all possible help shall be provided to the Department. However, sufficiently advance request should be made so that proper utilization of the police force could be worked out by the Head Quarter.
- Encroachment removal plan in Northern Ridge is scheduled on 18th March 2021.
- As there are numerous unauthorized colonies in the Ridge area, therefore, DUSIB has been approached by Revenue Department to speed up the process of shifting of unauthorized colonies outside forest land.
- PCCF, Delhi also shared the upto date status of encroachment removal done by the Department of Forest and Wildlife, GNCTD. The same is annexed at **Annexure-I**.

2. **Status of Boundary wall construction:**

- A detailed status for construction of boundary wall was shared by PCCF, Delhi which is annexed at **Annexure-II**.
- DGF & SS, MoEF&CC pressed upon the issue that the local drainage channels and the hydrology of the area be kept undisturbed, as forests/ ridges in Delhi are the major rainwater catchments and their maintenance is essential to conserve the local ecosystem and biodiversity.

3. **Status of notification under section 20 of IFA 1927:**

- PCCF, Delhi informed that the draft notification for Phase-I which covers 3934.26 Ha is prepared and expected to be submitted for approval of Government of NCT Delhi within next 7 days.
- The draft notification for Phase-II which covers 1222.56 Ha will be prepared by end of the current week and expected to be submitted for approval of Government of NCT Delhi within next 15 days.
- The tatima proceedings are awaited to be completed by Revenue Department, DGF & SS, MoEF&CC directed to complete all the pending cases positively within next one month.
- All the FSOs were requested to complete the settlement proceedings within next one month.

4. **Preparation of Management Plan/ Working Plan:**

- It was informed that FRI, Dehradun is preparing Working Plan for entire forest area in NCT of Delhi irrespective of ownership of forest land. The progress of preparation of working plan be reviewed by the Integrated Regional Office, MoEF&CC, and the same may be presented in the next meeting.

The next meeting of the Oversight Committee will be held within one month.

*** The meeting ended with vote of thanks to the chair. ***

This issues with the approval of the Competent Authority.

(Ishwar Singh)
PCCF & HOD, GNCTD

F.1(2497)/Legal/HQ/20-21/ 13018-33 Date: 23.03.2021

Copy to:

1. Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
4. The Vice Chairman (DDA), B block, lst Floor, Vikas Sadan, New Delhi-110073.
5. Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054.
6. Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
7. Spl. Commissioner of Police, Armed Police, Office of the Commissioner of Police, Delhi, Jai Singh Road, New Delhi-110001.
8. Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
9. CCF, Department of Forests and Wildlife, Govt. of NCT of Delhi
10. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
11. Deputy Commissioner (South-West), Old Terminal Tax Building Kapashera,New Delhi-37.
12. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
13. Deputy Commissioner (South-East), Old Gargi College Building,lajpat Nagar-IV New Delhi - 110024.
14. DCF (S), Department of Forests and Wildlife, Govt. of NCT of Delhi.
15. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Punarwas Bhawan, I.P. Estate, New Delhi-110002.
16. DCF (W), Department of Forests and Wildlife, Govt. of NCT of Delhi.
17. DCF (N), Department of Forests and Wildlife, Govt. of NCT of Delhi.

Distribution to:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.
2. PS to Addl. Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

(Ishwar Singh)
PCCF & HOD, GNCTD

Annexure-I

Encroachment Removal Status:

S. No.	Name of Village	Total area under encroachment (in Bigha-Biswa) as on 05.04.2019	Total encroachment Removed in Financial year 2019-2020 (in Bigha-Biswa)	Total encroachment Removed in Financial year 2020-2021 (in Bigha-Biswa)
1.	Aaya Nagar	172 Bigha-00 Biswa	2 Bigha-00 Biswa	4 Bigha- 00 Biswa
2.	Chhattarpur	253 Bigha-08 Biswa	Nil	Nil
3.	Nebsarai	264 Bigha-09 Biswa	Nil	1 Bigha 10 biswa
4.	Sahoorpur	238 Bigha-03 Biswa	53 Bigha-19 Biswa	
5.	Devli	452 Bigha-14 Biswa	Nil	1 Biswa
6.	Asola	675 Bigha-00 Biswa	13 Bigha-13 Biswa	48 Bigha- 12 Bigha
7.	Bhatti	477 Bigha-14 Biswa	Nil	Nil
8.	Maidangarhi	79 Bigha-05 Biswa	28 Bigha-08 Biswa	2 Bigha-00 Biswa
9.	Saidulajab	109 Bigha - 04 Biswa	03 Bigha-00 Biswa	2 Bigha-00 Biswa
10.	Satbari	183 Bigha- 17 Biswa	60 Bigha- 00 Biswa	Nil
11.	Jaunapur	287 Bigha - 05 Biswa	113 Bigha-13 Biswa	2 Bigha- 15 Biswa removed in year 2020-21
12.	Dera-Mandi	399 Bigha - 8.5 Biswa	127 Bigha -09 Biswa	Nil
13.	Tughlakabad	403 Bigha – 07 Biswa	Nil	20 Bigha – 17 Biswa
14.	Pulpehladpur	246 Bigha – 03 Biswa	1 Bigha- 7 Biswa	1 Bigha- 7 Biswa removed in year 2020-21
15.	Rangpuri	255 Bigha – 19 Biswa	54 Bigha – 00 Biswa	Nil
16.	Rajokari	216 Bigha - 00 Biswa	37 Bigha -02 Biswa	Nil
17.	Ghitorni	16 Bigha – 10 Biswa	Nil	Nil
18.	Rajpur Khurd	0 Bigha – 0 Biswa	Nil	Nil

S. No.	Name of Village	Total area under encroachment (in Bigha-Biswa) as on 05.04.2019	Total encroachment Removed in Financial year 2019-2020 (in Bigha-Biswa)	Total encroachment Removed in Financial year 2020-2021 (in Bigha-Biswa)
19.	Mahipalpur	It is maintained by DDA and extent of encroachment is not available with Department.		
	Total	**4241 Bigha- 17.5 Biswa (883.72 Acre or 354.90 Ha)**	**405 Bigha – 09 Biswa (84.46 Acre or 33.92 Ha)**	**83 Bigha – 02 Biswa (17.31 Acre or 6.95 Ha)**

Annexure-II

Status of Boundary Wall Construction:

Name of Ridge	Total Perimeter	Wall Constructed
Northern Ridge	7.4 Km	Totally fenced except at encroachment. Once encroachment is removed wall will be completed
Central Ridge	25 Km	Because of fragmentation boundary wall to be constructed shall exceed 50 Km. The area in possession of Forest Department has been fully fenced by constructing 17 km of wall. Land managing agencies in Central ridge have secured the land with walls.
South Central Ridge	Not known	DDA has secured Sanjay Van with fencing.
Southern Ridge	172 Km	Existing wall is being digitized to assess exact length of wall to be constructed to protect the land. In the last 3 months, 15 km of wall has been constructed to protect the Southern Ridge.

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F.1(2497)/Legal/HQ/20-21/ 10593-10608 **Date:** 15/02/2021

MINUTES OF THE FIRST MEETING OF OVERSIGHT COMMITTEE HELD ON 12.02.2021 AT 11:00 AM REGARDING THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO. 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

First meeting of the Oversight Committee which has been constituted vide order no. F.1(2497)/Legal/HQ/2020-21/10354-66 dated 10.02.20 (annexed at **Annexure-I**) was held on 12.02.2021 under the Chairmanship of Director General Forest and Special Secretary, MoEF&CC, Govt. of India regarding the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD.

Issues discussed and decisions taken in the meeting are as follows:

1. Progress of notification under section 20 of IFA 1927:

   i) PCCF informed that Divisional Commissioner has taken meeting of all DCs and DCFs and fixed following targets:

   - All the DCFs have been directed to start the procedure of notifying the Reserved Forest under Section 20, IFA, 1927 which are without encroachment or free of encroachment.
   - Sub Divisional Magistrates have been directed to complete all the tatima proceedings within one month.
   - FSOs have been directed to complete all the rights settlement within 45 days. FSOs should take regular hearings on day to day basis and Khasra No. for which rights are settled will be made free of encroachment and will be added in the list of latest notifications.
   - FSO have been directed not to entertain new applications under Indian Forest Act, 1927 as Section 5 of said act, bars accrual of new-rights.
   - District Task Force under Deputy Commissioner shall prepare weekly schedule of removal of encroachment and actions be taken accordingly.
   - Weekly meetings to be held at the level of PCCF/HOD to review the progress of the status.

   ii) Department of Forest and Wildlife, GNCTD conveyed that draft notification is under preparation by them for all khasras identified as forest area with following information:

a) Khasra no.s with area and all khasras surrounding it,

b) Map of village with geo coordinates of corners of each khasra,

c) All areas free from settlement proceedings and tatima proceedings,

d) All areas having no court cases.

iii) DDA has been requested to provide list of Khasra no.s which are free of litigation in their possession, ie, Central Ridge, Northern Ridge and South Central Ridge. They are also requested to provide complete list of khasras (in their possession) depicting status of settlement of rights, along with court cases pending in respect of them. Forest settlement Officers also have been advised to not to entertain frivolous cases.

iv) Joint survey of Revenue Department, Forest Department & other allottee Departments will be done to compile geo coordinates of all the corners of khasra notified under Section 4.

v) Department of Forest and Wildlife, GNCTD has been directed to start the process of declaration of Reserve Forest under Section 20 immediately.

2. Protection of land made free of encroachment and status of management plan:

i) It has been conveyed that for this purpose 147 security guards have been engaged under funds available with Delhi Ridge Management Board for securing the Ridge area which are free from encroachment and six vehicles have been procured for regular patrolling of sensitive Ridge area.

ii) As temporary fencing is being taken up around land having encroachments, it has also been directed to construct permanent boundary wall around area free from encroachments.

iii) It has also been advised to conduct regular encroachment removal drives to thwart any attempt of fresh encroachment.

iv) Considering concerns about absence of police during important encroachment removal drives, it is required that representative of police Department of sufficient seniority should represent their Department. They have been directed to continuously provide support during these encroachment removal drives and the matter may be brought in to the notice of Commissioner of Police, Delhi.

v) It has been directed to complete all the management plans that are being prepared by Department of Forest and Wildlife, GNCTD, viz. Working Plan and Ecological Restoration of Central Ridge. Wildlife Management Plan also be updated as and when due.

3. Encroachment removal plan:

For removal of encroachment following have been discussed:

i) DC (S) in coordination with all concerned SDMs is preparing weekly schedule for removal of encroachments.

ii) District Task Force is also coordinating with DUSIB for resettlement of displaced encroachers.

iii) It has been decided that small encroachments should be taken up on priority and fortnightly progress report will be submitted to Oversight Committee.

4. Director General of Forests, MoEF&CC appreciated the effort of the State for taking up the adequate and necessary steps for declaration of Reserve Forest under section 20 of IFA 1927.

5. The next meeting of the Oversight Committee will be held within one month.

*** The meeting ended with vote of thanks to the chair. ***

This issues with the approval of the Competent Authority.

(Ishwar Singh)
PCCF & HOD, GNCTD

F.(2497)/Legal/HQ/20-21/ 10593-10608 Date: 15/02/2021

Copy to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. PS to Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054
4. PS to Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
5. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
6. PS to Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
7. CCF, Department of Forests and Wildlife, Govt. of NCT of Delhi.
8. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
9. Deputy Commissioner (South-West), Old Terminal Tax Building Kapashera,New Delhi-37.
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11. Deputy Commissioner (South-East), Old Gargi College Building,lajpat Nagar-IV New Delhi - 110024.
12. DCF (S), Department of Forests and Wildlife, Govt. of NCT of Delhi.
13. DCF (W), Department of Forests and Wildlife, Govt. of NCT of Delhi.
14. DCF (N), Department of Forests and Wildlife, Govt. of NCT of Delhi.

Distribution to:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.
2. PS to Addl. Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

(Ishwar Singh)
PCCF & HOD, GNCTD

Annexure 254

DEPARTMENT OF FORESTS & WILDLIFE
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F. No. 1(2497)/Legal/HQ/2020-21/ 10354-66 **Dated:** 10.02.2021

REVISED OFFICE ORDER

In pursuance of the direction of Hon'ble NGT Order dated 15.01.2021 in O.A No. 58/2013 in the Matter of Sonya Ghosh Vs. GNCTD, an **Oversight Committee (OC)** headed by Director General Forest, MoEF&CC, GOI has been constituted and the composition of the committee is as under:

Composition of the Oversight Committee (OC):

(i)	Director General Forest, MoEF&CC	Chairman
(ii)	Addl. Director General of Forests (FC), MoEF&CC, GOI	Co-opted Member (will act as chairman in absence of DGF and SS)
(iii)	Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi	Member
(iv)	Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi	Member
(v)	Director General (Forest), Forest Survey of India, Dehradun	Member
(vi)	The Principal Chief Conservator of Forests, Govt. of NCT of Delhi	Member (Nodal Agency)
(vii)	Special Commissioner of Police	Members
(viii)	Deputy Commissioner (South)	Member
(ix)	Deputy Commissioner (South-West)	Member
(x)	Deputy Commissioner (New Delhi)	Member
(xi)	Deputy Commissioner (South-East)	Member

The mandate of the Oversight Committee (OC) is mentioned as below:

(i) To oversee progress with regard to the removal of encroachments from the Ridge;
(ii) Its protection by way of fencing/boundary wall and preparation of management plan for its restitution.
(iii) The Nodal agency will be the PCCF, Delhi for coordination and compliance.

This issues with the approval of the Competent Authority.

Yours sincerely,

SD/-
(Vipul Pandey, IFS)
DCF (P&M)

F. No. 1(2497)/Legal/HQ/2020-21/10354-66 Dated: 10.02.2021

Copy to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests, MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. PS to Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054
4. PS to Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
5. PS to Director General (Forest), Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
6. PS to The Principal Chief Conservator of Forests, Department of Forests and Wildlife, Govt. of NCT of Delhi.
7. PS to Special Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
8. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
9. Deputy Commissioner (South-West), Old Terminal Tax Building Kapashera,New Delhi-37.
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11. Deputy Commissioner (South-East), Old Gargi College Building,lajpat Nagar-IV New Delhi -110024.

Yours sincerely,

SD/-
(Vipul Pandey, IFS)
DCF (P&M)

Distribution to:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.
2. PS to Addl. Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

I/64354/2024

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F.No. F1(2497)/Legal/HQ/20-21/Pt2/dcfpm2 Dated: 8.02.2024

MINUTES OF THE 8TH MEETING OF the OVERSIGHT COMMITTEE HELD ON 29.01.2024 IN COMPLIANCE OF THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In compliance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the 8th meeting of the Oversight Committee was held on 29.01.2024 at 1:00 PM under the chairmanship of Director General of Forests & Special Secretary (DGF&SS), MoEF&CC, Govt. of India. The list of participants is attached as **Annexure-A.**

At the outset the DGF&SS welcomed all the participants and a brief presentation on the present status of the various agenda points was given by the CF. The following recommendations were made by the committee in respect of various agenda points:

Agenda 1: Status of encroachment removal from forest land

- The details of ridge forest land made free from encroachment were placed before the committee **(Annexure B).** The committee took a positive note of encroachments removed over 2.08 Ha since the last meeting of Oversight Committee held on 14.11.23
- The committee was apprised that the action plan for removal of encroachments in southern ridge has been divided into three categories for early and effective actions.
    a. Khasras with Heavily built structures
    b. Khasras with temporary structures (habitation and others)
    c. Khasras with farm house and other structures.

- A list of khasras with encroachments under category b and c with total area of 80.75 ha has already been identified for early removal. The weekly plans for encroachment removal have been prepared for West Forest Division and South Forest Division by the concerned District Task Forces (DTFs) headed by the respective DMs.

- It was recommended in the meeting to prepare a schedule along with timelines for next 6 months in respect of encroachment removal in ridge reserve forest and place it before the committee in the next meeting. It was further recommended that a flowchart indicating steps of encroachment removal in respect of all categories of encroached areas be prepared so that specific issues pertaining to each area may be identified. **[Action by: DM (South, South East, South West, New Delhi) DCF (South, West)]**

Agenda 2: Status of notification under section 20 (Phase- I & II, Southern Ridge)

- The committee was informed about the progress of notification under Section - 20 of IFA 1927 in respect of Southern Ridge.

S.No.	Ridges	Phase 1	Status	Phase II	Status	Phase III
1.	Southern Ridge	3526.98 ha	File is submitted for approval of the Hon'ble Lt. Governor on 12.12.2023. The file is currently with DC, South.	1594.52 ha	File is being prepared.	982.34 ha- File is being prepared.
2.	Northern Ridge	123.57 Ha.	File submitted for seeking comments/ concurrence of Revenue	-----	For phase II, proposal for notification is being	NA

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			Department over draft notification for all areas where there are no cases pending with FSO/Appellate authority on 14.12.2023.		prepared for remaining areas.	
3.	South Central Ridge	626 Ha.	File has been submitted to DDA & Revenue Department for seeking comments/ concurrence over draft notification on 14.12.2023. File is being prepared.	NA	NA	NA
4.	Central Ridge	----Ha.	DGPS survey is being conducted & the draft notification is being prepared	------Ha.	The draft notification is being prepared.	NA
5.	Nanak Pura Ridge	8.3Ha.	File with draft notification has been submitted on 14.12.2023 for seeking comments/ concurrence DDA & Revenue Department before obtaining approval of the Hon'ble LG, GNCTD for issuing	NA	NA	NA

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			notification u/s 20 IFA, 1927. File is being prepared.			

- It was recommended in the meeting to expedite the process of notification by coordinating with all the concerned departments and ridge managing agencies.
- The committee was apprised about the fact that the ridge reserve forest is managed by multiple agencies **(details at Annexure- C)**
- Representatives of DDA raised a request for exclusion of area under their ownership from final notification of section-20, IFA. However, it was asserted that exclusion could only have been done by the FSO as per provisions of IFA 1927 after following the due process, had DDA approached the FSO. It was further re-iterated that notification under Section - 20 of IFA is to be done irrespective of the ownership of the land. It was also remarked by the committee that all areas where Section- 4 notification under IFA 1927 has been done, are governed by relevant provisions of IFA 1927 and Forest(Conservation) Act 1980, and no non-forestry activity can take place in these areas without due approval. In this regard, the committee was apprised about a self-explanatory letter written by the CF, Govt of NCT of Delhi to all ridge managing departments/agencies **(Annexure- D).**
- It was re-asserted that the responsibility of protection of the ridge reserve forest rests lies with the respective agencies under whose jurisdiction the ridge. Each such agency must ensure that no violation of IFA 1927 and FCA 1980 occurs within their jurisdiction. In case of any violation of FCA, 1980 appropriate actions need to be initiated, as per Acts and Rules.
- The participants were informed during the meeting that, the Supreme Court has given directions vide order dated 30.11.2023 in WPC no. 1164/2023 w.r.t the Van Sanrakshan Sanshodhan Adhiniyam, 2023(Forest (Conservation) Amendment Act, 2023). The directions is reproduced below:

  ".... no precipitative action will be taken by the Union of India until further orders in respect of the forest, as understood in accordance with the dictionary sense."

  (Annexure-D1)

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- It was noted the violations of FCA 1980 in South Central Ridge (626 Ha) as recorded in the minutes of the last meeting held on 14.11.2023, which is under the management of Delhi Development Authority (DDA). It was recommended that a High Level meeting at the level of MoEFCC may be called with DDA and DoFW, GNCTD with regard to South Central Ridge, Northern idle, Central Ridge and Nanakpura Ridge; as DDA is managing ridge reserve forests in all these areas. It was also recommended that the matter may be referred to REC and IRO for examination of the violations of FCA 1980 and for taking further necessary actions.

  [Action by: DM (South, South East, South West, New Delhi) DCF (South, West), Ridge Managing Agencies]

Agenda 3: Status of cases pending before FSO and First Appellate Authority (Divisional Commissioner)

- The committee was informed about the status of the cases pending with the FSO as below:

Division	Total no. of cases	No. of Cases Disposed	Status till date	No. of cases pending
South Forest Division	82	41	41	41(Hearing is under process for all 41 cases).
West Forest Division	14(1 new case have been admitted)	5(2 cases have been disposed)	5 (Hearing has been completed for 3 cases and orders have been kept reserved in them).	9 (Hearing is under process for all 9 cases).

- The committee was apprised of the status of the cases pending before the First Appellate Authority, i.e. the Divisional Commissioner as below:

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Division	Status till date	Total no. of appeals against FSO orders filed before First Appellate authority till date
South Forest Division	32 (Affecting approx 100 ha of Forest land)	35 (Affecting approx 113.36 ha of Forest land)
West Forest Division	-	7 (Affecting approx 5.88 ha of Forest Land)

- It was recommended that in light of the orders of the Hon'ble Delhi High Court, the pendency of cases before the FSO and First Appellate Authority (FAA) needs to be expedited.

[Action by: Divisional Commissioner (FAA) & FSO]

Agenda 4: Status of tattima proceedings

- The status of tatimma proceedings as informed to the committee is attached **(Annexure-E)**
- The committee was informed that out of a total of 239 khasras where tattima is to be done, the process has been completed in 17 khasras and is ongoing in 149 khasras. It was recommended that the process of issue of notices for all 239 khasras would be completed immediately. Further, the Revenue Department was requested to complete the tattima proceedings in association with Forest Department by holding regular hearings.

  [Action by: DM (South, South-East, South-West, New Delhi)], DCF (South, West)]

Agenda 5: Status of boundary wall construction

- The committee was informed that approval has been conveyed to IFCD for floating of tenders for construction of 20 km boundary wall in Southern Ridge.
- It was recommended that DCF (South)would expedite the construction of the boundary wall. **[Action by: DCF (South)]**

Agenda 6: Status of cases where stay has been given by various courts

Division	No. of Cases *where stay has been given*

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South Forest Division	130 cases
West Forest Division	14 cases (Out of which 5 cases are disposed off & 9 cases are ongoing)

- It was recommended that the DoFW would pursue the cases diligently and put in all efforts for getting the stay vacated in a time bound manner.
- **[Action by: DCF(South & West)]**

Agenda 7: Status of Working Plan for Delhi

Date	Status
30.06.2021	FRI, Dehradun was intimated about acceptance of their proposal for preparation of Working Plan
09.08.2021	First instalment of 20% payment (15.6 Lakh) was released
04.04.2022	Team of FRI arrives in Delhi for first field survey
29.06.2022	FRI informs about completion of field survey and requested for supply of additional information. Information has been already provided to FRI as per their request.
29.09.2022	Second Installment of 39.00 lakh has been approved
17.11.2022	Draft Preliminary Working Plan Report (PWPR) has been received from FRI. After that a meeting to discuss the PWPR was held on 28.03.2023 at FRI with CWLW. A survey for collection of various data for preparation of the working plan is currently underway by the team of FRI, Dehradun.
Present status	A meeting was held by APCCF/HOD with FRI on 24.01.2024. As per the discussion, Vijay Ratre (IFS) informed that Part 1 of working plan is completed by FRI and part 2 will be completed in time frame of one month.

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	Further, FRI has also submitted additional data request to DoFW.

- It was recommended that FRI and DoFW would complete preparation of working plans at the earliest.
  [Action by: FRI & DoFW]

In compliance of the directions of Hon'ble NGT, the chairman directed to schedule next meeting within one month after this meeting. Meeting ended with vote of thanks to the Chair and the Participants.

This issues with the approval of the Competent Authority.

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(Jabestin A., IFS)
Dy. Conservator of Forests(P&M)

F.No. F1(2497)/Legal/HQ/20-21/Pt2/dcfpm2 Dated: 8.02.2024

To,

1. PS to Director General Forests, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests, MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. PS to Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
4. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi

I/64354/2024

110001.

5. PS to Vice Chairman DDA, B Block, 1St Floor, Vikas Sadan, New Delhi-110073.
6. PS to Additional Chief Secretary (Revenue) /Divisional Commissioner, 5- Sham Nath Marg, Prema Kunj, Civil Lines, Delhi , 110054
7. PS to Principal Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
8. PS to APCCF/HoD, Department of Forests and Wildlife, Govt. of NCT of Delhi.
9. CCF (A), Department of Forests and Wildlife, Govt. of NCT of Delhi
10. The Head, Silviculture and Forest Management Division, Forest Research Institute, Dehradoon-248006.
11. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
12. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
13. Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -110024.
14. Chief Engineer (I&FC), Zone-1 & Zone II, L.M. Bund Office Complex, Shastri Nagar, Delhi 110031.
15. Forest Settlement Officer/ ADM(South/South West/HQ), GNCTD, M.B. Road, Saket, New Delhi-110068.
16. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002
17. DCF (P&M/South/West/Central), Department of Forests and Wildlife, Govt. of NCT of Delhi.

Copy for information to:

1. PPS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

A.Jabestin

(Jabestin A., IFS)
Dy. Conservator of Forests(P&M)

Ministry of Environment, Forests & Climate Change
Forest Protection Division

8th OVERSIGHT COMMITTEE MEETING UNDER THE CHAIRMANSHIP OF DGF&SS ON 29.01.2024 AT 01:00 PM

ATTENDANCE SHEET

S. No.	Name	Designation	Email and Contact Number	Signature
1.	Reena Toppo	SDM (HQ) New Delhi Distt.	98108 38088 dcnd@nic.in	
2.	S.K. Singh	Deputy Director Forest-Survey of India, Dehradun.	9897297712. shailendrak.s@fsi.nic.in	
3.	ABHINAV KUMAR	DCF (West) DOFW, GNCTD	8974131911 dcfwest.gnctd@gov.in	
4.	J. B. Kapil	SDM (Kalkaji)	9811099544	
5.	Saurabh Sharma	CF, GNCTD	9311810076, cf.gnctd@gov.in	
6.	P. Viswakannan	CCF, GNCTD	9434285144 ccf.gnctd@gov.in	
7.	Suneesh Bury	APCCF	9818948253	
8.	ANKIT CHAUHAN	DCP/SOUTH	9818059047	
9.	Ram Dulesh	Addl. DCP/SED	8750870903	
10.	Ankit Agarwal	ADM. South	9810322200	

S. No.	Name	Designation	Email and Contact Number	Signature
11.	Vipul Pandey	DCP (N)	dcpnorth@gmail.com	
12.	Mandeep Mittal	DCP (S)	dcpsouth-delhi@gov.in	
13.				
14.				
15.				
16.				
17.				
18.				
19.				
20.				
21.				
22.				

Annexure – B

The details of ridge forest land made free from encroachment is as given below:

SL. No.	Village	Total encroachment identified as on 05.04.2019 (ha)	Encroachment left	Total encroachment removed from 2019 till date	Encroachment removed from 14.11.2023 (in ha) to till date
1	Aaya Nagar	14.5	12.9	1.531	0
2	Chhattarpur	21.3	20.917	0.283	0
3	Nebsarai	22.29	14.28	8.2	0.16
4	Sahoorpur	20.07	15.41	4.51	0
5	Devli	38.16	37.866	0.004	0
6	Asola	56.91	42.18	14.29	1.92
7	Bhatti	40.27	38.19	1.77	0
8	Maidangarhi	6.67	3.77	2.85	0
9	Saidulajab	9.2	8.72	0.41	0
10	Satbari	15.3	10.19	5.02	0
11	Jaunapur	24.2	11.66	12.7	0
12	Deramandi	33.6	12.66	20.75	0
13	Tughlakabad	33.9	31.62	2.1	0
14	Pulpehladpur	20.7	20.17	0.42	0
15	Rajokri	18.05	14.04	3.87	0
16	Rangpuri	20.7	14.51	6.07	0

17	Mahipalpur	1.4	1.43	0	0
18	Ghitorni	1.39	1.39	1.29	0
	Total	398.61	311.903	86.068	2.08

Annexure – C

1. As per the records available with the Department of Forest & Wildlife, GNCTD, the details regarding ownership and management with respect to each notified ridge Reserve Forest are given below:

a. NORTHERN RIDGE:

Ridge Managing Agency	**Area(in Hectares)**
DDA	73Ha.
MCD	11Ha.
Forest	3Ha.
Total	**87Ha.**

b. CENTRAL RIDGE

Ridge Managing Agency	**Area(in Hectares)**
Forest Department	423 Ha.
Army(Signal Regiment)	202 Ha.
DDA	85Ha.
CPWD(Budha Jyanti & Bhagwan Mahavir Vanasthali)	37Ha.
NDMC (Talkatora Garden)	25Ha.
MHA	6Ha.
MCD	3Ha.
Northern Railways	11Ha.
Area allotted by L&DO	70Ha.
Total	864 Ha.

c. SOUTH CENTRAL RIDGE

Ridge Managing Agency	Area(in Hectares)
DDA	626 Ha.
Total	626Ha.

d. SOUTHERNRIDGE

Ridge Managing Agency	Area(in Hectares)
Forest Department, DDA, SAI	6200
Total	6200Ha.

e. The entire 7Ha of Nanankpura Ridge is under the management of DDA.

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F1(2497)/Legal/HQ/2020-21/Part-2/dcfpm/216 **Dated:**28.11.2023

To,

(As per list attached)

Sub: Applicability of the provisions of Forest Conservation Act(FCA), 1980-reg.

Sir/Madam

Your kind attention is invited towards the Section 2 of Forest (Conservation) Act, 1980 which restricts non-forestry use of forest land. The relevant portion of the FCA, 1980 is reproduced below:

"2. Restriction on the dereservation of forests or use of forest land for non-forest purpose.—Notwithstanding anything contained in any other law for the time being in force in a State, no State Government or other authority shall make, ***except with the prior approval of the Central Government****, any order directing,—*

(i) that any reserved forest (within the meaning of the expression "reserved forest" in any law for the time being in force in that State) or any portion thereof, shall cease to be reserved;

(ii) that ***any forest land or any portion thereof may be used for any non-forest purpose;*** *1[(iii) that any forest land or any portion thereof may be assigned by way of lease or otherwise to any private person or to any authority, corporation, agency or any other organisation not owned, managed or controlled by Government;*

(iv) ***that any forest land or any portion thereof may be cleared of trees which have grown naturally in that land or portion, for the purpose of using it for reafforestation.]"***

Further, may kindly peruse judgment dated 21.07.2022 of Hon'ble Supreme Court of India in C.A.NO. 10294 OF 2013 which provides clarity over the concept of "forest land" or "forest" mentioned in above section. The relevant part of the judgment is reproduced below:

"38. Now, coming to the meaning of "forest" or "any forest land" covered by Section 2, this Court in 1997 Godavaraman's case1 has explained the legal position. Paragraphs 3 and 4 of the said decision read thus:-

> *".....The term "forest land", occurring in Section 2,* ***will not only include "forest" as understood in the dictionary sense, but also any area recorded as forest in the Government record irrespective of the ownership****. This is how it has to be understood for the purpose of Section 2 of the Act. The provisions enacted in the Forest Conservation Act, 1980 for the conservation of forests and the matters connected therewith must apply clearly to all forests so understood irrespective of the ownership or classification thereof...."*

Thus, according to the aforesaid decision, Section 2 applies to three categories of forests:

i. Statutorily recognized forests such as reserved or protected forests to which clause (i) of Section 2 is applicable;

ii. The forests as understood in accordance with dictionary sense and

iii. Any area recorded as a forest in Government records. So far as the first category of forests is concerned, it poses no difficulty as the forests under the said category covered by Clause (i) of Section 2 are statutorily recognized forests.

39. It is the second category which poses some difficulty. As the object of Section 2 of the 1980 Forest Act is to ensure that only sustainable growth/development takes place on forest lands. The need for giving a wider meaning to "forest" or "forest land" contemplated by the 1980 Forest Act can be well understood and justified. Moreover, the object of the 1980 Forest Act is to prevent ecological imbalance resulting from deforestation. The provision is aimed at protecting inter-dependence between the right to development of an individual and the right to the natural environment of the public at large. The Legislature has used the words "any forest" in Clauses (ii) to (iv) of Section 2 after referring to the reserved forests in Clause (i) of Section 2. The intention is to bring all the forests, whether covered by the 1927 Forest Act or not, within the sweep of the 1980 Forest Act. A dictionary always contains the meaning of the words as they are understood by people for generations. It contains the meaning of a word which is already legitimized. Lexicographers include a word in the dictionary when it is used by many in the same way. Therefore, forest as understood by its dictionary meaning is covered by Section 2."

In continuation of above, your kind attention is drawn towards the affidavit dated 15.09.1997 of the then Conservator of Forests, GNCTD filed before Hon'ble Supreme Court of India in WPC No. 202/ 1997 enlisted forest areas across NCT of Delhi, which includes details of reserve forest, protected forest and deemed forest. The areas considered as deemed forest have already been communicated to your office by Department of Forest and Wildlife, GNCTD through letter dated 11.09.2023 **(copy enclosed).**

The preliminary notification of Ridge Reserve Forest of Delhi under Section-4, Indian Forest Act (IFA) 1927 was done vide notification no. F.10(12)/I/PA/DCF/93/2012-17(1) dated 24.05.1994, F11(40)/PA/DCF/96(1) dated 19.03.1996 & F1(29)/PA/DC/95 dated 02.04.1996 and your kind attention is drawn to the fact that provisions of FCA, 1980 are applicable on the land notified under Section 4 of Indian Forest Act, 1927 which has been emphasized by the Hon'ble Supreme Court of India vide its order dated 07.05.2010 in WPC 202/1995. The relevant extract of the order is reproduced below:

> *"We are of the view, that the aforesaid order was with reference to the **transitory period,** namely, from the date of the issuance of the notification under Section 4 of the Forest Act, till the culmination of the process of declaration under Section 20 of the Forest Act. We are of the view, that the afore-stated direction was inevitable, in view of the fact, that **in case an individual was desirous of using forest land for non-forest purposes, permission under Section 2 of the Forest (Conservation) Act, 1980 was imperative, and it is therefore, that even during the transitory period, it would be open to the Ministry of Environment and Forests**, to approve a request for use of forest area for non-forest purposes, under Section 2 afore-mentioned."*

The protection of Ridge & forest, as per the provisions of Forest (Conservation) Act, 1980 and the relevant orders of the Hon'ble Supreme Court of India, is the responsibility of respective ridge managing agency.

In view of the above, if any non-forestry work is proposed in ridge/ reserve forest, it is mandatory for forest & ridge managing agency to obtain following permissions/approvals as per status of land mentioned below:

Category 1: Part of ridge notified as Forest	
Step 1:	Recommendation of Ridge Management Board
Step 2:	Recommendation of Central Empowered Committee
Step 3:	Approval of Hon'ble Supreme Court
Step 4:	Permission under Forest (Conservation) Act, 1980.
Category 2: Part of ridge outside notified Forest	
Step 1:	Recommendation of Ridge Management Board
Step 2:	Recommendation of Central Empowered Committee
Step 3:	Approval of Hon'ble Supreme Court
Step 4:	Permission under Forest (Conservation) Act, 1980/Delhi Tree Preservation Act, 1994 (as the case may be)
Category 3: Other forest areas attracting provisions of FCA, 1980.	
Step 1:	Permission under Forest (Conservation) Act, 1980.

In case of forest & ridge, the proposals must be submitted to Department of Forest & Wildlife, GNCTD through concerned Dy. Conservator of Forests.

In case any violation, under FCA, 1980 i.e., use of forest land for non-forestry purpose, is done by the ridge & reserve forest managing agency, action may be initiated as per the following provisions of FCA,1980:

> ***"Section 3A. Penalty for contravention of the provisions of the Act*** *— Whoever contravenes or abets the contravention or any of the provisions of section 2, shall be punishable with* ***simple imprisonment for a period which may extend to fifteen days.***
> ***Section 3B. Offences by authorities and Government departments.***— *(1) Where any offence under this Act has been committed—*
> *(a) by any department of Government,* ***the head of the department****; or*
> *(b) by* ***any authority, every person*** *who, at the time the offence was committed, was directly in charge of, and was responsible to, the authority for the conduct of the business of the authority as well as the authority, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly:*
> *Provided that nothing contained in this sub-section shall render the head of the department or any person referred to in clause (b), liable to any punishment if the proves that the offence was committed without his knowledge or* ***that exercised all due diligence to prevent the commission of such offence.***
> *(2) Notwithstanding anything contained in sub-section (1), where an offence punishable under the Act has been committed by a department of government or any authority referred to in clause (b) of sub-section (1) and*

it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part, of, any officer, other than the head of the department, or in the case of an authority, any person other than the persons referred to in clause (b) of sub-section (1), such officer or persons shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.]"

This issue was also emphasized in the last meeting of Oversight Committee, constituted by the Hon'ble National Green Tribunal through its judgment dated 15.01.2021 in OA No. 58/2013 "Sonya Ghosh Vs. GNCTS & Ors." under chairmanship of Director General of Forests & SS, Government of India, held on 14.11.2023. The Minutes of 7th Oversight Committee was shared via email dated 21.11.2023. (copy of email is enclosed)

In view of this, you are requested to sensitize all the concerned officers/ officials of your department/ organization with regard to the contents of this letter.

This issues with the approval of competent authority.

Yours faithfully

28/11/23

(Saurabh Sharma, IFS)
Conservator of Forests

To,

1. The Commissioner of Police, Jai Singh Road, New Delhi-110001.
2. The Vice Chairman, Delhi Development Authority, B- Block, 1st Floor, Vikas Sadan, New Delhi-110073
3. The Commissioner, MCD Dr. S.P. Mukherjee Civic Center, JLN Marg, New Delhi-110002.
4. The Defence Estate Officer, Delhi Cantt. New Delhi-110010.
5. The Commissioner (Land), DDA, Vikas Sadan,New Delhi- 110023.
6. The Executive Enineer, CPWD, Bhagwan Mahavir Vanasthali Park Malcha Marg Delhi, Delhi
7. The Secretary,NDMC, Palika Kendra, Parliament Street, New Delhi-110001
8. The Dy. Commissioner, North MCD, SPM CIVIC Centre, Minto Road New Delhi-110002

9. The Land and Development Officer, Ministry of Housing & Urban Affairs, Land & Development Office, Room no. 623-A Wing, Nirman Bhawan, New Delhi-110001.
10. The Deputy Director, SAI, Jawaharlal Nehru Stadium, Lodhi Road, Delhi, India.
11. Engineer in Chief & Head of Department, Irrigation and Water Resources Department, Government of Uttar Pradesh, Sinchai Bhawan, Cantt Road, Udaiganj, Lucknow - 226001
12. Chairman, NHAI, National Highways Authority of India, G 5&6, Sector-10, Dwarka, New Delhi – 110075.
13. CGM (SD, EMG & Ash Management), NTPC Limited, NTPC Bhawan, SCOPE Complex, Institutional Area, Lodhi Road, New Delhi – 110003.
14. The Chief Executive Officer, Delhi Cantonment Board, Delhi-110010.
15. The Pr. Chief Engineer Northern Railways, Baroda House, Delhi/ the Divisional Engineer (Hort.), Office of the Northern Railway Divisional Office, State Entry Road New Delhi.
16. JGM/ Land, DMRC, Metro Bhawan, 13, Fire Brigade Lane, Barakhmbha Road, Delhi-110001.
17. The Manager (Civil), HQ, DTC, Office of Sr. Manager (Civil), I.P. Estate, New Delhi-110002.
18. The CEO, Delhi Parks & Garden Society, 6th Floor, C-Wing, Delhi Secretariat, New Delhi.
19. The Superintending Engineer (Environment) DSIIDC, Technical Center Ground Floor Building Wazirpur Delhi-110052.
20. Director (HE), Directorate of Higher Education, BTE Complex, Muni Maya Ram Marg, Pitampura, Delhi-110034.
21. The Director, Education Department, Old Street, Delhi-110054.
22. The CEO/Director, DUSIB (Delhi Urban Shelter Improvement Board), ITO, New Delhi.
23. Dy. Director (Hort.) (North), PWD, 13th Floor, MSO Building, I.P Estate, New Delhi – 110002.
24. Director (Horticulture), Delhi Jal Board (HQ), Varunalaya Ph-II, Jhandewalan, Karol Bagh, New Delhi-110005.
25. The Director (Hort.), Environment Department, 11th Floor, MSO Building, I.P. Estate, New Delhi 110002.
26. The Director (Hort), NDMC, Palika Kendra, New Delhi-110001.

27. The Director (Hort), Central Public Works Department (C.P. W.D) New Delhi, I.P. Estate.
28. Chief Engineer (I&FC), Zone-I, L.M. Bund Office Complex, Shastri Nagar, Delhi-110031.
29. Chief Engineer (I&FC), Zone-II, L.M. Bund Office Complex, Shastri Nagar, Delhi-110031.
30. The DGM (CSR), NDPL, Distt. Office, T-Block, Mangol Puri, Delhi-110083.
31. The GM/ CSR, BSES Rajdhani Power Ltd., BSES Bhawan, Nehru Place, New Delhi-110019.

F1(2497)/Legal/HQ/2020-21/Part-2/dcfpm/216 **Dated:** 28.11.2023

Copy to(for kind information):

1. PPS to DG Forest and Special Secretary, Ministry of Environment, Forest and Climate Change, GoI, Indira Paryavaran Bhawan Jorbagh Road New Delhi – 110 003
2. SO to Chief Secretary, Delhi Secretariat, IP Estate, New Delhi.
3. PPS to Pr. Secretary(E&F), GNCTD
4. PS to APCCF/HoD, Department of Forests and Wildlife, GNCTD.
5. PA to CCF(A), Department of Forests and Wildlife, GNCTD.
6. DCF(South), (West), (Central), (North), Department of Forests and Wildlife, GNCTD.

28/11/23

(Saurabh Sharma, IFS)
Conservator of Forests

ITEM NO.2 COURT NO.4 SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 1164/2023

ASHOK KUMAR SHARMA, INDIAN FOREST
SERVICE (RETD) & ORS. Petitioner(s)

VERSUS

UNION OF INDIA & ANR. Respondent(s)

(IA No. 240922/2023 - STAY APPLICATION)

Date : 30-11-2023 These matters were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr Prashanto Chandra Sen,Sr.Adv.
Mr. Kaushik Choudhury, AOR
Ms. Shibani Ghosh,Adv.
Mr. Saksham Garg,Adv.
Mr. Jyotirmoy Chatterjee,Adv.
Ms. Khyati Jain,Adv.
Ms. Akshata Chhabra,Adv.

Mr. Gopal Sankaranarayanan,Sr.Adv.
Mr. Satyajit Sarna,Adv.
Mr. Prashant Padmanabbhan,Adv.
Ms. Rea Mehta,Adv.
Mr. Rahul Kukreja,Adv.
Mr. Vishal Sinha,Adv.

For Respondent(s) Mr. Balbir Singh, A.S.G.
Mr. Gurmeet Singh Makker, AOR
Mr. Naman Tandon, Adv.
Dr. Misha Kumar, Adv.
Ms. Suhashini Sen, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A. NO.240922/23 IN W.P.(C) NO.1164/2023

& W.P.(C) NO.1336/2023 @ DIARY NO.46970/2023

1. W.P.(C) No. 1336/2023 @ Diary No.46970/2023 is taken on Board.

2. Issue notice in W.P.(C) No. 1336/2023 @ Diary No.46970/2023.

UPON hearing the counsel the Court made the following

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I.A. NO.240922/23 IN W.P.(C) NO.1164/2023

& W.P.(C) NO.1336/2023 @ DIARY NO.46970/2023

1. W.P.(C) No. 1336/2023 @ Diary No.46970/2023 is taken on Board.

2. Issue notice in W.P.(C) No. 1336/2023 @ Diary No.46970/2023.

3. It is the contention of the learned senior counsel for the petitioners that the Forest (Conservation) Amendment Act, 2023 has an effect of diluting the definition of forest as defined by this Court in the judgment of this Court passed on 12.12.1996 in T.N. Godavarman v. Union of India in W.P. (C) No.202/1995.

4. It is submitted that as per T.N. Godavarman judgment (supra) the forest as understood in accordance with the dictionary sense are also included in the definition of forest.

5. It is further submitted that Section 1A is likely to restrict the definition of forest and exclude the aforesaid category of forest, as understood in accordance with the dictionary sense, from the ambit of the Forest Conservation Act.

6. Shri Balbir Singh, learned Additional Solicitor General of India, on instructions, makes a statement that there is no intention to dilute the scope of forest as defined in the judgment of this Court in T.N. Godavarman (supra). He submits that the exemptions which will be granted under sub-section (2) of Section 1A would be in accordance with the guidelines that the Central Government would be notifying in accordance with sub-section (3) thereof. He submits that the guidelines are being finalized and would be notified in a short period. However, in order to address the concern of the petitioners, he makes a statement that no percepetative actions will be taken by the Union of India until further orders in respect of the forest, as understood in accordance with the dictionary sense.

7. Four weeks' time is granted for filing reply.

8. Rejoinder affidavit, if any, be filed within two weeks thereafter.

9. List after six weeks.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)

Annexure – E

The status of tatimma proceedings as informed to the committee is as given below:

S.No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
1.	Asola	15	4	12
2.	Ayanagar	35	0	20
3.	Bhatti	41	12	31
4.	Chattarpur	4	0	4
5.	Devli	12	0	8
6.	Dera Mandi	24	0	8
7.	Maidangarhi	13	0	4
8.	Nebsarai	3	0	2
9.	Jonapur	25	0	6
10.	Rajpur Khurd	3	0	0
11.	Saidulajaib	3	0	0
12.	Sahoorpur	2	0	2
13.	Satbari	3	0	2

14.	Tughlakabad	24	0	24
15.	PulPehladpur	1	0	1
16.	Ghitorni	1	1	1
17.	Rajokri	5	0	0
18.	Rangpuri	25	0	24
	Total	**239**	**17**	**149**

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F.No. 1(2497)/Legal/HQ/20-21/Pt3 1139-56 **Dated the 25 April, 2024**

Minutes of the 9th meeting of the Oversight Committee constituted in compliance with the order of Hon'ble NGT (Principal Bench), New Delhi dated 15.01.2021, held in Krishna Conference Hall, Indira Paryawaran Bhawan, New Delhi on 13.03.2024 at 15:00 hrs.

In compliance with the order dated 15.01.2021 of the Hon'ble NGT, the Principal Bench, New Delhi in the matter O.A. No. 58/2013 titled *Sonya Ghosh Vs. GNCTD*; the 9th meeting of the Oversight Committee (hereafter mentioned as the Committee) was held on 13.03.2024 at 15:00 hrs. under the Chairmanship of the Director General of Forests & Special Secretary (DGF&SS), MoEF&CC, Govt. of India. The list of participants in the meeting is enclosedin Annexure-**A.**

At the outset, the DGF&SS welcomed all the participants. Thereafter, the Conservator of Forests, Department of Forests and Wildlife (DoFW), Government of NCT of Delhi (GNCTD) made a presentation on the current status of actions carried out by the DoFW under the agenda items considered in the meeting. After discussions and deliberations in the meeting, the following recommendations/directions were made by the Committee:

Agenda 1: Status of encroachment removal from the forest landin the NCT of Delhi.

a) The details of ridge forest land made free from encroachments as provided in **Annexure-B** were placed before the Committee. The Committee noted that encroachments from nearly 5.34 hectares of forest land in the Southern Ridge forests were removed by the DoFW, GNCTD since the last report submitted by it on 29.01.2024.

b) Suitable/efficient machinery may be arranged and sufficient labor force may be mobilized timely to achieve rapid progress on eviction of encroachments. **[Action: DoFW, GNCTD]**

c) The Committee was informed by the DoFW, GNCTD that i) weekly plans were already prepared by the DCF (West) for removal of forest encroachments recorded in the villages of Ghitorni (50-day plan), Rangpuri (40-day plan), and Rajokari (6-day plan), ii) The DCF (South) prepared Encroachment Removal Plan (ERP) for the villages of Bhatti and Dera Mandi (7- week plan). The plans were conveyed to the DM (South) vide letters dated 16.02.2024 and 07.03.2024. The Committee however desired to know the status of implementation of the Encroachment Removal Plan for the remaining areas. **[Action: DoFW, GNCTD]**

d) The Committee recommended that the District Task Force (DTF)of the concerned District should hold fortnightly meetings to review and execute the encroachment removal plans in respect of the Ridge Reserve Forest. **[Action: Concerned DM, DoFW, GNCTD]**

e) In this regard, the Committee recommended that a high-level meeting between the MoEFCC, DDA and the Department of Forests and Wildlife, GNCTD be convened to discuss eco- restoration and way forward for ridge reserve forests. **[Action;DoFW, GNCTD and MoEF&CC,GoI]**

Agenda 2: Status of notification under section 20 of the IndianForest Act, 1927.

a) The Committee was informed as provided in Annexure **C** about the current status of notification of forest land under Section 20 of the Indian Forest Act, 1927. The Committee however recommended that the Revenue Department, GNCTD should expedite the process of final notification of the forest land in the Southern Ridge under Section 20 of the Indian Forest Act, 1927. The Committee also desired that the progress of notification of forest land under section 20 of the Indian Forest Act,1927 with their Khasra details may be apprised to the Committee in the next meeting.
[Action: Divisional Commissioner, Concerned DM, DoFW, GNCTD]

b) It was noted by the Committee in its 7th meeting held on 14.11.2023 that violations of the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980, were recorded in the South Central Ridge (626 ha), which had been under the management control of the Delhi Development Authority (DDA). The Committee reiterated that the responsibility for the protection of the ridge reserve forest lies with the respective land-owning agencies under whose jurisdiction the ridge forest is situated. The concerned land- owning agency must ensure that no violation of any provision of the Indian Forest Act, 1927 or Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980. In case any violation of any provision of any of these two Acts is made/found,appropriate action should be initiated by the DoFW, GNCTD as per the extant relevant Acts and Rules. **[Action: All Ridge Management Agencies, DoFW, GNCTD]**

c) It was also recommended that the factual status of the forest encroachments in the NCT, Delhi be referred to the Regional Office (RO), MoEF&CC, Govt. of India, Lucknow along-with the details of violations of the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980 for examination and initiating/taking further necessary actions. **[Action: DoFW, GNCTD and RO, Lucknow, MoEF&CC]**

Agenda 3: Status of cases pending before the Forest Settlement Officer (FSO) and the First Appellate Authority (Divisional Commissioner, GNCTD).

a) The Committee was informed about the current status of the cases pending with the FSO as below;

Division	Total no. of cases	No. of Cases Disposed	No. of cases pending
South Forest Division, NCT, Delhi	92	46	46
West Forest Division, NCT, Delhi	15	5	10

b) The Committee was also apprised of the current status of the cases pending before the First Appellate Authority, i.e. the Divisional Commissioner, GNCTD as below;

Forest Division	Total number of appeals against FSO orders filed before the First Appellate Authority
South Forest Division, NCT Delhi	36 (covering approx. 113.36 ha of forest land)
West Forest Division, NCT Delhi	7(covering approx. 5.88 ha of forestland)

c) The Committee was apprised about a DO letter sent by the DGF & SS, MoEFCC to the Chief Secretary, GNCTD for timely disposal of appeals. The Committee further reiterated that the cases before the FSO and the First Appellate Authority (FAA) may be settled at the earliest.
[Action: Divisional Commissioner (FAA), FSO, DoFW, GNCTD]

Agenda 4: Status of *tattima* proceedings in respect of the notifiedforest lands.

a) The status of *tattima* proceedings as informed by the DoFW, GNCTD before the Committee is given in Annexure-**D.**

b) It was informed that the process has been completed in 17 khasras. Accordingly, the Committee advised the Revenue Department, GNCTD, that the process in respect of remaining khasras was to be completed in time bound manner in coordination with the DoFW, GNCTD. **[Action: Concerned DM, DoFW, GNCTD]**

Agenda 5: Status of boundary wall construction to protect ridge forest land.

a) The Committee was apprised that the work for the construction ofa 20 km long boundary wall to protect the Southern Ridge has been initiated by the Irrigation and Flood Control Department (IFCD), GNCTD on 25.01.2024. A plan was also

prepared to construct/repair a boundary wall of 3.54 km to protect the Central Ridge forest.

b) The Committee advised the DoFW, GNCTD that the construction of boundary walls and eco-restoration of evicted areas are of utmost importance. Hence, it should be executed on priority.

c) The Committee was also apprised of the huge budgetaryconstraints /limitations faced by the DoFW, GNCTD in the BE 2024-25 of the Government of NCT of Delhi. Accordingly, the Committee recommended that the DoFW, GNCTD may take up the matter with the Chief Secretary, GNCTD to resolve the issue so that progress of the construction of boundary walls and eco- restoration of the evicted areas are not hampered. **[Action: DoFW, GNCTD]**

Agenda 6: Status of cases where stays of proceedings were awarded by various Hon'ble Courts.

a) The Department of Forest and Wildlife, GNCTD submitted thefollowing status in respect of litigation pending before various Hon'ble Courts;

Division	**No. of cases disposed of (since the last meeting)**	**No. of Cases where proceedings are still under stay**
South Forest Division, NCT, Delhi	10 cases	120 cases
West Forest Division, NCT Delhi	5 cases	9 cases

b) The Committee advised that the DoFW, GNCTD should pursue the cases diligently in different courts and put in efforts to get the stays of proceedings vacated expeditiously. **[Action by: DoFW, GNCTD]**

Agenda 7: Status of preparation of Working Plans for the Forest Divisions in NCT of Delhi.

a) The DoFW, GNCTD informed that the preparation of working plans for all the four Divisions of NCT Delhi by the FRI was initiated on 30th June 2021. As of now, Part I of the working plans was completed, and Part II would get completed in a month.

A timeline as intimated by DoFW, GNCTD regarding preparation of the working plans for the Forest Divisions in the NCT, Delhi is enclosed as **Annexure – E.**

b) However, the Committee advised that the FRI and the DoFW, GNCTD should complete the preparation of working plans for the Forest Divisions in NCT Delhi in a time-bound manner. The timeline prepared should be intimated to the Committee in the next meeting. **[Action: FRI & DoFW, GNCTD]**

The meeting ended with a vote of thanks to the Chair and all theparticipants.

5/4/24

(Mandeep Mittal IFS)
Dy. Conservator of Forests (P&M)/LO

F.No. F1(2497)/Legal/HQ/20-21/ Pt3/ 139-56 **Dated:** 05 .04.2024

To,

1. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, IndiraParyavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
3. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
4. PS to Vice Chairman DDA, B Block, 1St Floor, Vikas Sadan, New Delhi-110073.
5. PS to Additional Chief Secretary (Revenue) /Divisional Commissioner, 5-Sham Nath Marg, Prema Kunj, Civil Lines, Delhi, 110054
6. PS to Principal Secretary (E&F), Govt. of NCT of Delhi, C-Wing, DelhiSecretariat.
7. PS to APCCF/HoD, Department of Forests and Wildlife, Govt. of NCT of Delhi.
8. The Head, Silviculture and Forest Management Division, Forest Research Institute, Dehradoon-248006.
9. The Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
10. The Deputy Commissioner (New Delhi), New Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
11. The Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -11002

12. The Deputy Commissioner (South-West), 1286, Old Delhi Gurgaon Rd, Kapas Hera Extension, Kapas Hera Estate, New Delhi, Delhi 110037.
13. The DCF (P&M/South/West/Central), Department of Forests and Wildlife,Govt. of NCT of Delhi.
14. Chief Engineer (I&FC), Zone-1 & Zone II, L.M. Bund Office Complex, Shastri Nagar, Delhi 110031.
15. Forest Settlement Officer/ ADM (South/South West/HQ), GNCTD, M.B. Road,Saket, New Delhi-110068.
16. Director (Admin/ Head of Office/ Law/ Rehabilitation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002

Copy for information to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi- 110003.
2. PPS to Chief Secretary, Delhi Secretariat, IP Estate, New Delhi.

(Mandeep Mittal IFS)
Dy. Conservator of Forests (P&M)/LO

Annexure-A

ATTENDANCE SHEET

Subject: 9th Meeting of Oversight Committee under chairmanship of DG&SS reg. section 20 on 13.03.2024 at 3:00PM

S.N	Name & Designation (Department)	Department	Email ID /Contact
1.	Suneesh Buxy APCCF/HoD	DoFW	9868948253
2.	P. Vishwa Kannan CCF	DoFW	9434285144
3.	Saurabh Sharma CF	DoFW	9311810076
4.	Jabestin A. DCF (P&M)	DoFW	9531937669
5.	S.K. Singh DD, FSI	FSI	98997897712
6.	Anoop Thakur Director LM DDA	DDA	9873634545
7.	Vipul Pandey DCF (South)	DoFW	9594272800
8.	Kuldeep Singh AE, I&FC	I&FC	9968617272
9.	Raveendra Kumar SE, I&FC	I&FC	9958865617
10.	Vivek Chauhan EE CD-V	I&FC	9958890105
11.	Atul Bhartoga NT, O/o SDM Vasant Vihar	Revenue Department	9650791838
12.	Ashok Vishnoi Addl. DCP(South)	Police	8750870803
13.	Radhey Sham Meena SDM, Saket	Revenue Department	9119111191
14.	Mandeep Mittal DCF (West)	DoFW	9891403625

Annexure-B

The details of ridge forest land made free from encroachment:

SL. No.	Village	Total encroachment identified as on 05.04.2019 (ha)	Encroachment left	Total encroachment removed from 2019 till date	Encroachment removed from 29.01.2024(in ha) to till date	Division
1	Aaya Nagar	14.5	12.9	1.731	0.241	South
2	Chhattarpur	21.3	20.917	0.283	0	South
3	Nebsarai	22.29	14.28	8.2	0	South
4	Sahoorpur	20.07	15.41	4.51	0	South
5	Devli	38.16	37.866	0.004	0	South
6	Asola	56.91	38.17	18.74	4.45	South
7	Bhatti	40.27	38.19	1.77	0	South
8	Maidangarhi	6.67	3.77	2.85	0	South
9	Saidulajab	9.2	8.72	0.41	0	South
10	Satbari	15.3	10.19	5.02	0	South
11	Jaunapur	24.2	11.66	12.7	0	South
12	Deramandi	33.6	12.66	20.75	0	South
13	Tughlakabad	33.9	31.62	2.5	0.4	South
14	Pulpehladpur	20.7	20.17	0.42	0	South
15	Rajokri	18.05	14.04	3.87	0	West
16	Rangpuri	20.7	14.257	6.323	0. 253	West
17	Mahipalpur	1.4	1.43	0	0	West
18	Ghitorni	1.39	1.39	1.29	0	West
	Total	398.61	308.552	91.118	**5.34**	

ANNEXURE C

Status of notification under section 20

Southern Ridge	Phase 1	· All the khasras satisfying following conditions were identified in the first phase: · Free from encroachment; · No pending Tattima proceedings; and · No pending litigation before Courts, Forest Settlement Officer (FSO) and Appellate Authority · **Phase-I** constitute approximately **3630.04 ha & 58.4% area of Southern Ridge** · Final notifications under section 20 in respect of 2 villages have been issued under Phase-I comprising a total area of 96.16 ha · **Current status:** . Additional area of **3526.98 ha in 13 villages** has been concurred by Law and Revenue Departments and has been submitted for approval of the Hon'ble Lt. Governor on **12.12.2023.** The file is **currently with DC, South**.
	Phase 2	· Those khasras have been identified where there are encroachment, but no litigations are pending before FSO and Appellate Authority. · Those khasras where Tattima proceedings are not required/pending. · Those Khasras which were left during phase 1 due to certain reasons are taken up in phase II. · Khasras in **Phase-II** constitute approximately **1594.52 ha & 25.71% area of Southern Ridge** · **Current status:** File is being prepared**.**
	Phase 3	· All the khasras where rights and concessions are yet to be settled by FSO and Appellate Authority · Those khasras where Tattima proceedings are yet to be completed by Revenue Department, will be taken up for notifications after the completion of all required action by FSO and Revenue Department in due course of time. Khasras in **Phase-III** constitute approximately **982.34 ha & 15.8% area of Southern Ridge**.

Name of Ridge	Area proposed for notification	Status of Notification
Northern Ridge		
Phase I	123.57	Phase I final notification of Northern Ridge (All the khasras satisfying certain conditions i.e**., Free from encroachment; No pending Tattima proceedings; and No pending litigation before Courts, Forest Settlement Officer (FSO) and Appellate Authority)** was submitted for concurrence of Revenue Department over draft notification on 14.12.2023 for 123.57 Ha. of Northern Ridge**.** The file was returned by the Revenue Department raising query regarding **khasra numbers proposed in the draft final notification while preliminary notification under section 4 of IFA, 1927 was as per boundary details, stating that this might raise disputes in respect of demarcation.** File is being prepared for resubmission.
Phase II	----	**Phase II-** Final notification of Northern Ridge (**where there are encroachments have been identified where no litigations are pending before FSO and Appellate Authority, Khasras which were left during phase 1 due to certain reasons and Khasras for which Tattima proceedings are not required**) for approximately 7.057 Ha. The proposal is being prepared and shall be submitted when the proposal of Phase-I is resubmitted.

Name of Ridge	Total Area (Ha)	Area Proposed for Notification (Ha)	Status
South Central Ridge	626	626	•File submitted to DDA & Revenue Department for comments/ concurrence over draft notification on **14.12.2023**. •File was returned **by DDA on 04.01.2024** mentioning extracts of the file has been taken and further necessary action will be taken accordingly. •File was returned by **Revenue Department on 15.01.2024** mentioning **no case pertaining to villages of South Central Ridge** i.e., Lado Sarai, Masoodpur, Mehrauli, Ladha Sarai, Katwaria Sarai, Ber Sarai and Adhchini **is pending** at the court of FSO/ADM(South). •Further has informed that these villages have been urbanized and under the ownership of DDA. **Therefore requested to take up this matter with DDA.** •Further Revenue Department has **raised a query regarding khasra numbers of the villages** in the South Central Ridge as notification dated 1994 does not mention khasra details. •In this regard it is to mention that the proposal for notification been prepared based on **khasra available with GSDL and boundary description as mentioned in notification Notification dated 24.05.1994**. File is being prepared for resubmission.

<table>
<tr><th>Name of Ridge</th><th>Total Area (Ha)</th><th>Status</th></tr>
<tr><td>Central Ridge</td><td>864</td><td>
1. Meetings dated 22.01.2024, 29.01.2024, 02.02.2024, 09.02.2024, 1602.2024 & 23.02.2024 were held under the chairmanship of Chief Secretary, GNCTD regarding Final Notification of Reserve Forests under Section-20,IFA, 1927.

2. DGPS Survey of Central Ridge is completed and a list is prepared of 83 institutions present in/on the periphery of Central Ridge. Out of 83 institutions, 53 institutions were found on ground and 30 were not found on ground.

<table>
<tr><th rowspan="2">Category</th><th rowspan="2">Total</th><th colspan="3">Status</th></tr>
<tr><th>Excluded from proposed RF by FSO/Hon'ble Supreme Court</th><th>Rights accepted by FSO/Hon'ble Supreme Court (allowed to be part of proposed RF)</th><th>Claims rejected by FSO/Hon'ble Supreme Court</th></tr>
<tr><td>Institutions found on ground</td><td>53</td><td>37</td><td>13</td><td>3</td></tr>
</table>

3. Further land records of allotted institutes on ground are being retrieved by L&DO for analysis in case of excess area occupied by each institution.
</td></tr>
</table>

Name of Ridge	Total Area	Area proposed for notification	Status of Notification
		Phase 1	
Nanak Pura Ridge	7 Ha	8.36 Ha	• File with draft notification submitted on **14.12.2023** for comments/ concurrence of DDA & Revenue Department. • File was returned **by DDA on 04.01.2024** mentioning the extracts of the file has been taken and further necessary action will be taken accordingly. • File was returned **by Revenue Department on 09.01.2024** informing a **meeting was conducted on 03.01.2024** with all concerned land owning agencies (DDA, Revenue & Cantonment Board, Defense State Office) including RO (West Forest Division). • It was decided that **DoFW may issue preliminary notification under Section-4 of IFA, 1927 by khasra no**. and inviting claims and objections thereafter before issuing notification under section 20 of IFA, 1927. • However, the proposal for notification has been prepared based on **khasra available with GSDL and boundary description as mentioned in notification Notification dated 19.03.1996**.

ANNEXURE-D

Status of Tattima proceedings

SL. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
1	**Asola**	15	4*	12
2	**Ayanagar**	35	0	20
3	**Bhatti**	41	12	31
4	**Chattarpur**	4	0	4
5	**Devli**	12	0	8
6	**Dera Mandi**	24	0	8
7	**Maidangarhi**	13	0	4
8	**Nebsarai**	3	0	2
9	**Jonapur**	25	0	6
10	**Rajpur Khurd**	3	0	0
11	**Saidulajaib**	3	0	0
12	**Sahoorpur**	2	0	2
13	**Satbari**	3	0	2
14	**Tughlakabad**	24	0	24
15	**Pul Pehladpur**	1	0	1
16	**Ghitorni**	1	1	0
17	**Rajokri**	5	0	5
18	**Rangpuri**	25	0	24

Annexure-E

Status of Working Plan

Date	Status
30.06.2021	FRI, Dehradun was intimated about acceptance of their proposal for preparation of Working Plan
09.08.2021	First instalment of 20% payment (15.6 Lakh) was released
04.04.2022	Team of FRI arrives in Delhi for first field survey
29.06.2022	FRI informs about completion of field survey and requested for supply of additional information. Information has been already provided to FRI as per their request.
29.09.2022	Second Installment of 39.00 lakh has been approved
17.11.2023	Draft Preliminary Working Plan Report (PWPR) has been received from FRI. After that a meeting to discuss the PWPR was held on 28.03.2023 at FRI with CWLW. A survey for collection of various data for preparation of the working plan is currently underway by the team of FRI, Dehradun.
Present status	Part 1 of working plan is completed by FRI and part 2 will be completed in time frame of one month.

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F.No. 1(2497)/Legal/HQ/20-21/Pt3/ dcfpm 13 **Dated the** 24th **May, 2024**

Minutes of the 10th meeting of the Oversight Committee constituted in compliance with the order of Hon'ble NGT (Principal Bench), New Delhi

In compliance with the order of Hon'ble NGT dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the 10th meeting of the Oversight Committee was held on 01.05.2024 at 3:00 PM under the Chairmanship of Director General of Forests & Special Secretary, MoEF&CC, Govt. of India. The list of participants is attached as **Annexure-A.**

At the outset, the DGF&SS welcomed all participants in the meeting and advised collective efforts for expeditious implementation of the planned work activities to comply with the order of the Hon'ble Court. Thereafter, a brief presentation on the present status of various agenda items was given by the Additional Principal Chief Conservator of Forests & HoD, Department of Forests and Wildlife (DoFW), Government of NCT of Delhi (GNCTD). After detailed deliberations, the following recommendations were made by the Committee: -

Agenda 1: Status of encroachment removal from the forest land in the NCT of Delhi.

a. The details of ridge forest land made free from encroachments as provided in Annexure-B were placed before the Committee. The committee noted that there has been no significant progress in the eviction of encroachments since the last report submitted on 13.03.2024.
b. The committee was informed by the Department of Forest and Wildlife, GNCTD, that due to the Model Code of Conduct enforced by the Election Commission of India, the department is currently unable to proceed with encroachment removal drives in the NCT of Delhi. The committee recommended expediting the process once the restrictions are lifted.
c. The committee also recommended that suitable/efficient machinery may be arranged and sufficient labour force may be mobilized timely to achieve rapid progress on the eviction of encroachments. **[Action: DoFW, GNCTD]**
d. The Committee was informed by the DoFW, GNCTD that weekly plans have been prepared by the DCF (West) for the removal of forest encroachments recorded in the villages of Ghitorni (50-day plan), Rangpuri (40-day plan), and Rajokari (6-day plan). The DCF (South) has prepared an Encroachment

Removal Plan (ERP) for the villages of Bhatti and Dera Mandi (7-week plan). The plans were conveyed to the DM (South) vide letters dated 16.02.2024 and 07.03.2024. The Committee however desired to know the status of implementation of the Encroachment Removal Plan for the remaining areas. **[Action: DoFW, GNCTD]**

e. The Committee recommended that the District Task Force (DTF) of the concerned District should hold fortnightly meetings to review and execute the encroachment removal plans in respect of the Ridge Reserve Forest.

[Action: Concerned DM, DoFW, GNCTD]

Agenda 2: Status of notification under section 20 of the Indian Forest Act, 1927.

a. The Committee was informed as provided in Annexure C about the current status of notification of forest land under Section 20 of the Indian Forest Act, 1927. The Committee however recommended that the DDA & Revenue Department, GNCTD should expedite the processing of files submitted for final notification of the forest land in the Southern Ridge, South Central Ridge & Nanakpura Ridge under Section 20 of the Indian Forest Act, 1927. The Committee also recommended that the progress of notification of forest land under section 20 of the Indian Forest Act, 1927 with their Khasra details may be apprised to the Committee in the next meeting.

[Action: FSO, Divisional Commissioner, Concerned DM, DoFW, GNCTD]

b. The committee was apprised of a court order dated 08.11.2023 of the Hon'ble High Court of Delhi in W.P.(C). No. 9965/2016 "Devinder Vs. LG & Ors." The relevant part of the order is reproduced below:

"8. The NGT passed the order on 15.01.2021, since then more than 2 years and 10 months have elapsed and till date, the concerned Chief Secretary has not taken any action, which shows complete disregard to the orders passed by the Court.

9. Therefore, I am of the view that prima facie the Chief Secretary is in contempt of the order dated 15.01.2021 passed by the NGT and is liable to be prosecuted under the Contempt of Courts Act, 1971.

10. As a last and final opportunity a period of two weeks are granted to comply with the order dated 15.01.2021. If the said notification is not issued within 2 weeks from today, the Chief Secretary shall appear through VC on the next date of hearing."

In W.P.(C) 9965/ 2026 titled as Devinder Singh Vs. Lt. Governor & Ors. the

Hon'ble High Court passed the directions vide order dated 15.12.2023 produced below:

"2. Admittedly, out of an area of about 7784 hectares of the Ridge land, Section 20 notification under the Indian Forest Act, 1927 has been moved only for an area of 96.16 hectares leaving an area of about 7688 hectares of Ridge land non-notified under section 20 of the Indian Forest Act, 1927.

6. Mr. Satyakam, learned ASC states that 2 weeks may be granted to the respondent to file a better affidavit and the respondent shall also ensure that substantial portion of 7688 hectares of Ridge land would be notified under Section 20 of the Indian Forest Act.

7. In addition, Mr. Satyakam, learned ASC also assures that the respondent shall take extra efforts and employ more people to ensure that not a single inch of the Ridge land is encroached.

8. At request of Mr. Satyakam, learned ASC, L&DO and DDA is impleaded as a necessary party. Mr. Kirtiman Singh, learned CGSC accepts notice for L&DO and Mr. Satyakam, learned ASC accepts notice for DDA. L&DO and DDA are impleaded only for the ensuring implementation of the notification dated 19.05.2004 and for handing over of forest land to the Department of Forest, GNCTD."

c. In compliance of the above mentioned order, 13 meetings have been conducted on the following dates: 23.01.2024, 29.01.2024, 02.02.2024, 09.02.2024, 16.02.2024, 23.02.2024, 01.03.2024, 07.03.2024, 18.03.2024, 20.03.2024, 01.04.2024, 05.04.2024 & 16.04.2024 under the Chairmanship of the Chief Secretary, GNCTD, regarding the Final Notification of Reserve Forests under Section-20, IFA, 1927. The committee was informed by APCCF/ HoD that the DPGS survey and demarcation of the central ridge has been completed by the DCF(W).

d. The committee re-iterated that in case of any rights/claims preferred by claimants, the same may be accepted or rejected by the Forest Settlement Officer/First Appellate Authority as per the IFA, 1927. Further, in the case of any non-forestry work in Forest Areas/Ridge/Morphological Ridge, prior permission of the competent authorities must be obtained under the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980.

e. It was noted by the Committee in its 7th meeting held on 14.11.2023 that violations of the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980, were recorded in the South Central Ridge (total ridge area - 626 ha), which had been under the management control of the Delhi Development Authority

(DDA). The Committee reiterated that the responsibility for the protection of the ridge reserve forest lies with the respective land-owning agencies under whose jurisdiction the ridge forest is situated. The concerned land- owning agency must ensure that there is no violation of any provision of the Indian Forest Act, 1927 or Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980. In case any violation of any provision of any of these two Acts or of other Acts related to forest and wildlife is made/ found, appropriate action should be initiated by the DoFW, GNCTD at the earliest as per the extant relevant Acts and Rules. **Status in this matter should be placed by the Department of Forest and Wildlife, Government of NCT of Delhi before the Oversight Committee in its next meeting.** The extent of encroachment in the forests, violations of any provision of the Indian Forest Act, 1927 or Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980 or any other Acts and Rules related to forest and wildlife; and actions taken on encroachments and violations should be included in the status report to be placed before the Oversight Committee in its next meeting.

[Action: All Land owning/Ridge Management Agencies, DoFW, GNCTD]

f. It was recommended in the meeting that the factual status on encroachment in the forests, violations of any provision of the Indian Forest Act, 1927 or Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980 or any other Acts and Rules related to forest and wildlife; and actions taken on encroachments and violations be referred by the Department of Forest and Wildlife, Government of NCT of Delhi to the Regional Office (RO), MoEF&CC, Govt. of India, Lucknow for examination and initiating/taking further necessary actions in the matter. **Status in this matter should be placed by the Department of Forest and Wildlife, Government of NCT of Delhi before the Oversight Committee in its next meeting.** The officer-in-charge of the Regional Office (RO), MoEF&CC, Govt. of India, Lucknow may also be requested to attend the next meeting of the Oversight Committee as a special Invitee. **[Action: DoFW, GNCTD and RO, Lucknow, MoEF&CC]**

g. It was recommended that a high-level meeting would be convened at the level of the Ministry of Environment, Forest and Climate Change (MoEFCC) with the DDA and the Department of Forests and Wildlife, Government of NCT of Delhi on formulation and implementation of suitable strategies to avoid violation of the Indian Forest Act, 1927 and the Forest (Conservation) Act, 1980/ Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 in the forest areas. The meeting would be in respect of the Ridge Reserve Forests

under the DDA. The agenda items of the meeting would be prepared and shared by the Department of Forests and Wildlife, Government of NCT of Delhi with the MoEF&CC within a week and thereafter, the meeting would be convened within another one week.

[Action by: Department of Forests and Wildlife, Government of NCT of Delhi]

Agenda 3: Status of cases pending before the Forest Settlement Officer (FSO) and the First Appellate Authority (Divisional Commissioner, GNCTD).

a. The Committee was informed about the current status of the cases pending with the FSO as below;

Division	Total no. of cases	No. of Cases Disposed	No. of cases pending
South Forest Division, NCT, Delhi	92	46	46
West Forest Division, NCT, Delhi	15	5	10

b. The Committee was also apprised of the current status of the cases pending before the First Appellate Authority, i.e. the Divisional Commissioner, GNCTD as below;

Forest Division	Total number of appeals against FSO orders filed before the First Appellate Authority
South Forest Division, NCT Delhi	36 (covering approx. 113.36 ha of forest land)
West Forest Division, NCT Delhi	7(covering approx. 5.88 ha of forest land)

c. The Committee was apprised about a DO letter sent by the DGF & SS, MoEFCC to the Chief Secretary, GNCTD for timely disposal of appeals. The Committee further reiterated that the cases before the FSO and the First Appellate Authority (FAA) may be settled at the earliest.

[Action: Divisional Commissioner (FAA), FSO, DoFW, GNCTD]

Agenda 4: Status of *tattima* proceedings in respect of the notified forest lands.

a. The status of *tattima* proceedings as informed by the DoFW, GNCTD before the Committee is given in **Annexure-D.**
b. It was informed that the process has been completed in 17 khasras The Committee advised the Revenue Department, GNCTD to complete the process in respect of remaining khasras in a time-bound manner and in coordination with the DoFW, GNCTD. **[Action: Concerned DM, DoFW, GNCTD]**

Agenda 5: Status of boundary wall construction to protect ridge forest land.

a. The Committee was apprised that the work for the construction of a 20 km long boundary wall to protect the Southern Ridge has been initiated by the Irrigation and Flood Control Department (IFCD), GNCTD on 25.01.2024. A plan was also prepared to construct/repair a boundary wall of 3.54 km to protect the Central Ridge forest.
b. The Committee advised the DoFW, GNCTD that the construction of boundary walls and eco-restoration of the evicted areas are of utmost importance. Hence, it should be executed on priority.
c. The Committee was also apprised of the budgetary constraints /limitations faced by the DoFW, GNCTD in the BE 2024-25 of the Government of NCT of Delhi. Accordingly, the Committee recommended that the DoFW, GNCTD may take up the matter with the Chief Secretary, GNCTD to resolve the issue so that progress of the construction of boundary walls and eco-restoration of the evicted areas are not hampered. **[Action: DoFW, GNCTD]**

Agenda 6: Status of cases where stays of proceedings were awarded by various Hon'ble Courts.

a. The Department of Forest and Wildlife, GNCTD submitted the following status in respect of litigation pending before various Hon'ble Courts;

Division	**No. of cases disposed of (since the last meeting)**	**No. of Cases where proceedings are still under stay**
South Forest Division, NCT, Delhi	2 cases	118 cases
West Forest Division, NCT Delhi	-	9 cases

b. The Committee advised that the DoFW, GNCTD should pursue the cases diligently in different courts and put in efforts to get the stays of proceedings vacated expeditiously. **[Action by: DoFW, GNCTD]**

Agenda 7: Status of preparation of Working Plans for the Forest Divisions in NCT of Delhi.

a. The DoFW, GNCTD informed that the preparation of working plans for all the four Divisions of NCT Delhi by the FRI was initiated on 30th June 2021. As of now, Part I of the working plans was completed, and Part II would get completed in a month.

   A timeline as intimated by DoFW, GNCTD regarding the preparation of the working plans for the Forest Divisions in the NCT, Delhi is enclosed as **Annexure – E.**

b. The Committee advised that the FRI and the DoFW, GNCTD should complete the preparation of working plans for the Forest Divisions in NCT Delhi in a time-bound manner. The timeline prepared should be intimated to the Committee in the next meeting. **[Action: FRI & DoFW, GNCTD]**

The meeting ended with a vote of thanks to the Chair and the participants.

A Jabestin
24/05/2024

(Jabestin A., IFS)
Dy. Conservator of Forests (P&M)

F.No. F1(2497)/Legal/HQ/20-21/ Pt3 **Dated:** .05.2024

To,

1. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
3. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
4. PS to Vice Chairman DDA, B Block, 1St Floor, Vikas Sadan, New Delhi-110073.
5. PS to Additional Chief Secretary (Revenue) /Divisional Commissioner, 5-Sham Nath Marg, Prema Kunj, Civil Lines, Delhi, 110054

6. PS to Principal Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
7. PS to APCCF/HoD, Department of Forests and Wildlife, Govt. of NCT of Delhi.
8. The Head, Silviculture and Forest Management Division, Forest Research Institute, Dehradoon-248006.
9. The Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
10. The Deputy Commissioner (New Delhi), New Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
11. The Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -110002.
12. The Deputy Commissioner (South-West), 1286, Old Delhi Gurgaon Rd, Kapas Hera Extension, Kapas Hera Estate, New Delhi, Delhi 110037.
13. The DCF (P&M/South/West/Central), Department of Forests and Wildlife, Govt. of NCT of Delhi.
14. Chief Engineer (I&FC), Zone-1 & Zone II, L.M. Bund Office Complex, Shastri Nagar, Delhi 110031.
15. Forest Settlement Officer/ ADM (South/South West/HQ), GNCTD, M.B. Road, Saket, New Delhi-110068.
16. Director (Admin/ Head of Office/ Law/ Rehabilitation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002

Copy for information to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi- 110003.
2. PPS to Chief Secretary, Delhi Secretariat, IP Estate, New Delhi.

A Jabestin
24/05/2024

(Jabestin A., IFS)
Dy. Conservator of Forests (P&M)

ANNEXURE - I

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWANI.P.ESTATE, NEW DELHI-110002

Time:03:00 PM **Date: 01. 05.2024**

10th MEETING OF OVERSIGHT COMMITTEE UNDER CHAIRMANSHIP OF DGF &SS, MOEFCC ON 01.05.2024 AT 3:00PM

ATTENDANCE SHEET

S. No.	Name	Department & Designation	Mobile No.
1.	S.K. Meena	DDA, Dy. Director (Horticulture)	9560449995
2.	Vijendra Kumar	ADM DDA	9718401305
3.	Suneesh Buxy	APCCF	9868948253
4.	Saurabh Sharma	CF, GNCTD	9311810076
5.	Jabestin A.	DCF(HQ), DoFW, GNCTD	9531937669
6.	Vipul Pandey	DCF(S)	9971566106
7.	Anoop Thakur	Director Land Management-I	9873634545
8.	Ashok Vishnoi	Addl. DCP South	8750870803
9.	Raveendra Kumar	SE(I&FC)	995886517
10.	Jitendra Kr.	SE(I&FC)	9958870957
11.	Vivek Chauhan	EE CD(V)	9958890105
12.	V.M. Pandey	AE	7007145862

Annexure-B

The details of ridge forest land made free from encroachment:

SL. No.	Village	Division	Total encroachment identified as of 05.04.2019 (ha)	Total encroachment removed from 2019 till date (in ha.)	Encroachment removed from forest area since 9th meeting of Oversight Committee held on 13.03.2024	Encroachment left
1	Aaya Nagar	South	14.5	1.731	0.241	12.9
2	Chhattarpur	South	21.3	0.283	0	20.917
3	Nebsarai	South	22.29	8.2	0	14.28
4	Sahoorpur	South	20.07	4.51	0	15.41
5	Devli	South	38.16	0.004	0	37.866
6	Asola	South	56.91	18.74	4.45	38.17
7	Bhatti	South	40.27	1.77	0	38.19
8	Maidangarhi	South	6.67	2.85	0	3.77
9	Saidulajab	South	9.2	0.41	0	8.72
10	Satbari	South	15.3	5.02	0	10.19
11	Jaunapur	South	24.2	12.7	0	11.66
12	Deramandi	South	33.6	20.75	0	12.66
13	Tughlakabad	South	33.9	2.5	0.4	31.62
14	Pulpehladpur	South	20.7	0.42	0	20.17
15	Rajokri	West	18.05	3.87	0	14.04
16	Rangpuri	West	20.7	6.323	0. 253	14.257

17	Mahipalpur	West	1.4	0	0	1.43
18	Ghitorni	West	1.39	1.29	0	1.39
	Total		398.61	91.118	**5.34**	308.552

Annexure-C

Status of notification under section 20

Southern Ridge	Phase 1	· All the khasras satisfying following conditions were identified in the first phase:
		  · Free from encroachment;
		  · No pending Tattima proceedings; and
		  · No pending litigation before Courts, Forest Settlement Officer (FSO) and Appellate Authority
		· **Phase-I** constitute approximately **3630.04 ha & 58.4% area of Southern Ridge**
		· Final notifications under section 20 in respect of 2 villages have been issued under Phase-I comprising a total area of 96.16 ha
		· **Current status:** . Additional area of **3526.98 ha in 13 villages** has been concurred by Law and Revenue Departments and has been submitted for approval of the Hon'ble Lt. Governor on **12.12.2023.** The file is **currently with DC, South**.

	Phase 2	· Those khasras have been identified where there are encroachment, but no litigations are pending before FSO and Appellate Authority. · Those khasras where Tattima proceedings are not required/pending. · Those Khasras which were left during phase 1 due to certain reasons are taken up in phase II. · Khasras in **Phase-II** constitute approximately **1594.52 ha & 25.71% area of Southern Ridge** · **Current status:** File is being prepared.

	Phase 3	· All the khasras where rights and concessions are yet to be settled by FSO and Appellate Authority · Those khasras where Tattima proceedings are yet to be completed by Revenue Department, will be taken up for notifications after the completion of all required action by FSO and Revenue Department in due course of time. Khasras in **Phase-III** constitute approximately **982.34 ha & 15.8% area of Southern Ridge**.

Name of Ridge	**Area proposed for notification**	**Status of Notification**
Northern Ridge		
Phase I	123.57	Phase I final notification of Northern Ridge (All the khasras satisfying certain conditions i.e., **Free from encroachment; No pending Tattima proceedings; and No pending litigation before Courts, Forest Settlement Officer (FSO) and Appellate Authority)** was submitted for concurrence of Revenue Department over draft notification on 14.12.2023 for 123.57 Ha. of Northern Ridge. The file was returned by the Revenue Department raising query regarding **khasra numbers proposed in the draft final notification while preliminary notification under section 4 of IFA, 1927 was as per boundary details, stating that this might raise disputes in respect of demarcation.** File is being prepared for resubmission.
Phase II	----	**Phase II-** Final notification of Northern Ridge (**where there are encroachments have been identified where no litigations are pending before FSO and Appellate Authority, Khasras which were left during phase 1 due to certain reasons and Khasras for which Tattima proceedings are not required**) for approximately 7.057 Ha. The proposal is being prepared and shall be submitted when the proposal of Phase-I is resubmitted.

Name of Ridge	Total Area (Ha)	Area Proposed for Notification (Ha)	Status
South Central Ridge	626	626	•File submitted to DDA & Revenue Department for comments/ concurrence over draft notification on **14.12.2023**. •File was returned **by DDA on 04.01.2024** mentioning extracts of the file has been taken and further necessary action will be taken accordingly. •File was returned by **Revenue Department on 15.01.2024** mentioning **no case pertaining to villages of South Central Ridge** i.e., Lado Sarai, Masoodpur, Mehrauli, Ladha Sarai, Katwaria Sarai, Ber Sarai and Adhchini **is pending** at the court of FSO/ADM(South). •Further has informed that these villages have been urbanized and under the ownership of DDA. **Therefore requested to take up this matter with DDA.** •Further Revenue Department has **raised a query regarding khasra numbers of the villages** in the South Central Ridge as notification dated 1994 does not mention khasra details. •In this regard it is to mention that the proposal for notification been prepared based on **khasra available with GSDL and boundary description as mentioned in notification Notification dated 24.05.1994**. File is being prepared for resubmission.

Name of Ridge	Total Area (Ha)	Status
Central Ridge	864	1. In this regard, 13 meetings have been conducted till date on following dates 23.01.2024 29.01.2024, 02.02.2024 , 09.02.2024 , 16.02.2024 , 23.02.2024 , 01.03.2024, 07.03.2024, 18.03.2024, 20.03.2024, 01.04.2024, 05.04.2024 & 16.04.2024 were held under the chairmanship of Chief Secretary, GNCTD regarding Final Notification of Reserve Forests under Section-20,IFA, 1927. 2. **DGPS Survey of Central Ridge is completed** and **a list is prepared of 83 institutions** present in/on the periphery of Central Ridge. Out of 83 institutions, 52 institutions were found on ground and 30 were not found on ground. 3. Further **land records** of allotted institutes on ground are being retrieved by **L&DO** for analysis in case of excess area occupied by each institution. 4. Draft Notification for section 20 is under process.

Name of Ridge	Total Area	Area proposed for notification	Status of Notification
		Phase 1	
Nanak Pura Ridge	7 Ha	8.36 Ha	• File with draft notification submitted on **14.12.2023** for comments/ concurrence of DDA & Revenue Department. • File was returned **by DDA on 04.01.2024** mentioning the extracts of the file has been taken and further necessary action will be taken accordingly. • File was returned **by Revenue Department on 09.01.2024** informing a **meeting was conducted on 03.01.2024** with all concerned land owning agencies (DDA, Revenue & Cantonment Board, Defense State Office) including RO (West Forest Division). • It was decided that **DoFW may issue preliminary notification under Section-4 of IFA, 1927 by khasra no**. and inviting claims and objections thereafter before issuing notification under section 20 of IFA, 1927. • However, the proposal for notification has been prepared based on **khasra available with GSDL and boundary description as mentioned in notification Notification dated 19.03.1996**. • File is being prepared for resubmission.

ANNEXURE-D

Status of Tattima proceedings

SL. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
1	Asola	15	4*	12
2	Ayanagar	35	0	20
3	Bhatti	41	12	31
4	Chattarpur	4	0	4
5	Devli	12	0	8
6	Dera Mandi	24	0	8
7	Maidangarhi	13	0	4
8	Nebsarai	3	0	2
9	Jonapur	25	0	6
10	Rajpur Khurd	3	0	0
11	Saidulajaib	3	0	0
12	Sahoorpur	2	0	2
13	Satbari	3	0	2
14	Tughlakabad	24	0	24
15	Pul Pehladpur	1	0	1
16	Ghitorni	1	1	0
17	Rajokri	5	0	5
18	Rangpuri	25	0	24

ANNEXURE-E

Status of Working Plan

Date	Status
30.06.2021	FRI, Dehradun was intimated about acceptance of their proposal for preparation of Working Plan
09.08.2021	First instalment of 20% payment (15.6 Lakh) was released
04.04.2022	Team of FRI arrives in Delhi for first field survey
29.06.2022	FRI informs about completion of field survey and requested for supply of additional information. Information has been already provided to FRI as per their request.
29.09.2022	Second Installment of 39.00 lakh has been approved
17.11.2023	Draft Preliminary Working Plan Report (PWPR) has been received from FRI. After that a meeting to discuss the PWPR was held on 28.03.2023 at FRI with CWLW. A survey for collection of various data for preparation of the working plan is currently underway by the team of FRI, Dehradun.
Present status	Part 1 of working plan is completed by FRI and part 2 is under process.

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F.No. F1(2497)/Legal/HQ/20-21/Pt3 / 2575-92 **Dated:** 19.07.2024

MINUTES OF THE 11TH MEETING OF OVERSIGHT COMMITTEE HELD ON 18.07.2024 AT 1200 HOURS CONSTITUTED IN COMPLIANCE WITH THE ORDER OF HON'BLE NGT (PRINCIPAL BENCH), NEW DELHI

The 11th Meeting of the Oversight Committee constituted by the Hon'ble NGT, New Delhi in the matter **OA No. 58 of 2013 (Sonya Ghosh vs. GNCTD)** was convened on 18.07.2024 at 1200 hours in the Krishna Conference Room, MoEFCC, New Delhi.

A meeting notice dated 15.07.2024 in this regard was issued by the Nodal Agency i.e., PCCF, Delhi for necessary coordination and compliance of the orders passed by the Hon'ble NGT, New Delhi.

However, it was found that the members of the Committee viz. Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Director General, Forest Survey of India, Dehradun, Deputy Commissioner (South), Delhi Deputy Commissioner (South-West), Delhi, Deputy Commissioner (New Delhi), Delhi, and the Deputy Commissioner (South East), Delhi were not present in the meeting. Also, their representatives were not present in the meeting. Further, no intimation on reasons for non-attending the meeting was placed in the meeting.

Accordingly, APCCF Delhi was requested to bring to the notice of the Chief Secretary, Govt. of NCT of Delhi about the facts stated above. Further, APCCF may request through the Chief Secretary for the presence of either the members or their representatives in the meeting in view of the importance of the subject.

As several members were not present in the meeting, it was decided that the meeting shall be held on 29.07.2024 at 10:00 AM in the Krishna Conference Room, MoEFCC, New Delhi.

The APCCF, Delhi Government is accordingly requested to issue the meeting notice and coordinate for the presence of all members in the meeting.

[Action : APCCF, GNCT Delhi]

This issues with the approval of the Competent Authority.

Asabestu
19/07/2024
(Jabestin A., IFS)
Dy. Conservator of Forests (P&M)

F.No. F1(2497)/Legal/HQ/20-21/ Pt3 12575-92 **Dated:** 19.07.2024

To,

1. Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
2. Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
3. Vice Chairman DDA, B Block, 1St Floor, Vikas Sadan, New Delhi-110073.
4. Additional Chief Secretary (Revenue) /Divisional Commissioner, 5- Sham Nath Marg, Prema Kunj, Civil Lines, Delhi , 110054
5. Principal Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
6. APCCF & HoD, Department of Forests and Wildlife, Govt. of NCT of Delhi.
7. CCF (A), Department of Forests and Wildlife, Govt. of NCT of Delhi
8. The Head, Silviculture and Forest Management Division, Forest Research Institute, Dehradoon-248006.
9. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
10. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
11. Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -110024.
12. Chief Engineer (I&FC), Zone-1 & Zone II, L.M. Bund Office Complex, Shastri Nagar, Delhi 110031.
13. Forest Settlement Officer/ ADM(South/South West/HQ), GNCTD, M.B. Road, Saket, New Delhi-110068.
14. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002
15. DCF (P&M/South/West/Central), Department of Forests and Wildlife, Govt. of NCT of Delhi.

Copy for information to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. PPS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

(Jabestin A., IFS)
Dy. Conservator of Forests (P&M)

F.No.1(2497)/Legal/HQ/20-21/Pt3/ 3909-26
DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

Dated the 28rd August, 2024

Minutes of the XII Meeting of the Oversight Committee constituted in compliance with the order of Hon'ble NGT (Principal Bench), New Delhi held on 29.07.2024 at 10:00 hrs in the Indira Paryavaran Bhavan, Jorbagh, New Delhi.

The XII meeting of the Oversight Committee constituted by the Hon'ble NGT, New Delhi in the matter O.A. No. 58/2013 titled (*Sonya Ghosh Vs. Govt. of NCT of Delhi*) was convened on 29.07.2024 at 10:00 hrs under the Chairmanship of the Director General of Forests & Special Secretary, MoEF&CC, Govt. of India. The list of participants is attached as Annexure- A.

At the outset, the DGF&SS, MoEFCC welcomed all the participants in the meeting. Thereafter, a brief presentation on the present status of various agenda items was given by the Department of Forests and Wildlife (DFWL), Government of NCT of Delhi (GNCTD). After detailed deliberations, the following decisions/recommendations were arrived at by the committee:

Agenda 1: Status of encroachment removal from the forest land in the NCT of Delhi.

a. The details of ridge forest land made free from encroachments as provided in Annexure-B were placed before the Committee. **The committee noted that there was no significant progress in the eviction of encroachments since the last report submitted by the GNCTD before the Oversight Committee on 13.03.2024.**
b. The Committee recommended that the District Task Force (DTF) of the concerned District should hold fortnightly meetings to review and execute encroachment removal plans in respect of the Ridge

Reserve Forests immediately.

c. The Committee was informed as per Annexure-C about the current status of notification of forest land under Section 20 of the Indian Forest Act, 1927. The Committee was also appraised by the DM (South) that the villages falling in the final Notification of the Southern Ridge Forests were urbanized, and the urbanized villages transferred to the purview of the DDA for further necessary action.

d. However, it was emphasized that the responsibility for protecting the ridge lies with the respective land-owning agencies under whose jurisdiction the ridge falls. The Delhi Forest Department should ensure that no violation of any provision under the Indian Forest Act (IFA) 1927 or the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980 takes place in the forests irrespective of ownership.

e. It was recommended that a high-level meeting as decided earlier be convened with the VC, DDA along with officials of Land Management, DG, CPWD regarding formulation and implementation of suitable strategies to avoid violation of the Indian Forest Act, 1927 and the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 in the forest areas.

[Action: DFWL/ Revenue Department, GNCTD/ All landowning agencies]

Agenda 2: Status of construction of boundary wall to protect the ridge forests in Delhi.

The Committee was apprised of the budgetary constraints/ limitations faced by DoFW, GNCTD in gaining progress with the construction of a boundary wall to protect the ridge forests.

Accordingly, the Committee recommended that the Department of Forests & Wildlife(DFWL), GNCTD must take up the matter related to the shortage of funds at the level of the Chief Secretary, GNCTD for necessary financial assistance for the construction of a boundary wall for the protection of the ridge forests in Delhi.

[Action: DFWL, GNCTD]

Agenda 3: Status of preparation of Working Plans for the Forest Divisions in NCT of Delhi.

a. The DoFW, GNCTD informed that the preparation of working plans for all four Divisions of NCT Delhi by the FRI was initiated on 30th June 2021. As of now, Part I of the working plans was completed, and Part II would be completed in a month. A timeline as intimated by DoFW, GNCTD regarding the preparation of the working plans for the Forest Divisions in the NCT, Delhi is enclosed
b. However, the Committee advised that the FRI, Dehra Dun, and the DoFW, GNCTD should complete the preparation of working plans (including their approval by Central Government) for the Forest Divisions in NCT Delhi immediately, if possible, in six months.

[Action: FRI &DoFW, GNCTD]

After detailed discussions, the following recommendations were made in the meeting;

i. The Delhi Forest Department should take the lead for sensitizing the user agencies including government departments regarding the provisions of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 regarding the use of forest land for non-forestry purposes.
ii. Necessary actions should be taken by the Delhi Forest Department immediately as per applicable Acts/Rules/Guidelines for any violation of the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980 or Indian Forest Act.
iii. Status on existing violations of the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980 should be submitted immediately to the Regional Office of the Ministry (MoEF&CC) for taking further necessary actions.
iv. The monthly meeting of the Oversight Committee to be timely convened by the DFWL, GNCTD as per the directions of the Hon'ble Tribunal.
v. The Member Secretary of the Oversight Committee to ensure that the minutes of the meeting are submitted

within three working days after the meeting and members of the Committee are intimated about the meetings in time so that a full-fledged meeting of the committee can be held to carry out the task assigned by the Hon'ble Tribunal to the Committee.

The meeting ended with a vote of thanks to the Chair and all the participants.

Asabpoote
28/08/2024

(Jabestin A, IFS)
Dy. Conservator of Forests (P&M)

F.No.1(2497)/Legal/HQ/20-21/Pt3/3909-26
Dated: 28.8.24

To,

1. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, Indira Paryavaran Bhawana, Jorbagh Road, NewDelhi-110003.
2. PS to Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
3. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi Police Headquarters, Jai Singh Road, New Delhi-110001.
4. PS to Vice Chairman DDA, B-Block, 1St Floor, Vikas Sadan, New Delhi-110073.
5. PS to Additional Chief Secretary (Revenue)/ Divisional Commissioner, 5-Sham Nath Marg, Prema Kunj, Civil Lines, Delhi, 110054.
6. PS to Principal Secretary (E&F), Govt. of NCTof Delhi, C-Wing, Delhi Secretariat, New Delhi - 110002.
7. PS to APCCF/HoD, Department of Forests and Wildlife, Govt. of NCT of Delhi.
8. The Head, Silviculture and Forest Management Division,

Forest Research Institute, Dehradun-248006.

9. The Deputy Commissioner (South), South Delhi, M.B.Road, Saket, New Delhi-110068.
10. The Deputy Commissioner (New Delhi), New Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi-110011.
11. The Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar- IV, New Delhi-110024.
12. The Deputy Commissioner (South-West), 1286, Old Delhi Gurgaon Rd, Kapashera Extension, Kapashera Estate, New Delhi, Delhi 110037.
13. The DCF (P&M/South/West/Central), Department of Forests and Wildlife, Govt. of NCT of Delhi.
14. Chief Engineer (I&FC), Zone-1 & Zone II, L.M. Bund Office Complex, Shastri Nagar, Delhi 110031.
15. Forest Settlement Officer/ ADM (South/South West/HQ), GNCTD, M.B. Road, Saket, New Delhi-110068.
16. Director (Admin/ Head of Office/ Law/ Rehabilitation/ Land/ Board/ BVK/ CS/SUR/Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002.

Copy for information to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4thFloor, MoEF&CC, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi-110003.
2. PPS to Chief Secretary, Delhi Secretariat, IP Estate, New Delhi- 110002.

Annexure- A

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWANI.P.ESTATE, NEW DELHI-110002

Time:10:00 AM **Date: 29.07.2024**

12th MEETING OF OVERSIGHT COMMITTEE UNDER CHAIRMANSHIP OF DGF &SS, MOEFCC ON 29.07.2024 AT 10:00AM

ATTENDANCE SHEET

S. No.	Name	Department & Designation	Mobile No.
1.	Rajesh S.	MOEFCC, IGF (FPD)	9968534165
2.	Vinod Kumar	MOEFCC, ACF (FPD)	8178531280
3.	Vijendra Kumar	ADM DDA	9718401305
4.	Suneesh Buxy	APCCF, DoFW, GNCTD	9868948253
5.	Saurabh Sharma	CF, DoFW, GNCTD	9311810076
6.	Vipul Pandey	DCF(S), DoFW, GNCTD	9971566106
7.	Anamika	DCF (Central) DoFW, GNCTD	8130979292
8.	Mandeep Mittal	DCF (West), DoFW, GNCTD	9891403625
9.	Balram Meena	Revenue, GNCTD ADM (SW)	9560304176
10.	M. Chaitanya Prasad	DM (SOUTH)	7005636466
11.			

11.	Rameshwar Dayal	Dir Horticulture DDA	9599923772
12.	S.K. Meena	Dy. Director (Horticulture)	9560449990
13.	Ajay Kadian	Director LM, DDA	9999280848
14.	S.K. Singh	FSI, Dy. Director	9897297712
15.	Reena Toppo	SDM (Vasant Vihar) DC (New Delhi)	9810838088
16.	J.B. Kapil	SDM (Kalkaji)	9811099544
17.	Mohan Lal	SO (NGT), Revenue Department	9968074903
18.	Achin Garg	A DCP/South District, Delhi Police	9818099067

Annexure –B

SL. No.	Village	Total encroachment identified as on 05.04.2019 (ha)	Encroachment left	Total encroachment removed from 2019 till date	Encroachment removed from 01.05.2024(in ha) to till date	Division
1	Aaya Nagar	14.5	12.9	1.731	0	South
2	Chhattarpur	21.3	20.917	0.283	0	South
3	Nebsarai	22.29	14.28	8.2	0	South
4	Sahoorpur	20.07	15.41	4.51	0	South
5	Devli	38.16	37.866	0.004	0	South
6	Asola	56.91	38.17	18.74	0	South
7	Bhatti	40.27	38.19	1.77	0	South
8	Maidangarhi	6.67	3.77	2.85	0	South
9	Saidulajab	9.2	8.72	0.41	0	South
10	Satbari	15.3	10.19	5.02	0	South
11	Jaunapur	24.2	11.66	12.7	0	South
12	Deramandi	33.6	12.66	20.75	0	South
13	Tughlakabad	33.9	31.62	2.5	0	South
14	Pulpehladpur	20.7	20.17	0.42	0	South
15	Rajokri	18.05	14.04	3.87	0	West
16	Rangpuri	20.7	14.257	6.323	0	West
17	Mahipalpur	1.4	1.43	0	0	West
18	Ghitorni	1.39	1.39	1.29	0	West
	Total	**398.61**	**308.552**	**91.118**	**0**	

Annexure C

Status of notification under section 20 of the Indian Forest Act, 1927.

Southern Ridge

Phase 1	• All the khasras meeting the following criteria were identified in the first phase: free from encroachment, with no pending Tattima proceedings, and no pending litigation before Courts, Forest Settlement Officer (FSO), or Appellate Authority. • **Phase-I** constitute approximately **3630.04 ha & 58.4% area of Southern Ridge** • Final notifications under section 20 in respect of 2 villages have been issued under Phase-I comprising a total area of 96.16 ha. Additional area of **3526.98 ha in 13 villages is proposed for notification.** • **Law Department:** Draft notification vetted by Law Department on 14.12.2023. • **Hon'ble Minister (Revenue):** Directed on 08.01.2024 to verify compliance with legal provisions (sections 5-18 of IFA, 1927) such as proclamation by FSO, inquiry by FSO, orders on claims, appeal etc before recommending for decision. • **District Magistrate (South): Provided list of pending cases** at FSO/ADM (South district) for excluding khasras from draft notification. • Sought clarification on inclusion of Kh No 1593 in Asola Village. • It is mentioned that the Gaon Sabha lands were allotted by Director Panchayat to other departments and the same have been claimed by the Forest Department on the basis of STF report, which were not notified u/s 4 of IFA 1927.It is also mentioned that **13 villages** mentioned in the draft notification have been **urbanized, and may further be taken up with DDA** for further necessary action. • **District Magistrate (SW):** Confirmed no pending settlement cases for listed villages on 29.05.2024, recommending notification under section 20 of IFA, 1927, for reserve forests. • **ACS (Revenue)/Div. Commissioner:** Advised Forest Department to consider district inputs before proceeding, noted on 03.06.2024. • **Current status:** File is being prepared for resubmission.
Phase 2	• Those khasras have been identified where there are encroachment, but no litigations are pending before FSO and Appellate Authority. • Those khasras where Tattima proceedings are not required/pending. • Those Khasras which were left during phase 1 due to certain reasons are taken up in phase II. • Khasras in **Phase-II** constitute approximately **1594.52 ha & 25.71% area of Southern Ridge** • **Current status:** File submitted to DCF(South) to comply with comments of HQ.
Phase 3	• All the khasras where rights and concessions are yet to be settled by FSO and Appellate Authority. Those khasras where Tattima proceedings are yet to be completed by Revenue Department, will be taken up for notifications after the completion of all required action by FSO and Revenue Department in due course of time.Khasras in **Phase-III** constitute approximately **982.34 ha &**

	15.8% area of Southern Ridge.

Northern Ridge

Phase I 123.57 Ha.	• Phase I final notification of Northern Ridge (All the khasras satisfying certain conditions i.e**., Free from encroachment; No pending Tattima proceedings; and No pending litigation before Courts, Forest Settlement Officer (FSO) and Appellate Authority)** was submitted for concurrence of Revenue Department over draft notification on 14.12.2023 for 123.57 Ha. of Northern Ridge**.** • The file was returned by the Revenue Department raising query regarding **khasra numbers proposed in the draft final notification while preliminary notification under section 4 of IFA, 1927 was as per boundary details, stating that this might raise disputes in respect of demarcation.** File is being prepared for resubmission.
Phase II-	• Final notification of Northern Ridge (**where there are encroachments have been identified where no litigations are pending before FSO and Appellate Authority, Khasras which were left during phase 1 due to certain reasons and Khasras for which Tattima proceedings are not required**) for approximately 7.057 Ha. • The proposal is being prepared and shall be submitted when the proposal of Phase-I is resubmitted.

South Central Ridge

626 Ha.	• File submitted to DDA & Revenue Department for comments/ concurrence over draft notification on **14.12.2023**. • File was returned **by DDA on 04.01.2024** mentioning extracts of the file has been taken and further necessary action will be taken accordingly. • File was returned by **Revenue Department on 15.01.2024** mentioning **no case pertaining to villages of South Central Ridge is pending** at the court of FSO/ADM(South). • Further has informed that these villages have been urbanized and under the ownership of DDA. **Therefore requested to take up this matter with DDA.** Revenue Department has **raised a query regarding khasra numbers of the villages** in the South Central Ridge as notification dated 1994 does not mention khasra details. • In this regard it is to mention that the proposal for notification been prepared based on **khasra available with GSDL and boundary description as mentioned in notification Notification dated 24.05.1994**.

	• The file is being submitted to the Principal Secretary (E&F) to seek personal attention and send a DO letter to DDA for requesting a demarcation report along with khasra details.

Central Ridge

864 Ha.	• DGPS Survey of Central Ridge is completed and a list is prepared of 83 institutions present in/on the periphery of Central Ridge. • File for notification of reserve forest under section 20 of IFA, 1927 was submitted for approval of competent authority on 13.05.2024.

Nanak Pura Ridge

8.36 Ha.	• File with draft notification was returned by DDA on 04.01.2024 mentioning the extracts of the file has been taken and further necessary action will be taken accordingly. • File was returned by Revenue Department on 09.01.2024 stating that DoFW may issue preliminary notification under Section-4 of IFA, 1927 by khasra no. and inviting claims and objections thereafter before issuing notification under section 20 of IFA, 1927. • However, it is clarified that the proposal for notification has been prepared based on khasra available with GSDL and boundary description as mentioned in notification dated 19.03.1996. Any individual/organization having legitimate rights in the Nanakpura Ridge should have gone to the FSO for Settlement of their claim. No new claims can be accepted as 28 years have already passed since the Notification of the said area as Reserved Forest under Section-4 of Indian Forest Act 1927.A letter dated 30.04.2024 has been written to the VC DDA to furnish the demarcation report of the notified area along with khara details . • Vide DO letter dated 09.07.2024, Principal Secretary (E&F) has sought personal attention of VC DDA to provide demarcation report along with khasra details.

Annexure-D

Status of Working Plan preparation.

Date	Status
30.06.2021	FRI, Dehradun was intimated about acceptance of their proposal for preparation of Working Plan
09.08.2021	First instalment of 20% payment (15.6 Lakh) was released
04.04.2022	Team of FRI arrives in Delhi for first field survey
29.06.2022	FRI informs about completion of field survey and requested for supply of additional information. Information has been already provided to FRI as per their request.
29.09.2022	Second Installment of 39.00 lakh has been approved
17.11.2023	Draft Preliminary Working Plan Report (PWPR) has been received from FRI. After that a meeting to discuss the PWPR was held on 28.03.2023 at FRI with CWLW. A survey for collection of various data for preparation of the working plan is currently underway by the team of FRI, Dehradun.
Present status	Part 1 of working plan is completed by FRI and part 2 is under process.

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DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P. ESTATE, NEW DELHI-110002

F.No.1(2497)/Legal/HQ/20-21/Pt3/ 5123-40 **Dated :** 30.09.2024.

Minutes of the XIII Meeting of the Oversight Committee constituted in compliance with the order of Hon'ble NGT (Principal Bench), New Delhi held on 06.09.2024 at 5:00 pm in the Indira Paryavaran Bhavan, Jorbagh, New Delhi.

The XIII meeting of the Oversight Committee constituted by the Hon'ble NGT, New Delhi in the matter O.A. No. 58/2013 titled (Sonya Ghosh Vs. Govt. of NCT of Delhi) was convened on 06.09.2024 at 5:00 pm under the Chairmanship of Director General of Forests & Special Secretary, MoEF&CC, Govt. of India. The list of participants is attached as **Annexure- A.**

At the outset, the DGF&SS welcomed all participants in the meeting.Thereafter, a brief presentation on the present status of various agenda items was given by the Department of Forests & Wildlife (DoFW), Government of NCT of Delhi (GNCTD). After detailed deliberations, the following recommendations were made by the Committee:

Agenda 1: Status of encroachment removal from the forest land in the NCT of Delhi.

a. The details of the ridge forest land freed from encroachments, as provided in **Annexure-B**, were placed before the Committee. The Committee noted that there was no significant progress in the eviction of encroachments since the last report submitted by the GNCTD to the Oversight Committee on 29.07.2024. The Committee recommended that the concerned departments would take necessary actions to expedite the eviction process.
b. The Committee recommended that the District Task Force (DTF) of the concerned District would hold fortnightly meetings to review and execute encroachment removal action plans for the Ridge Reserve Forests.
c. The Committee was informed by the DCF (South) of the efforts taken by the NCT Forest Department since the last DTF meetings, chaired by the DM (South) and the DM (New Delhi) on 02.04.2024 and 01.08.2024, respectively. Several letters dated 17.05.2024, 03.07.2024, and 02.09.2024 were sent to the DM (South), and letters dated 13.08.2024 were sent to the SDM (Vasant Vihar) and the DM (South West), requesting the deputation of concerned officials from the Revenue Department to conduct the encroachment removal drive through the DTF.
d. It was also reported that regular notices were issued to the encroachers and letters were sent requesting police protection for the eviction programmes.
e. The Committee was informed, as provided in **Annexure C,** about the current status of notification of forest land under Section 20 of the Indian Forest Act, 1927. The Committee recommended to expedite the process for final notification for Ridge.

f. The Committee was apprised of the offenses reported in Buddha Jayanti Park. It was recommended in the meeting that the factual status of violations of any provision of the Indian Forest Act, 1927 or Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980 or any other Acts and Rules related to forest and wildlife; and actions taken on violations be referred by the Department of Forest and Wildlife, Government of NCT of Delhi to the Regional Office (RO), MoEF&CC, Govt. of India, Lucknow for examination and initiating/taking further necessary actions in the matter.

(Action: DOFW, GNCTD and RO, Lucknow, MoEF&CC].

Agenda 2: Status of boundary wall construction to protect ridge forest land.

a. The Committee was apprised that a plan was prepared to construct/repair a boundary wall of 3.54 km to protect the Central Ridge Forest & 20km stretchin Southern Ridge. However, due to budget constraints, the department is unable to take up any repair/construction of the boundary wall. **[Action:DoFW, GNCTD]**

b. The Committee was also apprised of the budgetary constraints faced by the Department of Forests and Wildlife (DoFW), GNCTD, which affected progress in constructing the boundary wall to protect the ridge forests and conducting encroachment removal drives.

c. Accordingly, the Committee reiterated its recommendation that the Department of Forests and Wildlife, GNCTD, take up the issue of fund shortage with the Chief Secretary, GNCTD, to secure the necessary financial assistance for the protection of the ridge. **[Action: DoFW, GNCTD]**

Agenda 3: Status of preparation of Working Plans for the Forest Divisions in NCT of Delhi.

a. The DoFW, GNCTD informed that the preparation of working plans for all four Divisions of NCT Delhi by the FRI was initiated on 30th June 2021. As of now, Part I of the working plans has been completed, and Part II will be completed in a month. A timeline as intimated by DoFW, GNCTD regarding the preparation of the working plans for the Forest Divisions in the NCT,Delhi is enclosed as **Annexure – D.**

b. However, the Committee advised that the FRI, Dehradun and the DoFW, GNCTD should complete the preparation of working plans including their approval by the Central Government) for the Forest Divisions in NCT Delhi immediately. **[Action: FRI & DoFW, GNCTD]**

After detailed discussions, the following recommendations were alsomade in the meeting:

a. The status of existing violations of the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980 should be submitted immediately to the Regional Office of the Ministry of Environment, Forest and Climate Change (MoEF&CC) for further necessary actions.

b. The Chairman desired that a research plan be developed by ICFRE to explore the adoption of more appropriate smart trees and smart forests for implementation in Delhi, with the goal of providing optimal ecosystem services for the NCT of Delhi.
c. The action taken report of the 13th meeting should be submitted in the next meeting.

The meeting ended with a vote of thanks to the Chair and all theparticipants.

Asabestu
30/09/2024
(Jabestin A, IFS)
Dy. Conservator of Forests (P&M)

F.No.1(2497)/Legal/HQ/20-21/Pt3 / 5123 -40 **Dated :** 30/09/24

To,

1. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, Indira Paryavaran Bhawana, Jorbagh Road, NewDelhi-110003.
2. PS to Director General, Forest Survey of India, Kaulagarh Road, P.O. IPE Dehradun-248195.
3. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi Police Headquarters, Jai Singh Road, New Delhi-110001.
4. PS to Vice Chairman DDA, B-Block, 1st Floor, Vikas Sadan, New Delhi-110073.
5. PS to Additional Chief Secretary (Revenue)/ Divisional Commissioner, 5-Sham Nath Marg, Prema Kunj, Civil Lines, Delhi, 110054.
6. PS to Principal Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat, New Delhi - 110002.
7. PS to APCCF/HoD, Department of Forests and Wildlife, Govt. of NCT of Delhi.
8. The Head, Silviculture and Forest Management Division, Forest Research Institute, Dehradun-248006.
9. The Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
10. The Deputy Commissioner (New Delhi), New Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi-110011.
11. The Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar- IV, New Delhi-110024.
12. The Deputy Commissioner (South-West), 1286, Old Delhi Gurgaon Rd, Kapashera Extension, Kapashera Estate, New Delhi, Delhi 110037.

13. The DCF (P&M/South/West/Central), Department of Forests and Wildlife,Govt. of NCT of Delhi.
14. Chief Engineer (I&FC), Zone-1 & Zone II, L.M. Bund Office Complex, Shastri Nagar, Delhi
15. Forest Settlement Officer/ ADM (South/South West/HQ), GNCTD, M.B. Road, Saket, New Delhi-110068.
16. Director (Admin/ Head of Office/ Law/ Rehabilitation/ Land/ Board/ BVK/ CS/SUR/Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002.

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1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi-110003.
2. PPS to Chief Secretary, Delhi Secretariat, IP Estate, New Delhi- 110002.

30/09/2024.

(Jabestin A, IFS)
Dy. Conservator of Forests (P&M)

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P. ESTATE, NEW DELHI-110002

Time: 5:00 PM **Date: 06.09.2024**

13th MEETING OF OVERSIGHT COMMITTEE UNDER CHAIRMANSHIP OF DGF&SS, MOEFCC ON 06.09.2024 AT 5:00PM

ATTENDANCE SHEET

S. No.	Name	Department & Designation	Mobile No.
1.	Sh. Rajesh S.	MOEFCC, IGF (FPD)	9968534165
2.	Sh. Vinod Kumar	MOEFCC, ACF (FPD)	8178531280
3.	Sh. Sanjay Kumar Chauhan	MOEFCC, AIGF	
4.	Sh. Vijendra Kumar	ADM DDA	9718401305
5.	Dr. P. Vishwakannan	CCF, DoFW, GNCTD	9434285144
6.	Sh. Saurabh Sharma	CF, DoFW, GNCTD	9311810076
7.	Sh. Vipul Pandey	DCF(S), DoFW, GNCTD	9971566106
8.	Sh. Jabestin A.	DCF (P&M) DoFW, GNCTD	9531937669
9.	Sh. Vikram Singh	Inspector, Delhi Police	7503370500
10.	Sh. Abhinendra	ACP, Delhi Police (South District)	9911122383
11.	Sh. Ram Dulesh	Addl. DCP, Douth East District	
12.	Sh. M. Chaitanya Prasad	DM (SOUTH)	7005636466
13.	Sh. S.K. Meena	Dy. Director (Horticulture)	9560449990
14.	Sh. Ajay Kadian	Director LM, DDA	9999280848
15.	Sh. Prateek Raj	SDM (Vasant Vihar)	8900916004

Annexure –B

SL. No.	Village	Total encroachment identified as on 05.04.2019 (ha)	Encroachment left	Total encroachment removeded from 2019 till date	Encroachment removed from 29.07.2024(in ha) to tilldate	Division
1	Aaya Nagar	14.5	12.9	1.731	0	South
2	Chhattarpur	21.3	20.87	0.32	0.1	South
3	Nebsarai	22.29	14.28	8.2	0	South
4	Sahoorpur	20.07	15.41	4.51	0	South
5	Devli	38.16	37.866	0.004	0	South
6	Asola	56.91	38.17	18.74	0	South
7	Bhatti	40.27	38.19	1.77	0	South
8	Maidangarhi	6.67	3.77	2.85	0	South
9	Saidulajab	9.2	8.72	0.41	0	South
10	Satbari	15.3	10.19	5.02	0	South
11	Jaunapur	24.2	11.66	12.7	0	South
12	Deramandi	33.6	12.66	20.75	0	South
13	Tughlakabad	33.9	31.62	2.5	0	South
14	Pulpehladpur	20.7	20.17	0.42	0	South
15	Rajokri	18.05	14.04	3.87	0	West
16	Rangpuri	20.7	14.257	6.323	0	West
17	Mahipalpur	1.4	1.43	0	0	West
18	Ghitorni	1.39	1.39	1.29	0	West
	Total	**398.61**	**308.552**	**91.21**	**0.1**	

Annexure C

Status of notification under section 20 of the Indian Forest Act, 1927.

Southern Ridge

Phase 1	• All the khasras meeting the following criteria were identified in the first phase: free from encroachment, with no pending Tattima proceedings, and no pending litigation before Courts, Forest Settlement Officer (FSO), or Appellate Authority. • **Phase-I** constitute approximately **3630.04 ha & 58.4% area of Southern Ridge.** • Final notifications under section 20 in respect of 2 villages have been issued under Phase-I comprising a total area of 96.16 ha. Additional area of **3526.98 ha in 13 villages is proposed for notification.** • **Law Department:** Draft notification vetted by Law Department on 14.12.2023. • **Hon'ble Minister (Revenue):** Directed on 08.01.2024 to verify compliance with legal provisions (sections 5-18 of IFA, 1927) suchas proclamation by FSO, inquiry by FSO, orders on claims, appeal etc before recommending for decision. • **District Magistrate (South)**: **Provided list of pending cases**at FSO/ADM (South district) for excluding khasras from draft notification. • Sought clarification on inclusion of Kh No 1593 in Asola Village. It is mentioned that the Gaon Sabha lands were allotted by DirectorPanchayat to other departments and the same have been claimed by the Forest Department on the basis of STF report, which were not notified u/s 4 of IFA 1927.It is also mentioned that **13 villages** mentioned in the draft notification have been **urbanized, and may further be taken up with DDA** for further necessary action. **District Magistrate (SW):** Confirmed no pending settlement casesfor listed villages on 29.05.2024, recommending notification under section 20 of IFA, 1927, for reserve forests. • **ACS (Revenue)/Div. Commissioner:** Advised Forest Departmentto consider district inputs before proceeding, noted on 03.06.2024. • **Current status:** File is in movement for comments of DM (New Delhi) & DDA
Phase 2	• Those khasras have been identified where there are encroachment, but no litigations are pending before FSO and Appellate Authority. • Those khasras where Tattima proceedings are not required/pending. • Those Khasras which were left during phase 1 due to certain reasons are taken up in phase II. • Khasras in **Phase-II** constitute approximately **1594.52 ha &25.71% area of Southern Ridge Current status:** File submitted to DCF(South) to comply withcomments of HQ.

Phase 3	• All the khasras where rights and concessions are yet to be settled by FSO and Appellate Authority. Those khasras where Tattima proceedings are yet to be completed by Revenue Department, willbe taken up for notifications after the completion of all required action by FSO and Revenue Department in due course of time. Khasras in **Phase-III** constitute approximately **982.34 ha & 15.8% area of Southern Ridge**.

Northern Ridge

Phase I 123.57 Ha	• Phase I final notification of Northern Ridge (All the khasras satisfying certain conditions i.e., **Free from encroachment; No pending Tattima proceedings; and No pending litigation before Courts, Forest Settlement Officer (FSO) and AppellateAuthority)** was submitted for concurrence of Revenue Department over draft notification on 14.12.2023 for 123.57 Ha. of Northern Ridge. • The file was returned by the Revenue Department raising query regarding **khasra numbers proposed in the draft final notification while preliminary notification under section of IFA, 1927 was as per boundary details, stating that this might raise disputes in respect of demarcation.** **Current status**: The file is currently with DCF(Central) for theircomments on the submission from the Revenue Department
Phase II-	• Final notification of Northern Ridge (**where there are encroachments have been identified where no litigations arepending before FSO and Appellate Authority, Khasras whichwere left during phase 1 due to certain reasons and Khasras for which Tattima proceedings are not required**) for approximately 7.057 Ha. • **Current status**: The file is being prepared by DCF (Central)

South Central Ridge

626 Ha.	• File submitted to DDA & Revenue Department for comments concurrence over draft notification on **14.12.2023**. • File was returned **by DDA on 04.01.2024** mentioning extracts of the file has been taken and further necessary action will be taken accordingly. Further, in the meeting held with DDA & CPWD on 20.08.2024 under the chairmanship of DG&SS, DDA has mentioned that they will provide the comments in a week. • File was returned by **Revenue Department on 15.01.2024** mentioning **no case pertaining to villages of South CentralRidge is pending** at the court of FSO/ADM(South). • Further has informed that these villages have been urbanized and under the ownership of DDA. **Therefore, requested to take up this matter with DDA.** Revenue Department has **raised a query regarding khasra numbers of the villages** in the South Central Ridge as notification dated 1994 does not mention khasra details. • In this regard it is to mention that the proposal for notificationbeen prepared

	based on **khasra available with GSDL and boundary description as mentioned in notification Notification dated 24.05.1994.** **Current status: The file is currently being prepared for resubmission once the comments from the DDA are received.**

Central Ridge

864 Ha	• DGPS Survey of Central Ridge is completed and a list is prepared of 83 institutions present in/on the periphery of Central Ridge. Out of 83 institutions, 50 institutions were found on ground, out of these 18 institutions possess excess area than theallotment made by Land and Development Office. • Current status: The draft notification has been resubmitted by DCF(West) with inputs from the Worthy Chief Secretary. The fileis currently being prepared for resubmission.

Nanak Pura Ridge

8.36 Ha	• File was returned by Revenue Department on 09.01.2024 statingthat DoFW may issue preliminary notification under Section-4 of IFA, 1927 by khasra no. and inviting claims and objections thereafter before issuing notification under section 20 of IFA, 1927. • However, it is clarified that the proposal for notification has been prepared based on khasra available with GSDL and boundary description as mentioned in notification dated 19.03.1996. Any individual/organization having legitimate rights in the Nanakpura Ridge should have gone to the FSO for Settlement of their claim. No new claims can be accepted as 28 years have already passedsince the Notification of the said area as Reserved Forest under Section-4 of Indian Forest Act 1927. **Comments received from DDA on 29.07.2024:** • The plan which has been superimposed on Google Map is not correct and does not correspondence to the list of khasra no. provided. • Land to be notified is L&DO land. • The L&DO land measuring 18 Acres (7.2ha) of Nanakpura has been transferred vide Notification No. 1810 dt. 12.07.1974. • The land measuring 06.00 Acres (2.4ha) of Nankpura (Shahji Market) has also been transferred vide notification no. 4719 dt. 21.08.1975 to DDA, the said land or any portion thereof as may be so required, at the disposal of Central Govt. **Current status:** • The file is currently with DCF(W) to address the comments from the DDA

	received on 29.07.2024. It is being prepared for compliance with these comments and for further action with L& DO.

Annexure-D

Status of Working Plan

Date	Status
30.06.2021	FRI, Dehradun was intimated about acceptance of their proposal for preparation of Working Plan
09.08.2021	First instalment of 20% payment (15.6 Lakh) was released
04.04.2022	Team of FRI arrives in Delhi for first field survey
29.06.2022	FRI informs about completion of field survey and requested for supply of additional information. Information has been alreadyprovided to FRI as per their request.
29.09.2022	Second Installment of 39.00 lakh has been approved
17.11.2023	Draft Preliminary Working Plan Report (PWPR) has been received from FRI. After that a meeting to discuss the PWPR was held on28.03.2023 at FRI with CWLW. A survey for collection of various data for preparation of the working plan is currently under way by the team of FRI, Dehradun.
Present status	Part 1 of working plan is completed by FRI and part 2 is under process.

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F.No.1(2497)/Legal/HQ/20-21/Pt3/ 5706-24 **Dated :** 18/10/24

Minutes of the 14th Meeting of the Oversight Committee constituted in compliance with the order of Hon'ble NGT (Principal Bench), New Delhi held on 07.10.2024 at 4:30 pm in the Indira Paryavaran Bhavan, Jorbagh, New Delhi.

The 14th meeting of the Oversight Committee constituted by the Hon'ble NGT, New Delhi in the matter O.A. No. 58/2013 titled (Sonya Ghosh Vs. Govt. of NCT of Delhi) was convened on 07.10.2024 at 4:30 pm under the Chairmanship of the Director General of Forests & Special Secretary, MoEF&CC, Govt. of India. The list of participants is given in **Annexure- A.**

At the outset, the DGF&SS welcomed all the participants in the meeting. Thereafter, a brief presentation on the present status of various agenda items was given by the Department of Forests & Wildlife (DoFW), Government of NCT of Delhi (GNCTD). After detailed deliberations, the following recommendations were made by the Committee;

Agenda 1: Status of encroachment removal from the forest land in the NCT of Delhi.

a. The details of the ridge forest land freed from encroachments, as provided in **Annexure-B**, were placed before the Committee. The Committee noted that there was no significant progress in the eviction of encroachments since the last report submitted by the GNCTD to the Oversight Committee on 29.07.2024. Further, despite the Committee's recommendation to hold regular DTF meetings to carry out eviction of forest encroachments, no meeting of the DTF has been held since 13th meeting of this Committee.
b. The Committee again recommended that the District Task Force (DTF) of the concerned District should hold fortnightly meetings to execute encroachment removal in respect of the Ridge Reserve Forests, as per the action plan. The Department of Forest and Wildlife should take proactive action to evict the encroachments.
c. The Committee also recommended that Department of Forests & Wildlife should apprise the matter to the Chief Secretary, GNCTD for expediting the encroachment removal process in Ridge Reserve Forests.

[Action: DOFW, GNCTD, Concerned DM/NCTD].

Agenda 2: Status of boundary wall construction to protect ridge forest land.

a. The Committee was apprised that a plan was prepared to construct/repair boundary wall of 3.54 km to protect the Central Ridge forest and 20km stretch in Southern Ridge. However, due to budget constraints, the department has not been able to take up any repair/construction of boundary wall.
b. The Committee was informed that Department of Forests & Wildlife has submitted a file for an allocation of additional fund in the Modified RE 2023- 24 and BE 2024-25.
c. The Committee recommended the Department of Forests & Wildlife to take up the issue of fund shortage with the Chief Secretary, GNCTD, to secure the financial assistance.

[Action: DoFW, GNCTD]

Agenda 3: Status of preparation of Working Plans for the Forest Divisions in NCT of Delhi.

a. The Committee was informed that the preparation of working plans for all the four Divisions of NCT Delhi by the FRI was initiated on 30th June 2021. The Part I of the Working Plan has been submitted by the FRI on 26.09.2024, and Part II is under process. A timeline as intimated by the DoFW, GNCTD regarding preparation of the working plans for the Forest Divisions in the NCT, Delhi is enclosed as **Annexure – D.**
b. However, the Committee advised that the FRI, Dehradun and the DoFW, GNCTD should complete the preparation of working plans including their approval by the Central Government for the Forest Divisions in NCT Delhi on a top priority.

[Action: FRI & DoFW, GNCTD].

c. The Committee recommended the Department of Forests and Wildlife to expedite and take up with the ICFRE regarding a research project to explore the adaptation of suitable plantation models for implementation in Delhi to provide optimum ecosystem services.

[Action: ICFRE & DoFW, GNCTD].

Agenda 4. Violation under the Act

a) The Delhi Forest Department should take the lead forsensitizing the user agencies including government departments regarding the provisions of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 regarding the use of forest land for non-forestry purposes.

[Action: GNCTD].

b) Necessary actions should be taken by the Delhi Forest Department immediately as per applicable Acts/Rules/Guidelines for any violation of the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980 or Indian Forest Act. Actions taken may kindly be presented in the next meeting.

[Action: GNCTD].

c) . Status on existing violations of the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980 should be submitted immediately to the Regional Office of t h e Ministry (MoEF&CC) for taking further necessary actions.The status may kindly be presented in the next meeting.

[Action: GNCTD].

Agenda Item No. 5 - Section 20 Notification

The status and the way forward would be presented by the Delhi Forest Department in the next meeting.

[Action: GNCTD].

Agenda Item No. - 6 - Others

The monthly meeting of the Oversight Committee to be timely convened by the DFWL, GNCTD as per the directions of the Hon'ble Tribunal.

[Action: GNCTD].

The meeting ended with a vote of thanks to the Chair and the Participants.

Asabosty
18/10/2024
(Jabestin A, IFS)
Dy. Conservator of Forests (P&M)

F.No.1(2497)/Legal/HQ/20-21/Pt3/5706-24 **Dated :** 18/10/24

To,

1. Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
2. Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
3. Vice Chairman DDA, B Block, 1st Floor, Vikas Sadan, New Delhi-110073.
4. Additional Chief Secretary (Revenue) /Divisional Commissioner, 5- Sham Nath Marg, Prema Kunj, Civil Lines, Delhi , 110054

5. Principal Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
6. Deputy Director General of Forests, Regional Office, Lucknow, Ministry of Environment, Forest & Climate Change
7. APCCF & HoD, Department of Forests and Wildlife, Govt. of NCT of Delhi.
8. CCF (A), Department of Forests and Wildlife, Govt. of NCT of Delhi
9. The Head, Silviculture and Forest Management Division, Forest Research Institute, Dehradoon-248006.
10. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
11. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
12. Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -110024.
13. Chief Engineer (I&FC), Zone-1 & Zone II, L.M. Bund Office Complex, Shastri Nagar, Delhi 110031.
14. Forest Settlement Officer/ ADM(South/South West/HQ), GNCTD, M.B. Road, Saket, New Delhi-110068.
15. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002
16. DCF (P&M/South/West/Central), Department of Forests and Wildlife, Govt. of NCT of Delhi.

Copy for information to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi- 110003.
3. PPS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

18/10/2024

(Jabestin A, IFS)
Dy. Conservator of Forests (P&M)

Annexure- A

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWANI.P.ESTATE, NEW DELHI-110002

Time:4:30 PM **Date: 07. 10.2024**

14th MEETING OF OVERSIGHT COMMITTEE UNDER CHAIRMANSHIP OF DGF &SS, MOEFCC ON 07.10.2024 AT 4:30PM

ATTENDANCE SHEET

S. No.	Name	Department & Designation	Mobile No.
1.	Sh. S. S. Kandpal	APCCF, DoFW, GNCTD	
2.	Sh. Rajesh S.	MOEFCC, IGF (FPD)	9968534165
3.	Sh. Vijendra Kumar	ADM DDA	9718401305
4.	Dr. P. Vishwakannan	CCF, DoFW, GNCTD	9434285144
5.	Sh. Saurabh Sharma	CF, DoFW, GNCTD	9311810076
6.	Smt. Chestha Singh	DCF, DoFW, GNCTD	8130618418
7.	Sh. Ankit Kumar	DoFW, GNCTD	9811680054
8.	Sh. Anoop Thakur	Director Land Management I, DDA	9873634545
9.	Sh. Ashok Vishnoi	Addl. DCP, South	9582036629
10.	Sh. Ram Dulesh	Addl. DCP, South East District	
11.	Sh. Suvendra Kumar	Dy. Director (Horticulture)DDA	9560449995
12.	Smt. Prachi Gangwar	RO, MOEFCC	
13.	Smt. Anita Yadav	Revenue , SDM (Saket)	
14.	Sh. Ravi Kumar	Legal Associate, FPD MOEFCC	

S. No.	Name	Department & Designation	Mobile No.
15.	Sh.Ashutosh Upadhaya	Ex. Engineer (Civil), DDA Hort. Dept.	

Annexure –B

SL. No.	Village	Total encroachment identified as on 05.04.2019 (ha)	Encroachment left	Total encroachment removed from 2019 till date	Division
1	Aaya Nagar	14.5	12.9	1.731	South
2	Chhattarpur	21.3	20.87	0.32	South
3	Nebsarai	22.29	14.28	8.2	South
4	Sahoorpur	20.07	15.41	4.51	South
5	Devli	38.16	37.866	0.004	South
6	Asola	56.91	38.17	18.74	South
7	Bhatti	40.27	38.19	1.77	South
8	Maidangarhi	6.67	3.77	2.85	South
9	Saidulajab	9.2	8.72	0.41	South
10	Satbari	15.3	10.19	5.02	South
11	Jaunapur	24.2	11.66	12.7	South
12	Deramandi	33.6	12.66	20.75	South
13	Tughlakabad	33.9	31.62	2.5	South
14	Pulpehladpur	20.7	20.17	0.42	South
15	Rajokri	18.05	14.04	3.87	West
16	Rangpuri	20.7	14.257	6.323	West
17	Mahipalpur	1.4	1.43	0	West
18	Ghitorni	1.39	1.39	1.29	West
	Total	**398.61**	**308.552**	**91.21**	

Annexure C

Status of notification under section 20 of the Indian Forest Act, 1927.

Southern Ridge

Phase 1	• All the khasras meeting the following criteria were identified in the first phase: free from encroachment, with no pending Tattima proceedings, and no pending litigation before Courts, Forest Settlement Officer (FSO), or Appellate Authority. • **Phase-I** constitute approximately **3630.04 ha & 58.4% area of Southern Ridge** • Final notifications under section 20 in respect of 2 villages have been issued under Phase-I comprising a total area of 96.16 ha. Additional area of **3526.98 ha in 13 villages is proposed for notification.** • **Current status:** File is in movement for comments of DM (New Delhi) & DDA
Phase 2	• Those khasras have been identified where there are encroachment, but no litigations are pending before FSO and Appellate Authority. • Those khasras where Tattima proceedings are not required/pending. • Those Khasras which were left during phase 1 due to certain reasons are taken up in phase II. • Khasras in **Phase-II** constitute approximately **1594.52 ha & 25.71% area of Southern Ridge** • **Current status:** File submitted to DCF(South) to comply with comments of HQ.
Phase 3	• All the khasras where rights and concessions are yet to be settled by FSO and Appellate Authority. Those khasras where Tattima proceedings are yet to be completed by Revenue Department, will be taken up for notifications after the completion of all required action by FSO and Revenue Department in due course of time. Khasras in **Phase-III** constitute approximately **982.34 ha & 15.8% area of Southern Ridge**.

Northern Ridge

Phase I 123.57 Ha.	• Phase I final notification of Northern Ridge (All the khasras satisfying certain conditions i.e., Free from encroachment; No pending Tattima proceedings; and No pending litigation before Courts, Forest Settlement Officer (FSO) and Appellate Authority) • The file was returned by the Revenue Department raising query regarding khasra numbers proposed in the draft final notification while preliminary notification under section 4 of IFA, 1927 was as per boundary details, stating that this might raise disputes in respect of demarcation. • **Current status**: The file is currently with DCF(Central) for their comments on the submission from the Revenue Department
Phase II-	• Final notification of Northern Ridge (**where there are encroachments have been identified where no litigations are pending before FSO and Appellate Authority, Khasras which were left during phase 1 due to certain reasons and Khasras for which Tattima proceedings are not required**) for approximately 7.057 Ha. • **Current status**: The file is being prepared by DCF (Central)

South Central Ridge

626 Ha.	• The file has been returned by the Revenue Department, along with a list of cases pending in the court of FSO/ADM (South District) and a query regarding khasra numbers. As the preliminary notification under Section 4 of the IFA, 1927, does not include information about the khasras; it was only notified by boundary description. • File has been returned by DDA after extracting relevant details. Further, in the meeting held with DDA & CPWD on 20.08 2024 under the chairmanship of DG&SS, DDA has mentioned that they will provide the comments in a week. • **Current status:** The file is currently being prepared for resubmission once the comments from the DDA are received.

Central Ridge

864 Ha.	• DGPS Survey of Central Ridge is completed and a list is prepared of 83 institutions present in/on the periphery of Central Ridge. Out of 83 institutions, 50 institutions were found on ground, out of these 18 institutions possess excess area than the allotment made by Land and Development Office. • Current status: The draft notification has been resubmitted by DCF(West) with inputs from the Worthy Chief Secretary. The file is currently being prepared for resubmission.

Nanak Pura Ridge

8.36 Ha.	• File was returned by Revenue Department on 09.01.2024 stating that DoFW may issue preliminary notification under Section-4 of IFA, 1927 by khasra no. and inviting claims and objections thereafter before issuing notification under section 20 of IFA, 1927. **Comments received from DDA:** • The plan which has been superimposed on Google Map is not correct and does not correspondence to the list of khasra no. provided. • Land to be notified is L&DO land. • The L&DO land measuring 18 Acres (7.2ha)of Nanakpura has been transferred vide Notification No. 1810 dt. 12.07.1974 • The land measuring 06.00 Acres (2.4ha) of Nankpura (Shahji Market) has also been transferred vide notification no. 4719 dt. 21.08.1975 to DDA, the said land or any portion thereof as may be so required, at the disposal of Central Govt. • **Current status:** Layout map received from L&DO on 23.09.2024. File is being prepared for resubmission.

Annexure-D
Status of Working Plan

Date	Status
30.06.2021	FRI, Dehradun was intimated about acceptance of their proposal for preparation of Working Plan
09.08.2021	First instalment of 20% payment (15.6 Lakh) was released
11.02.2022	(Draft) Preliminary Working Plan Report of National Capital Territory of Delhi received on email to PCCF from Head Silviculture & Forest Management Division, FRI on 11.02.2022
04.04.2022	Team of FRI arrives in Delhi for first field survey
29.06.2022	FRI informs about completion of field survey and requested for supply of additional information. Information has been already provided to FRI as per their request.
29.09.2022	Second Installment of 39.00 lakh has been approved
31.03.2023	CWLW attended the meeting regarding Working Plan at FRI. A survey for collection of various field data for preparation of the working plan was scheduled by the team of FRI, Dehradun from 29th April, 2023 till 19th May, 2023
26.09.2024	Part 1 of working plan is submitted on 26.09.2024 by FRI and part 2 is under process.

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F.No.1(2497)/Legal/HQ/20-21/Pt3/ 7399-97 **Dated :** 09.12.24

Minutes of the 15th Meeting of the Oversight Committee constituted in compliance with the order of Hon'ble NGT (Principal Bench), New Delhi held on 06.11.2024 at 3:00 pm in the Indira Paryavaran Bhavan, Jorbagh, New Delhi.

The 15th meeting of the Oversight Committee constituted by the Hon'ble NGT, New Delhi in the matter O.A. No. 58/2013 titled (Sonya Ghosh Vs. Govt. of NCT of Delhi) was convened on 06.11.2024 at 3:00 pm under the Chairmanship of the Director General of Forests & Special Secretary, MoEF&CC, Govt. of India. The list of participants is given in **Annexure- A.**

At the outset, the DGF&SS welcomed all the participants in the meeting. Thereafter, a brief presentation on the present status of various agenda items was given by the Department of Forests & Wildlife (DoFW), Government of NCT of Delhi (GNCTD). After detailed deliberations, the following recommendations were made by the Committee;

Agenda 1: Status of encroachment removal from the forest land in the NCT of Delhi.

a. The details of the ridge forest land freed from encroachments, as provided in **Annexure-B**, were placed before the Committee. The Committee noted that there was no significant progress in the eviction of encroachments since the last report submitted by the GNCTD to the Oversight Committee on 29.07.2024. The committee was informed that for removal of encroachments in Southern Ridge in South District, the next DTF meeting under the chairmanship of DM (South) is scheduled on 12.11.2024.
b. The Committee recommended that DCF (West) should pursue with DM (New Delhi) to hold regular fortnightly meetings of DTF for encroachment removal in Ridge Reserve Forests within New Delhi District.
c. The Committee again recommended that the District Task Force (DTF) of the concerned District should hold regular fortnightly meetings for encroachment removal in Ridge Reserve Forests. The Department of Forest and Wildlife should actively pursue the preparation of encroachment removal schedule in these meetings and subsequent removal of encroachments in a time bound manner.

[Action: DOFW, GNCTD, Concerned DM/GNCTD].

Agenda 2: Status of boundary wall construction to protect ridge forest land.

a. The Committee was apprised that a plan was prepared to construct/repair boundary wall of 3.54 km to protect the Central Ridge forest and 20km stretch in Southern Ridge. However, due to budget constraints, the department has not been able to take up any repair/construction of boundary wall.
b. The Committee was informed that the file is under submission with the State Government regarding Allocation of additional fund requirement in Modified RE 2023-24 and BE 2024-25.
c. The Committee recommended that the Department of Forests & Wildlife, GNCTD should apprise the issue of fund shortage to Pr. Secretary Finance, GNCTD citing the directions from the Hon'ble Courts and recommendations of the Oversight Committee regarding the protection of ridge.

[Action: DoFW, GNCTD]

Agenda 3: Status of preparation of Working Plans for the Forest Divisions in NCT of Delhi.

a. The Committee was informed that the preparation of working plans for all the four Divisions of NCT Delhi by the FRI was initiated on 30th June 2021. The Part I of the Working Plan has been submitted by the FRI on 26.09.2024, and Part II is under process. A meeting is scheduled by DoFW with FRI for providing comprehensive overview and briefing on the details of Working Plan vide email dated 30.10.2024.

a. However, the Committee advised that the FRI, Dehradun and the DoFW, GNCTD should complete the preparation of working plans including their approval by the Central Government for the Forest Divisions in NCT Delhi on a top priority. **[Action: FRI & DoFW, GNCTD].**
b. The committee was informed that a letter dated 08.10.2024 was written to DG, ICFRE for development of research plan for identification of smart trees and smart forests for providing optimal ecosystem services in Delhi and the reply of ICFRE is awaited. The Committee recommended that the Department of Forests & Wildlife should expedite discussions with ICFRE regarding the proposed research project. ICFRE may also be invited in the next meeting of Oversight Committee.

[Action: ICFRE & DoFW, GNCTD].

Agenda 4: Violations under the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980

a) The Committee was informed that a survey of the South Central Ridge was conducted jointly by the South Forest Division, Department of Forests & Wildlife and DDA to assess the extent of encroachments and violations.

The Committee recommended that the Department of Forests & Wildlife should issue show cause notices immediately for any violation of the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980 as per applicable Acts/Rules/Guidelines. Further all necessary actions shall be taken by the department of forests and wildlife, Government of NCT of Delhi as per the provisions of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980, Indian Forest Act,1927 and other Acts and Rules in case of violations reported/found under these Acts and Rules.

b) The committee recommended that the status of all violations under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980, within NCT of Delhi should be submitted to the Regional Office of the Ministry (MoEF&CC) for further necessary actions and update on this status should be presented in the next meeting.

[Action: GNCTD].

c) The committee recommended that the status of all violations under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980, within NCT of Delhi should be submitted to the Regional Office of the Ministry (MoEF&CC) for further necessary actions and update on this status should be presented in the next meeting.

[Action: GNCTD].

d) The committee was informed that the Department of Forests & Wildlife has been regularly sensitizing the user agencies, including government departments, about the provisions of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 regarding the use of forest land for non-forestry purposes. A letter dated 28.11.2023 has been written to all land owning agencies.

e) The Committee was informed that, as per a letter dated 23.10.2024 from the APCCF & HoD to the Director General of CPWD, name of erring officials were sought regarding violation of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for offence at Budha Jayanti Park. Since no reply has been received till date, it was recommended to give a show cause notice in this matter to DG, CPWD with a copy to the Secretary of the concerned Ministry in Government of India and Regional Office of the Ministry (MoEF&CC).

[Action: GNCTD].

Agenda Item No. 5 - Section 20 Notification

a) The committee recommended to expedite the process of notification under section-20 of IFA, 1927.

b) The committee recommended that APCCF & HoD, Department of Forests & Wildlife, GNCTD, should hold a meeting with Secretary (Revenue) cum

Divisional Commissioner, to expedite the tattima proceedings in cases of khasras having multiple divided ownerships.

[Action: GNCTD].

The meeting ended with a vote of thanks to the Chair and the Participants.

09/12/2024

(Ankit Kumar, IFS)
Dy. Conservator of Forests (P&M)

F.No.1(2497)/Legal/HQ/20-21/Pt3 /7379-97 **Dated :** 09.12.24

To,

1. Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
2. Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
3. Vice Chairman DDA, B Block, 1st Floor, Vikas Sadan, New Delhi-110073.
4. Additional Chief Secretary (Revenue) /Divisional Commissioner, 5- Sham Nath Marg, Prema Kunj, Civil Lines, Delhi , 110054
5. Principal Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
6. Deputy Director General of Forests, Regional Office, Lucknow, Ministry of Environment, Forest & Climate Change
7. APCCF & HoD, Department of Forests and Wildlife, Govt. of NCT of Delhi.
8. CCF (A), Department of Forests and Wildlife, Govt. of NCT of Delhi
9. The Head, Silviculture and Forest Management Division, Forest Research Institute, Dehradoon-248006.
10. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
11. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
12. Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -110024.
13. Chief Engineer (I&FC), Zone-1 & Zone II, L.M. Bund Office Complex, Shastri Nagar, Delhi 110031.
14. Forest Settlement Officer/ ADM(South/South West/HQ), GNCTD, M.B. Road, Saket, New Delhi-110068.
15. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/

SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002

16. DCF (P&M/South/West/Central), Department of Forests and Wildlife, Govt. of NCT of Delhi.

Copy for information to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi- 110003.
3. PPS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

09/12/2024

(Ankit Kumar, IFS)
Dy. Conservator of Forests (P&M)

Annexure- A

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWANI.P.ESTATE, NEW DELHI-110002

Time:03:00 PM **Date: 06. 11.2024**

15th MEETING OF OVERSIGHT COMMITTEE UNDER CHAIRMANSHIP OF DGF &SS, MOEFCC ON 06.11.2024 AT 3:00PM

ATTENDANCE SHEET

S. No.	Name	Department & Designation
1.	Sh. S.K. Meena	DDA, Dy. Director (Horticulture)
2.	Sh. Vijendra Kumar	ADM DDA
3.	Smt. Prachi Gargwar	DIG, RO, Lko
4.	Sh. S.S. Kandpal	APCCF & HoD, DoFW
5.	Sh. Saurabh Sharma	CF, DoFW GNCTD
6.	Sh. Ankit Kumar	DCF(P&M), DoFW, GNCTD
7.	Smt. Anamika	DCF (Central) DoFW, GNCTD
8.	Sh. Vipul Pandey	DCF(S) DoFW, GNCTD
9.	Sh. Amit Gemawat	DCF (West) DoFW, GNCTD
10.	Sh. Balram Meena	ADM (SW)
11.	Sh. Rahul Saini	ADM (SOUTH)
12.	Smt. Ambika Ratnoo	SDM, SE
13.	Sh. Prateek Raj	SDM Vasant Vihar
14.	Smt. Aishnaya Sharma	Add. DCP SED
15.	Sh. Ajay Kadian	Director LM II DDA
16.	Sh. Achin Garg, IPS	Add. DCP I/South District

Annexure-B

SL. No.	Village	Total encroachment identified as on 05.04.2019 (ha)	Total encroachment removed from 2019 till date (Ha)	Encroachment Left (Ha)	Division
1	Aaya Nagar	14.5	1.73	12.77	South
2	Chhattarpur	21.3	0.32	20.98	South
3	Nebsarai	22.29	8.2	14.09	South
4	Sahoorpur	20.07	4.51	15.56	South
5	Devli	38.16	0.004	38.16	South
6	Asola	56.91	18.74	38.17	South
7	Bhatti	40.27	1.77	38.50	South
8	Maidangarhi	6.67	2.85	3.82	South
9	Saidulajab	9.2	0.41	8.79	South
10	Satbari	15.3	5.02	10.28	South
11	Jaunapur	24.2	12.7	11.50	South
12	Deramandi	33.6	20.75	12.85	South
13	Tughlakabad	33.9	2.5	31.40	South
14	Pulpehladpur	20.7	0.42	20.28	South
15	Rajokri	18.05	3.87	14.18	West
16	Rangpuri	20.7	6.323	14.38	West
17	Mahipalpur	1.40	0	1.40	West
18	Ghitorni	1.39	1.29	0.10	West
	Total	**398.61**	**91.40**	**307.21**	

Annexure-C

Status of Notification under section 20 of the Indian Forest Act, 1927.

Southern Ridge

Phase 1	• All the khasras meeting the following criteria were identified in the first phase: free from encroachment, with no pending Tattima proceedings, and no pending litigation before Courts, Forest Settlement Officer (FSO), or Appellate Authority. • Phase-I constitute approximately **3630.04 ha & 58.4%** area of Southern Ridge • Final notifications under section 20 in respect of 2 villages have been issued under Phase-I comprising a total area of 96.16 ha. Additional area of **3526.98 ha in 13 villages is proposed for notification**. • Current status: File is in movement for comments of DM (New Delhi) & DDA
Phase 2	• Those khasras have been identified where there are encroachment, but no litigations are pending before FSO and Appellate Authority, those khasras where Tattima proceedings are not required/pending & those Khasras which were left during phase 1 due to certain reasons are taken up in phase II. • Khasras in **Phase-II** constitute approximately **1594.52 ha & 25.71%** area of Southern Ridge • Current status: File submitted to DCF(South) to comply with comments of HQ.
Phase 3	• All the khasras where rights and concessions are yet to be settled by FSO and Appellate Authority. Those khasras where Tattima proceedings are yet to be completed by Revenue Department, will be taken up for notifications after the completion of all required action by FSO and Revenue Department in due course of time. • Khasras in Phase-III constitute approximately **982.34 ha & 15.8% area of Southern Ridge.**

Name of Ridge	Status
Northern Ridge	**Phase I** - 123.57 Ha. • Phase I final notification of Northern Ridge (All the khasras satisfying certain conditions i.e., Free from encroachment; No pending Tattima proceedings; and No pending litigation before Courts, Forest Settlement Officer (FSO) and Appellate Authority) • The file was returned by the Revenue Department raising query regarding khasra numbers proposed in the draft final notification while preliminary notification under section 4 of IFA, 1927 was as per boundary details, stating that this might raise disputes in respect of demarcation. **Current status**: The file is currently with DCF(Central) for their comments on the submission from the Revenue Department
	Phase II- • Final notification of Northern Ridge (where there are encroachments have been identified where no litigations are pending before FSO and Appellate Authority, Khasras which were left during phase 1 due to certain reasons and Khasras for which Tattima proceedings are not required) for approximately 7.057 Ha. • **Current status**: The file is being prepared by DCF (Central)

Name of Ridge	Total Area (Ha)	Status
South Central Ridge	Phase 1- 626	• The file has been returned by the Revenue Department, along with a list of cases pending in the court of FSO/ADM (South District) and a query regarding khasra numbers. As the preliminary notification under Section 4 of the IFA, 1927, does not include information about the khasras; it was only notified by boundary description. • These villages have been urbanized and the land owning agency is the DDA. **Current status:** Vide email dated 13.09.2024 from DDA, out of 7 villages in South Central Ridge, comments have been received for only 3 villages i.e. Adhchini, Ber Sarai & Katwaria. • Comments on remaining **04 villages** i.e. Lado Sarai, Ladha Sarai, Masoodpur & Mehrauli **are still pending from DDA.** • The file is currently being prepared for resubmission once the comments from the DDA are received.

Name of Ridge	Total Area (Ha)	Status
Central Ridge	1006.32	• **DGPS Survey of Central Ridge is completed** and **a list is prepared of 83 institutions** present in/on the periphery of Central Ridge. Out of 83 institutions, 50 institutions were found on ground, out of these 18 institutions possess excess area than the allotment made by Land and Development Office. • **Current status:** The draft notification has been resubmitted by DCF(West) with inputs from the Worthy Chief Secretary. The file is currently being prepared for resubmission.

Name of Ridge	Total Area (Ha)	Status
Nanak Pura Ridge	8.3ha.	• File was returned **by Revenue Department on 09.01.2024 stating** that **DoFW may issue preliminary notification under Section-4 of IFA, 1927 by khasra no.** and inviting claims and objections thereafter before issuing notification under section 20 of IFA, 1927. **Comments received from DDA:** • The plan which has been superimposed on Google Map is not correct and does not correspondence to the list of khasra no. provided. • Land to be notified is L&DO land. • The L&DO land measuring 18 Acres (7.2ha)of Nanakpura has been transferred vide Notification No. 1810 dt. 12.07.1974 • The land measuring 06.00 Acres (2.4ha) of Nankpura (Shahji Market) has also been transferred vide notification no. 4719 dt. 21.08.1975 to DDA, the said land or any portion thereof as may be so required, at the disposal of Central Govt. **Current status:** Layout map received from L&DO on 23.09.2024. File is being prepared for resubmission.

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F.No.1(2497)/Legal/HQ/20-21/Pt3/ 7817 - 35 Dated: 24/12/24

Minutes of the 16th Meeting of the Oversight Committee constituted in compliance with the order of Hon'ble NGT (Principal Bench), New Delhi held on 16.12.2024 at 3:00 pm in the Indira Paryavaran Bhavan, Jorbagh, New Delhi.

The 16th meeting of the Oversight Committee constituted by the Hon'ble NGT New Delhi in the matter O.A. No. 58/2013 titled (Sonya Ghosh Vs. Govt. of NCT of Delhi) was convened on 16.12.2024 at 3:00 pm under the Chairmanship of the Director General of Forests & Special Secretary, Ministry of Environment, Forests and Climate Change, Govt. of India. The list of participants is given in **Annexure- A.**

At the outset, the DGF&SS welcomed all the participants in the meeting. Thereafter, a brief presentation on the present status of various agenda items was given by the Department of Forests & Wildlife (DoFW), Government of NCT of Delhi (GNCTD). After detailed deliberations, the following recommendations were made by the Committee;

Agenda 1: Status of encroachment removal from the forest land in the NCT of Delhi.

a. The details of the ridge forest land from where encroachments were removed, as provided in **Annexure-B**, were placed before the Committee. The Committee noted that there was no significant progress in the eviction of encroachments since the last report submitted by the GNCTD to the Oversight Committee on 06.11.2024.
b. The committee was informed regarding removal of encroachments in Southern Ridge in South District, (02) District Task Force (DTF) meetings were held on 12.11.2024 and 19.11.2024 by DM (South) for scheduling the encroachment eviction program from the forest land. The minutes of meeting and schedule for encroachment eviction program was handed over to the Forest Department in the present meeting of the Oversight Committee.
c. As chairpersons of respective DTFs, DM (South) and DM (New Delhi) were requested to accord high priority to encroachment removal to comply with the direction of Hon'ble Court.
d. APCCF & HOD, Department of Forests and Wildlife, GNCTD was requested to apprise the above issues to the Chief Secretary, GNCTD with a request for suitable intervention.
e. The Department of Forests & Wildlife informed that DCF(Central) vide letter dated 02.07.2024 had written to DDA regarding encroachment of 300 sqft (approx) in Northern Ridge at A-55, Malka Ganj, Kamla Nehru Ridge area. Thereafter, demolition drive was conducted by DDA in the said area and a

report was received from DDA vide letter dated 09.08.2024.

However, it has been found that malba is still present at the demolition site. Accordingly, a show cause notice has been issued to DDA vide letter dated 12.12.2024 and further directed to remove the malba from the site.

The Oversight Committee recommended that In the above case, further enquiry may be conducted to determine whether it is a violation of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 or not.

[Action: DOFW, GNCTD, Concerned DM/GNCTD]

Agenda 2: Status of boundary wall construction to protect ridge forestland.

a. The Committee was informed that due to budget constraints, the department has not been able to take up any repair/construction of boundary wall.
b. The Committee was informed that budget is being asked from the State Government for the said work since last year and budget has not been received. The requirement will be projected in RE 2024-25 and BE 2025-26. As soon as the budget is received the said work will be executed on priority.
c. The Department of Forests & Wildlife, GNCTD was requested to submit a note in this regard to Chief Secretary and ACS (Finance), GNCTD.

[Action: DoFW, GNCTD]

Agenda 3: Status of preparation of Working Plans for the Forest Divisions in NCT of Delhi.

a. The Committee was informed that the preparation of working plans for all the four Divisions of NCT Delhi by the FRI was initiated on 30th June 2021. The Part I of the Working Plan has been submitted by the FRI on 26.09.2024, and Part II is under process. A meeting was held on 06.12.2024 with FRI for providing comprehensive overview and briefing on the details of Working Plan.
b. The committee was informed that a letter dated 08.10.2024 and reminder letter 05.11.2024 was written to DG, ICFRE for development of research plan for identification of smart trees and smart forests for providing optimal ecosystem services in Delhi and the reply of ICFRE is awaited.
c. The delay was viewed seriously by the committee. The committee recommended that DG, ICFRE may also be invited in the next meeting of Oversight Committee to inform the status and explain the reason for delay in response.

[Action: ICFRE & DoFW, GNCTD].

Agenda 4: Violations under the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980

a. The committee stated that the violation and encroachment are linked to each other, and accordingly necessary actions have been taken since the 7th meeting of the oversight committee dated 17.11.2023.

b. The Committee was informed that a survey of the South Central Ridge was conducted jointly by the South Forest Division, Department of Forests & Wildlife and DDA. In this regard, vide letter dated 02.12.2024, DCF (South) has issued show cause notice to the DDA under Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and also sought an explanation for violations committed in South Central Ridge separately.

[Action: DDA , DoFW, GNCTD].

c. The committee recommended that Department of Forests & Wildlife, GNCTD should submit the details of cases of encroachment, area of encroachment, cases of violation under Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and area of violation before the committee in next meeting. The committee was informed that the list is being compiled by DCFs with details of encroachment for submission to the State Govt. for approval before sending it to Regional Office of the Ministry (MoEF&CC).

d. The committee was updated on progress of case that a contempt petition (Civil) Diary No. 21171/2024 in W.P.(C) NO. 4677/1985 titled as Bindu Kapurea vs Subhashish Panda has been filed before Hon'ble Supreme Court for violations of Forest (Conservation) Act, 1980 and Delhi Preservation of Trees Act, 1994 in AIIMS CAPFIMS Approach road project in village Maidangarhi & Satbari. The last hearing in the case was held on 10.12.2024. The outcome of the court case will be informed to the committee.

e. The committee was updated on progress of case that a contempt petition Civil Diary No.21740 of 2024 in W.P.(C) 4677/1985 titled as Delhi Nature Society vs Rajesh Kumar Kaushal has been filed before Hon'ble Supreme Court of India acting violation of provisions of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 by CPWD in Buddha Jayanti Park, New Delhi falling in Central Ridge.The last hearing in the case was held on 07.11.2024. The matter is sub-judice and the outcome of the court case will be informed to the committee accordingly.

The Committee was informed that, as per a letter dated 10.12.2024 from the DCF(West) to the Director General of CPWD, Deputy Director (Horticulture) CPWD and Executive Engineer CPWD, name of erring officials were sought again regarding violation of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for offence at Budha Jayanti Park. Since no reply has been received till date, it was again recommended to pursue the matter with DG, CPWD for getting names of erring officials for violations. The copy may be provided to Secretary, MoHUA, GOI and to RO, Lucknow. In this respect, the relevant provisions of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980, is reproduced:

"..3B. Offences by the Authorities and Government Departments--*(1) Where any offence under this Act has been committed –*

(a) by any department of Government, the head of the department; or

(b) by any authority, every person who, at the time the offence was committed, was directly in charge of, and was responsible to, the authority for the conduct of the business of the authority as well as the authority;

shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly"

f. The committee further recommended that Department of Forests & Wildlife, GNCTD and Regional Office wc take adequate action in this matter and other cases of encroachment/violation under the Acts as per relevant provision of the Acts and the Rules.

[Action: RO , DoFW, GNCTD].

Agenda Item No. 5 - Section 20 Notification

a. The committee recommended to expedite the process of notification under section-20 of IFA, 1927. Status is placed at**Annexure-C.**
b. The committee asked DDA to provide requisite details at an early date.
c. The committee recommended that APCCF & HoD, Department of Forests & Wildlife, GNCTD, should hold a meeting with Secretary (Revenue) cum Divisional Commissioner, to expedite the tattima proceedings in cases of khasras having multiple divided ownership.

[Action: GNCTD].

The meeting ended with a vote of thanks to the Chair and the Participants.

24/12/2024

(Ankit Kumar, IFS)
Dy. Conservator of Forests
(P&M)

F.No.1(2497)/Legal/HQ/20-21/Pt3 /7867-35

Dated : To,

1. Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
2. Additional Chief Secretary (Revenue) /Divisional Commissioner, 5- Sham Nath Marg, Prema Kunj, Civil Lines, Delhi , 110054
3. Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
4. Vice Chairman DDA, B Block, 1st Floor, Vikas Sadan, New Delhi-110073.
5. Principal Secretary (E&F), Govt. of NCT of Delhi, C-Wing, DelhiSecretariat.
6. Deputy Director General of Forests, Regional Office, Lucknow, Ministry of Environment, Forest & Climate Change
7. Director General of Forests, Indian Council Forestry Research & Education (ICFRE), Dehradoon Uttrakhand- 248006.
8. APCCF & HoD, Department of Forests and Wildlife, Govt. of NCT ofDelhi.
9. CCF (A), Department of Forests and Wildlife, Govt. of NCT ofDelhi
10. The Head, Silviculture and Forest Management Division, Forest Research Inst tute, Dehradoon-248006.
11. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
12. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New

Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
13. Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -110024.
14. Chief Engineer (I&FC), Zone-1 & Zone II, L.M. Bund Office Complex, Shastri Nagar, Delhi 110031.
15. Forest Settlement Officer/ ADM(South/South West/HQ), GNCTD, M.B. Road, Saket, New Delhi-110068.
16. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002
17. DCF (P&M/South/West/Central), Department of Forests and Wildlife, Govt. of NCT of Delhi.

Copy for information to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PPS to Chief Secretary, Delhi Secretariat, IP Estate, NewDelhi.

24/12/2024

(Ankit Kumar, IFS)
Dy. Conservator of Forests (P&M)

Annexure- A

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWANI.P.ESTATE, NEW DELHI-110002

Time:03:00 PM **Date:**
16. 12.2024

16th MEETING OF OVERSIGHT COMMITTEE UNDER CHAIRMANSHIP OF DGF &SS, MOEFCC ON 06.11.2024 AT 3:00PM

ATTENDANCE SHEET

S. No.	Name	Department & Designation
1.	Sh. S. Rajesh	IGF, MOEFCC (FPD)
2.	Sh. Sanjay Kr. Chauhan	AIGF, MOEFCC (FPD)
3.	Smt. Prachi Gargwar	DIG, RO, Lko
4.	Smt. Richa Misra	Head Silviculture, FRI
5.	Sh. S.S. Kandpal	APCCF & HoD, DoFW

5.	Sh. S.S. Kandpal	APCCF & HoD, DoFW
6.	Sh. Saurabh Sharma	CF, DoFW GNCTD
7.	Sh. Jabestin A.	DCF (HQ), DoFW, GNCTD
8.	Sh. Ankit Kumar	DCF(P&M), DoFW, GNCTD
9.	Sh. Rahul Saini	DM/FSC (SOUTH)
10.	Sh. Ashok Vishnoi	Add. DCP /South District, Delhi Police
11.	Sh. S.K. Meena	DDA, Dy. Director (Horticulture)
12.	Sh. Vijendra Kumar	ADM, DDA
13.	Sh. Ajay Kadian	Director, DDA

Annexure-B

SL. No.	Village	Total encroachment identified as on 05.04.2019 (ha)	Total encroachment removed from 2019 till date (Ha)	Encroachment Left (Ha)	Division
1	Aaya Nagar	14.5	1.73	12.77	South
2	Chhattarpur	21.3	0.32	20.98	South
3	Nebsarai	22.29	8.2	14.09	South
4	Sahoorpur	20.07	4.51	15.56	South
5	Devli	38.16	0.004	38.16	South
6	Asola	56.91	18.74	38.17	South
7	Bhatti	40.27	1.77	38.50	South
8	Mandangarhi	6.67	2.85	3.82	South
9	Saidulajab	9.2	0.41	8.79	South
10	Satbari	15.3	5.02	10.28	South
11	Jaunapur	24.2	12.7	11.50	South
12	Deramandi	33.6	20.75	12.85	South

13	Tughlakabad	33.9	2.5	31.40	South
14	Pulpehladpur	20.7	0.42	20.28	South
15	Rajokri	18.05	3.87	14.18	West
16	Rangpuri	20.7	6.323	14.63* (Typo error in previous minutes)	West
17	Mahipalpur	1.40	0	1.40	West
18	Ghitorni	1.39	1.29	0.10	West
	Total	**398.61**	**91.15**	**307.46**	

Annexure-C

Status of Notification under section 20 of the Indian Forest Act, 1927.

Southern Ridge

Phase 1	• All the khasras meeting the following criteria were identified in the first phase: free from encroachment, with no pending Tattima proceedings, and no pending litigation before Courts, Forest Settlement Officer (FSO), or Appellate Authority. • Phase-I constitute appro ' ately **3630.04 ha & 58.4%** area of Southern Ridge • Final notifications under section 20 in respect of 2 villages have been issued under Phase-I comprising a total area of 96.16 ha. Additional area of **3526.98 ha in 13 villages is proposed for notification.** • **Current status:** File has been returned by DDA on 21.11.2024 mentioning, scanned file is retained in the office of DD/LM/SZ and original file is returned to DoFW. • The comments of DDA are awaited. • DCF(S) & DCF(W) are preparing the file for submission to State Govt for approval.
Phase 2	• Those khasras have been identified where there are encroachment, but no litigations are pending before FSO and Appellate Authority, those khasras where Tattima proceedings are not required/pending & those Khasras which were left during phase 1 due to certain reasons are taken up in phase II. • Khasras in **Phase-II** constitute approximately **1594.52 ha & 25.71%** area of Southern Ridge • Current status: <u>The file is currently being prepared for resubmission.</u>

Phase 3	• All the khasras where rights and concessions are yet to be settled by FSO and Appeli Authority. Those khasras where Tattima proceedings are yet to be completed by Revenue Department, will be taken up for notifications after the completion of all required action by FSO and Revenue Department in due course of time. • Khasras in Phase-III constitute approximately **982.34 ha & 15.8% area of Southern Ridge.**

Name of Ridge	Status
Northern Ridge	<u>Phase I - 123.57 Ha.</u> • Phase I final notification of Northern Ridge (All the khasras satisfying certain conditions i.e., Free from encroachment; No pending Tattima proceedings; and No pending litigation before Courts, Forest Settlement Officer (FSO) and Appellate Authority) • The file was returned by the Revenue Department raising query regarding khasra numbers proposed in the draft final notification while p liminary notification under section 4 of IFA, 1927 was as per boundary details, stating that this might raise disputes in respect of demarcation. **Current status**: <u>The file is currently with DCF(Central) for their comments on the submission from the Revenue Department.</u> • <u>Vide letter dated 26.11.2024, written by DCF(C) to DDA, for seeking comments on draft notification of Northern Ridge.</u> • <u>The joint demarcation on the ground by the Revenue Department and the concerned land-owning agencies is pending.</u>
	<u>Phase II-</u> • Final notification of Northern Ridge (where there are encroachments have been identified where no litigations are pending before FSO and Appellate Authority, Khasras which were left during phase 1 due to certain reasons and Khasras for which Tattima proceedings are not required) for approximately 7.057 Ha. • **Current status:** The file is being prepared by DCF (Central)

Name of Ridge	Total Area (Ha)	Status
South Central Ridge	Phase 1- 626	• The file has been returned by the Revenue Department, along with a list of cases pending in the court of FSO/ADM (South District) and a query regarding khasra numbers. As the preliminary notificatio- nder Section 4 of the IFA, 1927, does not include information about the khasras; it was only notified by boundary description. • These villages have been urbanized and the land owning agency is the DDA. **Current status:** Vide email dated 13.09.2024 from DDA, out of 7 villages in South Central Ridge, comments have been received for only 3 villages i.e. Adhchini, Ber Sarai & Katwaria. • Comments on remaining **04 villages** i.e. Lado Saral, Ladha Saral, Masoodpur & Mehrauli **are still pending from DDA.** • The file is .rrently being prepared for resubmission once the comments from the DDA are received. • The joint demarcation on the ground by the Revenue Department and the concerned land-owning agencies is pending.

Name of Ridge	Total Area (Ha)	Status
Central Ridge	1006.32	• **Current status:** The file is currently being prepared for submission.

Name of Ridge	Total Area (Ha)	Status
Nanak Pura Ridge	8.3ha.	• File was returned by Revenue Department on **09.01.2024 stating** that DoFW may issue **preliminary notification under Section-4 of IFA, 1927 by khasra no.** and inviting claims and objections thereafter before issuing notification under section 20 of IFA, 1927. **Comments received from DDA:** • The plan which has been superimposed on Google Map is not correct and does not correspondence to

		the list of khasra no. provided. • Land to be notified is L&DO land. • The L&DO land measuring 18 Acres (7.2ha)of Nanakpura has been transferred vide Notification No. 1810 dt. 12.07.1974 • The land measuring 06.00 Acres (2.4ha) of Nankpura (Shahji Market) has also been transferred vide no ...on no. 4719 dt. 21.08.1975 to DDA, the said land or any portion thereof as may be so required, at the disposal of Central Govt. **Current status:** Layout map received from L&DO on 23.09.2024. File is being prepared for resubmission. • The joint demarcation on the ground by the Revenue Department and the concerned land-owning agencies is pending.

Annexure-368

GOVT OF NCT OF DELHI
DEPARTMENT OF FOREST AND WILDLIFE
OFFICE OF THE DY. CONSERVATOR OF FOREST (SOUTH)
SOUTH FOREST DIVISION, NEAR DR. KARNI SINGH SHOOTING RANGE,
TUGHLAKABAD, NEW DELHI-110044

F. No. 32/DCF(S)/Legal/17-18/9493-96
To,

Dated: 01/2/19

The Chairman STF/VC-DDA,
Delhi Development Authority,
Vikas Sadan, INA, New Delhi.

Sub: Forwarding of list of encroachment in Ridge/Forest land of 14 villages of South Forest Division.

Sir/Madam,

With regards to above subject, it is to inform you that the demarcation through TSM has been completed in all the 15 villages of the Southern Ridge under the jurisdiction of South Forest Division on the directions of the Hon'ble National Green Tribunal (NGT) in the matter of Original Application No-58/2013, 116/2015 & 144/2015 titled as Sonya Gosh Vs Govt. of NCT of Delhi & Ors. The demarcation was carried out by M/s Habib Survey and Design Pvt. Ltd; with the help of DGPS/TSM. The 15 villages which have been covered in the demarcation are 1) Asola, 2) Bhati, 3) Chattarpur, 4) Aya Nagar, 5) Maidangarhi, 6) Satbari, 7) Sahoorpur, 8) Saidulajab, 9) Neb Sarai, 10) Jaunapur, 11) Dera Mandi, 12) Devli, 13) Rajpurkhrud, 14) Pulpahladpur, 15) Tughlakabad.

In this regard, please find enclosed herewith the list of encroachment in respect of all the 14 villages of South Forest Division. The same are being forwarded for taking up under STF for immediate encroachment removal and providing adequate police force including lady police personnel for protection.

Encls:- As above.

Yours Sincerely,

28/2/19
Dy. Conservator of Forests

(South Forest Division)

Copy to:

1. The PCCF/HOD, Department of Forest & Wildlife, Vikas Bhawan, I.P. estate, New Delhi for kind information.
2. The Divisional Commissioner, 5-Sham Nath Marg, New Delhi-110054, for kind information.
3. The DM (South), for kind information.

FOREST ENCROACHMENT LIST OF VILLAGE SAIDULAJAB

*HIGHLIGHTED ROWS-> WHOES FIELD BOOK AREA DOES NOT MATCH WITH CONSOLIDATED FOREST LAND LIST AREA.

SNO.	Khasra No.	AREA AS PER FIELD	Area of the Consolidated	ENCRAOCHMNET AS PER SITE	REMARKS
1	200/2	1-0	1-0	1-0	ABADI ENCROACHMENT
2	202Min	0-4	0-4	0-4	ABADI ENCROACHMENT
3	209	19-0	19-0	5-11	ABADI ENCROACHMENT
4	221	110-3	110-3	9-04	ABADI ENCROACHMENT
5	223	18-5	28-5	0-17	ABADI ENCROACHMENT
6	224	28-15	28-15	2-14	ABADI ENCROACHMENT
7	225	1-6	1-6	1-6	ABADI ENCROACHMENT
8	226	2-3	2-3	2-3	ABADI ENCROACHMENT
9	227	7-18	7-18	7-18	ABADI ENCROACHMENT
10	229	17-9	17-9	5-10	ABADI ENCROACHMENT
11	236	1-13	1-13	0-10	ABADI ENCROACHMENT
12	237	1-11	1-11	1-02	ABADI ENCROACHMENT
13	238	1-1	1-1	1-1	ABADI ENCROACHMENT
14	239	1-5	1-5	1-02	ABADI ENCROACHMENT
15	240	0-15	0-15	0-10	ABADI ENCROACHMENT
16	241	1-3	1-3	1-3	ABADI ENCROACHMENT
17	242	2-17	2-17	2-17	ABADI ENCROACHMENT
18	243	3-2	3-2	2-12	ABADI ENCROACHMENT
19	244	1-18	1-18	1-18	ABADI ENCROACHMENT
20	245	12-12	12-12	2-07	ABADI ENCROACHMENT
21	246	20-19	20-19	5-18	ABADI ENCROACHMENT
22	251	4-8	4-8	2-05	ABADI ENCROACHMENT
23	255	3-18	3-18	3-18	GOVERNMENT SCHOOL
24	256	4-18	4-18	4-18	ABADI ENCROACHMENT
25	257	1-0	1-0	1-0	ABADI ENCROACHMENT
26	263	1-15	1-15	1-00	ABADI ENCROACHMENT
27	273	8-10	4-16	1-18	ABADI ENCROACHMENT
28	274	4-00	1-0	4-00	ABADI ENCROACHMENT
29	277	10-7	10-7	10-7	TEMPLE
30	278	15-02	10-17	10-17	ABADI ENCROACHMENT
31	292	4-5	4-5	4-5	ABADI ENCROACHMENT
32	296	7-3	7-3	4-10	ABADI ENCROACHMENT
33	305	1-3	1-3	1-3	ABADI ENCROACHMENT
34	306	1-16	1-16	1-16	ABADI ENCROACHMENT
	Total	437-12	410-7	109-04	

FOREST KHASRA LIST OF VILLAGE MAIDANGARHI					
Khasra No.	KHASRA AREA	CONSOLIDATED FOREST AREA	ENCROACHMENT	STATUS AS PER SITE	
15	8-7	8-7	8-07	ABADI ENCROACHMENT	
30	6-1	6-1	2-04	ABADI ENCROACHMENT	
97	0-9	0-9	0-09	AABADI ENCHROACHMENT	
125	3-1	3-1	2-17	AABADI ENCHROACHMENT	
423	3-6	3-6	3-06	FARMHOUSE ENCROACHMENT	
518	2-11	2-11	2-11	FARMHOUSE ENCROACHMENT	
522	9-7	9-7	1-09	FARMHOUSE ENCROACHMENT	
529	5-15	5-15	0-14	GUMMAT TEMPLE	
553	11-15	11-15	1-00	AABADI ENCHROACHMENT	
555	7-3	7-3	7-03	AABADI ENCHROACHMENT	
556	0-9	0-9	0-09	AABADI ENCHROACHMENT	
560	0-18	0-18	0-18	AABADI ENCHROACHMENT	
981/562Min	0-16	0-16	0-16	AABADI ENCHROACHMENT	
982/562V	0-6	0-6	0-06	AABADI ENCHROACHMENT	
566/1	0-5	0-5	0-05	AABADI ENCHROACHMENT	
572	254-5	126-5	20-0	AABADI ENCROACHMENT	
582	20-16	20-16	3-17	BOUNDARY ENCHROACHMENT.	
1005/598/2	11-14	11-14	3-05	BOUNDARY ENCHROACHMENT	
599	35-4	35-4	9-00	BOUNDARY ENCHROACHMENT	
610	16-0	16-0	7-12	BOUNDARY ENCHROACHMENT	
624	57-17	57-17	1-06	BOUNDARY ENCHROACHMENT	
630	55-7	55-7	1-04	BOUNDARY ENCHROACHMENT	
Total			79-03		

Asola Village Khasra vise is as follows:

Khasra No.	Area (As per Field Book)		Area (As per notification 1996)		Area of forest land under Notification 1994 which is not included in 1996 Notification		Area (As per order 1986)		Area of the Consolidated forest land		Area Encroached		Remarks
	Bigha	Biswa	Bigha	Biswa	Bigha	Biswa	Bigha	Biswa	Bigha	Biswa	Bigha	Biswa	
149	2	2	-	-	2	2	-	-	2	2	02	02	Road and houses
221	1	2	-	-	1	2	-	-	1	2	01	02	Land locked and empty
242	1	10	-	-	1	10	-	-	1	10	01	10	House
483	1	14	-	-	1	14	-	-	1	14	01	14	Houses
507	1	14	-	-	1	14	-	-	1	14	01	14	Road and houses
518	5	16	-	-	5	16	-	-	5	16	05	16	Houses
535	3	12	-	-	3	12	-	-	3	12	03	12	Houses encroachment
693	2	6	-	-	2	6	-	-	2	6	02	06	In the boundary wall of Farm house
733	8	16	-	-	8	16	-	-	8	16	08	16	In the boundary wall of farm house
750	1	1	-	-	1	1	-	-	1	1	01	01	Encroachment room
752	2	18	-	-	2	18	-	-	2	18	02	18	Encroachment on farm houses
835	2	13	-	-	2	13	-	-	2	13	02	13	In the boundary wall of Farm house.
869	1	7	-	-	1	7	-	-	1	7	01	07	In the boundary wall of farm house D-19 Prashant Chowdary
896	10	3	-	-	10	3	-	-	10	3	10	03	In between 02 farm house
902	1	13	-	-	1	13	-	-	1	13	01	13	In the farm house of D-34
903	2	13	-	-	2	13	-	-	2	13	02	13	In the boundary wall of farm house
1077	1	19	-	-	1	19	-	-	1	19	01	19	In the boundary wall of farm house
1113	1	14	-	-	1	14	-	-	1	14	01	14	Inside the boundary wall of farm house

1141	6	7	-	-	6	7	-	-	6	7	06	07	In the boundary wall of farm house
1157	6	2	-	-	6	2	-	-	6	2	06	02	In the boundary wall of farm house
1194	13	11	-	-	13	11	-	-	13	11	13	11	Farm house encroachment
1257	21	19	-	-	21	19	-	-	21	19	21	19	
1264	1	1	-	-	1	1	-	-	1	1	01	01	
1272	5	6	-	-	5	6	-	-	5	6	05	06	
1274	38	1	-	-	38	1	-	-	38	1	38	01	
1300	17	6	-	-	17	6	-	-	17	6	17	06	
1309	8	8	8	8	-	-	-	-	8	8	08	08	
1312	1	19			1	19			1	19	01	19	
1313	5	2	-	-	5	2	-	-	5	2	05	02	
1318	25	18			25	18			25	18	25	18	
1332	58	7	58	7	-	-	-	-	58	7	23	02	
1348	11	13	-	-	11	13	-	-	11	13	11	13	
1354	25	10	-	-	25	10	-	-	25	10	02	06	
1356	1	15	-	-	1	15	-	-	1	15	01	07	
1362	3	8	-	-	3	8	-	-	3	8	02	19	
1387	5	2	-	-	5	2	-	-	5	2	05	02	
1392	5	2	-	-	5	2	-	-	5	2	05	02	
1404	1	6	-	-	1	6	-	-	1	6	01	06	
1424	19	13	-	-	19	13	-	-	19	13	19	13	
1430	22	15	-	-	22	15	-	-	22	15	22	15	
1435	43	5	-	-	43	5	-	-	43	5	43	05	
1443	2	1	-	-	2	1	-	-	2	1	02	01	
1455	2	11	-	-	2	11	-	-	2	11	02	11	
1456	4	17	-	-	4	17	-	-	4	17	04	17	
1465	5	10			5	10			5	10	05	10	
1470	1	18			1	18			1	18	01	18	
1479	3	14	-	-	3	14	-	-	3	14	03	14	
1490	2	8	-	-	2	8	-	-	2	8	02	08	
1491	1	3			1	3			1	3	01	03	
1498	29	10			29	10			29	10	29	10	
1500	37	19			37	19			37	19	37	19	
1506	17	14			17	14			17	14	17	14	
1513	8	6	-	-	8	6	-	-	8	6	08	06	
1515	1	15	1	15	-	-	-	-	1	15	01	15	
1517	17	19	17	19	-	-	-	-	17	19	17	19	
1528	8	4	8	4	-	-	-	-	8	4	08	04	

1547	5	4	-	-	5	4	-	-	5	4	05	04	
1552	23	10	-	-	23	10	-	-	23	10	23	10	
1555	0	11			0	11			0	11	00	11	
1573	1	8	1	8	-	-	-	-	1	8	01	08	
1576	19	12	-	-	19	12	-	-	19	12	19	12	
1582	1	9	-	-	1	9	-	-	1	9	01	09	
1586	1	12	-	-	1	12	-	-	1	12	01	12	
1593	28	5			28	5			28	5	28	05	
1613	2	4	-	-	2	4	-	-	2	4	02	04	
1618	4	13	-	-	4	13	-	-	4	13	04	13	
1619	1	3	-	-	1	3	-	-	1	3	01	03	
1622	1	0	-	-	1	0	-	-	1	0	01	00	
1625	4	3			4	3			4	3	01	07	
1628	12	12	-	-	12	12	-	-	12	12	12	12	
1632	3	11	-	-	3	11	-	-	3	11	03	11	
1669	2	17			2	17			2	17	02	17	
1671	6	16	6	16	-	-	-	-	6	16	06	16	
1677	232	12	232	12	-	-	-	-	232	12	50	16	
1724	59	6	59	6	-	-	-	-	59	6	29	11	
1728	131	16	131	16	-	-	131	16	131	16	01	15	
1736	11	16	11	16	-	-	-	-	11	16	09	19	
1740	5	7	-	-	5	7	-	-	5	7	05	07	
1744	25	11	25	11	-	-	25	11	25	11	15	05	
1746	36	1	28	16	-	-	7	5	36	1	25	01	
1748	28	19	28	19	-	-	-	-	28	19	26	19	
1749	6	5	-	-	6	5	-	-	6	5	05	17	
1750	170	3	-	-	-	-	170	3	170	3	19	01	
1752	103	8	103	8	-	-	-	-	103	8	30	00	
1753	110	15	110	15	-	-	-	-	110	15	04	11	
1754	237	19	108	16	-	-	129	3	237	19	118	03	
1761	257	4	257	4	-	-	257	4	257	4	51	02	
1763	221	12	221	12	-	-	221	12	221	12	01	13	

Village Bhati Forest Land & Encroachment Detail				
Sr	Khasra No.	Area as per Forest list	Encroachment Area as per site	Remark
58	1289	1-16	1-16	Farm House Encroachment
59	1291	3-01	3-01	Farm House Encroachment
60	1292	1-06	1-06	Farm House Encroachment
61	1294	0-06	0-06	Farm House Encroachment
62	1295	0-15	0-15	Farm House Encroachment
63	1296	3-19	3-19	Farm House Encroachment
64	1299	6-13	6-13	Farm House Encroachment
65	1301	2-02	2-02	Farm House Encroachment
66	1302	16-15	16-15	Farm House Encroachment
67	1304	3-19	3-19	Farm House Encroachment
68	1306	25-12	25-12	Farm House Encroachment
69	1312	1-04	1-04	Farm House Encroachment
70	1333	5-02	5-02	Farm House Encroachment
71	1335	1-00	1-00	Farm House Encroachment
72	1376	12-13	12-13	Farm House Encroachment
73	1385	7-09	7-09	Farming Inside Boundary
74	1407	62-05	31-00	Farm House Encroachment
75	1463	7-11	7-11	Farm House Encroachment
76	1474	15-07	15-07	Farm House Encroachment
77	1476	3-19	3-19	Farm House Encroachment
78	1478	11-15	9-15	Anantraj Farm
79	1482	5-04	4-04	Anantraj Farm
80	1486	48-17	36-17	Anantraj, Talwar, Gr. Viewer & Rochna
81	1488	1-00	1-00	Anantraj Farm
82	1489	3-04	3-04	Anantraj Farm
83	1490	1-11	1-11	Anantraj Farm
84	1512	5-8	4-8	Anantraj Farm
85	1535	9-02	6-02	Farm House Encroachment
86	1538	3-16	2-16	Farm House Encroachment
87	1539	0-19	0-19	Farm House Encroachment
88	1543	3-03	2-03	Farm House Encroachment
89	1544	2-01	0-00	Farm House Encroachment
90	1545	13-09	8-00	Farm House Encroachment
91	1546	3-04	1-10	Farm House Encroachment
92	1547	2-02	0-10	Farm House Encroachment
93	1554	15-17	10-07	Uday Agarwal, Bhutia & Aapak Export
94	1555	0-09	0-09	Uday Agarwal Farm
95	1582	3-03		Sarla Agarwal Farm
96	1596	17-12		Masavi Not Available
97	1603	24-11	13-00	Anand Videos
98	1604	5-06	5-06	Anand Videos, Asha Ch. & Bagga Farm
99	1605/2	4-0	4-0	Anand Videos
100	1645	10-09		Masavi Not Available
101	1667	1-18	1-18	Farm House Encroachment
102	1681	1-17	1-17	Mina Tuli Farm
103	1708	9-01	4-17	Khosla & Vandana Sikka Farm
104	1718	22-19	8-0	Village Abadi & Farming
105	1731	18-19	5-0	Village Abadi & Farming
106	1736	26-06	26-06	Village Abadi Encroachment
107	1738	27-04	27-04	Village Abadi Encroachment
108	1740	6-13	6-13	Village Abadi Encroachment
109	1744	8-02	8-02	Village Abadi Encroachment
110	1749	14-02	14-02	Village Abadi Encroachment
111	1751	1-15	1-15	Village Abadi Encroachment
112	1758	1-04	1-04	Village Abadi Encroachment
113	1764	2-07	2-07	Village Abadi Encroachment
114	1771	1-03		Village Abadi Encroachment

Village Bhatl Forest Land & Encroachment Detail

Sr.	Khasra No.	Area as per Forest list	Encroachment Area as per site	Remark
115	1772	0-18	0-18	Village Abadi Encroachment
116	1774	2-14	2-14	Village Abadi Encroachment
117	1776	1-14	1-14	Village Abadi Encroachment
118	1782	0-18	0-18	Village Abadi Encroachment
119	1790	5-08	5-08	Village Abadi Encroachment
120	1793	2-03	2-03	Village Abadi Encroachment
121	1805	1-12	1-12	Village Abadi Encroachment
122	1828	7-17	4-13	Farming Inside Boundary
123	1840	1-10	1-10	Village Abadi Encroachment
124	1865	102-09	47-05	Village Abadi Encroachment
125	1868	8-17	8-14	Village Abadi Encroachment
126	1873	15-07	4-04	Village Abadi Encroachment
127	1874	7-09	0-05	Village Abadi Encroachment
128	1887	16-16	1-00	Balraj Tanwar farm
129	1903	196-19	0	Forest, Neeru, Atul, UPS, Kailash, Aapak
130	1904	166-12	4-10	Frisia Farm
131	1905	8-14	3-00	Frisia Farm
132	1906	285-02	3-10	Hanslok Ashram
133	1910	300-00	15-0	Sanjay Colony
134	1911	267-13	60-00	Sanjay Colony
135	1912	216-12	216-12	Sanjay Colony
136	1913	159-17	102-10	Sanjay Colony
137	1914	300-00	27-05	Sanjay Colony
138	1915	300-00	230-00	Sanjay Colony
139	1916	300-00	22-00	Sanjay Colony
140	1917	300-00	32-00	Sanjay Colony
141	1076/1276	0-18	0-18	Farm House Encroachment
142	1138/2	3-10	3-10	Farm House Encroachment
143	129/2	3-05	3-05	Farm House Encroachment
144	1605/2	4-00	4-00	Farm House Encroachment
145	1971/1737	1-16		Masavi Not Available
146	1971/1737	13-05		Masavi Not Available
147	2073/1278	0-07		Masavi Not Available
148	1901	0	0	Khasra is under forest as per site but not
149	1894	0	0	mentioned in forest list.
150	265		2-8	Dishyama Foundation.
151	280	1-7	1-7	Farm House Encroachment
152	286	0-11	0-11	Farm House Encroachment
153	289 Min	0-15	0-15	Abadi & Road
154	316	4-17	4-17	Farm House Encroachment
155	328 Min	7-9	7-9	Farm House Encroachment
156	359	0-11	0-11	Abadi Encroachment
157	367	0-12	0-12	Abadi Encroachment
158	369	0-16	0-16	Abadi Encroachment
159	370	0-10	0-10	Abadi Encroachment
160	373	11-5	11-5	Rose Midos & Nala
161	374	3-1	3-1	Farm House Encroachment
162	375	3-16	3-16	Santram etc.
163	377	2-1	2-1	Santram etc.
164	378 Min	18-7	18-7	Santram etc.
165	402	0-6	0-6	Mangat Sangat etc.
166	403	1-0	1-0	Mangat Sangat etc.
167	404	0-16	0-16	Mangat Sangat etc.
168	405	0-3	0-3	Mangat Sangat etc.
169	427 Min	6-15	6-15	Farm House Encroachment
170	459 Min	2-19	2-19	Radha swami
171	460 Min	16-0	16-0	Radha swami & Others Ench.

Village Bhati Forest Land & Encroachment Detail				
Snc	Khasra No.	Area as per Forest list	Encroachment Area as per site	Remark
1	511	10-05	10-05	Radha Swami Encroachment
2	517	2-13	2-13	Radha Swami Encroachment
3	518	0-02	0-02	Radha Swami Encroachment
4	519	1-04	1-04	Radha Swami Encroachment
5	520	2-19	2-19	Radha Swami Encroachment
6	521	0-18	0-18	Radha Swami Encroachment
7	593	9-03	9-03	Radha Swami Encroachment
8	595	1-02	1-02	Radha Swami Encroachment
9	648	3-06	3-06	Radha Swami Encroachment
10	659	5-00	5-00	Radha Swami & other Encroachment
11	665	8-13	7-00	Radha Swami Encroachment
12	666	12-07	7-00	Radha Swami Encroachment
13	708	117-16	20-00	Radha Swami Encroachment
14	712	32-07	32-07	Radha Swami Encroachment
15	715	245-16	34-10	Radha Swami Encroachment
16	739	1-02	0	Road
17	742	0-04	0-04	Hanslok Ashram
18	759	2-07	2-07	Attari & Rochna Farm House
19	764	23-08	23-08	Manocha, Attari, Hnaslok & Jaroja
20	766	3-08	3-08	Hnaslok Ashram
21	767	2-03	2-03	Hanslok & Manocha
22	769	5-04	5-04	Hanslok Ashram
23	770	1-13	1-13	Hanslok Ashram
24	771	0-10	0-10	Hanslok Ashram
25	774	35-07	22-00	Hanslok Ashram
26	775	1-04	0-10	Hanslok Ashram
27	780	7-02	7-02	Manocha, Attari, Hnaslok & Jaroja
28	810	1-19	1-19	Rochna Jain Farm House
29	836	24-11	24-11	Kapoor, Talwar, Gr.Viewer & Rochna
30	840	35-12	35-12	Anantraj, Kapoor, Talwar Farm
31	867	3-0	0-00	Road
32	848	6-11	5-11	Anantraj Farm
33	875	21-12	21-12	Karan Agarwal, Malik & Radhaswami
34	887	1-08	0-00	Road
35	888	8-17	8-17	Road
36	954	8-08	8-08	Hanslok Ashram & Village Abadi
37	961	7-13	7-13	Hanslok Ashram
38	969	1-11	1-11	Hanslok Ashram
39	1031	3-00	3-00	Sahni Farm
40	1071	7-10	7-10	B.T. Estate Pvt. Ltd.
41	1072	0-18	0-18	B.T. Estate Pvt. Ltd.
42	1080	0-12	0-12	B.T. Estate Pvt. Ltd.
43	1109	1-16	1-16	Brahmwati & Group Benefit Trust
44	1111	1-07	1-07	Brahmwati & Group Benefit Trust
45	1113	2-05	2-05	Brahmwati & Group Benefit Trust
46	1205	1-10	1-10	Nanda & Bindal Farm
47	1206	1-10	1-10	Nanda & Bindal Farm
48	1207	2-02	2-02	Nanda & Bindal Farm
49	1208	2-08	2-08	Nanda & Bindal Farm
50	1209	3-03	3-03	Nanda & Bindal Farm
51	1215	0-12	0-12	Farm House Encroachment
52	1218	0-17	0-17	Farm House Encroachment
53	1250	0-11	0-11	Farm House Encroachment
54	1274	0-12	0-12	Farm House Encroachment
55	1275	1-05	1-05	Farm House Encroachment
56	1283	1-09	1-09	Farm House Encroachment
57	1285	3-00	3-00	Farm House Encroachment

Village Bhati Forest Land & Encroachment Detail				
Sn	Khasra No.	Area as per Forest list	Encroachment Area as per site	Remark
172	467	1-0	1-0	Farm House Encroachment
173	468	0-12	0-12	Farm House Encroachment
174	484	1-2	1-2	Radha swami
175	499	1-2	1-2	Farm House Encroachment
176	526 Min	16-15	16-15	Radha swami
177	527	5-12	5-12	Radha swami
178	574	7-7	7-7	Radha swami
179	595	1-2	-	Same as in Forest List
182	739	1-2	-	Same as in Forest List
183	745	8-0	5-10	Radha swami& Road
184	747	10-1	8-10	Farm House Encroachment
185	761 Min	0-19	0-19	Farm House Encroachment
186	767	2-3	-	Same as in Forest List
187	770	2-13	-	Same as in Forest List
188	875 Min	2-0	-	Same as in Forest List
189	898	2-0	2-0	Radha swami
190	931 Min	10-0	10-0	Radha swami
191	963 Min	2-8	2-8	Farm House Encroachment
192	1218	0-17	-	Same as in Forest List
193	1250	0-11	-	Same as in Forest List
194	1274	0-12	-	Same as in Forest List
195	1275	1-5	-	Same as in Forest List
196	1285 Min	0-9	-	Same as in Forest List
197	1311	2-3	2-3	Farm House Encroachment
198	1474 Min	0-13	-	Same as in Forest List
199	1538	3-16	-	Same as in Forest List
200	1552	1-11	-	Same as in Forest List
201	1582	3-3	0-14	Farm House Encroachment
202	1894	193-0	0	Forest
	Total	1963-14		

FOREST ENCROACHMENT VILLAGE SAHOORPUR

S.NO.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
1	25	0-10	0-10	0-10	Village Abadi encroachment
2	92	9-1	9-1	9-1	Village Abadi encroachment
3	329	1-4	1-4	1-4	Farm house
4	331	28-14	28-14	18-14	Farm house
5	336	1-0	1-0	1-0	Farm house
6	340	2-0	2-0	2-0	Raj vidya Kendra
7	345	30-6	30-6	25-6	Raj vidya Kendra
8	347	1-7	1-7	1-7	Raj vidya Kendra
9	349	46-0	46-0	46-0	Raj vidya Kendra
10	350	0-14	0-14	0-14	Raj vidya Kendra
11	351	0-18	0-18	0-18	Raj vidya Kendra
12	357	2-14	2-14	2-14	Raj vidya Kendra
13	364	98-7	60-7	58-11	Raj vidya Kendra
14	370	16-13	16-13	16-13	Raj vidya Kendra
15	371	27-18	27-18	27-18	Raj vidya Kendra
16	407	1-17	1-17	1-17	Farm house
17	411	0-14	0-14	0-14	Farm house
18	424	1-0	1-0	1-0	Farm house
19	486	22-1	22-1	3-02	Farm house
20	489	66-4	66-4	1-12	Farm house
21	496	3-7	8-7	8-7	Farm house
22	501	9-1	9-1	9-1	Farm house
	Total			**238-03**	

FOREST ENCROACHMENT VILLAGE CHATARPUR					
S.NO.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
1	28	4-16	4-7	4-7	UNAUTHORIZED COLONY
2	29	4-16	4-16	4-16	UNAUTHORIZED COLONY
3	30	3-8	1-8	1-8	UNAUTHORIZED COLONY
4	31	0-6	0-6	0-6	UNAUTHORIZED COLONY
5	36	2-18	2-18	2-18	UNAUTHORIZED COLONY
6	37	4-16	4-16	4-16	UNAUTHORIZED COLONY
7	59	7-1	7-1	7-1	UNAUTHORIZED COLONY
8	89	4-16	4-16	4-16	UNAUTHORIZED COLONY
9	90	4-16	4-16	4-16	UNAUTHORIZED COLONY
10	95	4-16	4-16	4-16	UNAUTHORIZED COLONY
11	96	4-16	4-16	4-16	UNAUTHORIZED COLONY
12	98	5-4	5-4	5-4	UNAUTHORIZED COLONY
13	99	4-16	4-16	4-16	UNAUTHORIZED COLONY
14	100	4-16	4-16	4-16	UNAUTHORIZED COLONY
15	101	4-16	4-16	4-16	UNAUTHORIZED COLONY
16	102	3-18	3-18	3-18	UNAUTHORIZED COLONY
17	103	5-19	5-19	5-19	UNAUTHORIZED COLONY
18	104	7-4	7-4	7-4	UNAUTHORIZED COLONY
19	105	4-16	4-16	4-16	UNAUTHORIZED COLONY
20	106	4-16	4-16	4-16	UNAUTHORIZED COLONY
21	107	4-16	4-16	4-16	UNAUTHORIZED COLONY
22	108	7-8	7-8	7-8	UNAUTHORIZED COLONY
23	109	4-16	4-16	4-16	UNAUTHORIZED COLONY
24	110	4-16	4-16	4-16	UNAUTHORIZED COLONY
25	111	4-16	4-16	4-16	UNAUTHORIZED COLONY
26	112	4-16	4-16	4-16	UNAUTHORIZED COLONY
27	113	4-16	4-16	4-16	UNAUTHORIZED COLONY
28	114	4-2	4-2	4-2	UNAUTHORIZED COLONY

FOREST ENCROACHMENT VILLAGE CHATARPUR

S.NO.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
29	115	2-10	2-1	2-1	UNAUTHORIZED COLONY
30	116	5-12	5-12	5-12	UNAUTHORIZED COLONY
31	120	6-16	6-16	6-16	UNAUTHORIZED COLONY
32	121	5-18	5-18	5-18	UNAUTHORIZED COLONY
33	122	5-0	5-0	5-0	UNAUTHORIZED COLONY
34	123	4-2	4-2	4-2	UNAUTHORIZED COLONY
35	125	4-16	4-16	4-16	UNAUTHORIZED COLONY
36	127	3-4	3-4	3-4	UNAUTHORIZED COLONY
37	128	7-8	4-8	4-8	UNAUTHORIZED COLONY
38	129	4-16	4-16	4-16	UNAUTHORIZED COLONY
39	130	4-16	4-16	4-16	UNAUTHORIZED COLONY
40	131	4-16	4-16	4-16	UNAUTHORIZED COLONY
41	132	4-16	4-16	4-16	UNAUTHORIZED COLONY
42	138	5-14	5-14	5-14	UNAUTHORIZED COLONY
43	139	4-16	4-16	4-16	UNAUTHORIZED COLONY
44	140	4-16	4-16	2-10	UNAUTHORIZED COLONY
45	144	4-0	4-0	0-06	UNAUTHORIZED COLONY
46	147	4-16	4-16	0-10	UNAUTHORIZED COLONY
47	148	4-16	4-16	0-05	UNAUTHORIZED COLONY
48	151	5-8	5-8	0-18	UNAUTHORIZED COLONY
49	152	4-16	4-16	0-01	UNAUTHORIZED COLONY
50	157	4-16	4-16	0-09	UNAUTHORIZED COLONY
51	158	4-16	4-16	2-16	UNAUTHORIZED COLONY
52	159	4-12	4-12	3-10	UNAUTHORIZED COLONY
53	163	4-16	4-16	0-02	UNAUTHORIZED COLONY
54	164	3-11	3-11	2-08	UNAUTHORIZED COLONY
55	167	7-0	7-0	0-06	UNAUTHORIZED COLONY
56	197	5-10	5-10	0-17	UNAUTHORIZED COLONY
57	204	6-12	6-12	2-07	UNAUTHORIZED COLONY

FOREST ENCROACHMENT VILLAGE CHATARPUR

S.NO.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
58	205	5-6	5-6	0-14	UNAUTHORIZED COLONY
59	208	4-7	4-7	0-10	UNAUTHORIZED COLONY
60	211	7-18	7-18	1-12	UNAUTHORIZED COLONY
61	223	4-9	4-9	4-9	UNAUTHORIZED COLONY
62	224	3-17	3-17	2-08	UNAUTHORIZED COLONY
63	225	4-17	4-17	4-17	UNAUTHORIZED COLONY
64	226	4-16	4-16	4-16	UNAUTHORIZED COLONY
65	230	5-17	5-17	1-13	UNAUTHORIZED COLONY
66	277	6-0	6-0	1-17	UNAUTHORIZED COLONY
67	298	3-5	3-5	3-5	UNAUTHORIZED COLONY
68	845	1-8	1-8	1-8	UNAUTHORIZED COLONY
69	847	1-12	1-12	1-12	UNAUTHORIZED COLONY
70	895/1/2	3-13	3-13	1-16	UNAUTHORIZED COLONY
71	1022	0-18	0-18	0-18	UNAUTHORIZED COLONY
	Total			253-08	

FOREST ENCROACHMENT VILLAGE NEBSARAI

SNO.	Khasra No.	Khasra Area	Area of the Consolidated forest land	Encroachment Area	Remark
1	7	4-16	4-16	1-08	ABADI ENCROACHMENT
2	8	4-16	4-16	2-15	ABADI ENCROACHMENT
3	15	4-16	4-16	2-08	ABADI ENCROACHMENT
4	16	4-16	4-16	2-10	ABADI ENCROACHMENT
5	24	4-16	4-16	2-10	ABADI ENCROACHMENT
6	25	4-16	4-16	2-12	ABADI ENCROACHMENT
7	26	6-8	6-08	6-08	ABADI ENCROACHMENT
8	27	6-18	6-18	2-12	ABADI ENCROACHMENT
9	28	4-16	4-16	4-16	ABADI ENCROACHMENT
10	29	2-17	2-17	2-17	ABADI ENCROACHMENT
11	30	5-0	5-00	5-00	ABADI ENCROACHMENT
12	31	3-5	3-05	3-05	ABADI ENCROACHMENT
13	32	4-16	4-16	4-16	ABADI ENCROACHMENT
14	33	4-16	4-16	4-16	ABADI ENCROACHMENT
15	34	4-06	4-06	4-06	ABADI ENCROACHMENT
16	36	4-16	4-16	4-16	ABADI ENCROACHMENT
17	37	4-16	4-16	4-16	ABADI ENCROACHMENT
18	39	4-16	4-16	4-16	ABADI ENCROACHMENT
19	40	4-16	4-16	4-16	ABADI ENCROACHMENT
20	41	4-16	4-16	0-10	ABADI ENCROACHMENT
21	42	3-19	3-19	3-19	ABADI ENCROACHMENT
22	43	3-19	3-19	3-19	ABADI ENCROACHMENT
23	44	4-16	4-16	0-05	ABADI ENCROACHMENT
24	52	4-8	4-08	4-08	ABADI ENCROACHMENT
25	63/1	1-19	1-19	1-19	ABADI ENCROACHMENT
26	64	4-16	4-16	4-16	ABADI ENCROACHMENT
27	77	3-10	3-10	0-10	ABADI ENCROACHMENT
28	82	3-06	3-06	3-06	ABADI ENCROACHMENT
29	83	4-14	4-14	0-08	ABADI ENCROACHMENT
30	84	4-04	4-04	4-04	ABADI ENCROACHMENT
31	85	3-17	3-17	3-04	ABADI ENCROACHMENT
32	94/1	0-16	0-16	0-16	ABADI ENCROACHMENT
33	96	6-08	4-08	4-08	ABADI ENCROACHMENT
34	134	1-18	1-18	1-18	ABADI ENCROACHMENT
35	135	4-16	4-16	4-16	ABADI ENCROACHMENT
36	136	4-16	4-16	4-16	ABADI ENCROACHMENT
37	137	3-1	3-1	3-1	ABADI ENCROACHMENT
38	138	4-2	4-2	4-2	ABADI ENCROACHMENT
39	139	5-2	5-2	5-2	ABADI ENCROACHMENT
40	140	3-6	3-6	3-6	ABADI ENCROACHMENT
41	170/2	1-08	1-01	1-01	ABADI ENCROACHMENT
42	173	0-14	0-14	0-14	ABADI ENCROACHMENT
43	263	1-00	1-00	1-00	ABADI ENCROACHMENT
44	311/3	0-17	0-17	0-17	ABADI ENCROACHMENT
45	362	0-14	0-14	0-14	ABADI ENCROACHMENT
46	435	15-05	15-05	8-00	ABADI ENCROACHMENT
47	436	1-09	1-09	1-09	ABADI ENCROACHMENT
48	437	3-18	3-18	3-18	ABADI ENCROACHMENT
49	439	4-03	4-03	4-03	ABADI ENCROACHMENT
50	440	5-10	5-10	5-10	ABADI ENCROACHMENT
51	441	2-9	2-09	2-09	ABADI ENCROACHMENT
52	443	1-16	1-16	1-16	ABADI ENCROACHMENT
53	444	1-18	1-18	1-18	ABADI ENCROACHMENT
54	445	3-01	3-01	3-01	ABADI ENCROACHMENT
55	446	5-4	5-4	5-4	ABADI ENCROACHMENT

FOREST ENCROACHMENT VILLAGE NEBSARAI

SNO.	Khasra No.	Khasra Area	Area of the Consolidated forest land	Encroachment Area	Remark
56	447	6-10	6-10	6-10	ABADI ENCROACHMENT
57	448	3-07	3-07	3-07	ABADI ENCROACHMENT
58	449	4-16	4-16	4-16	ABADI ENCROACHMENT
59	450/1	4-03	4-03	4-03	ABADI ENCROACHMENT
60	450/2	3-16	3-16	3-16	ABADI ENCROACHMENT
61	451	3-09	3-09	3-09	ABADI ENCROACHMENT
62	452	4-14	4-14	4-14	ABADI ENCROACHMENT
63	456	4-8	4-08	4-08	ABADI ENCROACHMENT
64	457	3-16	3-16	3-16	ABADI ENCROACHMENT
65	458	4-16	4-16	4-16	ABADI ENCROACHMENT
66	459	3-12	3-12	3-12	ABADI ENCROACHMENT
67	460	3-12	3-12	0-10	ABADI ENCROACHMENT
68	477	3-06	3-06	0-14	ABADI ENCROACHMENT
69	480	4-16	4-16	2-08	ABADI ENCROACHMENT
70	482	3-18	3-18	0-12	ABADI ENCROACHMENT
71	483	4-16	4-16	0-08	ABADI ENCROACHMENT
72	485	4-16	4-16	2-16	ABADI ENCROACHMENT
73	486	3-19	3-19	1-02	ABADI ENCROACHMENT
74	487	4-16	4-16	2-03	ABADI ENCROACHMENT
75	488	4-16	4-16	0-02	ABADI ENCROACHMENT
76	491	2-0	2-0	0-10	ABADI ENCROACHMENT
77	493	3-11	3-11	0-08	ABADI ENCROACHMENT
78	494	4-13	4-13	0-04	ABADI ENCROACHMENT
79	495	5-07	5-07	0-16	ABADI ENCROACHMENT
80	501	4-16	4-16	1-08	ABADI ENCROACHMENT
81	507	4-16	4-16	1-07	ABADI ENCROACHMENT
82	516	12-9	12-9	1-02	ABADI ENCROACHMENT
83	532	34-11	34-11	7-11	ABADI ENCROACHMENT
84	533	8-18	8-18	8-18	ABADI ENCROACHMENT
85	534	1-15	1-15	1-15	ABADI ENCROACHMENT
86	546	1-01	1-01	1-01	ABADI ENCROACHMENT
87	634	29-3	29-3	3-10	ABADI ENCROACHMENT
88	649	4-4	4-04	0-3	ABADI ENCROACHMENT
Total		617-19	590-01	264-09	

FOREST KHASRA LIST VILLAGE JAUNAPUR				
KHASRA No.	Area	Area of the Consolidated forest land	Encorachment As Per Site	STATUS AS PER SITE
29//9/2	2-10	2-10	0-14	FARM HOUSE
12/1	2-3	2-3	1-02	FARM HOUSE ENCROACHMENT
32//10/2	3-01	3-01	0-05	FARM HOUSE ENCROACHMENT
11	4-7	4-7	0-08	FARM HOUSE ENCROACHMENT
20	4-2	4-2	0-12	FARM HOUSE ENCROACHMENT
21	4-7	4-7	0-15	FARM HOUSE ENCROACHMENT
33//24/2	0-16	0-16	0-16	FARM HOUSE ENCROACHMENT
36//26	0-8	0-8	0-08	Village Abadi
43//4/1	0-12	0-12	0-12	Farm House Encorachment
8	4-1	4-1	4-01	Farm House Encorachment
46//4/1	1-5	1-5	1-05	Farm House Encorachment
7	5-16	5-16	5-05	Farm House Encorachment
9	4-6	4-6	2-05	Farm House Encorachment
15/1	1-5	1-5	1-05	FOREST
19	4-15	4-15	0-12	Farm House Encorachment
25/1	1-16	1-16	1-16	Farm House Encorachment
53//9	2-8	2-8	2-08	FARM HOUSE ENCROACHMENT
67//1	4-16	4-16	1-16	ABADI ENCROACHMENT (BHEM BASTI)
2/1	1-9	1-9	1-04	ABADI ENCROACHMENT (BHEM BASTI)
9/2	1-9	1-9	1-09	ABADI ENCROACHMENT (BHEM BASTI)
10	4-16	4-16	1-00	ABADI ENCROACHMENT (BHEM BASTI)
11	4-16	4-16	2-00	ABADI ENCROACHMENT (BHEM BASTI)
12/1	1-9	1-9	1-09	ABADI ENCROACHMENT (BHEM BASTI)
19/2	1-9	1-9	1-09	ABADI ENCROACHMENT (BHEM BASTI)
20	4-16	4-16	3-10	ABADI ENCROACHMENT (BHEM BASTI)
21	4-16	4-16	3-00	ABADI ENCROACHMENT (BHEM BASTI)
22/1	1-9	1-9	1-09	ABADI ENCROACHMENT (BHEM BASTI)
22//22	2-14	2-14	0	AIRFORCE STATION
23	0-14	0-14	0	AIRFORCE STATION
78//1	4-16	4-16	2-00	FARM HOUSE ENCROACHMENT

2	4-16	4-16	1-18	FARM HOUSE ENCROACHMENT
3	4-16	4-16	0-07	FARM HOUSE ENCROACHMENT
8	4-16	4-16	1-14	FARM HOUSE ENCROACHMENT
11	4-16	4-16	0-09	FARM HOUSE ENCROACHMENT
20	4-16	4-16	0-14	FARM HOUSE ENCROACHMENT
21	4-16	4-16	0-15	FARM HOUSE ENCROACHMENT
79//1	4-16	4-16	1-10	ABADI ENCROACHMENT (BHEM BASTI)
2	4-16	4-16	4-16	ABADI ENCROACHMENT (BHEM BASTI)
8/1	1-14	1-14	1-14	ABADI ENCROACHMENT (BHEM BASTI)
8/2	2-17	2-17	2-17	ABADI ENCROACHMENT (BHEM BASTI)
9	4-16	4-16	4-16	ABADI ENCROACHMENT (BHEM BASTI)
10	4-16	4-16	0-10	ABADI ENCROACHMENT (BHEM BASTI)
11	4-16	4-16	1-02	ABADI ENCROACHMENT (BHEM BASTI)
12	4-16	4-16	4-16	ABADI ENCROACHMENT (BHEM BASTI)
13/1	3-4	3-4	0-04	ABADI ENCROACHMENT (BHEM BASTI)
13/2	1-12	1-12	0-04	ABADI ENCROACHMENT (BHEM BASTI)
18/1	1-18	1-18	0	FOREST
18/2	2-18	2-18	1-09	ABADI ENCROACHMENT (BHEM BASTI)
19	4-16	4-16	4-16	ABADI ENCROACHMENT (BHEM BASTI)
20	4-16	4-16	2-00	ABADI ENCROACHMENT (BHEM BASTI)
21	4-16	4-16	2-11	ABADI ENCROACHMENT (BHEM BASTI)
22	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
23	4-7	4-7	0	SINGAPORE UNIVERSITY BOUNDARY WALL
24/1	3-3	3-3	0	SINGAPORE UNIVERSITY BOUNDARY WALL
24/2	1-17	1-17	0	SINGAPORE UNIVERSITY BOUNDARY WALL
22	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
23	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL

24	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
25	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
82//1	4-13	0-4	0	FARM HOUSE ENCROACHMENT
18	4-10	0-4	0	FARM HOUSE ENCROACHMENT
10	3-8	3-8	3-06	FARM HOUSE ENCROACHMENT
91//1	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
2	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
3	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
4	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
5	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
6	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
7	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
8	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
9	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
10	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
11	4-16	4-16	4-16	SINGAPORE UNIVERSITY BOUNDARY WALL
12	4-16	4-16	3-12	SINGAPORE UNIVERSITY BOUNDARY WALL
13	4-16	4-16	3-05	SINGAPORE UNIVERSITY BOUNDARY WALL
14	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
15	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
16	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
17	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
18	4-16	4-16	1-05	SINGAPORE UNIVERSITY BOUNDARY WALL
20	4-16	4-16	4-06	ABADI ENCROACHMENT (BHEM BASTI)
21	4-16	4-16	4-03	ABADI ENCROACHMENT (BHEM BASTI)
22	4-16	4-16	0-04	ABADI ENCROACHMENT (BHEM BASTI)

23	4-16	4-16	0-10	SINGAPORE UNIVERSITY BOUNDARY WALL
24	4-16	4-16	2-12	SINGAPORE UNIVERSITY BOUNDARY WALL
25	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
92//1	4-16	4-16	2-10	SINGAPORE UNIVERSITY BOUNDARY WALL
2	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
3	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
4/1	2-5	2-5	0	SINGAPORE UNIVERSITY BOUNDARY WALL
5	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
6	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
7	4-8	4-8	0	SINGAPORE UNIVERSITY BOUNDARY
8	4-0	4-0	0	SINGAPORE UNIVERSITY BOUNDARY WALL
9	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
10	4-16	4-16	0	
11	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
12	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
13/1	1-16	1-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
13/2	1-16	1-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
14	4-6	4-6	0-12	ABADI ENCROACHMENT (BHEM BASTI)
15	4-16	4-16	4-16	ABADI ENCROACHMENT (BHEM BASTI)
16	4-16	4-16	4-16	ABADI ENCROACHMENT (BHEM BASTI)
17	3-12	3-12	1-12	ABADI ENCROACHMENT (BHEM BASTI)
18	2-7	2-7	0	SINGAPORE UNIVERSITY BOUNDARY WALL
19	5-0	5-0	0	SINGAPORE UNIVERSITY BOUNDARY WALL
20	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
21	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
22	3-17	3-17	0	SINGAPORE UNIVERSITY BOUNDARY WALL
23	3-17	3-17	0-07	ABADI ENCROACHMENT (BHEM BASTI)

24	4-14	4-14	3-14	ABADI ENCROACHMENT (BHEM BASTI)
25	4-16	4-16	4-16	ABADI ENCROACHMENT (BHEM BASTI)
16	4-16	4-16	0-08	SINGAPORE UNIVERSITY BOUNDARY WALL
25	4-16	4-16	0-16	SINGAPORE UNIVERSITY BOUNDARY WALL
105//1	4-16	4-16	0-10	SINGAPORE UNIVERSITY BOUNDARY WALL
2	2-12	2-12	0-04	SINGAPORE UNIVERSITY BOUNDARY WALL
3	5-16	5-16	2-08	ABADI ENCROACHMENT (BHEM BASTI)
4	4-16	4-16	4-16	ABADI ENCROACHMENT (BHEM BASTI)
5	4-16	4-16	4-16	ABADI ENCROACHMENT (BHEM BASTI)
6	4-16	4-16	4-03	ABADI ENCROACHMENT (BHEM BASTI)
7	4-16	4-16	2-11	ABADI ENCROACHMENT (BHEM BASTI)
8	4-16	4-16	0-18	ABADI ENCROACHMENT (BHEM BASTI)
13	3-12	3-12	3-12	ABADI ENCROACHMENT (BHEM BASTI)
14	4-16	4-16	2-02	ABADI ENCROACHMENT (BHEM BASTI)
17	1-16	1-16	0-16	ABADI ENCROACHMENT (BHEM BASTI)
106//1	4-16	4-16	4-16	ABADI ENCROACHMENT (BHEM BASTI)
2	4-16	4-16	4-16	ABADI ENCROACHMENT (BHEM BASTI)
3	4-16	4-16	3-11	ABADI ENCROACHMENT (BHEM BASTI)
4	4-16	4-16	0-16	*bADI ENCROACHMENT (BHEM BASTI) & SINGAPORE UNIVERSITY BOUNDARY WALL
5	4-16	4-16	1-11	SINGAPORE UNIVERSITY BOUNDARY WALL
7	4-16	4-16	0-10	ABADI ENCROACHMENT (BHEM BASTI)
8	4-16	4-16	4-16	ABADI ENCROACHMENT (BHEM BASTI)
9	4-16	4-16	4-16	ABADI ENCROACHMENT (BHEM BASTI)
10	4-16	4-16	4-16	ABADI ENCROACHMENT (BHEM BASTI)

11	4-16	4-16	1-00	ABADI ENCROACHMENT (BHEM BASTI)
12	4-16	4-16	4-03	ABADI ENCROACHMENT (BHEM BASTI)
13	4-16	4-16	4-00	ABADI ENCROACHMENT (BHEM BASTI)
3	4-16	4-16	0-16	FARM HOUSE ENCROACHMENT
4	3-19	3-19	0	FARM HOUSE ENCROACHMENT
5	3-6	3-6	0	FARM HOUSE ENCROACHMENT
7	5-0	5-0	0	FARM HOUSE ENCROACHMENT
8/2	3-3	3-3	1-10	FARM HOUSE ENCROACHMENT
12	4-16	4-16	0-16	FARM HOUSE ENCROACHMENT
19/2	3-10	3-10	3-10	FARM HOUSE ENCROACHMENT
10	4-16	4-16	0-07	FARM HOUSE ENCROAC
11	1-8	1-8	1-08	FARM HOUSE ENCROAC
12	3-14	3-14	3-14	FARM HOUSE ENCROAC
13	5-16	5-16	0-10	FARM HOUSE ENCROACHMENT
4	4-18	4-18	0-14	FARM HOUSE ENCROACHMENT
115	15-16	15-16	0-12	FARM HOUSE ENCROACHMENT
116	7-18	7-18	7-02	FARM HOUSE ENCROACHMENT
119	4-16	4-16	4-16	FARM HOUSE ENCROACHMENT
120//1	0-14	0-14	0	FARM HOUSE ENCROACHMENT
2	0-11	0-11	0	FARM HOUSE ENCROACHMENT
123	47-16	47-16	0	GOVERNMENT SCHOOL
125	46-10	46-10	15-10	FARM HOUSE ENCROACHMENT
126	11-13	11-13	3-06	FARM HOUSE ENCROACHMENT
127	28-3	28-3	1-00	FARM HOUSE ENCROACHMENT
128	6-11	6-11	0	FARM HOUSE ENCROACHMENT
129	8-5	8-5	0	FARM HOUSE ENCROACHMENT
130	23-2	23-2	1-10	FARM HOUSE ENCROACHMENT
131min	106-0	96-11	1-11	FARM HOUSE ENCROACHMENT
	55-13	46-1	14-00	FARM HOUSE ENCROACHMENT
133	10-4	10-4	2-10	FARM HOUSE ENCROACHMENT
134	99-6	99-6	3-06	FARM HOUSE ENCROACHMENT
137	19-5	19-5	7-05	FARM HOUSE ENCROACHMENT
Total			287-05	

FOREST ENCROACHMENT VILLAGE SATBERI					
Sno.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
1	464	23-5	23-5	16-00	Encroachment
2	565	10-16	10-16	10-16	Encroachment
3	639	4-4	4-4	4-4	Encroachment
4	696	12-3	12-3	3-06	Encroachment
5	740	30-1	30-1	3-03	Encroachment
6	756	13-1	13-1	1-04	Encroachment
7	822	10-4	10-4	10-4	Encroachment
8	899	64-3	64-3	64-3	Dense Abadi
9	923	1-9	1-9	1-9	Dense Abadi
10	947	2-6	2-6	2-6	Encroachment
11	977	10-1	10-1	10-1	Encroachment
12	978	9-19	9-19	9-19	Encroachment
13	983	7-16	7-16	7-16	Encroachment
14	999	8-16	8-16	4-01	Encroachment
15	1007	4-10	4-10	1-00	Encroachment
16	1076	5-9	5-9	5-9	Encroachment
17	1080	11-11	11-11	11-11	Encroachment
18	1091	9-15	9-15	3-00	Encroachment
19	1092	1-10	1-10	1-10	Encroachment
20	1099	120-0	120-0	2-00	Encroachment
21	1113	4-16	4-16	4-16	Encroachment
22	1114	1-10	1-10	1-10	Encroachment
23	1127	99-12	99-12	2-09	Encroachment
	Total	1710-19	1664-06	181-17	

FORST LIST VILLAGE DEVLI					
S. NO.	BLOCK NO.	KHASRA NO.	Forest Area As Per List	Encroached Area As Per Site	REMARK
1	20	22	4-06	4-06	UNAUTHORIZED COLONY
2	20	23/1	3-00	3-00	UNAUTHORIZED COLONY
3	21	25/2	0-19	0-19	UNAUTHORIZED COLONY
4	25	22/1	1-10	1-10	UNAUTHORIZED COLONY
5	38	3/1	3-13	3-13	UNAUTHORIZED COLONY
6	38	8/2	1-19	1-19	UNAUTHORIZED COLONY
7	40	21	4-18	4-18	UNAUTHORIZED COLONY
8	40	26	10-10	10-10	UNAUTHORIZED COLONY
9	41	9	3-05	3-05	UNAUTHORIZED COLONY
10	41	10	6-08	6-08	UNAUTHORIZED COLONY
11	41	11	6-06	6-06	UNAUTHORIZED COLONY
12	41	16	4-00	4-00	UNAUTHORIZED COLONY
13	41	17	5-10	5-10	UNAUTHORIZED COLONY
14	41	20/1	2-02	2-02	UNAUTHORIZED COLONY
15	41	21/2	0-13	0-13	UNAUTHORIZED COLONY
16	41	24	6-00	6-00	UNAUTHORIZED COLONY
17	41	25	4-12	4-12	UNAUTHORIZED COLONY
18	42	5/2	2-13	2-13	UNAUTHORIZED COLONY
19	42	6	4-16	4-16	UNAUTHORIZED COLONY
20	42	7/1	1-03	1-03	UNAUTHORIZED COLONY
21	42	10/2	0-07	0-07	UNAUTHORIZED COLONY
22	42	11/1	2-13	2-13	UNAUTHORIZED COLONY
23	42	14	4-05	4-05	UNAUTHORIZED COLONY
24	42	15	4-16	4-16	UNAUTHORIZED COLONY
25	42	16/1	2-04	2-04	UNAUTHORIZED COLONY
26	42	17	4-15	4-15	UNAUTHORIZED COLONY
27	42	20	5-00	5-00	UNAUTHORIZED COLONY

28	42	21	4-16	4-16	UNAUTHORIZED COLONY
29	42	22/1	2-04	2-04	UNAUTHORIZED COLONY
30	42	25/2	2-16	2-16	UNAUTHORIZED COLONY
31	43	6	5-00	5-00	UNAUTHORIZED COLONY
32	43	7/1	3-00	3-00	UNAUTHORIZED COLONY
33	43	15/1	4-06	4-06	UNAUTHORIZED COLONY
34	43	16/1	1-15	1-15	UNAUTHORIZED COLONY
35	43	21/2	1-12	1-12	UNAUTHORIZED COLONY
36	43	22/2	2-12	2-12	UNAUTHORIZED COLONY
37	43	23/2	1-00	1-00	UNAUTHORIZED COLONY
38	43	25/2	0-09	0-09	UNAUTHORIZED COLONY
39	44	11/1	2-10	2-10	UNAUTHORIZED COLONY
40	44	12	4-16	4-16	UNAUTHORIZED COLONY
41	44	19	3-16	3-16	UNAUTHORIZED COLONY
42	44	22	3-07	3-07	UNAUTHORIZED COLONY
43	44	23/1	1-12	1-12	UNAUTHORIZED COLONY
44	44	24/2	1-04	1-04	UNAUTHORIZED COLONY
45	45	23	1-02	1-02	UNAUTHORIZED COLONY
46	45	27	10-04	10-04	TEMPLE
47	46	4/2	4-13	4-13	UNAUTHORIZED COLONY
48	46	6/2	1-00	1-00	UNAUTHORIZED COLONY
49	46	7	4-00	4-00	UNAUTHORIZED COLONY
50	46	15	7-04	4-16	UNAUTHORIZED COLONY
51	46	16	7-04	4-16	UNAUTHORIZED COLONY
52	46	17	2-08	2-08	UNAUTHORIZED COLONY
53	46	24/2	2-00	2-00	UNAUTHORIZED COLONY
54	46	25	4-16	4-16	UNAUTHORIZED COLONY
55	49	5/1	2-00	0-03	UNAUTHORIZED COLONY
56	49	6/2	1-15	0-16	UNAUTHORIZED COLONY
57	56	2	4-16	0-05	UNAUTHORIZED COLONY

58	56	3	4-16	4-06	UNAUTHORIZED COLONY
59	56	18/2	3-00	1-04	UNAUTHORIZED COLONY
60	56	21/2	4-04	1-00	UNAUTHORIZED COLONY
61	58	3	5-09	5-09	UNAUTHORIZED COLONY
62	58	8	6-09	5-00	UNAUTHORIZED COLONY
63	58	13	5-06	1-10	UNAUTHORIZED COLONY
64	58	14	3-13	1-10	UNAUTHORIZED COLONY
65	58	15	4-12	0-12	UNAUTHORIZED COLONY
66	58	18	4-16	0-12	UNAUTHORIZED COLONY
67	58	23	4-16	0-05	UNAUTHORIZED COLONY
68	59	1	4-12	4-12	UNAUTHORIZED COLONY
69	59	7	3-02	3-02	UNAUTHORIZED COLONY
70	59	8	4-16	4-16	UNAUTHORIZED COLONY
71	59	9	4-16	4-16	UNAUTHORIZED COLONY
72	59	10	4-12	4-12	UNAUTHORIZED COLONY
73	59	11	4-16	2-00	UNAUTHORIZED COLONY
74	59	12	4-16	4-16	UNAUTHORIZED COLONY
75	59	13	4-16	4-16	UNAUTHORIZED COLONY
76	59	14	5-01	5-01	UNAUTHORIZED COLONY
77	59	17	4-16	1-14	UNAUTHORIZED COLONY
78	59	18	4-16	4-16	UNAUTHORIZED COLONY
79	59	19	4-16	4-16	UNAUTHORIZED COLONY
80	59	20	4-16	3-06	UNAUTHORIZED COLONY
81	59	21	4-16	3-00	UNAUTHORIZED COLONY
82	59	22	4-16	4-16	UNAUTHORIZED COLONY
83	59	23	4-16	4-16	UNAUTHORIZED COLONY
84	59	24	4-16	1-16	UNAUTHORIZED COLONY
85	60	1/2	3-07	3-07	UNAUTHORIZED COLONY
86	60	2/1	4-07	1-10	UNAUTHORIZED COLONY
87	60	4	4-16	0-02	UNAUTHORIZED COLONY

88	60	5	4-16	3-12	UNAUTHORIZED COLONY
89	60	6	4-16	0-02	UNAUTHORIZED COLONY
90	60	9	4-16	0-02	UNAUTHORIZED COLONY
91	60	10/1	2-01	2-01	UNAUTHORIZED COLONY
92	60	10/3	1-07	1-07	UNAUTHORIZED COLONY
93	60	12	5-14	1-12	UNAUTHORIZED COLONY
94	60	19	4-12	0-10	UNAUTHORIZED COLONY
95	60	20/1	4-04	1-04	UNAUTHORIZED COLONY
96	61	1/1	0-12	0-12	UNAUTHORIZED COLONY
97	61	4	4-16	4-16	UNAUTHORIZED COLONY
98	61	5	4-12	4-12	UNAUTHORIZED COLONY
99	61	6	4-12	4-12	UNAUTHORIZED COLONY
100	61	7	4-16	4-16	UNAUTHORIZED COLONY
101	61	10/2	2-06	2-00	UNAUTHORIZED COLONY
102	61	11	4-0	1-10	UNAUTHORIZED COLONY
103	61	19	5-04	5-00	UNAUTHORIZED COLONY
104	61	20	4-16	0-04	UNAUTHORIZED COLONY
105	61	23	4-16	4-16	UNAUTHORIZED COLONY
106	61	24MIN	0-06	0-06	UNAUTHORIZED COLONY
107	61	25MIN	0-19	0-19	UNAUTHORIZED COLONY
108	63MIN		96-08	28-08	UNAUTHORIZED COLONY
109	64MIN		115-04	8-04	UNAUTHORIZED COLONY
110	67	2/2	2-16	2-16	UNAUTHORIZED COLONY
111	67	9/1	2-06	2-06	UNAUTHORIZED COLONY
112	67	10/1	2-0	2-0	UNAUTHORIZED COLONY
113	67	11	4-16	0-06	UNAUTHORIZED COLONY
114	67	20/1	3-14	1-14	UNAUTHORIZED COLONY
115	67	20/2	1-02	1-02	UNAUTHORIZED COLONY
116	67	21/1	2-04	2-04	UNAUTHORIZED COLONY
117	67	21/2	2-11	1-06	UNAUTHORIZED COLONY

118	68	3/3	0-14	0-14	UNAUTHORIZED COLONY
119	68	6	4-02	0-18	UNAUTHORIZED COLONY
120	68	7	8-14	3-04	UNAUTHORIZED COLONY
121	68	10/2	2-08	2-08	UNAUTHORIZED COLONY
122	68	14	4-10	4-10	UNAUTHORIZED COLONY
123	68	15/1	3-04	3-04	UNAUTHORIZED COLONY
124	68	15/2	1-12	1-0	UNAUTHORIZED COLONY
125	68	16/1	1-00	1-00	UNAUTHORIZED COLONY
126	68	25/2	0-09	0-09	UNAUTHORIZED COLONY
127	69	1	4-16	4-16	UNAUTHORIZED COLONY
128	69	2	4-16	0-07	UNAUTHORIZED COLONY
129	69	6	4-16	0-13	UNAUTHORIZED COLONY
130	69	7	4-16	1-07	UNAUTHORIZED COLONY
131	69	10	4-13	4-13	UNAUTHORIZED COLONY
132	69	14	3-18	1-06	UNAUTHORIZED COLONY
133	69	16/2	1-05	0-14	UNAUTHORIZED COLONY
134	69	25/1	1-05	0-13	UNAUTHORIZED COLONY
135	70	6/2	2-11	2-11	UNAUTHORIZED COLONY
136	70	10/1	1-08	1-05	UNAUTHORIZED COLONY
137	70	10/2	3-03	1-05	UNAUTHORIZED COLONY
138	70	11	5-06	1-08	UNAUTHORIZED COLONY
139	70	16/2	1-17	0-07	UNAUTHORIZED COLONY
140	70	20	6-07	3-12	UNAUTHORIZED COLONY
141	70	21	4-16	2-08	UNAUTHORIZED COLONY
142	71	2	4-12	2-12	UNAUTHORIZED COLONY
143	71	9	4-00	4-00	UNAUTHORIZED COLONY
144	75	1	4-16	1-10	UNAUTHORIZED COLONY
145	75	2	4-16	4-00	UNAUTHORIZED COLONY
146	75	3/1	1-18	1-18	UNAUTHORIZED COLONY
147	75	7/1	0-16	0-08	UNAUTHORIZED COLONY

148	75	8	4-16	0-08	UNAUTHORIZED COLONY
149	76	5/2	1-12	0-15	UNAUTHORIZED COLONY
150	76	6/2	1-12	0-09	UNAUTHORIZED COLONY
151	76	14	4-18	1-00	UNAUTHORIZED COLONY
152	77	5/2	0-08	0-08	UNAUTHORIZED COLONY
153	78	1	4-08	3-18	UNAUTHORIZED COLONY
154	78	2	4-16	0-04	UNAUTHORIZED COLONY
155	78	9	5-14	2-14	UNAUTHORIZED COLONY
156	78	12	3-16	1-00	UNAUTHORIZED COLONY
157	78	19	4-03	1-00	UNAUTHORIZED COLONY
TOTAL AREA				**452-14**	

Village Dera Mandi Forest List					
S.NO	MUSTATIL NO.	KHASRA NO	TOTAL AREA	ENCROACHMENT AREA	REMARK
1	5	5	87-19	20-16	ABADI ENCROACHMENT Jawahar Colony
2	6	6	4-16	1-14	Farm House
3		7	4-16	3-11	Farm House
4		8	4-16	2-18	Farm House
5		9	4-16	1-06	Farm House
6		11	4-16	3-00	Farm House
7		12	4-16	3-17	Farm House
8		13/2	1-2	1-2	Farm House
9		19	4-16	2-06	Farm House
10		20	4-16	4-16	ABADI ENCROACHMENT(Jawahar Colony)
11		21	4-16	4-03	ABADI ENCROACHMENT(Jawahar Colony)
12		22	4-16	2-12	ABADI ENCROACHMENT(Jawahar Colony)
13	11	15	4-3	4-3	Farm House
14		16/2	2-0	2-0	Farm House
15	16	9/2	2-5	2-5	Farm House
16	19	19//6/2	2-0	2-0	Farm House
17	25	25//1	4-8	2-15	Farm House
18		2	4-12	0-09	Farm House
19		5	4-8	2-15	Farm House
20		6	4-12	4-12	Farm House
21		7	4-16	1-05	Farm House
22		9	4-16	0-05	Abadi ENCROACHMENT
23		10	4-12	2-17	Abadi ENCROACHMENT
24		11	4-8	2-05	Abadi ENCROACHMENT
25		12	4-12	0-07	Abadi ENCROACHMENT
26		14	4-12	3-02	Farm House
27		15	4-8	4-8	Farm House
28		16	4-12	3-11	Farm House
29		17	4-16	2-12	Farm House
30		18	4-12	0-17	Farm House
31		21/1	2-8	02-08.	Farm House
32		23	4-8	0-12	Farm House
33		25	4-12	0-15	Farm House

34	26	26//1	4-12	0-07	Farm House
35		2	4-12	0-10	Farm House
36		3	4-8	0-11	Farm House
37		11/2	1-0	0-11	Farm House
38		12	4-16	4-16	Farm House
39		14/1Min	1-16	1-16	Farm House
40		15/2	1-12	0-16	Farm House
41	27	21	4-16	0-5	Farm House
42		22	4-16	0-7	Farm House
43		23	4-16	0-8	Farm House
44	33	8	4-16	0-14	ABADI ENCROACHMENT
45	36	8	4-16	1-06	ABADI ENCROACHMENT
46		17/1	1-8	1-8	ABADI ENCROACHMENT
47		17/3	2-8	2-8	ABADI ENCROACHMENT
48	37	2/3/1	0-06	1-5	ABADI ENCROACHMENT
49		2/3/2	0-12		ABADI ENCROACHMENT
50		3/1	0-11	0-11	ABADI ENCROACHMENT
51		3/2	1-17		ABADI ENCROACHMENT
52		8/1	2-8	2-8	ABADI ENCROACHMENT
53		8/2	2-4		ABADI ENCROACHMENT
54		9/1	0-15	0-15	ABADI ENCROACHMENT
55		9/2	4-1		ABADI ENCROACHMENT
56	38	7/2	1-8	0	ABADI ENCROACHMENT
57	39	6	4-12	1-00	ABADI ENCROACHMENT
58		14/2	1-5	1-5	ABADI ENCROACHMENT
59		17/1	1-16	1-16	ABADI ENCROACHMENT
60		17/2	0-2	0-2	ABADI ENCROACHMENT
61		20/1	1-6	1-6	ABADI ENCROACHMENT
62		21/2	1-6	1-6	ABADI ENCROACHMENT
63	40	40//1	4-16	1-12	ABADI ENCROACHMENT

64		10	4-12	1-10	Farm House
65	41	12	4-16	4-.16	ABADI ENCROACHMENT
66		23/2	1-9	1-9	ABADI ENCROACHMENT
67		25/2	0-5	0-5	ABADI ENCROACHMENT
68	42	21/2	1-18	1-18	ABADI ENCROACHMENT
69	44	44//7/2	1-4	1-4	ABADI ENCROACHMENT
70	45	45//3/1	3-7	3-7	ABADI ENCROACHMENT
71		11/1	1-8	1-8	ABADI ENCROACHMENT
72		21/1	1-4	1-4	ABADI ENCROACHMENT
73	47	47//9/2	2-0	2-0	ABADI ENCROACHMENT
74		23/2	2-9	2-9	ABADI ENCROACHMENT
75		24	1-5	1-5	ABADI ENCROACHMENT
76	49	49//25/1	1-14	1-.14	ABADI ENCROACHMENT
77	54	17/2	1-3	1-.3	ABADI ENCROACHMENT
78	55	55//14/2	3-0	3-.0	ABADI ENCROACHMENT
79	56	56//3	4-12	1-.6	Farm House
80	60	60//4	4-12	4-12	Farm House
81		7	4-12	4-12	Farm House
82	61	21	4-12	0-13	Farm House
83		22	4-12	0-11	Farm House
84		23/1	3-1	0-07	Farm House
85		25	4-16	1-.17	Farm House
86	62	4	4-16	0-11	Farm House
87		5	4-16	4-16	Farm House
88		25	4-16	3-10	Farm House
89	65	65//5/1	2-0	2-0	Farm House
90		5/2	0-5	0-5	Farm House
91	69	69//	1-3	1-3	ABADI ENCROACHMENT
92	73	73//14/2	1-17	1-17	ABADI ENCROACHMENT
93		19/2	4-10	4-10	ABADI ENCROACHMENT
94	75	75//17/2	1-4	1-4	ABADI ENCROACHMENT

95	76	23/1	3-02	0	ABADI ENCROACHMENT
96	77	19/1	2-4	2-.4	ABADI ENCROACHMENT
97	78	18/2	0-14	0-14	ABADI ENCROACHMENT
98		20/1	0-16	0-16	ABADI ENCROACHMENT
99		21/1	1-3	1-3	ABADI ENCROACHMENT
100		22/3	2-3	2-3	ABADI ENCROACHMENT
101		23/2	0-13	0-13	ABADI ENCROACHMENT
102	79	79//25/2	2-0	2-0	ABADI ENCROACHMENT
103	81	81//24	3-4	3-4	ABADI ENCROACHMENT
104	82	82//19	1-16	1-16	ABADI ENCROACHMENT
105	84	84//11/2	1-19	1-19	ABADI ENCROACHMENT
106	85	85//1/2	1-0	1-.0	ABADI ENCROACHMENT
107		2/1	1-14	1-00	ABADI ENCROACHMENT
108		6/2	1-10	1-.10	ABADI ENCROACHMENT
109		12/2	3-11	3-.11	ABADI ENCROACHMENT
110		25/2	2-4	2-.4	ABADI ENCROACHMENT
111	87	9/2	1-2	1-2	ABADI ENCROACHMENT
112		10/1	1-3	1-3	ABADI ENCROACHMENT
113		16	4-12	4-12	ABADI ENCROACHMENT
114		14/2	3-11	3-11	ABADI ENCROACHMENT
115	91	16	0-19 ½	0-19 ½	ABADI ENCROACHMENT
116	96	96//12/1	2-8	2-8	ABADI ENCROACHMENT
117		14/2	2-8	2-8	ABADI ENCROACHMENT
118		19/1	2-3	1-00	ABADI ENCROACHMENT
119	103	103//20/1	2-7	2-7	ABADI ENCROACHMENT

120	104	20/2	0-6	0-6	ABADI ENCROACHMENT
121	106	106//12/1	1-12	2-.0	ABADI ENCROACHMENT
122	108	2/2	1-6	1-6	ABADI ENCROACHMENT
123	108	13/2	3-12	1-03	ABADI ENCROACHMENT
124		14	4-16	0-16	ABADI ENCROACHMENT
125		20	4-16	0-08	ABADI ENCROACHMENT
126	110	3/1	0-8	0-8	ABADI ENCROACHMENT
127		12	4-16	0-16	ABADI ENCROACHMENT
128		21/1-2	4-16	0-06	ABADI ENCROACHMENT
129		22	4-16	0-12	ABADI ENCROACHMENT
130		24/2	3-2	3-.2	ABADI ENCROACHMENT
131	111	2/1	2-4	0-14	ABADI ENCROACHMENT
132		4/1	1-3	1-3	ABADI ENCROACHMENT
133		7/2	1-0	1-0	ABADI ENCROACHMENT
134		8/2	1-12	1-12	ABADI ENCROACHMENT
135		18/1	2-0	2-0	ABADI ENCROACHMENT
136	112	3	4-12	0-02	ABADI ENCROACHMENT
137		4	4-12	0-10	ABADI ENCROACHMENT
138		5/1	1-18	0-06	ABADI ENCROACHMENT
139		7	4-16	0-16	ABADI ENCROACHMENT
140	118	21	4-16	1-14	ABADI ENCROACHMENT
141	119	119//1	4-12	0-10	ABADI ENCROACHMENT
142		9	4-16	1-00	ABADI ENCROACHMENT
143		12	4-16	1-04	ABADI ENCROACHMENT
144		19	4-16	1-08	ABADI ENCROACHMENT

145		22	4-16	1-12	ABADI ENCROACHMENT
146	120	120//1	4-12	0-09	ABADI ENCROACHMENT
147		6/1	2-16	2-00	ABADI ENCROACHMENT
148		10	4-16	0-14	ABADI ENCROACHMENT
149		11	4-16	1-00	ABADI ENCROACHMENT
150		13	4-16	1-00	ABADI ENCROACHMENT
151		14	4-16	2-13	ABADI ENCROACHMENT
152		15	4-16	0-07	ABADI ENCROACHMENT
153	122	122//5	4-12	4-12	ABADI ENCROACHMENT
154	123	123//3/2	1-16	1-16	ABADI ENCROACHMENT
155		4/2	1-17	1-17	ABADI ENCROACHMENT
156		5	5-12	5-12	ABADI ENCROACHMENT
157		6	3-0	3-0	ABADI ENCROACHMENT
158		11/2	2-16	1-07	ABADI ENCROACHMENT
159		12	4-16	1-13	ABADI ENCROACHMENT
160		15	4-16	2-16	ABADI ENCROACHMENT
161		16	4-16	4-16	ABADI ENCROACHMENT
162		17	4-16	4-16	ABADI ENCROACHMENT
163		18	4-16	4-16	ABADI ENCROACHMENT
164		19	4-16	4-16	ABADI ENCROACHMENT
165		20	4-16	4-16	ABADI ENCROACHMENT
166		21	4-16	4-16	ABADI ENCROACHMENT
167		22	4-16	4-16	ABADI ENCROACHMENT
168		23	4-16	4-16	ABADI ENCROACHMENT
169		24	4-16	4-16	ABADI ENCROACHMENT

170		25	4-16	4-16	ABADI ENCROACHMENT
171	124	124//1	5-8	5-8	ABADI ENCROACHMENT
172		2	2-15	2-15	ABADI ENCROACHMENT
173		9	2-1	2-1	ABADI ENCROACHMENT
174		10	4-1	4-1	ABADI ENCROACHMENT
175		11	3-6	3-6	ABADI ENCROACHMENT
176		12	2-5	2-5	ABADI ENCROACHMENT
177		19	0-19	0-19	ABADI ENCROACHMENT
178		20	4-4	4-4	ABADI ENCROACHMENT
179		21	4-9	4-9	ABADI ENCROACHMENT
180	125	125	13-9	12-12	ABADI ENCROACHMENT
181	126	126	120-0	15-00	ABADI ENCROACHMENT
182	131	131	120-0	1-00	ABADI ENCROACHMENT
TOTAL AREA			632-5.5	399-8.5	

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Consolidated details of all the forest is of Tuckkalakad Village Khasra vise is as below;

S.NO.	Khasra No	Area (As Per Field Book)	Area of the Consolidated forest	Encroachment Area as per site	STATUS AS PER SURVEY
1	745	19-18	19-18	6-10	Abadi Encroachment
2	2143/749	1-2	1-2	1-02	Abadi Encroachment
3	2209/1046	31-19	31-19	29-11	Abadi Encroachment
4	2672/1049	0-4	0-4	0-04	Abadi Encroachment
5	2673/1049	0-4	0-4	0-04	Abadi Encroachment
6	2674/1049	0-7	0-7	0-07	Abadi Encroachment
7	4058/2675/1049	1-6	1-6	1-06	Abadi Encroachment
8	4059/2675/1049	2-18	2-18	2-18	Abadi Encroachment
9	2218/1051	0-8	0-8	0-08	Abadi Encroachment
10	2220/1051	2-9	2-9	2-09	Abadi Encroachment
11	2222/1052	1-1	1-1	1-01	Abadi Encroachment
12	2225/1053	0-14	0-14	0-14	Abadi Encroachment
13	2226/1053	0-19	0-19	0-19	Abadi Encroachment
14	2228/1053	0-9	0-9	0-08	Abadi Encroachment
15	2071/1055	1-7	1-7	1-07	Abadi Encroachment
16	2072/1055	0-3	0-3	0-03	Abadi Encroachment
17	2073/1055	0-1	0-1	0-01	Abadi Encroachment
18	2639/1953/1406	0-17	0-17	0-17	Abadi Encroachment
19	1483	5-1	5-1	5-01	Abadi Encroachment
20	2253/1509	0-4	0-4	0-04	Abadi Encroachment
21	2259/2260/1509	0-18	0-18	0-18	Abadi Encroachment
22	2271/1518	1-2	1-2	1-02	Abadi Encroachment
23	2273/1518	2-13	2-13	2-13	Abadi Encroachment
24	1520	3-0	3-0	3-00	Abadi Encroachment
25	2162/1523	2-4	2-4	2-04	Abadi Encroachment
26	1540	1-2	1-2	1-02	Abadi Encroachment
27	1541	7-7	7-7	7-07	Abadi Encroachment
28	1542	2-1	2-1	2-01	Abadi Encroachment
29	2279/1543	0-03	0-3	0-03	Abadi Encroachment
30	2280/1543	0-15	0-15	0-15	Abadi Encroachment
31	2281/1543	0-11	0-11	0-11	Abadi Encroachment
32	2282/1543	1-6	1-6	1-06	Abadi Encroachment
33	2283/1543	0-2	0-2	0-02	Abadi Encroachment
34	2284/1543	1-1	1-1	1-01	Abadi Encroachment
35	2287/1545	12-3	12-3	12-03	Abadi Encroachment
36	2288/1545	3-17	3-17	3-17	Abadi Encroachment
37	2289/1545	13-01	13-01	13-01	Abadi Encroachment
38	2290/1545	1-7	1-7	1-07	Abadi Encroachment
39	2291/1545	3-17	3-17	3-17	Abadi Encroachment
40	2292/1545	25-15	25-15	25-15	Abadi Encroachment
41	2294/1545	14-5	14-5	14-05	Abadi Encroachment
42	1555	5-1	3-0	3-00	Abadi Encroachment
43	1563	15-15	15-15	15-15	Abadi Encroachment
44	2304/1565	1-19	1-19	1-19	Abadi Encroachment
45	2307/1565	2-7	2-7	2-07	Abadi Encroachment
46	1576	2-6	2-6	2-06	Abadi Encroachment
47	1586	0-11	0-11	0-11	Abadi Encroachment
48	1587	13-5	13-5	13-05	Abadi Encroachment
49	2696/1588	1-2	1-2	1-02	Abadi Encroachment
50	1589	0-19	0-19	0-19	Abadi Encroachment
51	2178/1594	1-16	1-16	1-16	Abadi Encroachment
52	2179/1594/3/2	0-12	0-12	0-12	Abadi Encroachment
53	2315/1597	12-19	12-19	11-07	Abadi Encroachment
54	2316/1597	3-5	3-5	3-05	Abadi Encroachment
55	2317/1597	2-14	2-14	2-14	Abadi Encroachment
56	2318/1601	5-1	5-1	5-01	Abadi Encroachment
57	4066/2319/1601	2-13	2-13	2-13	Abadi Encroachment
58	4067/2319/1601	0-14	0-14	0-14	Abadi Encroachment
59	4068/2319/1601	6-4	6-4	6-04	Abadi Encroachment
60	1604	14-18	14-18	14-18	Abadi Encroachment
61	1606	19-11	19-11	19-11	Abadi Encroachment
62	2320/1607	1-13	1-13	1-13	Abadi Encroachment
63	2321/1607	4-12	4-12	4-12	Abadi Encroachment
64	2322	2-6	2-6	2-06	Abadi Encroachment
65	2323/1607	0-10	0-10	0-10	Abadi Encroachment
66	1608	1-12	1-12	1-12	Abadi Encroachment
67	2327/1614	1-01	1-01	1-01	Abadi Encroachment
68	2341/1616	5-1	5-1	5-01	Abadi Encroachment
69	2343/1616	0-12	0-12	0-12	Abadi Encroachment
70	2344/1617 to 2356/1617	5-08	5-08	1-12	Abadi Encroachment
71	2389/1623	28-6	28-6	13-16	Sangam Vihar Abadi
72	2581/1668	31-10	31-10	15-10	Abadi Encroachment
73	1670	14-5	14-5	1-14	BARBER'S MOSQUE
74	1671	159-11	159-11	48-00	Abadi Encroachment
	Total			403-02	

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Pul Pehladpur

S.NO.	Khasra No	Total Area (In Bigha-Biswa)	Total Forest Area Khasra Vise (In Bigha - Biswa)	Encroch ment Area	Remark
1	309	2-16	2-16	1-18	ABADI ENCROACHMENT
2	310	157-7	157-07	55-09	ABADI ENCROACHMENT
3	311	120-0	120-0	52-10	ABADI ENCROACHMENT
4	312	72-19	72-19	16-10	ABADI ENCROACHMENT
5	313	123-17	123-17	34-16	ABADI ENCROACHMENT
6	314	47-09	47-09	12-10	ABADI ENCROACHMENT
7	315	155-18	155-13	72-10	ABADI ENCROACHMENT
	Total	681-01	680-13	246-03	

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	FOREST AREA LIST AAYA NAGAR				
S.No.	Khasra No	Area	Area of the Consolidated forest land	Encroachment As Per Site	Status as Per Site
1	777	4-10	0-16	0-16	Unauthorized colony
2	779	2-19	2-19	1-13	Unauthorized colony
3	781	2-16	2-16	2-16	Unauthorized colony
4	782	6-8	6-8	1-19	Unauthorized colony
5	805	4-16	4-16	0-19	Unauthorized colony
6	843	4-16	4-16	0-12	Unauthorized colony
7	848	4-16	4-16	0-14	Unauthorized colony
8	879	4-16	4-16	0-13	Unauthorized colony
9	886	4-16	4-16	0-08	Unauthorized colony
10	919	4-16	4-16	0-08	Unauthorized colony
11	204	4-16	4-12	4-12	Unauthorized colony
12					
13					
14	206	4-12	4-12	4-12	Unauthorized colony
15	207	2-14	2-14	2-14	Unauthorized colony
16	1354	4-16	4-16	0-08	Unauthorized colony
17	1358	4-16	4-16	1-02	Peer Mazar
18	1359	4-16	4-16	1-16	Peer Mazar
19	1360	4-16	1-16	0-14	Unauthorized colony
20	1361	4-16	4-16	1-07	Unauthorized colony
21	1362	4-16	4-16	0-08	Unauthorized colony
22	1365	4-16	1-6	0-07	Unauthorized colony
23	1366	4-16	3-16	1-00	Unauthorized colony
24	1367	4-16	1-6	1-04	Unauthorized colony
25	1368	4-16	1-0	1-00	Unauthorized colony
26	1369	4-16	3-0	2-17	Unauthorized colony
27	1371	4-16	2-0	0-12	Unauthorized colony
28	1376	4-16	1-0	0-12	Unauthorized colony
29	1377	4-16	4-0	2-14	Unauthorized colony
30	1397	4-16	4-16	0-04	Unauthorized colony

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	FOREST AREA LIST AAYA NAGAR				
S.No.	Khasra No	Area	Area of the Consolidated forest land	Encroachment As Per Site	Status as Per Site
31	1402	4-16	4-16	2-00	Unauthorized colony
32	1403	4-16	4-16	2-04	Unauthorized colony
33	1404	4-16	4-16	0-06	Unauthorized colony
34	1407	4-16	4-16	0-14	Unauthorized colony
35	1412	4-16	1-16	0-11	Unauthorized colony
36	1413	4-16	1-0	0-04	Unauthorized colony
37	1414	4-16	1-0	0-04	Unauthorized colony
38	1415	4-16	1-10	0-15	Unauthorized colony
39	1417	4-16	2-0	1-00	Unauthorized colony
40	1418	4-16	1-0	1-00	Unauthorized colony
41	1419	4-16	1-10	0-09	Unauthorized colony
42	1420	4-16	1-10	0-04	Unauthorized colony
43	1421	4-16	1-0	0-14	Unauthorized colony
44	1422	4-16	1-0	4-16	Unauthorized colony
45	1423	4-16	1-0	4-16	Unauthorized colony
46	1424	4-16	2-8	2-04	Unauthorized colony
47	1425	4-16	1-0	0-05	Unauthorized colony
48	1427	4-16	2-6	4-16	Unauthorized colony
49	1428	4-16	1-6	4-16	Unauthorized colony
50	1438	4-16	1-6	0-14	Unauthorized colony
51	1440	4-16	4-16	2-00	Unauthorized colony
52	1444	1-14	1-14	1-04	Unauthorized colony
53	1949	4-16	2-10	0-06	Unauthorized colony
54	1954	4-16	1-0	0-03	Unauthorized colony
55	1955	4-16	1-0	0-06	Unauthorized colony
56	1956	4-16	1-10	0-16	Unauthorized colony
57	1957	4-16	1-10	1-04	Unauthorized colony
58	1961	3-5	3-5	0-05	Unauthorized colony

	FOREST AREA LIST AAYA NAGAR				
S.No.	Khasra No	Area	Area of the Consolidated forest land	Encroachment As Per Site	Status as Per Site
59	1978	4-16	4-16	1-16	Unauthorized colony
60	1979	4-16	4-16	2-05	Unauthorized colony
61	1980	4-16	4-16	1-09	Unauthorized colony
62	1981	4-16	4-16	0-14	Unauthorized colony
	Total			172-00	

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
OFFICE OF DEPUTY CONSERVATOR OF FORESTS(SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI- 110044.

No. F. 43/DCF(S)/Land/CVC-131516/2021-22/ 12835-39 **Dated:** 11/10/21

To,

The Chairman STF/VC-DDA
Delhi Development Authority
Vikas Sadan, INA, New Delhi.

Sub: Regarding removal of encroachment in Ridge/ Forest land of 15 villages of South Forest Division.

Sir,

With regards to above subject, it is to inform you that the demarcation through TSM has been completed in all the 15 villages of Southern Ridge under jurisdiction of South Forest Division on the directions of the hon'ble National Green Tribunal (NGT) in the matter of Original Application No. 58/2013, 116/2015 & 144/2015 titled as Sonya Ghosh Vs. Govt. NCT of Delhi & Ors. The demarcation was carried out by Habib Survey and Design Pvt Ltd, with the help of DGPS/TSM. The 15 villages which have been covered in the demarcation are 1) Asola 2) Bhatti 3) Chhattarpur 4) Aya nagar, 5) Maidangarhi 6) Satbari 7) Sahoorpur 8) Saidulajaib 9) Nebsarai 10) Jaunapur 11) Dera Mandi 12) Devli 13) Rajpur khurd 14) Pul Pehladpur 15) Tughlakabad.

In this regard, please find enclosed herewith the list of encroachment in respect of all 15 villages of South Forest Division. The same are being forwarded foe taking up under STF for immediate encroachment removal and providing adequate police force including lady police personnel for protection.

Also there is a CVC complaint No. CVC OM No. 131516/2019/VIGILANCE-8 dated 19.07.2019 by Sh. Pavit Singh on khasra no. 83, 84 and 137 in Village Nebsarai. Therefore, it is requested to take this matter on priority basis to remove the encroachments.

Yours faithfully,

DEPUTY CONSERVATOR OF FORESTS
SOUTH FOREST DIVISION

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FOREST ENCROACHMENT LIST OF VILLAGE SAIDULAJAB

*HIGHLIGHTED ROWS-> WHOES FIELD BOOK AREA DOES NOT MATCH WITH CONSOLIDATED FOREST LAND LIST AREA.

SNO.	Khasra No.	AREA AS PER FIELD	Area of the Consolidated	ENCRAOCHMNET AS PER SITE	REMARKS
1	200/2	1-0	1-0	1-0	ABADI ENCROACHMENT
2	202Min	0-4	0-4	0-4	ABADI ENCROACHMENT
3	209	19-0	19-0	5-11	ABADI ENCROACHMENT
4	221	110-3	110-3	9-04	ABADI ENCROACHMENT
5	223	18-5	28-5	0-17	ABADI ENCROACHMENT
6	224	28-15	28-15	2-14	ABADI ENCROACHMENT
7	225	1-6	1-6	1-6	ABADI ENCROACHMENT
8	226	2-3	2-3	2-3	ABADI ENCROACHMENT
9	227	7-18	7-18	7-18	ABADI ENCROACHMENT
10	229	17-9	17-9	5-10	ABADI ENCROACHMENT
11	236	1-13	1-13	0-10	ABADI ENCROACHMENT
12	237	1-11	1-11	1-02	ABADI ENCROACHMENT
13	238	1-1	1-1	1-1	ABADI ENCROACHMENT
14	239	1-5	1-5	1-02	ABADI ENCROACHMENT
15	240	0-15	0-15	0-10	ABADI ENCROACHMENT
16	241	1-3	1-3	1-3	ABADI ENCROACHMENT
17	242	2-17	2-17	2-17	ABADI ENCROACHMENT
18	243	3-2	3-2	2-12	ABADI ENCROACHMENT
19	244	1-18	1-18	1-18	ABADI ENCROACHMENT
20	245	12-12	12-12	2-07	ABADI ENCROACHMENT
21	246	20-19	20-19	5-18	ABADI ENCROACHMENT
22	251	4-8	4-8	2-05	ABADI ENCROACHMENT
23	255	3-18	3-18	3-18	GOVERNMENT SCHOOL
24	256	4-18	4-18	4-18	ABADI ENCROACHMENT
25	257	1-0	1-0	1-0	ABADI ENCROACHMENT
26	263	1-15	1-15	1-00	ABADI ENCROACHMENT
27	273	8-10	4-16	1-18	ABADI ENCROACHMENT
28	274	4-00	1-0	4-00	ABADI ENCROACHMENT
29	277	10-7	10-7	10-7	TEMPLE
30	278	15-02	10-17	10-17	ABADI ENCROACHMENT
31	292	4-5	4-5	4-5	ABADI ENCROACHMENT
32	296	7-3	7-3	4-10	ABADI ENCROACHMENT
33	305	1-3	1-3	1-3	ABADI ENCROACHMENT
34	306	1-16	1-16	1-16	ABADI ENCROACHMENT
	Total	437-12	410-7	109-04	

FOREST KHASRA LIST OF VILLAGE MAIDANGARHI

Khasra No.	KHASRA AREA	CONSOLIDATED FOREST AREA	ENCROACHMENT	STATUS AS PER SITE	
15	8-7	8-7	8-07	ABADI ENCROACHMENT	
30	6-1	6-1	2-04	ABADI ENCROACHMENT	
97	0-9	0-9	0-09	AABADI ENCHROACHMENT	
125	3-1	3-1	2-17	AABADI ENCHROACHMENT	
423	3-6	3-6	3-06	FARMHOUSE ENCROACHMENT	
518	2-11	2-11	2-11	FARMHOUSE ENCROACHMENT	
522	9-7	9-7	1-09	FARMHOUSE ENCROACHMENT	
529	5-15	5-15	0-14	GUMMAT TEMPLE	
553	11-15	11-15	1-00	AABADI ENCHROACHMENT	
555	7-3	7-3	7-03	AABADI ENCHROACHMENT	
556	0-9	0-9	0-09	AABADI ENCHROACHMENT	
560	0-18	0-18	0-18	AABADI ENCHROACHMENT	
981/562Min	0-16	0-16	0-16	AABADI ENCHROACHMENT	
982/562V	0-6	0-6	0-06	AABADI ENCHROACHMENT	
566/1	0-5	0-5	0-05	AABADI ENCHROACHMENT	
572	254-5	126-5	20-0	AABADI ENCROACHMENT	
582	20-16	20-16	3-17	BOUNDARY ENCHROACHMENT.	
1005/598/2	11-14	11-14	3-05	BOUNDARY ENCHROACHMENT	
599	35-4	35-4	9-00	BOUNDARY ENCHROACHMENT	
610	16-0	16-0	7-12	BOUNDARY ENCHROACHMENT	
624	57-17	57-17	1-06	BOUNDARY ENCHROACHMENT	
630	55-7	55-7	1-04	BOUNDARY ENCHROACHMENT	
Total			79-03		

Asola Village Khasra vise is as follows:

Khasra No.	Area (As per Field Book)		Area (As per notification 1996)		Area of forest land under Notification 1994 which is not included in 1996 Notification		Area (As per order 1986)		Area of the Consolidated forest land		Area Encroached		Remarks
	Bigha	Biswa	Bigha	Biswa	Bigha	Biswa	Bigha	Biswa	Bigha	Biswa	Bigha	Biswa	
149	2	2	-	-	2	2	-	-	2	2	02	02	Road and houses
221	1	2	-	-	1	2	-	-	1	2	01	02	Land locked and empty
242	1	10	-	-	1	10	-	-	1	10	01	10	House
483	1	14	-	-	1	14	-	-	1	14	01	14	Houses
507	1	14	-	-	1	14	-	-	1	14	01	14	Road and houses
518	5	16	-	-	5	16	-	-	5	16	05	16	Houses
535	3	12	-	-	3	12	-	-	3	12	03	12	Houses encroachment
693	2	6	-	-	2	6	-	-	2	6	02	06	In the boundary wall of Farm house
733	8	16	-	-	8	16	-	-	8	16	08	16	In the boundary wall of farm house
750	1	1	-	-	1	1	-	-	1	1	01	01	Encroachment room
752	2	18	-	-	2	18	-	-	2	18	02	18	Encroachment on farm houses
835	2	13	-	-	2	13	-	-	2	13	02	13	In the boundary wall of Farm house.
869	1	7	-	-	1	7	-	-	1	7	01	07	In the boundary wall of farm house D-19 Prashant Chowdary
896	10	3	-	-	10	3	-	-	10	3	10	03	In between 02 farm house
902	1	13	-	-	1	13	-	-	1	13	01	13	In the farm house of D-34
903	2	13	-	-	2	13	-	-	2	13	02	13	In the boundary wall of farm house
1077	1	19	-	-	1	19	-	-	1	19	01	19	In the boundary wall of farm house
1113	1	14	-	-	1	14	-	-	1	14	01	14	Inside the boundary wall of farm house

1141	6	7	-	-	6	7	-	-	6	7	06	07	In the boundary wall of farm house
1157	6	2	-	-	6	2	-	-	6	2	06	02	In the boundary wall of farm house
1194	13	11	-	-	13	11	-	-	13	11	13	11	Farm house encroachment
1257	21	19	-	-	21	19	-	-	21	19	21	19	
1264	1	1	-	-	1	1	-	-	1	1	01	01	
1272	5	6	-	-	5	6	-	-	5	6	05	06	
1274	38	1	-	-	38	1	-	-	38	1	38	01	
1300	17	6	-	-	17	6	-	-	17	6	17	06	
1309	8	8	8	8	-	-	-	-	8	8	08	08	
1312	1	19			1	19			1	19	01	19	
1313	5	2	-	-	5	2	-	-	5	2	05	02	
1318	25	18			25	18			25	18	25	18	
1332	58	7	58	7	-	-	-	-	58	7	23	02	
1348	11	13	-	-	11	13	-	-	11	13	11	13	
1354	25	10	-	-	25	10	-	-	25	10	02	06	
1356	1	15	-	-	1	15	-	-	1	15	01	07	
1362	3	8	-	-	3	8	-	-	3	8	02	19	
1387	5	2	-	-	5	2	-	-	5	2	05	02	
1392	5	2	-	-	5	2	-	-	5	2	05	02	
1404	1	6	-	-	1	6	-	-	1	6	01	06	
1424	19	13	-	-	19	13	-	-	19	13	19	13	
1430	22	15	-	-	22	15	-	-	22	15	22	15	
1435	43	5	-	-	43	5	-	-	43	5	43	05	
1443	2	1	-	-	2	1	-	-	2	1	02	01	
1455	2	11	-	-	2	11	-	-	2	11	02	11	
1456	4	17	-	-	4	17	-	-	4	17	04	17	
1465	5	10			5	10			5	10	05	10	
1470	1	18			1	18			1	18	01	18	
1479	3	14	-	-	3	14	-	-	3	14	03	14	
1490	2	8	-	-	2	8	-	-	2	8	02	08	
1491	1	3			1	3			1	3	01	03	
1498	29	10			29	10			29	10	29	10	
1500	37	19			37	19			37	19	37	19	
1506	17	14			17	14			17	14	17	14	
1513	8	6	-	-	8	6	-	-	8	6	08	06	
1515	1	15	1	15	-	-	-	-	1	15	01	15	
1517	17	19	17	19	-	-	-	-	17	19	17	19	
1528	8	4	8	4	-	-	-	-	8	4	08	04	

1547	5	4	-	-	5	4	-	-	5	4	05	04	
1552	23	10	-	-	23	10	-	-	23	10	23	10	
1555	0	11			0	11			0	11	00	11	
1573	1	8	1	8	-	-	-	-	1	8	01	08	
1576	19	12	-	-	19	12	-	-	19	12	19	12	
1582	1	9	-	-	1	9	-	-	1	9	01	09	
1586	1	12	-	-	1	12	-	-	1	12	01	12	
1593	28	5			28	5			28	5	28	05	
1613	2	4	-	-	2	4	-	-	2	4	02	04	
1618	4	13	-	-	4	13	-	-	4	13	04	13	
1619	1	3	-	-	1	3	-	-	1	3	01	03	
1622	1	0	-	-	1	0	-	-	1	0	01	00	
1625	4	3			4	3			4	3	01	07	
1628	12	12	-	-	12	12	-	-	12	12	12	12	
1632	3	11	-	-	3	11	-	-	3	11	03	11	
1669	2	17			2	17			2	17	02	17	
1671	6	16	6	16	-	-	-	-	6	16	06	16	
1677	232	12	232	12	-	-	-	-	232	12	50	16	
1724	59	6	59	6	-	-	-	-	59	6	29	11	
1728	131	16	131	16	-	-	131	16	131	16	01	15	
1736	11	16	11	16	-	-	-	-	11	16	09	19	
1740	5	7	-	-	5	7	-	-	5	7	05	07	
1744	25	11	25	11	-	-	25	11	25	11	15	05	
1746	36	1	28	16	-	-	7	5	36	1	25	01	
1748	28	19	28	19	-	-	-	-	28	19	26	19	
1749	6	5	-	-	6	5	-	-	6	5	05	17	
1750	170	3	-	-	-	-	170	3	170	3	19	01	
1752	103	8	103	8	-	-	-	-	103	8	30	00	
1753	110	15	110	15	-	-	-	-	110	15	04	11	
1754	237	19	108	16	-	-	129	3	237	19	118	03	
1761	257	4	257	4	-	-	257	4	257	4	51	02	
1763	221	12	221	12	-	-	221	12	221	12	01	13	

Village Bhati Forest Land & Encroachment Detail				
Sr	Khasra No.	Area as per Forest list	Encroachment Area as per site	Remark
58	1289	1-16	1-16	Farm House Encroachment
59	1291	3-01	3-01	Farm House Encroachment
60	1292	1-06	1-06	Farm House Encroachment
61	1294	0-06	0-06	Farm House Encroachment
62	1295	0-15	0-15	Farm House Encroachment
63	1296	3-19	3-19	Farm House Encroachment
64	1299	6-13	6-13	Farm House Encroachment
65	1301	2-02	2-02	Farm House Encroachment
66	1302	16-15	16-15	Farm House Encroachment
67	1304	3-19	3-19	Farm House Encroachment
68	1306	25-12	25-12	Farm House Encroachment
69	1312	1-04	1-04	Farm House Encroachment
70	1333	5-02	5-02	Farm House Encroachment
71	1335	1-00	1-00	Farm House Encroachment
72	1376	12-13	12-13	Farm House Encroachment
73	1385	7-09	7-09	Farming Inside Boundary
74	1407	62-05	31-00	Farm House Encroachment
75	1463	7-11	7-11	Farm House Encroachment
76	1474	15-07	15-07	Farm House Encroachment
77	1476	3-19	3-19	Farm House Encroachment
78	1478	11-15	9-15	Anantraj Farm
79	1482	5-04	4-04	Anantraj Farm
80	1486	48-17	36-17	Anantraj, Talwar, Gr. Viewer & Rochna
81	1488	1-00	1-00	Anantraj Farm
82	1489	3-04	3-04	Anantraj Farm
83	1490	1-11	1-11	Anantraj Farm
84	1512	5-8	4-8	Anantraj Farm
85	1535	9-02	6-02	Farm House Encroachment
86	1538	3-16	2-16	Farm House Encroachment
87	1539	0-19	0-19	Farm House Encroachment
88	1543	3-03	2-03	Farm House Encroachment
89	1544	2-01	0-00	Farm House Encroachment
90	1545	13-09	8-00	Farm House Encroachment
91	1546	3-04	1-10	Farm House Encroachment
92	1547	2-02	0-10	Farm House Encroachment
93	1554	15-17	10-07	Uday Agarwal, Bhutia & Aapak Export
94	1555	0-09	0-09	Uday Agarwal Farm
95	1582	3-03		Sarla Agarwal Farm
96	1596	17-12		Masavi Not Available
97	1603	24-11	13-00	Anand Videos
98	1604	5-06	5-06	Anand Videos, Asha Ch. & Bagga Farm
99	1605/2	4-0	4-0	Anand Videos
100	1645	10-09		Masavi Not Available
101	1667	1-18	1-18	Farm House Encroachment
102	1681	1-17	1-17	Mina Tuli Farm
103	1708	9-01	4-17	Khosla & Vandana Sikka Farm
104	1718	22-19	8-0	Village Abadi & Farming
105	1731	18-19	5-0	Village Abadi & Farming
106	1736	26-06	26-06	Village Abadi Encroachment
107	1738	27-04	27-04	Village Abadi Encroachment
108	1740	6-13	6-13	Village Abadi Encroachment
109	1744	8-02	8-02	Village Abadi Encroachment
110	1749	14-02	14-02	Village Abadi Encroachment
111	1751	1-15	1-15	Village Abadi Encroachment
112	1758	1-04	1-04	Village Abadi Encroachment
113	1764	2-07	2-07	Village Abadi Encroachment
114	1771	1-03		Village Abadi Encroachment

Village Bhatl Forest Land & Encroachment Detail				
Sr.	Khasra No.	Area as per Forest list	Encroachment Area as per site	Remark
115	1772	0-18	0-18	Village Abadi Encroachment
116	1774	2-14	2-14	Village Abadi Encroachment
117	1776	1-14	1-14	Village Abadi Encroachment
118	1782	0-18	0-18	Village Abadi Encroachment
119	1790	5-08	5-08	Village Abadi Encroachment
120	1793	2-03	2-03	Village Abadi Encroachment
121	1805	1-12	1-12	Village Abadi Encroachment
122	1828	7-17	4-13	Farming Inside Boundary
123	1840	1-10	1-10	Village Abadi Encroachment
124	1865	102-09	47-05	Village Abadi Encroachment
125	1868	8-17	8-14	Village Abadi Encroachment
126	1873	15-07	4-04	Village Abadi Encroachment
127	1874	7-09	0-05	Village Abadi Encroachment
128	1887	16-16	1-00	Balraj Tanwar farm
129	1903	196-19	0	Forest, Neeru, Atul, UPS, Kailash, Aapak
130	1904	166-12	4-10	Frisia Farm
131	1905	8-14	3-00	Frisia Farm
132	1906	285-02	3-10	Hanslok Ashram
133	1910	300-00	15-0	Sanjay Colony
134	1911	267-13	60-00	Sanjay Colony
135	1912	216-12	216-12	Sanjay Colony
136	1913	159-17	102-10	Sanjay Colony
137	1914	300-00	27-05	Sanjay Colony
138	1915	300-00	230-00	Sanjay Colony
139	1916	300-00	22-00	Sanjay Colony
140	1917	300-00	32-00	Sanjay Colony
141	1076/1276	0-18	0-18	Farm House Encroachment
142	1138/2	3-10	3-10	Farm House Encroachment
143	129/2	3-05	3-05	Farm House Encroachment
144	1605/2	4-00	4-00	Farm House Encroachment
145	1971/1737	1-16		Masavi Not Available
146	1971/1737	13-05		Masavi Not Available
147	2073/1278	0-07		Masavi Not Available
148	1901	0	0	Khasra is under forest as per site but not
149	1894	0	0	mentioned in forest list.
150	265		2-8	Dishyama Foundation.
151	280	1-7	1-7	Farm House Encroachment
152	286	0-11	0-11	Farm House Encroachment
153	289 Min	0-15	0-15	Abadi & Road
154	316	4-17	4-17	Farm House Encroachment
155	328 Min	7-9	7-9	Farm House Encroachment
156	359	0-11	0-11	Abadi Encroachment
157	367	0-12	0-12	Abadi Encroachment
158	369	0-16	0-16	Abadi Encroachment
159	370	0-10	0-10	Abadi Encroachment
160	373	11-5	11-5	Rose Midos & Nala
161	374	3-1	3-1	Farm House Encroachment
162	375	3-16	3-16	Santram etc.
163	377	2-1	2-1	Santram etc.
164	378 Min	18-7	18-7	Santram etc.
165	402	0-6	0-6	Mangat Sangat etc.
166	403	1-0	1-0	Mangat Sangat etc.
167	404	0-16	0-16	Mangat Sangat etc.
168	405	0-3	0-3	Mangat Sangat etc.
169	427 Min	6-15	6-15	Farm House Encroachment
170	459 Min	2-19	2-19	Radha swami
171	460 Min	16-0	16-0	Radha swami & Others Ench.

Village Bhati Forest Land & Encroachment Detail				
Snc	Khasra No.	Area as per Forest list	Encroachment Area as per site	Remark
1	511	10-05	10-05	Radha Swami Encroachment
2	517	2-13	2-13	Radha Swami Encroachment
3	518	0-02	0-02	Radha Swami Encroachment
4	519	1-04	1-04	Radha Swami Encroachment
5	520	2-19	2-19	Radha Swami Encroachment
6	521	0-18	0-18	Radha Swami Encroachment
7	593	9-03	9-03	Radha Swami Encroachment
8	595	1-02	1-02	Radha Swami Encroachment
9	648	3-06	3-06	Radha Swami Encroachment
10	659	5-00	5-00	Radha Swami & other Encroachment
11	665	8-13	7-00	Radha Swami Encroachment
12	666	12-07	7-00	Radha Swami Encroachment
13	708	117-16	20-00	Radha Swami Encroachment
14	712	32-07	32-07	Radha Swami Encroachment
15	715	245-16	34-10	Radha Swami Encroachment
16	739	1-02	0	Road
17	742	0-04	0-04	Hanslok Ashram
18	759	2-07	2-07	Attari & Rochna Farm House
19	764	23-08	23-08	Manocha, Attari, Hnaslok & Jaroja
20	766	3-08	3-08	Hnaslok Ashram
21	767	2-03	2-03	Hanslok & Manocha
22	769	5-04	5-04	Hanslok Ashram
23	770	1-13	1-13	Hanslok Ashram
24	771	0-10	0-10	Hanslok Ashram
25	774	35-07	22-00	Hanslok Ashram
26	775	1-04	0-10	Hanslok Ashram
27	780	7-02	7-02	Manocha, Attari, Hnaslok & Jaroja
28	810	1-19	1-19	Rochna Jain Farm House
29	836	24-11	24-11	Kapoor, Talwar, Gr.Viewer & Rochna
30	840	35-12	35-12	Anantraj, Kapoor, Talwar Farm
31	867	3-0	0-00	Road
32	848	6-11	5-11	Anantraj Farm
33	875	21-12	21-12	Karan Agarwal, Malik & Radhaswami
34	887	1-08	0-00	Road
35	888	8-17	8-17	Road
36	954	8-08	8-08	Hanslok Ashram & Village Abadi
37	961	7-13	7-13	Hanslok Ashram
38	969	1-11	1-11	Hanslok Ashram
39	1031	3-00	3-00	Sahni Farm
40	1071	7-10	7-10	B.T. Estate Pvt. Ltd.
41	1072	0-18	0-18	B.T. Estate Pvt. Ltd.
42	1080	0-12	0-12	B.T. Estate Pvt. Ltd.
43	1109	1-16	1-16	Brahmwati & Group Benefit Trust
44	1111	1-07	1-07	Brahmwati & Group Benefit Trust
45	1113	2-05	2-05	Brahmwati & Group Benefit Trust
46	1205	1-10	1-10	Nanda & Bindal Farm
47	1206	1-10	1-10	Nanda & Bindal Farm
48	1207	2-02	2-02	Nanda & Bindal Farm
49	1208	2-08	2-08	Nanda & Bindal Farm
50	1209	3-03	3-03	Nanda & Bindal Farm
51	1215	0-12	0-12	Farm House Encroachment
52	1218	0-17	0-17	Farm House Encroachment
53	1250	0-11	0-11	Farm House Encroachment
54	1274	0-12	0-12	Farm House Encroachment
55	1275	1-05	1-05	Farm House Encroachment
56	1283	1-09	1-09	Farm House Encroachment
57	1285	3-00	3-00	Farm House Encroachment

Village Bhati Forest Land & Encroachment Detail				
Sn	Khasra No.	Area as per Forest list	Encroachment Area as per site	Remark
172	467	1-0	1-0	Farm House Encroachment
173	468	0-12	0-12	Farm House Encroachment
174	484	1-2	1-2	Radha swami
175	499	1-2	1-2	Farm House Encroachment
176	526 Min	16-15	16-15	Radha swami
177	527	5-12	5-12	Radha swami
178	574	7-7	7-7	Radha swami
179	595	1-2	-	Same as in Forest List
182	739	1-2	-	Same as in Forest List
183	745	8-0	5-10	Radha swami& Road
184	747	10-1	8-10	Farm House Encroachment
185	761 Min	0-19	0-19	Farm House Encroachment
186	767	2-3	-	Same as in Forest List
187	770	2-13	-	Same as in Forest List
188	875 Min	2-0	-	Same as in Forest List
189	898	2-0	2-0	Radha swami
190	931 Min	10-0	10-0	Radha swami
191	963 Min	2-8	2-8	Farm House Encroachment
192	1218	0-17	-	Same as in Forest List
193	1250	0-11	-	Same as in Forest List
194	1274	0-12	-	Same as in Forest List
195	1275	1-5	-	Same as in Forest List
196	1285 Min	0-9	-	Same as in Forest List
197	1311	2-3	2-3	Farm House Encroachment
198	1474 Min	0-13	-	Same as in Forest List
199	1538	3-16	-	Same as in Forest List
200	1552	1-11	-	Same as in Forest List
201	1582	3-3	0-14	Farm House Encroachment
202	1894	193-0	0	Forest
	Total	1963-14		

FOREST ENCROACHMENT VILLAGE SAHOORPUR

S.NO.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
1	25	0-10	0-10	0-10	Village Abadi encroachment
2	92	9-1	9-1	9-1	Village Abadi encroachment
3	329	1-4	1-4	1-4	Farm house
4	331	28-14	28-14	18-14	Farm house
5	336	1-0	1-0	1-0	Farm house
6	340	2-0	2-0	2-0	Raj vidya Kendra
7	345	30-6	30-6	25-6	Raj vidya Kendra
8	347	1-7	1-7	1-7	Raj vidya Kendra
9	349	46-0	46-0	46-0	Raj vidya Kendra
10	350	0-14	0-14	0-14	Raj vidya Kendra
11	351	0-18	0-18	0-18	Raj vidya Kendra
12	357	2-14	2-14	2-14	Raj vidya Kendra
13	364	98-7	60-7	58-11	Raj vidya Kendra
14	370	16-13	16-13	16-13	Raj vidya Kendra
15	371	27-18	27-18	27-18	Raj vidya Kendra
16	407	1-17	1-17	1-17	Farm house
17	411	0-14	0-14	0-14	Farm house
18	424	1-0	1-0	1-0	Farm house
19	486	22-1	22-1	3-02	Farm house
20	489	66-4	66-4	1-12	Farm house
21	496	3-7	8-7	8-7	Farm house
22	501	9-1	9-1	9-1	Farm house
	Total			**238-03**	

FOREST ENCROACHMENT VILLAGE CHATARPUR					
S.NO.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
1	28	4-16	4-7	4-7	UNAUTHORIZED COLONY
2	29	4-16	4-16	4-16	UNAUTHORIZED COLONY
3	30	3-8	1-8	1-8	UNAUTHORIZED COLONY
4	31	0-6	0-6	0-6	UNAUTHORIZED COLONY
5	36	2-18	2-18	2-18	UNAUTHORIZED COLONY
6	37	4-16	4-16	4-16	UNAUTHORIZED COLONY
7	59	7-1	7-1	7-1	UNAUTHORIZED COLONY
8	89	4-16	4-16	4-16	UNAUTHORIZED COLONY
9	90	4-16	4-16	4-16	UNAUTHORIZED COLONY
10	95	4-16	4-16	4-16	UNAUTHORIZED COLONY
11	96	4-16	4-16	4-16	UNAUTHORIZED COLONY
12	98	5-4	5-4	5-4	UNAUTHORIZED COLONY
13	99	4-16	4-16	4-16	UNAUTHORIZED COLONY
14	100	4-16	4-16	4-16	UNAUTHORIZED COLONY
15	101	4-16	4-16	4-16	UNAUTHORIZED COLONY
16	102	3-18	3-18	3-18	UNAUTHORIZED COLONY
17	103	5-19	5-19	5-19	UNAUTHORIZED COLONY
18	104	7-4	7-4	7-4	UNAUTHORIZED COLONY
19	105	4-16	4-16	4-16	UNAUTHORIZED COLONY
20	106	4-16	4-16	4-16	UNAUTHORIZED COLONY
21	107	4-16	4-16	4-16	UNAUTHORIZED COLONY
22	108	7-8	7-8	7-8	UNAUTHORIZED COLONY
23	109	4-16	4-16	4-16	UNAUTHORIZED COLONY
24	110	4-16	4-16	4-16	UNAUTHORIZED COLONY
25	111	4-16	4-16	4-16	UNAUTHORIZED COLONY
26	112	4-16	4-16	4-16	UNAUTHORIZED COLONY
27	113	4-16	4-16	4-16	UNAUTHORIZED COLONY
28	114	4-2	4-2	4-2	UNAUTHORIZED COLONY

FOREST ENCROACHMENT VILLAGE CHATARPUR

S.NO.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
29	115	2-10	2-1	2-1	UNAUTHORIZED COLONY
30	116	5-12	5-12	5-12	UNAUTHORIZED COLONY
31	120	6-16	6-16	6-16	UNAUTHORIZED COLONY
32	121	5-18	5-18	5-18	UNAUTHORIZED COLONY
33	122	5-0	5-0	5-0	UNAUTHORIZED COLONY
34	123	4-2	4-2	4-2	UNAUTHORIZED COLONY
35	125	4-16	4-16	4-16	UNAUTHORIZED COLONY
36	127	3-4	3-4	3-4	UNAUTHORIZED COLONY
37	128	7-8	4-8	4-8	UNAUTHORIZED COLONY
38	129	4-16	4-16	4-16	UNAUTHORIZED COLONY
39	130	4-16	4-16	4-16	UNAUTHORIZED COLONY
40	131	4-16	4-16	4-16	UNAUTHORIZED COLONY
41	132	4-16	4-16	4-16	UNAUTHORIZED COLONY
42	138	5-14	5-14	5-14	UNAUTHORIZED COLONY
43	139	4-16	4-16	4-16	UNAUTHORIZED COLONY
44	140	4-16	4-16	2-10	UNAUTHORIZED COLONY
45	144	4-0	4-0	0-06	UNAUTHORIZED COLONY
46	147	4-16	4-16	0-10	UNAUTHORIZED COLONY
47	148	4-16	4-16	0-05	UNAUTHORIZED COLONY
48	151	5-8	5-8	0-18	UNAUTHORIZED COLONY
49	152	4-16	4-16	0-01	UNAUTHORIZED COLONY
50	157	4-16	4-16	0-09	UNAUTHORIZED COLONY
51	158	4-16	4-16	2-16	UNAUTHORIZED COLONY
52	159	4-12	4-12	3-10	UNAUTHORIZED COLONY
53	163	4-16	4-16	0-02	UNAUTHORIZED COLONY
54	164	3-11	3-11	2-08	UNAUTHORIZED COLONY
55	167	7-0	7-0	0-06	UNAUTHORIZED COLONY
56	197	5-10	5-10	0-17	UNAUTHORIZED COLONY
57	204	6-12	6-12	2-07	UNAUTHORIZED COLONY

FOREST ENCROACHMENT VILLAGE CHATARPUR

S.NO.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
58	205	5-6	5-6	0-14	UNAUTHORIZED COLONY
59	208	4-7	4-7	0-10	UNAUTHORIZED COLONY
60	211	7-18	7-18	1-12	UNAUTHORIZED COLONY
61	223	4-9	4-9	4-9	UNAUTHORIZED COLONY
62	224	3-17	3-17	2-08	UNAUTHORIZED COLONY
63	225	4-17	4-17	4-17	UNAUTHORIZED COLONY
64	226	4-16	4-16	4-16	UNAUTHORIZED COLONY
65	230	5-17	5-17	1-13	UNAUTHORIZED COLONY
66	277	6-0	6-0	1-17	UNAUTHORIZED COLONY
67	298	3-5	3-5	3-5	UNAUTHORIZED COLONY
68	845	1-8	1-8	1-8	UNAUTHORIZED COLONY
69	847	1-12	1-12	1-12	UNAUTHORIZED COLONY
70	895/1/2	3-13	3-13	1-16	UNAUTHORIZED COLONY
71	1022	0-18	0-18	0-18	UNAUTHORIZED COLONY
	Total			253-08	

FOREST ENCROACHMENT VILLAGE NEBSARAI

SNO.	Khasra No.	Khasra Area	Area of the Consolidated forest land	Encroachment Area	Remark
1	7	4-16	4-16	1-08	ABADI ENCROACHMENT
2	8	4-16	4-16	2-15	ABADI ENCROACHMENT
3	15	4-16	4-16	2-08	ABADI ENCROACHMENT
4	16	4-16	4-16	2-10	ABADI ENCROACHMENT
5	24	4-16	4-16	2-10	ABADI ENCROACHMENT
6	25	4-16	4-16	2-12	ABADI ENCROACHMENT
7	26	6-8	6-08	6-08	ABADI ENCROACHMENT
8	27	6-18	6-18	2-12	ABADI ENCROACHMENT
9	28	4-16	4-16	4-16	ABADI ENCROACHMENT
10	29	2-17	2-17	2-17	ABADI ENCROACHMENT
11	30	5-0	5-00	5-00	ABADI ENCROACHMENT
12	31	3-5	3-05	3-05	ABADI ENCROACHMENT
13	32	4-16	4-16	4-16	ABADI ENCROACHMENT
14	33	4-16	4-16	4-16	ABADI ENCROACHMENT
15	34	4-06	4-06	4-06	ABADI ENCROACHMENT
16	36	4-16	4-16	4-16	ABADI ENCROACHMENT
17	37	4-16	4-16	4-16	ABADI ENCROACHMENT
18	39	4-16	4-16	4-16	ABADI ENCROACHMENT
19	40	4-16	4-16	4-16	ABADI ENCROACHMENT
20	41	4-16	4-16	0-10	ABADI ENCROACHMENT
21	42	3-19	3-19	3-19	ABADI ENCROACHMENT
22	43	3-19	3-19	3-19	ABADI ENCROACHMENT
23	44	4-16	4-16	0-05	ABADI ENCROACHMENT
24	52	4-8	4-08	4-08	ABADI ENCROACHMENT
25	63/1	1-19	1-19	1-19	ABADI ENCROACHMENT
26	64	4-16	4-16	4-16	ABADI ENCROACHMENT
27	77	3-10	3-10	0-10	ABADI ENCROACHMENT
28	82	3-06	3-06	3-06	ABADI ENCROACHMENT
29	83	4-14	4-14	0-08	ABADI ENCROACHMENT
30	84	4-04	4-04	4-04	ABADI ENCROACHMENT
31	85	3-17	3-17	3-04	ABADI ENCROACHMENT
32	94/1	0-16	0-16	0-16	ABADI ENCROACHMENT
33	96	6-08	4-08	4-08	ABADI ENCROACHMENT
34	134	1-18	1-18	1-18	ABADI ENCROACHMENT
35	135	4-16	4-16	4-16	ABADI ENCROACHMENT
36	136	4-16	4-16	4-16	ABADI ENCROACHMENT
37	137	3-1	3-1	3-1	ABADI ENCROACHMENT
38	138	4-2	4-2	4-2	ABADI ENCROACHMENT
39	139	5-2	5-2	5-2	ABADI ENCROACHMENT
40	140	3-6	3-6	3-6	ABADI ENCROACHMENT
41	170/2	1-08	1-01	1-01	ABADI ENCROACHMENT
42	173	0-14	0-14	0-14	ABADI ENCROACHMENT
43	263	1-00	1-00	1-00	ABADI ENCROACHMENT
44	311/3	0-17	0-17	0-17	ABADI ENCROACHMENT
45	362	0-14	0-14	0-14	ABADI ENCROACHMENT
46	435	15-05	15-05	8-00	ABADI ENCROACHMENT
47	436	1-09	1-09	1-09	ABADI ENCROACHMENT
48	437	3-18	3-18	3-18	ABADI ENCROACHMENT
49	439	4-03	4-03	4-03	ABADI ENCROACHMENT
50	440	5-10	5-10	5-10	ABADI ENCROACHMENT
51	441	2-9	2-09	2-09	ABADI ENCROACHMENT
52	443	1-16	1-16	1-16	ABADI ENCROACHMENT
53	444	1-18	1-18	1-18	ABADI ENCROACHMENT
54	445	3-01	3-01	3-01	ABADI ENCROACHMENT
55	446	5-4	5-4	5-4	ABADI ENCROACHMENT

FOREST ENCROACHMENT VILLAGE NEBSARAI

SNO.	Khasra No.	Khasra Area	Area of the Consolidated forest land	Encroachment Area	Remark
56	447	6-10	6-10	6-10	ABADI ENCROACHMENT
57	448	3-07	3-07	3-07	ABADI ENCROACHMENT
58	449	4-16	4-16	4-16	ABADI ENCROACHMENT
59	450/1	4-03	4-03	4-03	ABADI ENCROACHMENT
60	450/2	3-16	3-16	3-16	ABADI ENCROACHMENT
61	451	3-09	3-09	3-09	ABADI ENCROACHMENT
62	452	4-14	4-14	4-14	ABADI ENCROACHMENT
63	456	4-8	4-08	4-08	ABADI ENCROACHMENT
64	457	3-16	3-16	3-16	ABADI ENCROACHMENT
65	458	4-16	4-16	4-16	ABADI ENCROACHMENT
66	459	3-12	3-12	3-12	ABADI ENCROACHMENT
67	460	3-12	3-12	0-10	ABADI ENCROACHMENT
68	477	3-06	3-06	0-14	ABADI ENCROACHMENT
69	480	4-16	4-16	2-08	ABADI ENCROACHMENT
70	482	3-18	3-18	0-12	ABADI ENCROACHMENT
71	483	4-16	4-16	0-08	ABADI ENCROACHMENT
72	485	4-16	4-16	2-16	ABADI ENCROACHMENT
73	486	3-19	3-19	1-02	ABADI ENCROACHMENT
74	487	4-16	4-16	2-03	ABADI ENCROACHMENT
75	488	4-16	4-16	0-02	ABADI ENCROACHMENT
76	491	2-0	2-0	0-10	ABADI ENCROACHMENT
77	493	3-11	3-11	0-08	ABADI ENCROACHMENT
78	494	4-13	4-13	0-04	ABADI ENCROACHMENT
79	495	5-07	5-07	0-16	ABADI ENCROACHMENT
80	501	4-16	4-16	1-08	ABADI ENCROACHMENT
81	507	4-16	4-16	1-07	ABADI ENCROACHMENT
82	516	12-9	12-9	1-02	ABADI ENCROACHMENT
83	532	34-11	34-11	7-11	ABADI ENCROACHMENT
84	533	8-18	8-18	8-18	ABADI ENCROACHMENT
85	534	1-15	1-15	1-15	ABADI ENCROACHMENT
86	546	1-01	1-01	1-01	ABADI ENCROACHMENT
87	634	29-3	29-3	3-10	ABADI ENCROACHMENT
88	649	4-4	4-04	0-3	ABADI ENCROACHMENT
Total		617-19	590-01	264-09	

FOREST KHASRA LIST VILLAGE JAUNAPUR

KHASRA No.	Area	Area of the Consolidated forest land	Encorachment As Per Site	STATUS AS PER SITE
29//9/2	2-10	2-10	0-14	FARM HOUSE
12/1	2-3	2-3	1-02	FARM HOUSE ENCROACHMENT
32//10/2	3-01	3-01	0-05	FARM HOUSE ENCROACHMENT
11	4-7	4-7	0-08	FARM HOUSE ENCROACHMENT
20	4-2	4-2	0-12	FARM HOUSE ENCROACHMENT
21	4-7	4-7	0-15	FARM HOUSE ENCROACHMENT
33//24/2	0-16	0-16	0-16	FARM HOUSE ENCROACHMENT
36//26	0-8	0-8	0-08	Village Abadi
43//4/1	0-12	0-12	0-12	Farm House Encorachment
8	4-1	4-1	4-01	Farm House Encorachment
46//4/1	1-5	1-5	1-05	Farm House Encorachment
7	5-16	5-16	5-05	Farm House Encorachment
9	4-6	4-6	2-05	Farm House Encorachment
15/1	1-5	1-5	1-05	FOREST
19	4-15	4-15	0-12	Farm House Encorachment
25/1	1-16	1-16	1-16	Farm House Encorachment
53//9	2-8	2-8	2-08	FARM HOUSE ENCROACHMENT
67//1	4-16	4-16	1-16	ABADI ENCROACHMENT (BHEM BASTI)
2/1	1-9	1-9	1-04	ABADI ENCROACHMENT (BHEM BASTI)
9/2	1-9	1-9	1-09	ABADI ENCROACHMENT (BHEM BASTI)
10	4-16	4-16	1-00	ABADI ENCROACHMENT (BHEM BASTI)
11	4-16	4-16	2-00	ABADI ENCROACHMENT (BHEM BASTI)
12/1	1-9	1-9	1-09	ABADI ENCROACHMENT (BHEM BASTI)
19/2	1-9	1-9	1-09	ABADI ENCROACHMENT (BHEM BASTI)
20	4-16	4-16	3-10	ABADI ENCROACHMENT (BHEM BASTI)
21	4-16	4-16	3-00	ABADI ENCROACHMENT (BHEM BASTI)
22/1	1-9	1-9	1-09	ABADI ENCROACHMENT (BHEM BASTI)
22//22	2-14	2-14	0	AIRFORCE STATION
23	0-14	0-14	0	AIRFORCE STATION
78//1	4-16	4-16	2-00	FARM HOUSE ENCROACHMENT

2	4-16	4-16	1-18	FARM HOUSE ENCROACHMENT
3	4-16	4-16	0-07	FARM HOUSE ENCROACHMENT
8	4-16	4-16	1-14	FARM HOUSE ENCROACHMENT
11	4-16	4-16	0-09	FARM HOUSE ENCROACHMENT
20	4-16	4-16	0-14	FARM HOUSE ENCROACHMENT
21	4-16	4-16	0-15	FARM HOUSE ENCROACHMENT
79//1	4-16	4-16	1-10	ABADI ENCROACHMENT (BHEM BASTI)
2	4-16	4-16	4-16	ABADI ENCROACHMENT (BHEM BASTI)
8/1	1-14	1-14	1-14	ABADI ENCROACHMENT (BHEM BASTI)
8/2	2-17	2-17	2-17	ABADI ENCROACHMENT (BHEM BASTI)
9	4-16	4-16	4-16	ABADI ENCROACHMENT (BHEM BASTI)
10	4-16	4-16	0-10	ABADI ENCROACHMENT (BHEM BASTI)
11	4-16	4-16	1-02	ABADI ENCROACHMENT (BHEM BASTI)
12	4-16	4-16	4-16	ABADI ENCROACHMENT (BHEM BASTI)
13/1	3-4	3-4	0-04	ABADI ENCROACHMENT (BHEM BASTI)
13/2	1-12	1-12	0-04	ABADI ENCROACHMENT (BHEM BASTI)
18/1	1-18	1-18	0	FOREST
18/2	2-18	2-18	1-09	ABADI ENCROACHMENT (BHEM BASTI)
19	4-16	4-16	4-16	ABADI ENCROACHMENT (BHEM BASTI)
20	4-16	4-16	2-00	ABADI ENCROACHMENT (BHEM BASTI)
21	4-16	4-16	2-11	ABADI ENCROACHMENT (BHEM BASTI)
22	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
23	4-7	4-7	0	SINGAPORE UNIVERSITY BOUNDARY WALL
24/1	3-3	3-3	0	SINGAPORE UNIVERSITY BOUNDARY WALL
24/2	1-17	1-17	0	SINGAPORE UNIVERSITY BOUNDARY WALL
22	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
23	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL

24	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
25	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
82//1	4-13	0-4	0	FARM HOUSE ENCROACHMENT
18	4-10	0-4	0	FARM HOUSE ENCROACHMENT
10	3-8	3-8	3-06	FARM HOUSE ENCROACHMENT
91//1	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
2	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
3	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
4	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
5	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
6	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
7	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
8	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
9	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
10	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
11	4-16	4-16	4-16	SINGAPORE UNIVERSITY BOUNDARY WALL
12	4-16	4-16	3-12	SINGAPORE UNIVERSITY BOUNDARY WALL
13	4-16	4-16	3-05	SINGAPORE UNIVERSITY BOUNDARY WALL
14	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
15	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
16	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
17	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
18	4-16	4-16	1-05	SINGAPORE UNIVERSITY BOUNDARY WALL
20	4-16	4-16	4-06	ABADI ENCROACHMENT (BHEM BASTI)
21	4-16	4-16	4-03	ABADI ENCROACHMENT (BHEM BASTI)
22	4-16	4-16	0-04	ABADI ENCROACHMENT (BHEM BASTI)

23	4-16	4-16	0-10	SINGAPORE UNIVERSITY BOUNDARY WALL
24	4-16	4-16	2-12	SINGAPORE UNIVERSITY BOUNDARY WALL
25	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
92//1	4-16	4-16	2-10	SINGAPORE UNIVERSITY BOUNDARY WALL
2	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
3	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
4/1	2-5	2-5	0	SINGAPORE UNIVERSITY BOUNDARY WALL
5	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
6	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
7	4-8	4-8	0	SINGAPORE UNIVERSITY BOUNDARY
8	4-0	4-0	0	SINGAPORE UNIVERSITY BOUNDARY WALL
9	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
10	4-16	4-16	0	
11	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
12	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
13/1	1-16	1-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
13/2	1-16	1-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
14	4-6	4-6	0-12	ABADI ENCROACHMENT (BHEM BASTI)
15	4-16	4-16	4-16	ABADI ENCROACHMENT (BHEM BASTI)
16	4-16	4-16	4-16	ABADI ENCROACHMENT (BHEM BASTI)
17	3-12	3-12	1-12	ABADI ENCROACHMENT (BHEM BASTI)
18	2-7	2-7	0	SINGAPORE UNIVERSITY BOUNDARY WALL
19	5-0	5-0	0	SINGAPORE UNIVERSITY BOUNDARY WALL
20	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
21	4-16	4-16	0	SINGAPORE UNIVERSITY BOUNDARY WALL
22	3-17	3-17	0	SINGAPORE UNIVERSITY BOUNDARY WALL
23	3-17	3-17	0-07	ABADI ENCROACHMENT (BHEM BASTI)

24	4-14	4-14	3-14	ABADI ENCROACHMENT (BHEM BASTI)
25	4-16	4-16	4-16	ABADI ENCROACHMENT (BHEM BASTI)
16	4-16	4-16	0-08	SINGAPORE UNIVERSITY BOUNDARY WALL
25	4-16	4-16	0-16	SINGAPORE UNIVERSITY BOUNDARY WALL
105//1	4-16	4-16	0-10	SINGAPORE UNIVERSITY BOUNDARY WALL
2	2-12	2-12	0-04	SINGAPORE UNIVERSITY BOUNDARY WALL
3	5-16	5-16	2-08	ABADI ENCROACHMENT (BHEM BASTI)
4	4-16	4-16	4-16	ABADI ENCROACHMENT (BHEM BASTI)
5	4-16	4-16	4-16	ABADI ENCROACHMENT (BHEM BASTI)
6	4-16	4-16	4-03	ABADI ENCROACHMENT (BHEM BASTI)
7	4-16	4-16	2-11	ABADI ENCROACHMENT (BHEM BASTI)
8	4-16	4-16	0-18	ABADI ENCROACHMENT (BHEM BASTI)
13	3-12	3-12	3-12	ABADI ENCROACHMENT (BHEM BASTI)
14	4-16	4-16	2-02	ABADI ENCROACHMENT (BHEM BASTI)
17	1-16	1-16	0-16	ABADI ENCROACHMENT (BHEM BASTI)
106//1	4-16	4-16	4-16	ABADI ENCROACHMENT (BHEM BASTI)
2	4-16	4-16	4-16	ABADI ENCROACHMENT (BHEM BASTI)
3	4-16	4-16	3-11	ABADI ENCROACHMENT (BHEM BASTI)
4	4-16	4-16	0-16	*bADI ENCROACHMENT (BHEM BASTI) & SINGAPORE UNIVERSITY BOUNDARY WALL
5	4-16	4-16	1-11	SINGAPORE UNIVERSITY BOUNDARY WALL
7	4-16	4-16	0-10	ABADI ENCROACHMENT (BHEM BASTI)
8	4-16	4-16	4-16	ABADI ENCROACHMENT (BHEM BASTI)
9	4-16	4-16	4-16	ABADI ENCROACHMENT (BHEM BASTI)
10	4-16	4-16	4-16	ABADI ENCROACHMENT (BHEM BASTI)

11	4-16	4-16	1-00	ABADI ENCROACHMENT (BHEM BASTI)
12	4-16	4-16	4-03	ABADI ENCROACHMENT (BHEM BASTI)
13	4-16	4-16	4-00	ABADI ENCROACHMENT (BHEM BASTI)
3	4-16	4-16	0-16	FARM HOUSE ENCROACHMENT
4	3-19	3-19	0	FARM HOUSE ENCROACHMENT
5	3-6	3-6	0	FARM HOUSE ENCROACHMENT
7	5-0	5-0	0	FARM HOUSE ENCROACHMENT
8/2	3-3	3-3	1-10	FARM HOUSE ENCROACHMENT
12	4-16	4-16	0-16	FARM HOUSE ENCROACHMENT
19/2	3-10	3-10	3-10	FARM HOUSE ENCROACHMENT
10	4-16	4-16	0-07	FARM HOUSE ENCROAC
11	1-8	1-8	1-08	FARM HOUSE ENCROAC
12	3-14	3-14	3-14	FARM HOUSE ENCROAC
13	5-16	5-16	0-10	FARM HOUSE ENCROACHMENT
4	4-18	4-18	0-14	FARM HOUSE ENCROACHMENT
115	15-16	15-16	0-12	FARM HOUSE ENCROACHMENT
116	7-18	7-18	7-02	FARM HOUSE ENCROACHMENT
119	4-16	4-16	4-16	FARM HOUSE ENCROACHMENT
120//1	0-14	0-14	0	FARM HOUSE ENCROACHMENT
2	0-11	0-11	0	FARM HOUSE ENCROACHMENT
123	47-16	47-16	0	GOVERNMENT SCHOOL
125	46-10	46-10	15-10	FARM HOUSE ENCROACHMENT
126	11-13	11-13	3-06	FARM HOUSE ENCROACHMENT
127	28-3	28-3	1-00	FARM HOUSE ENCROACHMENT
128	6-11	6-11	0	FARM HOUSE ENCROACHMENT
129	8-5	8-5	0	FARM HOUSE ENCROACHMENT
130	23-2	23-2	1-10	FARM HOUSE ENCROACHMENT
131min	106-0	96-11	1-11	FARM HOUSE ENCROACHMENT
	55-13	46-1	14-00	FARM HOUSE ENCROACHMENT
133	10-4	10-4	2-10	FARM HOUSE ENCROACHMENT
134	99-6	99-6	3-06	FARM HOUSE ENCROACHMENT
137	19-5	19-5	7-05	FARM HOUSE ENCROACHMENT
Total			287-05	

FOREST ENCROACHMENT VILLAGE SATBERI					
Sno.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
1	464	23-5	23-5	16-00	Encroachment
2	565	10-16	10-16	10-16	Encroachment
3	639	4-4	4-4	4-4	Encroachment
4	696	12-3	12-3	3-06	Encroachment
5	740	30-1	30-1	3-03	Encroachment
6	756	13-1	13-1	1-04	Encroachment
7	822	10-4	10-4	10-4	Encroachment
8	899	64-3	64-3	64-3	Dense Abadi
9	923	1-9	1-9	1-9	Dense Abadi
10	947	2-6	2-6	2-6	Encroachment
11	977	10-1	10-1	10-1	Encroachment
12	978	9-19	9-19	9-19	Encroachment
13	983	7-16	7-16	7-16	Encroachment
14	999	8-16	8-16	4-01	Encroachment
15	1007	4-10	4-10	1-00	Encroachment
16	1076	5-9	5-9	5-9	Encroachment
17	1080	11-11	11-11	11-11	Encroachment
18	1091	9-15	9-15	3-00	Encroachment
19	1092	1-10	1-10	1-10	Encroachment
20	1099	120-0	120-0	2-00	Encroachment
21	1113	4-16	4-16	4-16	Encroachment
22	1114	1-10	1-10	1-10	Encroachment
23	1127	99-12	99-12	2-09	Encroachment
	Total	1710-19	1664-06	181-17	

FORST LIST VILLAGE DEVLI					
S. NO.	BLOCK NO.	KHASRA NO.	Forest Area As Per List	Encroached Area As Per Site	REMARK
1	20	22	4-06	4-06	UNAUTHORIZED COLONY
2	20	23/1	3-00	3-00	UNAUTHORIZED COLONY
3	21	25/2	0-19	0-19	UNAUTHORIZED COLONY
4	25	22/1	1-10	1-10	UNAUTHORIZED COLONY
5	38	3/1	3-13	3-13	UNAUTHORIZED COLONY
6	38	8/2	1-19	1-19	UNAUTHORIZED COLONY
7	40	21	4-18	4-18	UNAUTHORIZED COLONY
8	40	26	10-10	10-10	UNAUTHORIZED COLONY
9	41	9	3-05	3-05	UNAUTHORIZED COLONY
10	41	10	6-08	6-08	UNAUTHORIZED COLONY
11	41	11	6-06	6-06	UNAUTHORIZED COLONY
12	41	16	4-00	4-00	UNAUTHORIZED COLONY
13	41	17	5-10	5-10	UNAUTHORIZED COLONY
14	41	20/1	2-02	2-02	UNAUTHORIZED COLONY
15	41	21/2	0-13	0-13	UNAUTHORIZED COLONY
16	41	24	6-00	6-00	UNAUTHORIZED COLONY
17	41	25	4-12	4-12	UNAUTHORIZED COLONY
18	42	5/2	2-13	2-13	UNAUTHORIZED COLONY
19	42	6	4-16	4-16	UNAUTHORIZED COLONY
20	42	7/1	1-03	1-03	UNAUTHORIZED COLONY
21	42	10/2	0-07	0-07	UNAUTHORIZED COLONY
22	42	11/1	2-13	2-13	UNAUTHORIZED COLONY
23	42	14	4-05	4-05	UNAUTHORIZED COLONY
24	42	15	4-16	4-16	UNAUTHORIZED COLONY
25	42	16/1	2-04	2-04	UNAUTHORIZED COLONY
26	42	17	4-15	4-15	UNAUTHORIZED COLONY
27	42	20	5-00	5-00	UNAUTHORIZED COLONY

28	42	21	4-16	4-16	UNAUTHORIZED COLONY
29	42	22/1	2-04	2-04	UNAUTHORIZED COLONY
30	42	25/2	2-16	2-16	UNAUTHORIZED COLONY
31	43	6	5-00	5-00	UNAUTHORIZED COLONY
32	43	7/1	3-00	3-00	UNAUTHORIZED COLONY
33	43	15/1	4-06	4-06	UNAUTHORIZED COLONY
34	43	16/1	1-15	1-15	UNAUTHORIZED COLONY
35	43	21/2	1-12	1-12	UNAUTHORIZED COLONY
36	43	22/2	2-12	2-12	UNAUTHORIZED COLONY
37	43	23/2	1-00	1-00	UNAUTHORIZED COLONY
38	43	25/2	0-09	0-09	UNAUTHORIZED COLONY
39	44	11/1	2-10	2-10	UNAUTHORIZED COLONY
40	44	12	4-16	4-16	UNAUTHORIZED COLONY
41	44	19	3-16	3-16	UNAUTHORIZED COLONY
42	44	22	3-07	3-07	UNAUTHORIZED COLONY
43	44	23/1	1-12	1-12	UNAUTHORIZED COLONY
44	44	24/2	1-04	1-04	UNAUTHORIZED COLONY
45	45	23	1-02	1-02	UNAUTHORIZED COLONY
46	45	27	10-04	10-04	TEMPLE
47	46	4/2	4-13	4-13	UNAUTHORIZED COLONY
48	46	6/2	1-00	1-00	UNAUTHORIZED COLONY
49	46	7	4-00	4-00	UNAUTHORIZED COLONY
50	46	15	7-04	4-16	UNAUTHORIZED COLONY
51	46	16	7-04	4-16	UNAUTHORIZED COLONY
52	46	17	2-08	2-08	UNAUTHORIZED COLONY
53	46	24/2	2-00	2-00	UNAUTHORIZED COLONY
54	46	25	4-16	4-16	UNAUTHORIZED COLONY
55	49	5/1	2-00	0-03	UNAUTHORIZED COLONY
56	49	6/2	1-15	0-16	UNAUTHORIZED COLONY
57	56	2	4-16	0-05	UNAUTHORIZED COLONY

58	56	3	4-16	4-06	UNAUTHORIZED COLONY
59	56	18/2	3-00	1-04	UNAUTHORIZED COLONY
60	56	21/2	4-04	1-00	UNAUTHORIZED COLONY
61	58	3	5-09	5-09	UNAUTHORIZED COLONY
62	58	8	6-09	5-00	UNAUTHORIZED COLONY
63	58	13	5-06	1-10	UNAUTHORIZED COLONY
64	58	14	3-13	1-10	UNAUTHORIZED COLONY
65	58	15	4-12	0-12	UNAUTHORIZED COLONY
66	58	18	4-16	0-12	UNAUTHORIZED COLONY
67	58	23	4-16	0-05	UNAUTHORIZED COLONY
68	59	1	4-12	4-12	UNAUTHORIZED COLONY
69	59	7	3-02	3-02	UNAUTHORIZED COLONY
70	59	8	4-16	4-16	UNAUTHORIZED COLONY
71	59	9	4-16	4-16	UNAUTHORIZED COLONY
72	59	10	4-12	4-12	UNAUTHORIZED COLONY
73	59	11	4-16	2-00	UNAUTHORIZED COLONY
74	59	12	4-16	4-16	UNAUTHORIZED COLONY
75	59	13	4-16	4-16	UNAUTHORIZED COLONY
76	59	14	5-01	5-01	UNAUTHORIZED COLONY
77	59	17	4-16	1-14	UNAUTHORIZED COLONY
78	59	18	4-16	4-16	UNAUTHORIZED COLONY
79	59	19	4-16	4-16	UNAUTHORIZED COLONY
80	59	20	4-16	3-06	UNAUTHORIZED COLONY
81	59	21	4-16	3-00	UNAUTHORIZED COLONY
82	59	22	4-16	4-16	UNAUTHORIZED COLONY
83	59	23	4-16	4-16	UNAUTHORIZED COLONY
84	59	24	4-16	1-16	UNAUTHORIZED COLONY
85	60	1/2	3-07	3-07	UNAUTHORIZED COLONY
86	60	2/1	4-07	1-10	UNAUTHORIZED COLONY
87	60	4	4-16	0-02	UNAUTHORIZED COLONY

88	60	5	4-16	3-12	UNAUTHORIZED COLONY
89	60	6	4-16	0-02	UNAUTHORIZED COLONY
90	60	9	4-16	0-02	UNAUTHORIZED COLONY
91	60	10/1	2-01	2-01	UNAUTHORIZED COLONY
92	60	10/3	1-07	1-07	UNAUTHORIZED COLONY
93	60	12	5-14	1-12	UNAUTHORIZED COLONY
94	60	19	4-12	0-10	UNAUTHORIZED COLONY
95	60	20/1	4-04	1-04	UNAUTHORIZED COLONY
96	61	1/1	0-12	0-12	UNAUTHORIZED COLONY
97	61	4	4-16	4-16	UNAUTHORIZED COLONY
98	61	5	4-12	4-12	UNAUTHORIZED COLONY
99	61	6	4-12	4-12	UNAUTHORIZED COLONY
100	61	7	4-16	4-16	UNAUTHORIZED COLONY
101	61	10/2	2-06	2-00	UNAUTHORIZED COLONY
102	61	11	4-0	1-10	UNAUTHORIZED COLONY
103	61	19	5-04	5-00	UNAUTHORIZED COLONY
104	61	20	4-16	0-04	UNAUTHORIZED COLONY
105	61	23	4-16	4-16	UNAUTHORIZED COLONY
106	61	24MIN	0-06	0-06	UNAUTHORIZED COLONY
107	61	25MIN	0-19	0-19	UNAUTHORIZED COLONY
108	63MIN		96-08	28-08	UNAUTHORIZED COLONY
109	64MIN		115-04	8-04	UNAUTHORIZED COLONY
110	67	2/2	2-16	2-16	UNAUTHORIZED COLONY
111	67	9/1	2-06	2-06	UNAUTHORIZED COLONY
112	67	10/1	2-0	2-0	UNAUTHORIZED COLONY
113	67	11	4-16	0-06	UNAUTHORIZED COLONY
114	67	20/1	3-14	1-14	UNAUTHORIZED COLONY
115	67	20/2	1-02	1-02	UNAUTHORIZED COLONY
116	67	21/1	2-04	2-04	UNAUTHORIZED COLONY
117	67	21/2	2-11	1-06	UNAUTHORIZED COLONY

118	68	3/3	0-14	0-14	UNAUTHORIZED COLONY
119	68	6	4-02	0-18	UNAUTHORIZED COLONY
120	68	7	8-14	3-04	UNAUTHORIZED COLONY
121	68	10/2	2-08	2-08	UNAUTHORIZED COLONY
122	68	14	4-10	4-10	UNAUTHORIZED COLONY
123	68	15/1	3-04	3-04	UNAUTHORIZED COLONY
124	68	15/2	1-12	1-0	UNAUTHORIZED COLONY
125	68	16/1	1-00	1-00	UNAUTHORIZED COLONY
126	68	25/2	0-09	0-09	UNAUTHORIZED COLONY
127	69	1	4-16	4-16	UNAUTHORIZED COLONY
128	69	2	4-16	0-07	UNAUTHORIZED COLONY
129	69	6	4-16	0-13	UNAUTHORIZED COLONY
130	69	7	4-16	1-07	UNAUTHORIZED COLONY
131	69	10	4-13	4-13	UNAUTHORIZED COLONY
132	69	14	3-18	1-06	UNAUTHORIZED COLONY
133	69	16/2	1-05	0-14	UNAUTHORIZED COLONY
134	69	25/1	1-05	0-13	UNAUTHORIZED COLONY
135	70	6/2	2-11	2-11	UNAUTHORIZED COLONY
136	70	10/1	1-08	1-05	UNAUTHORIZED COLONY
137	70	10/2	3-03	1-05	UNAUTHORIZED COLONY
138	70	11	5-06	1-08	UNAUTHORIZED COLONY
139	70	16/2	1-17	0-07	UNAUTHORIZED COLONY
140	70	20	6-07	3-12	UNAUTHORIZED COLONY
141	70	21	4-16	2-08	UNAUTHORIZED COLONY
142	71	2	4-12	2-12	UNAUTHORIZED COLONY
143	71	9	4-00	4-00	UNAUTHORIZED COLONY
144	75	1	4-16	1-10	UNAUTHORIZED COLONY
145	75	2	4-16	4-00	UNAUTHORIZED COLONY
146	75	3/1	1-18	1-18	UNAUTHORIZED COLONY
147	75	7/1	0-16	0-08	UNAUTHORIZED COLONY

148	75	8	4-16	0-08	UNAUTHORIZED COLONY
149	76	5/2	1-12	0-15	UNAUTHORIZED COLONY
150	76	6/2	1-12	0-09	UNAUTHORIZED COLONY
151	76	14	4-18	1-00	UNAUTHORIZED COLONY
152	77	5/2	0-08	0-08	UNAUTHORIZED COLONY
153	78	1	4-08	3-18	UNAUTHORIZED COLONY
154	78	2	4-16	0-04	UNAUTHORIZED COLONY
155	78	9	5-14	2-14	UNAUTHORIZED COLONY
156	78	12	3-16	1-00	UNAUTHORIZED COLONY
157	78	19	4-03	1-00	UNAUTHORIZED COLONY
TOTAL AREA				**452-14**	

Village Dera Mandi Forest List					
S.NO	MUSTATIL NO.	KHASRA NO	TOTAL AREA	ENCROACHMENT AREA	REMARK
1	5	5	87-19	20-16	ABADI ENCROACHMENT Jawahar Colony
2	6	6	4-16	1-14	Farm House
3		7	4-16	3-11	Farm House
4		8	4-16	2-18	Farm House
5		9	4-16	1-06	Farm House
6		11	4-16	3-00	Farm House
7		12	4-16	3-17	Farm House
8		13/2	1-2	1-2	Farm House
9		19	4-16	2-06	Farm House
10		20	4-16	4-16	ABADI ENCROACHMENT(Jawahar Colony)
11		21	4-16	4-03	ABADI ENCROACHMENT(Jawahar Colony)
12		22	4-16	2-12	ABADI ENCROACHMENT(Jawahar Colony)
13	11	15	4-3	4-3	Farm House
14		16/2	2-0	2-0	Farm House
15	16	9/2	2-5	2-5	Farm House
16	19	19//6/2	2-0	2-0	Farm House
17	25	25//1	4-8	3-15	Farm House
18		2	4-12	0-09	Farm House
19		5	4-8	2-15	Farm House
20		6	4-12	4-12	Farm House
21		7	4-16	1-05	Farm House
22		9	4-16	0-05	Abadi ENCROACHMENT
23		10	4-12	2-17	Abadi ENCROACHMENT
24		11	4-8	2-05	Abadi ENCROACHMENT
25		12	4-12	0-07	Abadi ENCROACHMENT
26		14	4-12	3-02	Farm House
27		15	4-8	4-8	Farm House
28		16	4-12	3-11	Farm House
29		17	4-16	2-12	Farm House
30		18	4-12	0-17	Farm House
31		21/1	2-8	02-08.	Farm House
32		23	4-8	0-12	Farm House
33		25	4-12	0-15	Farm House

34	26	26//1	4-12	0-07	Farm House
35		2	4-12	0-10	Farm House
36		3	4-8	0-11	Farm House
37		11/2	1-0	0-11	Farm House
38		12	4-16	4-16	Farm House
39		14/1Min	1-16	1-16	Farm House
40		15/2	1-12	0-16	Farm House
41	27	21	4-16	0-5	Farm House
42		22	4-16	0-7	Farm House
43		23	4-16	0-8	Farm House
44	33	8	4-16	0-14	ABADI ENCROACHMENT
45	36	8	4-16	1-06	ABADI ENCROACHMENT
46		17/1	1-8	1-8	ABADI ENCROACHMENT
47		17/3	2-8	2-8	ABADI ENCROACHMENT
48	37	2/3/1	0-06	1-5	ABADI ENCROACHMENT
49		2/3/2	0-12		ABADI ENCROACHMENT
50		3/1	0-11	0-11	ABADI ENCROACHMENT
51		3/2	1-17		ABADI ENCROACHMENT
52		8/1	2-8	2-8	ABADI ENCROACHMENT
53		8/2	2-4		ABADI ENCROACHMENT
54		9/1	0-15	0-15	ABADI ENCROACHMENT
55		9/2	4-1		ABADI ENCROACHMENT
56	38	7/2	1-8	0	ABADI ENCROACHMENT
57	39	6	4-12	1-00	ABADI ENCROACHMENT
58		14/2	1-5	1-5	ABADI ENCROACHMENT
59		17/1	1-16	1-16	ABADI ENCROACHMENT
60		17/2	0-2	0-2	ABADI ENCROACHMENT
61		20/1	1-6	1-6	ABADI ENCROACHMENT
62		21/2	1-6	1-6	ABADI ENCROACHMENT
63	40	40//1	4-16	1-12	ABADI ENCROACHMENT

64		10	4-12	1-10	Farm House
65	41	12	4-16	4-.16	ABADI ENCROACHMENT
66		23/2	1-9	1-9	ABADI ENCROACHMENT
67		25/2	0-5	0-5	ABADI ENCROACHMENT
68	42	21/2	1-18	1-18	ABADI ENCROACHMENT
69	44	44//7/2	1-4	1-4	ABADI ENCROACHMENT
70	45	45//3/1	3-7	3-7	ABADI ENCROACHMENT
71		11/1	1-8	1-8	ABADI ENCROACHMENT
72		21/1	1-4	1-4	ABADI ENCROACHMENT
73	47	47//9/2	2-0	2-0	ABADI ENCROACHMENT
74		23/2	2-9	2-9	ABADI ENCROACHMENT
75		24	1-5	1-5	ABADI ENCROACHMENT
76	49	49//25/1	1-14	1-.14	ABADI ENCROACHMENT
77	54	17/2	1-3	1-.3	ABADI ENCROACHMENT
78	55	55//14/2	3-0	3-.0	ABADI ENCROACHMENT
79	56	56//3	4-12	1-.6	Farm House
80	60	60//4	4-12	4-12	Farm House
81		7	4-12	4-12	Farm House
82	61	21	4-12	0-13	Farm House
83		22	4-12	0-11	Farm House
84		23/1	3-1	0-07	Farm House
85		25	4-16	1-.17	Farm House
86	62	4	4-16	0-11	Farm House
87		5	4-16	4-16	Farm House
88		25	4-16	3-10	Farm House
89	65	65//5/1	2-0	2-0	Farm House
90		5/2	0-5	0-5	Farm House
91	69	69//	1-3	1-3	ABADI ENCROACHMENT
92	73	73//14/2	1-17	1-17	ABADI ENCROACHMENT
93		19/2	4-10	4-10	ABADI ENCROACHMENT
94	75	75//17/2	1-4	1-4	ABADI ENCROACHMENT

95	76	23/1	3-02	0	ABADI ENCROACHMENT
96	77	19/1	2-4	2-.4	ABADI ENCROACHMENT
97	78	18/2	0-14	0-14	ABADI ENCROACHMENT
98		20/1	0-16	0-16	ABADI ENCROACHMENT
99		21/1	1-3	1-3	ABADI ENCROACHMENT
100		22/3	2-3	2-3	ABADI ENCROACHMENT
101		23/2	0-13	0-13	ABADI ENCROACHMENT
102	79	79//25/2	2-0	2-0	ABADI ENCROACHMENT
103	81	81//24	3-4	3-4	ABADI ENCROACHMENT
104	82	82//19	1-16	1-16	ABADI ENCROACHMENT
105	84	84//11/2	1-19	1-19	ABADI ENCROACHMENT
106	85	85//1/2	1-0	1-.0	ABADI ENCROACHMENT
107		2/1	1-14	1-00	ABADI ENCROACHMENT
108		6/2	1-10	1-.10	ABADI ENCROACHMENT
109		12/2	3-11	3-.11	ABADI ENCROACHMENT
110		25/2	2-4	2-.4	ABADI ENCROACHMENT
111	87	9/2	1-2	1-2	ABADI ENCROACHMENT
112		10/1	1-3	1-3	ABADI ENCROACHMENT
113		16	4-12	4-12	ABADI ENCROACHMENT
114		14/2	3-11	3-11	ABADI ENCROACHMENT
115	91	16	0-19 ½	0-19 ½	ABADI ENCROACHMENT
116	96	96//12/1	2-8	2-8	ABADI ENCROACHMENT
117		14/2	2-8	2-8	ABADI ENCROACHMENT
118		19/1	2-3	1-00	ABADI ENCROACHMENT
119	103	103//20/1	2-7	2-7	ABADI ENCROACHMENT

120	104	20/2	0-6	0-6	ABADI ENCROACHMENT
121	106	106//12/1	1-12	2-.0	ABADI ENCROACHMENT
122	108	2/2	1-6	1-6	ABADI ENCROACHMENT
123	108	13/2	3-12	1-03	ABADI ENCROACHMENT
124		14	4-16	0-16	ABADI ENCROACHMENT
125		20	4-16	0-08	ABADI ENCROACHMENT
126	110	3/1	0-8	0-8	ABADI ENCROACHMENT
127		12	4-16	0-16	ABADI ENCROACHMENT
128		21/1-2	4-16	0-06	ABADI ENCROACHMENT
129		22	4-16	0-12	ABADI ENCROACHMENT
130		24/2	3-2	3-.2	ABADI ENCROACHMENT
131	111	2/1	2-4	0-14	ABADI ENCROACHMENT
132		4/1	1-3	1-3	ABADI ENCROACHMENT
133		7/2	1-0	1-0	ABADI ENCROACHMENT
134		8/2	1-12	1-12	ABADI ENCROACHMENT
135		18/1	2-0	2-0	ABADI ENCROACHMENT
136	112	3	4-12	0-02	ABADI ENCROACHMENT
137		4	4-12	0-10	ABADI ENCROACHMENT
138		5/1	1-18	0-06	ABADI ENCROACHMENT
139		7	4-16	0-16	ABADI ENCROACHMENT
140	118	21	4-16	1-14	ABADI ENCROACHMENT
141	119	119//1	4-12	0-10	ABADI ENCROACHMENT
142		9	4-16	1-00	ABADI ENCROACHMENT
143		12	4-16	1-04	ABADI ENCROACHMENT
144		19	4-16	1-08	ABADI ENCROACHMENT

145		22	4-16	1-12	ABADI ENCROACHMENT
146	120	120//1	4-12	0-09	ABADI ENCROACHMENT
147		6/1	2-16	2-00	ABADI ENCROACHMENT
148		10	4-16	0-14	ABADI ENCROACHMENT
149		11	4-16	1-00	ABADI ENCROACHMENT
150		13	4-16	1-00	ABADI ENCROACHMENT
151		14	4-16	2-13	ABADI ENCROACHMENT
152		15	4-16	0-07	ABADI ENCROACHMENT
153	122	122//5	4-12	4-12	ABADI ENCROACHMENT
154	123	123//3/2	1-16	1-16	ABADI ENCROACHMENT
155		4/2	1-17	1-17	ABADI ENCROACHMENT
156		5	5-12	5-12	ABADI ENCROACHMENT
157		6	3-0	3-0	ABADI ENCROACHMENT
158		11/2	2-16	1-07	ABADI ENCROACHMENT
159		12	4-16	1-13	ABADI ENCROACHMENT
160		15	4-16	2-16	ABADI ENCROACHMENT
161		16	4-16	4-16	ABADI ENCROACHMENT
162		17	4-16	4-16	ABADI ENCROACHMENT
163		18	4-16	4-16	ABADI ENCROACHMENT
164		19	4-16	4-16	ABADI ENCROACHMENT
165		20	4-16	4-16	ABADI ENCROACHMENT
166		21	4-16	4-16	ABADI ENCROACHMENT
167		22	4-16	4-16	ABADI ENCROACHMENT
168		23	4-16	4-16	ABADI ENCROACHMENT
169		24	4-16	4-16	ABADI ENCROACHMENT

170		25	4-16	4-16	ABADI ENCROACHMENT
171	124	124//1	5-8	5-8	ABADI ENCROACHMENT
172		2	2-15	2-15	ABADI ENCROACHMENT
173		9	2-1	2-1	ABADI ENCROACHMENT
174		10	4-1	4-1	ABADI ENCROACHMENT
175		11	3-6	3-6	ABADI ENCROACHMENT
176		12	2-5	2-5	ABADI ENCROACHMENT
177		19	0-19	0-19	ABADI ENCROACHMENT
178		20	4-4	4-4	ABADI ENCROACHMENT
179		21	4-9	4-9	ABADI ENCROACHMENT
180	125	125	13-9	12-12	ABADI ENCROACHMENT
181	126	126	120-0	15-00	ABADI ENCROACHMENT
182	131	131	120-0	1-00	ABADI ENCROACHMENT
TOTAL AREA			632-5.5	399-8.5	

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Consolidated details of all the forest is of Tuckkalakad Village Khasra vise is as below;

S.NO.	Khasra No	Area (As Per Field Book)	Area of the Consolidated forest	Encroachment Area as per site	STATUS AS PER SURVEY
1	745	19-18	19-18	6-10	Abadi Enroachment
2	2143/749	1-2	1-2	1-01	Abadi Enroachment
3	2209/1046	31-19	31-19	29-11	Abadi Enroachment
4	2672/1049	0-4	0-4	0-04	Abadi Enroachment
5	2673/1049	0-4	0-4	0-04	Abadi Enroachment
6	2674/1049	0-7	0-7	0-07	Abadi Enroachment
7	4058/2675/1049	1-6	1-6	1-06	Abadi Enroachment
8	4059/2675/1049	2-18	2-18	2-18	Abadi Enroachment
9	2218/1051	0-8	0-8	0-08	Abadi Enroachment
10	2220/1051	2-9	2-9	2-09	Abadi Enroachment
11	2222/1052	1-1	1-1	1-01	Abadi Enroachment
12	2225/1053	0-14	0-14	0-14	Abadi Enroachment
13	2226/1053	0-19	0-19	0-19	Abadi Enroachment
14	2228/1053	0-9	0-9	0-08	Abadi Enroachment
15	2071/1055	1-7	1-7	1-07	Abadi Enroachment
16	2072/1055	0-3	0-3	0-03	Abadi Enroachment
17	2073/1055	0-1	0-1	0-01	Abadi Enroachment
18	2639/1953/1406	0-17	0-17	0-17	Abadi Enroachment
19	1483	5-1	5-1	5-01	Abadi Enroachment
20	2253/1509	0-4	0-4	0-04	Abadi Enroachment
21	2259/2260/1509	0-18	0-18	0-18	Abadi Enroachment
22	2271/1518	1-2	1-2	1-02	Abadi Enroachment
23	2273/1518	2-13	2-13	2-13	Abadi Enroachment
24	1520	3-0	3-0	3-00	Abadi Enroachment
25	2162/1523	2-4	2-4	2-04	Abadi Enroachment
26	1540	1-2	1-2	1-02	Abadi Enroachment
27	1541	7-7	7-7	7-07	Abadi Enroachment
28	1542	2-1	2-1	2-01	Abadi Enroachment
29	2279/1543	0-03	0-3	0-03	Abadi Enroachment
30	2280/1543	0-15	0-15	0-15	Abadi Enroachment
31	2281/1543	0-11	0-11	0-11	Abadi Enroachment
32	2282/1543	1-6	1-6	1-06	Abadi Enroachment
33	2283/1543	0-2	0-2	0-02	Abadi Enroachment
34	2284/1543	1-1	1-1	1-01	Abadi Enroachment
35	2287/1545	12-3	12-3	12-03	Abadi Enroachment
36	2288/1545	3-17	3-17	3-17	Abadi Enroachment
37	2289/1545	13-01	13-01	13-01	Abadi Enroachment
38	2290/1545	1-7	1-7	1-07	Abadi Enroachment
39	2291/1545	3-17	3-17	3-17	Abadi Enroachment
40	2292/1545	25-15	25-15	25-15	Abadi Enroachment
41	2294/1545	14-5	14-5	14-05	Abadi Enroachment
42	1555	3-0	3-0	3-00	Abadi Enroachment
43	1563	15-15	15-15	15-15	Abadi Enroachment
44	2304/1565	1-19	1-19	1-19	Abadi Enroachment
45	2307/1565	2-7	2-7	2-07	Abadi Enroachment
46	1576	2-6	2-6	2-06	Abadi Enroachment
47	1586	0-11	0-11	0-11	Abadi Enroachment
48	1587	13-5	13-5	13-05	Abadi Enroachment
49	2696/1588	1-2	1-2	1-02	Abadi Enroachment
50	1589	0-19	0-19	0-19	Abadi Enroachment
51	2178/1594	1-16	1-16	1-16	Abadi Enroachment
52	2179/1594/3/2	0-12	0-12	0-12	Abadi Enroachment
53	2315/1597	12-19	12-19	11-07	Abadi Enroachment
54	2316/1597	3-5	3-5	3-05	Abadi Enroachment
55	2317/1597	2-14	2-14	2-14	Abadi Enroachment
56	2318/1601	5-1	5-1	5-01	Abadi Enroachment
57	4066/2319/1601	2-13	2-13	2-13	Abadi Enroachment
58	4067/2319/1601	0-14	0-14	0-14	Abadi Enroachment
59	4068/2319/1601	6-4	6-4	6-04	Abadi Enroachment
60	1604	14-18	14-18	14-18	Abadi Enroachment
61	1606	19-11	19-11	19-11	Abadi Enroachment
62	2320/1607	1-13	1-13	1-13	Abadi Enroachment
63	2321/1607	4-12	4-12	4-12	Abadi Enroachment
64	2322	2-6	2-6	2-06	Abadi Enroachment
65	2323/1607	0-10	0-10	0-10	Abadi Enroachment
66	1608	1-12	1-12	1-12	Abadi Enroachment
67	2327/1614	1-01	1-01	1-01	Abadi Enroachment
68	2341/1616	5-1	5-1	5-01	Abadi Enroachment
69	2343/1616	0-12	0-12	0-12	Abadi Enroachment
70	2344/1617 to 2356/1617	5-08	5-08	1-12	Abadi Enroachment
71	2389/1623	28-6	28-6	13-16	Sangam Vihar Abadi
72	2581/1668	31-10	31-10	15-10	Abadi Enroachment
73	1670	14-5	14-5	1-14	BARBER'S MOSQUE
74	1671	159-11	159-11	48-00	Abadi Enroachment
	Total			403-02	

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Pul Pehladpur

S.NO.	Khasra No	Total Area (In Bigha-Biswa)	Total Forest Area Khasra Vise (In Bigha - Biswa)	Encroch ment Area	Remark
1	309	2-16	2-16	1-18	ABADI ENCROACHMENT
2	310	157-7	157-07	55-09	ABADI ENCROACHMENT
3	311	120-0	120-0	52-10	ABADI ENCROACHMENT
4	312	72-19	72-19	16-10	ABADI ENCROACHMENT
5	313	123-17	123-17	34-16	ABADI ENCROACHMENT
6	314	47-09	47-09	12-10	ABADI ENCROACHMENT
7	315	155-18	155-13	72-10	ABADI ENCROACHMENT
	Total	681-01	680-13	246-03	

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	FOREST AREA LIST AAYA NAGAR				
S.No.	Khasra No	Area	Area of the Consolidated forest land	Encroachment As Per Site	Status as Per Site
1	777	4-10	0-16	0-16	Unauthorized colony
2	779	2-19	2-19	1-13	Unauthorized colony
3	781	2-16	2-16	2-16	Unauthorized colony
4	782	6-8	6-8	1-19	Unauthorized colony
5	805	4-16	4-16	0-19	Unauthorized colony
6	843	4-16	4-16	0-12	Unauthorized colony
7	848	4-16	4-16	0-14	Unauthorized colony
8	879	4-16	4-16	0-13	Unauthorized colony
9	886	4-16	4-16	0-08	Unauthorized colony
10	919	4-16	4-16	0-08	Unauthorized colony
11	204	4-16	4-12	4-12	Unauthorized colony
12					
13					
14	206	4-12	4-12	4-12	Unauthorized colony
15	207	2-14	2-14	2-14	Unauthorized colony
16	1354	4-16	4-16	0-08	Unauthorized colony
17	1358	4-16	4-16	1-02	Peer Mazar
18	1359	4-16	4-16	1-16	Peer Mazar
19	1360	4-16	1-16	0-14	Unauthorized colony
20	1361	4-16	4-16	1-07	Unauthorized colony
21	1362	4-16	4-16	0-08	Unauthorized colony
22	1365	4-16	1-6	0-07	Unauthorized colony
23	1366	4-16	3-16	1-00	Unauthorized colony
24	1367	4-16	1-6	1-04	Unauthorized colony
25	1368	4-16	1-0	1-00	Unauthorized colony
26	1369	4-16	3-0	2-17	Unauthorized colony
27	1371	4-16	2-0	0-12	Unauthorized colony
28	1376	4-16	1-0	0-12	Unauthorized colony
29	1377	4-16	4-0	2-14	Unauthorized colony
30	1397	4-16	4-16	0-04	Unauthorized colony

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	FOREST AREA LIST AAYA NAGAR				
S.No.	Khasra No	Area	Area of the Consolidated forest land	Encroachment As Per Site	Status as Per Site
31	1402	4-16	4-16	2-00	Unauthorized colony
32	1403	4-16	4-16	2-04	Unauthorized colony
33	1404	4-16	4-16	0-06	Unauthorized colony
34	1407	4-16	4-16	0-14	Unauthorized colony
35	1412	4-16	1-16	0-11	Unauthorized colony
36	1413	4-16	1-0	0-04	Unauthorized colony
37	1414	4-16	1-0	0-04	Unauthorized colony
38	1415	4-16	1-10	0-15	Unauthorized colony
39	1417	4-16	2-0	1-00	Unauthorized colony
40	1418	4-16	1-0	1-00	Unauthorized colony
41	1419	4-16	1-10	0-09	Unauthorized colony
42	1420	4-16	1-10	0-04	Unauthorized colony
43	1421	4-16	1-0	0-14	Unauthorized colony
44	1422	4-16	1-0	4-16	Unauthorized colony
45	1423	4-16	1-0	4-16	Unauthorized colony
46	1424	4-16	2-8	2-04	Unauthorized colony
47	1425	4-16	1-0	0-05	Unauthorized colony
48	1427	4-16	2-6	4-16	Unauthorized colony
49	1428	4-16	1-6	4-16	Unauthorized colony
50	1438	4-16	1-6	0-14	Unauthorized colony
51	1440	4-16	4-16	2-00	Unauthorized colony
52	1444	1-14	1-14	1-04	Unauthorized colony
53	1949	4-16	2-10	0-06	Unauthorized colony
54	1954	4-16	1-0	0-03	Unauthorized colony
55	1955	4-16	1-0	0-06	Unauthorized colony
56	1956	4-16	1-10	0-16	Unauthorized colony
57	1957	4-16	1-10	1-04	Unauthorized colony
58	1961	3-5	3-5	0-05	Unauthorized colony

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FOREST AREA LIST AAYA NAGAR					
S.No.	Khasra No	Area	Area of the Consolidated forest land	Encroachment As Per Site	Status as Per Site
59	1978	4-16	4-16	1-16	Unauthorized colony
60	1979	4-16	4-16	2-05	Unauthorized colony
61	1980	4-16	4-16	1-09	Unauthorized colony
62	1981	4-16	4-16	0-14	Unauthorized colony
	Total			**172-00**	

GOVT OF NCT OF DELHI
DEPARTMENT OF FOREST AND WILDLIFE
OFFICE OF THE DY. CONSERVATOR OF FOREST (SOUTH)
SOUTH FOREST DIVISION, NEAR DR. KARNI SINGH SHOOTING RANGE,
TUGHLAKABAD, NEW DELHI-110044

F. No. 08/DCF(S)/Land/Misc./2021-22/Part-IV/ 26409-11 **Dated:** 17/3/22

To,

The Chairman STF/VC-DDA
Delhi Development Authority
Vikas Sadan, INA
New Delhi- 110023

Sub: Schedule for demolition of Unauthorized Colonies falling in Southern Ridge under South Forest Division as per Affidavit filed by Revenue Department.

Sir,

As per affidavit filed by Revenue Department on 05.04.2019 in O.A No. 58/2013 in the matter of Sonya Ghosh Vs Govt. of NCT of Delhi, a list of unauthorized colonies has been mentioned. As per this list a schedule has been fixed for demolition of the same which is annexed herewith.

Yours faithfully,

17/3/22

Dy. Conservator of Forests
South Forest Division

Encl. as above:
Copy to:

1. The Principal Secretary (E&F), 6th Floor, Delhi Secretariat, I.P. Estate, New Delhi-110002, for kind information.
2. The Principal Chief conservator of Forests/HOD, Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
3. The Chief Conservator of Forests, Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
4. The Conservator of Forests, Department of Forests and Wildlife, GNCTD, 2nd Floor, A – Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
5. The District magistrate, South District, MB Road, Saket, New Delhi-110017, for kind information.

17/3/22

Dy. Conservator of Forests
South Forest Division

Scanned with CamScanner

Urgent Court Matter

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
OFFICE OF DEPUTY CONSERVATOR OF FORESTS (SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI- 110044.

F. No. 66/DCF(S)/Land/Misc./2022-23/4381-85 **Dated:** 02/09/24

To,

The District Magistrate (South)
Office of the District Magistrate (South)
MB Road, Saket
New Delhi – 110017.

Sub: Regarding encroachment removal program on forest land to be scheduled by DTF in South District as per the direction received during last meeting of Oversight Committee.

Sir,

As per the directions received during the last meeting of oversight committee under the Chairmanship of DG (Forests) & SS, following khasras have been identified in Southern Ridge are identified for encroachment removal program to be taken up by District Task Force chaired by DM (South).

As directed vide Judgment made by Hon'ble NGT in O.A no. 58/2013 in the matter of Sonya Ghosh vs Govt. of NCT of Delhi on 15.01.2021 and directions given to the Department of Forests & Wildlife, Govt. of NCT of Delhi in various Oversight Committee meeting that in compliance of Hon'ble NGT order encroachment removal through DTF has to be scheduled. The Hon'ble NGT order dated 15.01.2021 states that " 16. *In view of above, we direct that the Delhi Government through the Chief Secretary, Delhi to ensure that requisite Notification under Section 20 of the Indian Forest Act, 1927 is issued within three months in respect of the area about which there is no controversy. Further actions to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action 10 plan for removing the encroachments be ensured within next three months.*

Execution of the action plan will be primarily under the Chief Secretary Delhi, who is also the Chairman of the Ridge Management Board.

17. We direct constitution of an Oversight Committee (OC) to be headed by DG Forest, MoEF&CC, Government of India with the Secretaries Revenue and Forest, Delhi Govt., the PCCF, Delhi, the concerned Deputy Commissioners, Delhi and the nominees of Police Commissioner, Delhi and the Forest Survey of India, Dehradun as members. Main function of the OC will be to oversee progress with regard to the removal of encroachments from the Ridge, its protection by way of fencing/boundary wall and preparation of management plan for its restitution. The Committee will be free to co-opt any other authorities/Experts. The Nodal agency will be the PCCF, Delhi for coordination and compliance. First meeting of the Committee may be held within one month and thereafter review may be undertaken periodically preferably at least once in a month till the action plan is executed."

List of forest land to be scheduled through DTF for encroachment removal

SL. No.	Khasra No.	Forest Area as per records		Encroached Area as per affidavit filed by Divisional Commissioner before Hon'ble NGT on 05.04.2019 in the matter of Sonya Ghosh vs Govt. of NCT of Delhi		Type of encroachment as per affidavit filed by Divisional Commissioner before Hon'ble NGT on 05.04.2019 in the matter of Sonya Ghosh vs Govt. of NCT of Delhi
		Bigha	Biswa	Bigha	Biswa	
Village - Ayanagar						
1.	843	4	16	0	12	Unauthorized Colony
2.	848	4	16	0	14	Unauthorized Colony
3.	886	4	16	0	8	Unauthorized Colony
4.	1358	4	16	1	2	Peer Mazar
5.	1359	4	16	1	16	Peer Mazar
6.	1360	1	16	0	14	Unauthorized Colony
7.	1369/2	3	0	2	17	Unauthorized Colony
8.	1371/2	2	0	0	12	Unauthorized Colony
9.	1376/2	1	0	0	12	Unauthorized

						Colony
10.	1377	4	0	2	14	Unauthorized Colony
11.	1397	4	16	0	4	Unauthorized Colony
12.	1403	4	16	2	4	Unauthorized Colony
13.	1414/1	1	0	0	4	Unauthorized Colony
14.	1423/2	1	0	4	16	Unauthorized Colony
15.	1427	2	6	4	16	Unauthorized Colony
16.	1440	4	16	2	0	Unauthorized Colony
17.	1444	1	4	1	4	Unauthorized Colony
18.	1978	4	16	1	16	Unauthorized Colony
19.	1979	4	16	2	5	Unauthorized Colony
20.	1980	4	16	1	9	Unauthorized Colony
21.	1981	4	16	0	14	Unauthorized Colony
Total		**74**	**18**	**33**	**13**	
Village - Jaunapur						
22.	67//12/1	1	9	1	9	Unauthorized Colony (Bhim Basti)
23.	78//11	4	16	0	9	Farm House Encroachemnt
24.	78//20	4	16	0	14	Farm House Encroachemnt
25.	78//21	4	16	0	15	Farm House Encroachemnt
Total		**15**	**7**	**3**	**7**	
Village - Nebsarai						
26.	26	6	8	6	8	Unauthorized Colony
27.	27	6	18	2	12	Unauthorized Colony
28.	28	4	16	4	16	Unauthorized Colony
29.	29	2	17	2	17	Unauthorized Colony
30.	30	5	0	5	0	Unauthorized Colony
31.	31	3	5	3	5	Unauthorized Colony
32.	135	4	16	4	16	Unauthorized

						Colony
Total		**34**	**0**	**28**	**14**	
Village - Bhatti						
33.	1333	5	2	5	2	Farm House Encroachment
34.	1555	0	9	0	9	Uday Agarwal Farm Encroachment
Total		**5**	**11**	**5**	**11**	
Village – Dera Mandi						
35.	25//5	4	8	2	15	Farm House Encroachment
36.	25//6	4	12	4	12	Farm House Encroachment
Total		**10**	**0**	**7**	**7**	
Village – Saidulajaib						
37.	209	19	0	5	11	Unauthorized Colony
Total		**19**	**0**	**5**	**11**	
Village – Chattarpur						
38.	139	4	16	4	16	Unauthorized Colony
39.	140	4	16	2	10	Unauthorized Colony
40.	204	6	12	2	7	Unauthorized Colony
41.	205	5	6	0	14	Unauthorized Colony
Total		**21**	**10**	**10**	**7**	
Village - Satbari						
42.	1076	5	9	5	9	Unauthorized Colony
43.	1080	11	11	11	11	Unauthorized Colony
45.	1092	1	10	1	10	Unauthorized Colony
46.	1099	120	0	2	0	Unauthorized Colony
Total		**138**	**10**	**20**	**10**	
Grand Total		**318**	**6**	**116**	**0**	

The above mentioned khasra nos. fall under Notification 1996 and encroachment as mentioned in affidavit filed by Divisional Commissioner before Hon'ble NGT on 05.04.2019 in the matter of Sonya Ghosh vs Govt. of NCT of Delhi. Approximately, an area of 9.6 ha is identified for encroachment removal through DTF.

Also, special directions have been given in 135th STF meeting held on 19.07.2024 for taking up encroachment removal drive for khasra nos. 1076 & 1080 in village Satbari which are forest land as per order 1987 and encroachment as mentioned in affidavit filed by Divisional Commissioner before Hon'ble NGT on 05.04.2019 in the matter of Sonya Ghosh vs Govt. of NCT of Delhi. Also, adjacent to kh. nos. 1076 & 1080 in village Satbari there are kh. nos. 1091, 1092 & 1099 which are forest land as per order 1987 may be taken up for encroachment removal drive through DTF.

Hence, above mentioned khasra nos. may be taken up for encroachment removal plan through District Task Force chaired by DM (South) at the earliest to ensure seamless execution of encroachment removal drive. The matter may be taken up at utmost priority in compliance of the various orders of Hon'ble NGT and Hon'ble High Court of Delhi.

Yours faithfully,

DCF (South)
South Forest Division

Copy to:

1. The Additional Principal Chief Conservator of Forests/HOD, Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
2. The Conservator of Forests, Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
3. The Sub-divisional magistrate (Saket), MB Road, Saket, New Delhi-110017, for kind information and necessary action.
4. The Sub-divisional magistrate (Mehrauli), Old Tehsil Building, Mehrauli, New Delhi-110030, for kind information and necessary action.

DCF (South)
South Forest Division

Reminder - I
Urgent Court Matter

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
OFFICE OF DEPUTY CONSERVATOR OF FORESTS (SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI- 110044.

F. No. 04/DCF(S)/Land/DTF/2024-25/ 5870-74 **Dated:** 28/10/24

To,

The District Magistrate (South)
Office of the District Magistrate (South)
MB Road, Saket
New Delhi – 110017.

Sub: Regarding encroachment removal program on forest land to be scheduled by DTF in South District as per the direction received during last meeting of Oversight Committee.

Sir,

As per the directions received during the last meeting of oversight committee under the Chairmanship of DG (Forests) & SS, following khasras have been identified in Southern Ridge are identified for encroachment removal program to be taken up by District Task Force chaired by DM (South).

As directed vide Judgment made by Hon'ble NGT in O.A no. 58/2013 in the matter of Sonya Ghosh vs Govt. of NCT of Delhi on 15.01.2021 and directions given to the Department of Forests & Wildlife, Govt. of NCT of Delhi in various Oversight Committee meeting that in compliance of Hon'ble NGT order encroachment removal through DTF has to be scheduled. The Hon'ble NGT order dated 15.01.2021 states that " 16. *In view of above, we direct that the Delhi Government through the Chief Secretary, Delhi to ensure that requisite Notification under Section 20 of the Indian Forest Act, 1927 is issued within three months in respect of the area about which there is no controversy. Further actions to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action 10 plan for removing the encroachments be ensured within next three months.*

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Execution of the action plan will be primarily under the Chief Secretary Delhi, who is also the Chairman of the Ridge Management Board.

17. We direct constitution of an Oversight Committee (OC) to be headed by DG Forest, MoEF&CC, Government of India with the Secretaries Revenue and Forest, Delhi Govt., the PCCF, Delhi, the concerned Deputy Commissioners, Delhi and the nominees of Police Commissioner, Delhi and the Forest Survey of India, Dehradun as members. Main function of the OC will be to oversee progress with regard to the removal of encroachments from the Ridge, its protection by way of fencing/boundary wall and preparation of management plan for its restitution. The Committee will be free to co-opt any other authorities/Experts. The Nodal agency will be the PCCF, Delhi for coordination and compliance. First meeting of the Committee may be held within one month and thereafter review may be undertaken periodically preferably at least once in a month till the action plan is executed."

List of forest land to be scheduled through DTF for encroachment removal

SL. No.	Khasra No.	Forest Area as per records		Encroached Area as per affidavit filed by Divisional Commissioner before Hon'ble NGT on 05.04.2019 in the matter of Sonya Ghosh vs Govt. of NCT of Delhi		Type of encroachment as per affidavit filed by Divisional Commissioner before Hon'ble NGT on 05.04.2019 in the matter of Sonya Ghosh vs Govt. of NCT of Delhi
		Bigha	Biswa	Bigha	Biswa	
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29.	29	2	17	2	17	Unauthorized Colony
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31.	31	3	5	3	5	Unauthorized Colony
32.	135	4	16	4	16	Unauthorized

						Colony
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33.	1333	5	2	5	2	Farm House Encroachment
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Total		**5**	**11**	**5**	**11**	
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36.	25//6	4	12	4	12	Farm House Encroachment
Total		**10**	**0**	**7**	**7**	
Village – Saidulajaib						
37.	209	19	0	5	11	Unauthorized Colony
Total		**19**	**0**	**5**	**11**	
Village – Chattarpur						
38.	139	4	16	4	16	Unauthorized Colony
39.	140	4	16	2	10	Unauthorized Colony
40.	204	6	12	2	7	Unauthorized Colony
41.	205	5	6	0	14	Unauthorized Colony
Total		**21**	**10**	**10**	**7**	
Village - Satbari						
42.	1076	5	9	5	9	Unauthorized Colony
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45.	1092	1	10	1	10	Unauthorized Colony
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Total		**138**	**10**	**20**	**10**	
Grand Total		**318**	**6**	**116**	**0**	

The above mentioned khasra nos. fall under Notification 1996 and encroachment as mentioned in affidavit filed by Divisional Commissioner before Hon'ble NGT on 05.04.2019 in the matter of Sonya Ghosh vs Govt. of NCT of Delhi. Approximately, an area of 9.6 ha is identified for encroachment removal through DTF.

Also, special directions have been given in 135th STF meeting held on 19.07.2024 for taking up encroachment removal drive for khasra nos. 1076 & 1080 in village Satbari which are forest land as per order 1987 and encroachment as mentioned in affidavit filed by Divisional Commissioner before Hon'ble NGT on 05.04.2019 in the matter of Sonya Ghosh vs Govt. of NCT of Delhi. Also, adjacent to kh. nos. 1076 & 1080 in village Satbari there are kh. nos. 1091, 1092 & 1099 which are forest land as per order 1987 may be taken up for encroachment removal drive through DTF.

Hence, above mentioned khasra nos. may be taken up for encroachment removal plan through District Task Force chaired by DM (South) at the earliest to ensure seamless execution of encroachment removal drive. The matter may be taken up at utmost priority in compliance of the various orders of Hon'ble NGT and Hon'ble High Court of Delhi.

Yours faithfully,

DCF (South)
South Forest Division

Copy to:

1. The Additional Principal Chief Conservator of Forests/HOD, Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
2. The Conservator of Forests, Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
3. The Sub-divisional magistrate (Saket), MB Road, Saket, New Delhi-110017, for kind information and necessary action.
4. The Sub-divisional magistrate (Mehrauli), Old Tehsil Building, Mehrauli, New Delhi-110030, for kind information and necessary action.

DCF (South)
South Forest Division

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GOVERNMENT OF NCT OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (SAKET)
M.B. ROAD, SAKET, NEW DELHI-110068

Telephone:011-29535190 2505 email address: sdmsaket@gmail.com

F.No. SDM/SKT/2024/ Date:- 10/12/2024

MINUTES OF MEETING

A District Task Force (DTF) meeting under the chairmanship of the DM (South) regarding encroachment removal program on forest land was held on .

The meeting was attended by the following officers/officials :-

10. District Magistrate (South),
11. Sh. Vipul Pandey, DCF (South),
12. Sh. Rahul Saini, ADM (South)
13. Ms. Anita Yadav, SDM (Saket)
14. Puneet Kumar Tiwari, Range Officer, Forest Department
15. Sh. Moj Pal Singh , E.O (AG),
16. Sh. Rakesh Kumar Pahwa, Tehsildaar (Saket),
17. Sh. Rajesh Sharma, Patwari,
18. Sh. Neeraj, Forest Guard, Forest Department

At the outset, the chairman welcomed all the officers/officials, who attended the meeting. Khasra wise details were provided by the forest department for encroachment removal on forest land (Annexure I)

After examination of relevant revenue records, 1987 & 1988 orders of revenue department, 1996 Notification, the following village wise list as follows

Sr. NO.	Name of Village	Khasra NO. (Area)	Order/Notification
1	Neb Sara	26 (6-8)	1988 & 1996
		27 (6-18)	1988 & 1996
		28 (4-16)	1988 & 1996
		29 (2-17)	1988 & 1996
		30 (5-0)	1988 & 1996
		31 (3-5)	1988 & 1996
		135 (4-16)	1988
2.	Bhati	1333 (5-2)	1996
		1555(0-9)	1996
3	Saidulajab	209 1(9-0)	1996
4	Chattarpur	140 (4-16)	1887 & 1996
		204 (16-12)	1887 & 1996
		205 (5-6)	1887 & 1996

5 villages → 16 Khasra

	Satbari	1076 (5-9)	1987
		1080 (11-11)	1987
		1099 (120-00)	1987

As the forest department requested for removal of encroachment of above mentioned khasra no., the forest department is directed to prepare a schedule for phase wise encroachment removal. Prior notice may be given to the alleged encroachers. It is also directed that relevant existing provisions like GRAP may be taken into consideration.

The meeting ended with a vote of thanks to the chair.

This is issues with the prior approval of DM (South).

Sub Divisional Magistrate (S) Govt. of NCT of Delhi

(ANITA YADAV)
SDM (Saket)

To,

1. PA to DM (South), M.B. Road Saket, New Delhi.
2. Deputy Conservator of forests (South), Department of Forests & Wildlife, Near Dr. Karni Singh Shooting Range, Tughlakabad, New Delhi 110044
3. ADM (South)
4. Puneet Kumar Tiwari, Range Officer, Forest Department
5. Sh. Moj Pal Singh , E.O (AG),
6. Sh. Rakesh Kumar Pahwa, Tehsildaar (Saket),
7. Sh. Rajesh Sharma, Patwari,

Annexure-8

URGENT DTF MATTER

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
OFFICE OF DEPUTY CONSERVATOR OF FORESTS(SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI- 110044.

F. No. 04/DCF(S)/Land/DTF/2024-25/7958-61 **Dated:** 08/01/25

To,

The Deputy Commissioner of Police (South)
Office of the Deputy Commissioner of Police (South)
Mayfair garden,
Hauz Khas, New Delhi- 110016

Sub: **Request to provide police forces for coordination with forest officials to execute encroachment removal plan approved by District Task Force vide minutes of meeting dated 10.12.2024.**

Ref: **F.NO.SDM/SKT/2024/2505 dated 10.12.2024 (copy enclosed).**

Sir,

Kind attention is drawn towards the minutes of the meeting of the District Task Force (DTF) dated 10.12.2024 held under the chairmanship of DM (South) vide which the encroachment removal plan on forest land falling Southern Ridge which has been approved by DM (South)/Chairman DTF.

The detail of the forest land on which encroachment removal plan has to be carried out is given below:-

SL. No.	Khasra no.	Forest Area		Village	Police Station
		Bigha	Biswa		
1	26	06	08	Neb Sarai	Mehrauli
2	27	06	18	Neb Sarai	Mehrauli
3	28	04	16	Neb Sarai	Mehrauli
4	29	02	17	Neb Sarai	Mehrauli
5	30	05	00	Neb Sarai	Mehrauli
6	31	03	05	Neb Sarai	Mehrauli
7	135	04	16	Neb Sarai	Mehrauli
8	1333	05	02	Bhati	Maidangarhi
9	1555	00	09	Bhati	Maidangarhi
10	209	19	00	Saidulajaib	Mehrauli
11	140	04	16	Chattarpur	Mehrauli
12	204	06	12	Chattarpur	Mehrauli
13	205	05	06	Chattarpur	Mehrauli
14	1076	05	09	Satbari	Maidangarhi
15	1080	11	11	Satbari	Maidangarhi
16	1099	120	00	Satbari	Maidangarhi

Hence, it is requested to kindly direct the concerned SHO to provide adequate Police Force with lady constables for executing the above said encroachment removal plan which is expected to

be **scheduled from 10.03.2025.** However, keeping in mind the schedule of the coming assembly elections in Delhi, the detailed Beat wise schedule along with eviction notices will be sent at later stage.

This issues with approval of DCF (South).

Yours faithfully,

8/11/25

Range Officer
South Forest Division

Enclosed as above:
Copy to:

1. The District Magistrate, South District, MB Road Saket, New Delhi-110017, for kind information.
2. The Deputy Conservator of Forests (P&M), Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
3. The DCF (South) for kind information and necessary action.

8/11/25

Range Officer
South Forest Division

GOVERNMENT OF NCT OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (SAKET)
M.B. ROAD, SAKET, NEW DELHI-110068

Telephone:011-29535190 2505

email address: sdmsakel@gmail.com

F.No. SDM/SKT/2024/

Date:- 10/12/2024

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12. Sh. Rahul Saini, ADM (South)
13. Ms. Anita Yadav, SDM (Saket)
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At the outset, the chairman welcomed all the officers/officials, who attended the meeting. Khasra wise details were provided by the forest department for encroachment removal on forest land (Annexure I)

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5 villages → 16 khasra

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The meeting ended with a vote of thanks to the chair.

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Sub Divisional Magistrate * Govt. of NCT of Delhi *

(ANITA YADAV)
DM (Saket)

To,

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2. Deputy Conservator of forests (South), Department of Forests & Wildlife, Near Dr. Karni Singh Shooting Range, Tughlakabad, New Delhi 110044
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URGENT DTF MATTER

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
OFFICE OF DEPUTY CONSERVATOR OF FORESTS(SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI- 110044.

F. No. 04/DCF(S)/Land/DTF/2024-25/7958-61 **Dated: 08/04/25**

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The Deputy Commissioner of Police (South)
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8/1/25

Range Officer
South Forest Division

Enclosed as above:
Copy to:

1. The District Magistrate, South District, MB Road Saket, New Delhi-110017, for kind information.
2. The Deputy Conservator of Forests (P&M), Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
3. The DCF (South) for kind information and necessary action.

8/1/25

Range Officer
South Forest Division

GOVERNMENT OF NCT OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (SAKET)
M.B. ROAD, SAKET, NEW DELHI-110068

Telephone:011-29535190 2505

email address: sdmsakel@gmail.com

F.No. SDM/SKT/2024/

Date:- 10/12/2024

MINUTES OF MEETING

A District Task Force (DTF) meeting under the chairmanship of the DM (South) regarding encroachment removal program on forest land was held on .

The meeting was attended by the following officers/officials :-

10. District Magistrate (South),
11. Sh. Vipul Pandey, DCF (South),
12. Sh. Rahul Saini, ADM (South)
13. Ms. Anita Yadav, SDM (Saket)
14. Puneet Kumar Tiwari, Range Officer, Forest Department
15. Sh. Moj Pal Singh , E.O (AG),
16. Sh. Rakesh Kumar Pahwa, Tehsildaar (Saket),
17. Sh. Rajesh Sharma, Patwari,
18. Sh. Neeraj, Forest Guard, Forest Department

At the outset, the chairman welcomed all the officers/officials, who attended the meeting. Khasra wise details were provided by the forest department for encroachment removal on forest land (Annexure I)

After examination of relevant revenue records, 1987 & 1988 orders of revenue department, 1996 Notification, the following village wise list as follows

Sr. NO.	Name of Village	Khasra NO. (Area)	Order/Notification
1	Neb Sara	26 (6-8)	1988 & 1996
		27 (6-18)	1988 & 1996
		28 (4-16)	1988 & 1996
		29 (2-17)	1988 & 1996
		30 (5-0)	1988 & 1996
		31 (3-5)	1988 & 1996
		135 (4-16)	1988
-2.	Bhati	1333 (5-2)	1996
		1555(0-9)	1996
3	Saidulajab	209 1(9-0)	1996
4	Chattarpur	140 (4-16)	1887 & 1996
		204 (16-12)	1887 & 1996
		205 (5-6)	1887 & 1996

5 villages → 16 Khasra

	Satbari	1076 (5-9)	1987
		1080 (11-11)	1987
		1099 (120-00)	1987

As the forest department requested for removal of encroachment of above mentioned khasra no., the forest department is directed to prepare a schedule for phase wise encroachment removal. Prior notice may be given to the alleged encroachers. It is also directed that relevant existing provisions like GRAP may be taken into consideration.

The meeting ended with a vote of thanks to the chair.

This is issues with the prior approval of DM (South).

Sub Divisional Magistrate * Govt. of NCT of Delhi *

(ANITA YADAV)
SDM (Saket)

To,

1. PA to DM (South), M.B. Road Saket, New Delhi.
2. Deputy Conservator of forests (South), Department of Forests & Wildlife, Near Dr. Karni Singh Shooting Range, Tughlakabad, New Delhi 110044
3. ADM (South)
4. Puneet Kumar Tiwari, Range Officer, Forest Department
5. Sh. Moj Pal Singh , E.O (AG),
6. Sh. Rakesh Kumar Pahwa, Tehsildaar (Saket),
7. Sh. Rajesh Sharma, Patwari,

GOVT. OF N.C.T. OF DELHI
DEPARTMENT OF FOREST & WILDLIFE
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS (WEST)
WEST FOREST DIVISION: MANDIR LANE: NEW DELHI-60
Tel No- 011 23361879:: E:Mail:- dcfwest.gnctd@gov.in

F.2 (210)/DCF(W)/MISC PART - III/2023-24/8880-82 Dated: 10/01/2025

To,
The District Magistrate (New Delhi)
New Delhi District 12/1
Jam Nagar House, Shahjahan Road, New Delhi-110011

Subject: Regarding the scheduling of demolition drive in Village Rajokari, Rangpuri and Ghitorni.

Sir,

This letter is in reference to the Minutes of the Meeting of the District Task Force conveyed under your chairmanship dated 31.12.2024 for scheduling of encroachment removal drive in village Rajokari, Rangpuri and Ghitorni in compliance of the various orders and directions passed by Hon'ble Supreme Court in matter of MC Mehta Vs Union of India, Hon'ble High Court and Hon'ble NGT in matter of Sonia Gosh vs GNCTD.

This is to inform you that various encroachments have been taken place on the notified forest land in the village Rajokari, Rangpuri and Ghitorni. The details of the forest land under encroachment have been mentioned in the affidavit filed by the Divisional Commissioner in the Hon'ble NGT in the year 2019. Copy of the affidavit and Map are **Annexed**.

You are hereby requested to schedule a meeting under your chairmanship with the officials of concerned departments for scheduling of encroachment removal drive at the Rajokari, Rangpuri and Ghitorni at the earliest in compliance of the directions and orders passed by the various Courts from time to time.

Encl:- Divisional Commissioner Affidavit and Map

DEPUTY CONSERVATOR OF FOREST
WEST FOREST DIVISION

Copy To:-

1. PS to APCCF/HOD, Department of Forests & Wildlife, GNCTD, A Block, 2nd Floor, Vikas Bhawan, I.P. Estate, New Delhi 110002 for kind information.
2. PA to Conservator of Forests, Department of Forests & Wildlife, GNCTD, A Block, 2nd Floor, Vikas Bhawan, I.P. Estate, New Delhi 110002 for kind information.

DEPUTY CONSERVATOR OF FOREST
WEST FOREST DIVISION

IN THE HON'BLE HIGH COURT OF DELHI

IN

WP(C) 9965/2016

IN THE MATTER OF:

DEVINDER …PETITIONER

VS.

HON'BLE LG AND ORS. …RESPONDENTS

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PLACE – NEW DELHI

DATE- 09/09/2024 RESPONDENT

IN THE HON'BLE HIGH COURT OF DELHI

IN

WP(C) 9965/2016

IN THE MATTER OF:

DEVINDER …PETITIONER

VS.

HON'BLE LG AND ORS. …RESPONDENTS

STATUS REPORT BY DEPUTY CONSERVATOR OF FORESTS, (P&M), ON BEHALF OF DEPARTMENT OF FORESTS AND WILDLIFE, GOVERNMENT OF NCT OF DELHI IN COMPLIANCE OF THE ORDER DATED 07.08.2024:

I, Jabestin A., S/o Sh. S. Arulraj, aged about 41 years, currently posted as Deputy Conservator of Forests, (P&M), Department of Forests and Wildlife, Government of NCT of Delhi, do hereby solemnly affirm and declare as under:

1. That I am well conversant with facts of the present case and as such am duly authorized and competent to affirm the present Status Report in my official capacity.

2. That the Hon'ble High Court of Delhi vide its order dated **07.08.2024** directed the following:

"3. Let status reports be filed by GNCTD before the next date of hearing bringing on record the progress

made so far with respect to the issues flagged therein by the Petitioners."

3. The Present Status Report has been divided in the following parts:

   a. **Part I**: Status of notification under section 20 of Indian Forest Act, 1927

   b. **Part II:** Status of removal of forest encroachment from the notified Ridge Reserve Forest.

   c. **Part III**: Status of notification under section 4 of Indian Forest Act in respect to Village Issapur and the Yamuna Flood Plains.

4. It is respectfully submitted that the matter related to Part I & II of this report is currently sub-judice before the Hon'ble Supreme Court of India in the matter of T.N. Godavarman Thirumulpad vs Union of India and Ors (IA No. 117204 of 2024, CEC Report No.5, WP (C) 202 of 1995) and a status report has been filed by the Department of Forests & Wildlife, GNCTD on 23.08.2024. The facts in the status report dated 23.08.2024 have been updated and are presented in the Part-I and II of this status report as below.

5. Delhi Ridge is the tail end of the ancient Aravalli hills, stretching from the State of Gujarat, through Rajasthan and Haryana and finally ending in Delhi. It is an extension of the 1,500 million years old Aravalli range; Delhi Ridge is a dry deciduous forestland in the heart of Delhi.

6. It is submitted that the Ridge Forest area plays the prominent role in protecting the capital city against the hot winds of the Rajasthan deserts and lowering the effects of pollution by providing green belt to the city which has given the nickname - 'Lungs of Delhi'.

7. It is submitted that vide notification no. F. 10(42)-I/ PA/ DCF/93/2012-17(1) dated 24.05.1994, an area of 7,777 ha. was notified as **Ridge Reserve Forest** under Section 4 of the Indian Forest Act, 1927. The copy of the notification dated 24.05.1994 is annexed as **Annexure-I**.

8. It is submitted that, **Nanakpura Ridge** was notified under section 4 of Indian Forest Act, 1927 vide notification No. F.1(40)/PA/DCF/96(1) dated 19.03.1996 with an area of 7 Ha under the management of DDA which makes the total notified ridge reserve forest as 7,784 Ha. The copy of notification dated 19.03.1996 is herewith annexed as **Annexure – II**.

9. It is submitted that the area of notified Ridge Reserve Forest falls notified under section 4 of Indian Forest Act 1927, in different ridges and the ridge wise areas are given below:

Southern Ridge	6,200 Ha.
Northern Ridge	87 Ha.

South Central Ridge (Mehrauli)	626 Ha.
Central Ridge	864 Ha.
Nanakpura Ridge	7 Ha
Total	**7,784 Ha**

10. It is submitted that the above-mentioned Ridge Reserve Forest notified under section 4 of IFA, 1927 are under the ownership and management of multiple land-owning agencies. As per the records available with the Department of Forests& Wildlife, GNCTD, the details regarding ownership and management with respect to each notified ridge Reserve Forest are given below:

a. <u>SOUTHERN RIDGE</u>

Land Owning/Managing Agency	**Area**
Forest Department	6200 Ha.

b. <u>NORTHERN RIDGE</u>

Land Owning/Managing Agency	**Area**
DDA, MCD, Forest	87 Ha.

c. <u>SOUTH CENTRAL RIDGE</u>

Land Owning/Managing Agency	**Area**
DDA	626 Ha.

d. <u>CENTRAL RIDGE</u>

Land Owning/Managing Agency	**Area**
Forest Department, Army (Signal	864 Ha.

Regiment), DDA, CPWD(Budha Jayanti & Bhagwan Mahavir-Vanasthali), NDMC (Talkatora Garden), MHA, MCD, Northern Railways, Area allotted by L&DO	

e. **NANAKPURA RIDGE**

Land Owning/Managing Agency	Area
DDA	7 Ha.

Part I : Status of notification under section 20 of Indian Forest Act, 1927

9. That in the judgment dated **15.01.2021** passed by Hon'ble National Green Tribunal in **OA. No. 58/2013 titled Sonya Ghosh Vs GNCTD**, it was directed by the Hon'ble NGT, to ensure the compliance of the direction in respect of the notification under section 20 of the Indian Forest Act, 1927. That the specific orders of the Hon'ble NGT are as follows;

> "16. ..... ***we direct that the Delhi Government through the Chief Secretary, Delhi to ensure that requisite Notification under Section 20 of the Indian Forest Act, 1927 is issued within three months in respect of the area about which there is no controversy***. *Further actions to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action plan for removing the*

encroachments be ensured within next three months. Execution of the action plan will be primarily under the Chief Secretary Delhi, who is also the Chairman of the Ridge Management Board.

17. We direct constitution of an ***Oversight Committee (OC)*** *to be headed by DG Forest, MoEF&CC, Government of India with the Secretaries Revenue and Forest, Delhi Govt., the PCCF, Delhi, the concerned Deputy Commissioners, Delhi and the nominees of Police Commissioner, Delhi and the Forest Survey of India, Dehradun as members.* ***Main function of the OC will be to oversee progress with regard to the removal of encroachments from the Ridge, its protection by way of fencing/boundary wall and preparation of management plan for its restitution. The Committee will be free to co-opt any other authorities/Experts.*** *The Nodal agency will be the PCCF, Delhi for coordination and compliance."*

The copy of NGT judgment dated 15.01.2021 is annexed herewith as **Annexure- III**.

10. That on the basis of the above-mentioned judgment in the matter of OA. No. 58/2013 case titled as Sonya Ghosh Vs GNCTD, an Oversight Committee was constituted under the chairmanship of Director General of Forests & Special Secretary, Ministry of Environment, Forest and Climate

Change (**MoEF&CC**), Govt. of India. The constitution of the said Oversight Committee (OC) is as under:

1	Director General of Forests, MoEF&CC	Chairman
2	Addl. Director General of Forests (FC) MoEF&CC, GOI (will act as chairman in absence of Director General of Forests, MoEF&CC)	Co-opted Member
3	Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi	Member
4	Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi	Member
5	Director General (Forest), Forest Survey of India, Dehradun	Member
6	Principal Chief Conservator of Forests Govt. of NCT of Delhi	Member (Nodal Agency)
7	Special Commissioner of Police	Member
8	Deputy Commissioner (South)	Member
9	Deputy Commissioner (South-West)	Member
10	Deputy Commissioner (New Delhi)	Member
11	Deputy Commissioner (South-East)	Member

Copy of the constitution order of Oversight Committee dated 10.02.2021is annexed at **Annexure-IV (Colly).**

11. Mandate of the Oversight Committee as per the committee constitution order dated 15.01.2021 is mentioned as below:
    (i) To oversee progress with regard to removal of encroachments from Ridge.
    (ii) It's protection by way of fencing/ boundary wall and preparation of management plan for its restitution.

12. It is submitted that the Oversight Committee has conducted a total of 13 meetings in accordance with the directions of the Hon'ble National Green Tribunal, in the judgment dated 15th January 2021. The last meeting of the Oversight Committee was held on 06.09.2024. The copies of the minutes of the first 12 meetings are annexed herewith as **Annexure-V(*Colly*)**.

13. That the Oversight Committee monitors various matters as mandated including removal of encroachment from forest land, status of notification under section 20, status of cases with the Forest Settlement Officer and First Appellant Authority, status of Tatima proceedings, status of boundary wall construction and stay order given by various courts and status and scheme of the working plan to implement the notification and protect the forest land from unauthorized encroachments and preserve and protect the Ridge area.

14. The updated status of notification under Section 20 of Indian Forest Act, 1927 as reviewed by Oversight Committee in its last meeting dated 06.09.2024.

15. It is submitted that the joint demarcation of the Ridge Reserve Forest on the ground by the Revenue Department along with the concerned land-owning agencies is necessary pre-requisite of notification under Section 20 of the Indian Forest Act, 1927 as directed by the Hon'ble NGT in order dated 11.03.2019 in OA no. 58/2013 titled Sonya Ghosh vs. GNCTD. That the specific orders of the Hon'ble NGT are as follows:

> "*Earlier, a thorough discussion had taken place at the time of hearing and the department had assured that information, complete in all respect about demarcation of forest land and removal of encroachments etc. shall be furnished."*

16. Brief status of such demarcation is as below:

a. In compliance of the directions of Hon'ble NGT order dated 11.03.2019 in OA no. 58/2013 titled Sonya Ghosh vs. GNCTD; Southern Ridge has been only demarcated on the ground by the Revenue Department.

b. As per the comments of the Revenue Department, due to urbanization of the 13 villages falling in Southern Ridge in 2019, the inputs of the DDA needs to be incorporated before proceeding for notification under Section 20 of IFA, 1927.

c. Central Ridge is being jointly demarcated on the ground with the Revenue Department, Geo-Spatial Delhi Limited and Land & Development Office (L&DO), and various concerned land-owning agencies.

d. The rest of the 03 ridges are yet to be jointly demarcated on the ground by the Revenue Department and the concerned land-owning agencies.

17. That in the judgment dated 15.01.2021 passed by Hon'ble National Green Tribunal in OA. No. 58/2013 titled *"Sonya Ghosh Vs GNCTD"*, it was directed by the Hon'ble NGT, to ensure the compliance of the direction in respect of the notification under section 20 of the Indian Forest Act, 1927. That the specific orders of the Hon'ble NGT are as follows:

> "*15. We are thus of the view that there is urgent need to take necessary steps to protect the Ridge by taking necessary steps to finalize the notification under the section 20 of the Forest Act for reserved forest and protection by appropriate measures. The land about which there is clarity can be included in such notification and the remaining process can be undergone separately but expeditiously. No non-forest activity is permissible in Ridge area*."

18. **<u>Southern Ridge</u>**

Land Owning/Managing Agency: Forest Department

As per the directions of the Hon'ble NGT order dated 15.01.2021 in OA no. 58/2013 titled Sonya Ghosh vs. GNCTD the notification under Section 20 of the IFA, 1927 is proposed in three-phase manner as follows:

Phase-I: All the khasras which are free from encroachment, with no pending Tatima proceedings, and no pending litigation before Courts, Forest Settlement Officer (FSO), or Appellate Authority, will be taken up in Phase I.

Phase-II: The following khasras will be taken up in Phase II:

i. where there is encroachment, but no litigations are pending before FSO and Appellate Authority.
ii. where Tatima proceedings are not required/pending.
iii. which were left during Phase I due to certain reasons.

Phase-III: All the following khasras will be taken up for notification after the completion of all required action by FSO and Revenue Department in due course of time, where:

i. rights and concessions are yet to be settled by FSO and Appellate Authority.
ii. Tatima proceedings are yet to be completed by the Revenue Department.

Status of progress in various phases is as below:

Phase I	i. **Phase-I** constitute approximately **3630.04 Ha area i.e. about 58.4% of total Southern Ridge area** ii. Final notifications under section 20 in respect of 2 villages have been issued under Phase-I comprising a total area of 96.16 Ha. iii. An additional area of **3526.98 Ha in 13 villages is proposed for notification.** **Current status:** The comments of the DM (South West, South), Revenue Department are received and comments from DM (New Delhi) are sought again**, as the villages of Rangpuri, Rajokri, and Ghitorni fall within the Revenue District of New Delhi.** The comments of the DDA are awaited (due to urbanization of the 13 villages in Southern Ridge). The file for notification is under process.
Phase II	i. Area in **Phase-II** notification constitutes approximately **1594.52 Ha area i.e. about 25.71% of total Southern Ridge area.** ii. **Current status:** The file for notification is under process.
Phase III	i. Khasras in **Phase-III** constitute approximately **982.34 Ha area i.e. about 15.8% of total Southern Ridge area**. ii. **Current status:** The file for notification will be moved after completion of Tatima proceedings and FSO and Appellate Authority cases.

Status of cases in the Court of Forest Settlement Officer (FSO) in Southern Ridge.

The Additional Magistrate of the South, South-West and Headquarter in Govt. of NCT of Delhi have been designated as Forest Settlement Officer (FSO) for deciding the rights and claims before notification under Section 20 of IFA, 1927.

The information regarding the matters of total cases and disposed matters are below:

Division	Total no. of cases	No. of cases disposed of	No. of cases pending
South Forest Division	95	48	47
West Forest Division	15	5	10

Status of appeals made before the First Appellate Authority in Southern Ridge

The Divisional Commissioner (Revenue) in Govt. of NCT of Delhi has been designated as First Appellate Authority for deciding the appeals under section 17 to the order of the FSO court before final notification under Section 20 of IFA, 1927.

Division	Total no. of appeals against FSO orders made before First Appellate Authority till date
South Forest Division	36 (Affecting approx. 113.36 Ha of Forest land)
West Forest Division	7 (Affecting approx. 5.88 Ha of Forest Land)

Status of Tatima (Partition) Proceedings in Southern Ridge

Tatima: Tatima (Partition) Proceedings are done under the provisions of Delhi Land Revenue Act, 1954 read with chapter 9 of the Punjab Land Revenue Act, 1887 from section 110 to 126 dealing with partition of land having different landowners.

Tatima (Partition) proceedings (Proceedings for Division of Khasra between occupants) are needed for Khasras which are under Forest area in part.

Complete process of Tatima proceedings for successful notification of land as Reserve Forest under section 20 of IFA, 1927 consist of dividing the land after consensus of all landowners by SDM concerned, demarcation of land on ground and digitization of khasra based on ground demarcation.

Sl. No.	Village	No. of Khasras for which Tatima is to be Done	Tatima process completed	Tatima process initiated
1	Asola	15	4	12
2	Ayanagar	35	0	20
3	Bhatti	41	12	31
4	Chattarpur	4	0	4
5	Devli	12	0	8
6	Dera Mandi	24	0	8
7	Maidangarhi	13	0	4
8	Nebsarai	3	1	2

9	Jonapur	25	0	6
10	Rajpur Khurd	3	0	0
11	Saidulajaib	3	0	0
12	Sahoorpur	2	0	2
13	Satbari	3	0	2
14	Tughlakabad	24	0	24
15	Pul Pehladpur	1	0	1
16	Ghitorni	1	1	0
17	Rajokri	5	0	5
18	Rangpuri	25	0	24
	Total	**239**	**18**	**153**

19.<u>Northern Ridge</u>

Land Owning/Managing Agency: DDA, MCD and Forest Department

As per the directions of the Hon'ble NGT order dated 15.01.2021 in OA no. 58/2013 titled *Sonya Ghosh vs. GNCTD* the notification under Section 20 of the IFA, 1927 is proposed in the following two-phases:

Phase I- All the khasras which are free from encroachment with no pending Tatima proceedings and no pending litigation before Courts, Forest Settlement Officer (FSO) and Appellate Authority.

Phase II - Those khasra which were left in Phase I will be taken up in Phase II.

Status of progress in various phases is as below:

Phase I 123.57 Ha.	i. Phase-I notification was submitted for concurrence of Revenue Department on the draft notification on 14.12.2023 for 123.57 Ha. of Northern Ridge**.** ii. **Current status:** The comments of the Revenue Department have been received and the comments of the DDA are awaited. The file for notification is under process.
Phase II Approx. 7.057 Ha.	i. Phase-II notification of Northern Ridge for approximately 7.057 Ha. ii. The proposal is being prepared and shall be submitted when the proposal of Phase-I is resubmitted.

20.<u>Central Ridge</u>

Land Owning/Managing Agency: Forest Department, Army (Signal Regiment), DDA, CPWD (Budha Jayanti & Bhagwan Mahavir-Vanasthali), NDMC (Talkatora Garden), MHA, MCD, Northern Railways, areas allotted by L&DO

Status of progress in various phases is as below:

864 Ha.	(i) Available orders of Forest Settlement Officer (**FSO**) with respect to institutions which have been allotted land in Central Ridge have been scrutinized by the DCF (West). (ii) Available orders of Hon'ble Supreme Court of India with respect to those institutions were also scrutinized. (iii) DGPS survey and Ground verification of institutions has been done by DCF (West) jointly with L&DO. (iv) DGPS survey and Ground verification of boundary of Central Ridge has been done by DCF (West). (v) Multiple meetings under the chairmanship of worthy Chief Secretary with different stakeholders like DDA, L&DO, CPWD, Revenue Department have been held regarding finalization of section 20 notification of Central Ridge. (vi) Central Ridge is being jointly demarcated on the ground with the Revenue Department, Geo-Spatial Delhi Limited and Land & Development Office (L&DO), and various concerned land-owning agencies. (vii) Draft notification of section 20 of Central Ridge is being prepared by the DCF (West) and will be submitted for approval of the competent authority.

21.<u>South Central Ridge</u>

Land Owning/Managing Agency: DDA

Status of progress in various phases is as below:

626 Ha.	(i) File submitted to DDA & Revenue Department for comments/ concurrence on the draft notification on **14.12.2023**. (ii) **Current status:** The comments of the Revenue Department have been received and the comments of the DDA are awaited. The file for notification is under process.

22.<u>Nanakpura Ridge</u>

Land Owning/Managing Agency: DDA

8.36 Ha.	i. The proposal for notification has been prepared based on khasra available with GSDL and boundary description as mentioned in notification dated 19.03.1996. ii. The demarcation report (along with khasra details) is required before final proposal for notification. The file for notification is under process. iii. **Current status:** The comments of the Revenue Department & DDA have been received. The file for notification is under process.

26.It is submitted that all the relevant notifications being issued under section 20 of Indian Forest Act, 1927 in the

ridge areas will be placed before Hon'ble Supreme Court for information through Ridge Management Board and CEC.

Part II : Status of removal of forest encroachment from the notified Ridge Reserve Forest

27. It is respectfully submitted that the Hon'ble National Green Tribunal vide its order dated 11.03.2019in the matter of O.A No. 58/2013 titled *Sonya Ghosh Vs. Govt. of NCT of Delhi & Ors.* had directed the Revenue Department to prepare complete maps of all villages and also give the concerned details, on an affidavit of Principal Secretary, Revenue Department. The copy of the Hon'ble National Green Tribunal order dated 11.03.2019 is herewith annexed as **Annexure- VI.**

28. It is submitted that the Divisional Commissioner cum Principal Secretary of Revenue Department has filed an Affidavit with the demarcation report/maps along with other concerned details/ information as directed by the Hon'ble Court. The copy of the said affidavit dated 05.04.2019 is annexed as **Annexure- VII**.

29. It is submitted that under the directions and monitoring of Oversight Committee (OC) constituted as per the directions of Hon'ble NGT vide judgment dated 15.01.2021 in the matter of OA. No. 58/2013 case titled as *Sonya Ghosh Vs GNCTD*, Department of Forests and

Wildlife, GNCTD is removing the encroachment from the notified forest areas under the overall mechanism of District Task Force (**DTF**) headed by the concerned District Magistrate with necessary assistance of Police and Revenue Department.

30. That it is submitted that the department is making sincere efforts to prevent and evict the encroachments and protect the Ridge Forest area.

31. The details of efforts of the Department of Forests & Wildlife in removal of encroachments and protection of Ridge are as below:-

    a. The department is conducting regular encroachment removal drives on the encroachments identified by Revenue Department subject to the availability of Police Force.
    b. Regular scheduling and execution of encroachment drives through District Task Force chaired by District Magistrate.
    c. Round the clock patrolling of forest land in every Beat by Forest Guard along with Security Guards headed by Range In-charge.
    d. Any fresh encroachment identified is immediately removed with the help of police, provided that there is no stay order of the Hon'ble Courts on that land.

The copy of details of encroachment removal in Southern Ridge falling in the jurisdiction of South Forest Division is annexed as **Annexure-VIII**.

Part III: Status of Notification under Section 4 of Indian Forest Act, 1927 in respect to Village Issapur and the Yamuna Flood Plains

32. It is submitted regarding notification of 161.2 acres of land available at village Issapur as reserve forests under section 4 of the Indian Forest Act, 1927, the draft notification has been prepared and submitted by DCF West after joint demarcation with Revenue officials. The file was submitted to Revenue Department and Law Department for concurrence of the draft notification before submitting the same for approval of Hon'ble LG. The files are under process.

33. Regarding notification of Yamuna Flood plains, it is submitted that the process have been undertaken in two phases as below:

Phase 1 - Areas in possession of the Forest Department and whose land records are available (Area 524.12 Ha).

Ph**ase 2** - Areas in possession of the Forest Department and whose land records are not available but handed over for the purpose of plantation at Yamuna Flood Plain (Area 101.9 Ha).

34. It is submitted that draft notifications for both Phase I and Phase II of the Yamuna Flood Plains under section 4 of the IFA, 1927 have been submitted to Delhi Development Authority (DDA), Revenue Department

and Law Department for comments and concurrence. Both the proposals have been vetted by the Department of Law, Justice & Legislative Affairs, GNCTD. However, the files have been returned from the DDA as they have created separate files after extracting documents for further processing and necessary comments are still awaited. As per the comments received from Revenue Department, joint demarcation to be carried out with revenue officials.

35. It is humbly submitted that the respondent has the highest respect and regard for the orders of the Hon'ble Court. The Department is pursuing the directions of the Hon'ble Courts with bonafide intention and taking all the necessary steps in order to protect and preserve the Ridge – the lungs of Delhi.

Ajabestin
09/09/2024
(Jabestin A., IFS)

Dy. Conservator of Forests (P&M)

Date: 09.09.2024

Place: New Delhi

PART IV

DELHI GAZETTE : EXTRAORDINARY

DEVELOPMENT DEPARTMENT

NOTIFICATIONS

Delhi, the 24th May, 1994

No. F.10(12)-I/PA/DCF/93/2012-17(I)—In pursuance of the provisions of Section-4 of the Indian Forest Act, 1927 (Act No. 16 of 1927) the Lt. Governor, of National Capital Territory of Delhi hereby declares the lands mentioned in Schedule 'A' below as reserved forest.

SCHEDULE 'A'

All forest lands and wastelands which is the property of the government of over which government has proprietary rights in:

I. Northern Ridge in National Capital Territory of Delhi, surrounded on	North by	Jubilee Hall, Govt. Petrol Pump, Masjid, Mall Road.
	South by	Crossing of Old G.T. Road and Rani Jhansi Marg. Old Subzi Mandi.
	East by	Mall Road, Rajpur Road, Behind MCD Office.
	West by	Ice Factory, Malka Ganj, Dhobighat, and University Road.
(Approximate area 87 hm.)		
II. Central Ridge in NCT of Delhi, surrounded on	North by	Link Road along Institutional area.
	South by	Dhaulakuan Military Farm, Sardar Patel Marg
	East by	Mandir Marg, Institutional area and Willingdon Crecent.
	West by	Inderpuri Road and Naraina Industrial area.
(Approximate area 864 hm.)		
III. South Central Ridge in NCT of Delhi, surrounded on	North by	Qutab Institutional area.
	South by	Vasant Kunj, Kishan Ganj.
	East by	Aurobindo Marg, Nazarika Bagh.
	West by	Jawahar Lal University Road, Vasant Kunj, Mehrauli.
(Approximately area 626 hm.)		
IV. Southern Ridge in NCT of Delhi	North by	Power line from Mahipalpur to Sultan Gauri Tomb, Telephone Line from Sultan Pur Ghauri Tomb to crossing of Main Power Line & Road, Western Boundary of Ghatorni, Western boundary of Aya Nagar, Southern Boundary of Jaunapur, Southern Boundary of Fatehpur Beri, Eastern Boundary of Asola Village, Eastern Boundary of Shahpur, Eastern Boundary of Chandanhola, Eastern Boundary of Satbari, Eastern Boundary of Maidan Garhi, Southern Boundary of Naib Sarai, South Eastern Boundry of Deoli and Adilabad ruins.
	South by	State of Haryana.

40

44 06:48 FROM CONSERVATOR OF FORERT TO 23361876 P.21

West by State of Haryana, Eastern Boundary of Rajokari, Eastern Boundary of Malikpur Kohi & Rangpuri.

(Approximate area 6200 ha.)

संख्या फा.सं. 10(42)/I/पी.ए./उ.व.स./93/2018-23(II).—भारतीय वन अधिनियम, 1927 (1927 की अधिनियम संख्या 17) की धारा 4 की उपधारा 1 के खंड (ग) के अनुसरण में राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली के उप-राज्यपाल अतिरिक्त जिला मजिस्ट्रेट (ए.डी.एम.) को राजपत्र की अधिसूचना संख्या एफ. 10(42)/I/पी.ए./उ.व.स./93(I) दिनांक 24 मई, 1994 में वर्णित सीमाओं के भीतर पड़ने वाली भूमि में या उस पर होने वाले वन उत्पाद में या उस पर किसी व्यक्ति के किन्हीं अधिकारों के अस्तित्व स्वरूप एवं विस्तार को निर्धारित करने एवं भारतीय वन अधिनियम, 1927 के अध्याय 2 में दी गई व्यवस्था के अनुसार उसे निबटाने के लिये बन्दोबस्त अधिकारी सहर्ष नियुक्त करते हैं।

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली के
उपराज्यपाल के आदेश एवं नाम से,

जी.सी. जोशी, उप सचिव

No. F. 10(42)-I|PA|DCF|93|2018-23 (ii).—In pursuance of the provision of clause (c) of sub-section (1) of section 4 of the Indian Forest Act, 1927 (Act No. 16 of 1927), the Lt. Governor of National Capital Territory of Delhi is pleased to appoint A.D.M. (Revenue) to be the Forest Settlement Officer to enquire into and determine the existence, nature and extent of any rights alleged to exist in favour of any person in or over any land comprised within such limits, as notified vide Notification No. 10(42)-IPA|DCF|93|(I) dated 24th May, 1994 or in or over any forest produce and to deal with the same as provided in Chapter II of the Indian Forest Act, 1927.

By order and in the name
of the Lt. Governor
National Capital Territory
of Delhi.

G. C. JOSHI, Dy. Sec.

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DEVELOPMENT DEPARTMENT
NOTIFICATIONS

Delhi, the 24TH May, 1994

No. F.10(12)-I/PA/DCF/93/2012-17(I)- In pursuance of the provisions of Section-4 of the Indian Forest Act, 1927 (Act No. 16 of 1927) the Lt. Governor of National Capital Territory of Delhi hereby declares the lands mentioned in Schedule 'A" below as Reserve Forest.

SCHEDULE 'A'

All forest lands and wastelands which is the property of the government of over which government has proprietary rights in:

i	**Northern Ridge in National Capital Territory of Delhi, surrounded on**	North by	Jubilee Hall, Government Petrol Pump, Masjid, Mall road
		South by	Crossing of Old G.T. Road and Rani Jhansi Marg, Old Subzi Mandi
		East by	Mall Road, Rajpur Road, Behind MCD Office
		West by	Ice Factory, Malka Ganj, Dhobighat, and University Road

(Approximate area 87 ha.)

ii	**Central Ridge in National Capital Territory of Delhi**	North by	Link Road along Institutional area
		South by	Dhaula Kuan, Military Farm, Sardar Patel Marg
		East by	Mandir Marg, Institutional area and Willingdon Crecent
		West by	Inderpuri Road and Naraina Industrial area

(Approximately area 864 ha.)

iii	**South Central Ridge in NCT of Delhi**	North by	Qutab Institutional area
		South by	Vasant Kunj, Kishan Ganj
		East by	Aurobindo Marg, Nazarika Bagh
		West by	Jawahar Lal University Road, Vasant Kunj, Mehrauli

(Approximately area 626 ha.)

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iv	**Southern Ridge**	North by	Power line from Mahipalpur to Sultan Gauri Tomb, Telephone Line from Sultan Pur Gauri Tomb to crossing to main power line & Road, Western Boundary of Ghitorni, Western boundary of Aya Nagar, Southern Boundary of Jaunapur, Southern boundary of Fatehpur Beri, Eastern Boundary of Asola village, Eastern Boundary of Shahpur, Eastern Boundary of Chandanhola, Eastern Boundary of Satbari, Eastern Boundary of Maidan Garhi, Southern Boundary of Naib Sarai, South Eastern Boundary of Deoli and Adilabad ruins
		South by	State of Haryana.
		West by	State of Haryana, Eastern Boundary of Rajokari, Eastern Boundary of Malikpur, Kohli & Rangpuri

(Approximately area 6200 ha.)

No F. 10 (42)-1/PA/DCF/93/2018-23 (ii) - In pursuance of the provision of clause (c) of sub-section (1) of section 4 of the Indian Forest Act, 1927 (Act No. 16 of 1927); the Lt Governor of National Capital Territory of Delhi is pleased to appoint A.D.M (Revenue) to be the Forest Settlement Officer to enquire into and determine the existence nature and extent of any rights alleged to exist in favour of any person in or over any land comprised within such limits as notified vide Notification No. 10(42)-1PA/DCF/93/(I) dated 24th May, 1994 or in or over any forest produce and to deal with the same as provided in Chapter-II of the Indian Forest Act, 1927.

By order and in the name
of the Lt. Governor
National Capital Territory of Delhi.

G.C. Joshi, Dy. Secretary

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DEVELOPMENT DEPARTMENT

NOTIFICATION

Delhi, the 19th March, 1996

No. F. 11(40)/PA/DCF/96 (1).—In pursuance of the provisions of Section 4 of the Indian Forest Act, 1927 (XVI of 1927), read with State Ministry's notification No. 104-J dated 24-8-50 as amended by their Notification No. 146-J dated 6-12-50, the Lt. Governor of the National Capital Territory of Delhi hereby declares that it has been decided to constitute the lands mentioned in Schedule 'A' below as reserved Forest :—

SCHEDULE 'A'

All forest lands and wastelands which is the property of the government or over which government has proprietary rights in

Nanakpura area
(Opposite Nanakpura Gurudwara)
surrounded on

North by — Ring Road

East by — Road bifurcating from Ring Road separating Moti Bagh South and leading to Arya Samaj Temple and down to Pump House.

South by — School and Kalyari Shop.

West by — 'C' Block of Central Government Flats, Nanakpura and further Road leading to Ring Road Taxi Stand, Opposite Gurudwara.

(area 17.5 acres)

No. F. 11 (40)/PA/DCF/96 (1).—In pursuance of the provisions of clause (c) of sub-Section (1) of Section 4 of the Indian Forest Act, 1927 (XVI of 1927), read with State Ministry's notification No. 104-J dated 24-8-50 as amended by their notification No. 146-J dated 6-12-50, the Lt. Governor of the National Capital Territory of Delhi hereby appoints the Additional District Magistrate (Revenue), Delhi, to be the Forest Settlement Officer to inquire into and determine the existence, nature and extent of any right alleged to exist in favour of any person in or over any land comprised within such limits as notified vide Notification No. F. 11 (40)/PA/DCF/96(1) dated 19th March, 1996 or in or over any forest-produce and to deal with the same as provided in Chapter-II of the said Act.

By order and in the name of the Lt. Governor of the National Capital Territory of Delhi.

D. S. NEGI, Development Commissioner.

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and Published by the Controller of Publications, Delhi-110054—1996.

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DEVELOPMENT DEPARTMENT

NOTIFICATION

Delhi, the 19th March 1996

No. F. 1(10)/PA/DOF/96(1)- In pursuance of the provisions of Section- 4 of Indian Forest Act,1927), read with state Ministry's notification No. 104-J dated 24:08:50 as mentioned by their Notification No. 146-J' dated 06:12:50 ____ Lt. Governor of the National Capital Terriory of Delhi hereby declares that it has been decided to condihito the lands mentioned in Schedule 'A' below as reserved Forest:-

SCHEDULE 'A'

All forest lands and wastelands which is the property of the government or over which government property rights in-

Nanakpura area
(Opposite Nanakpura Gurdwara)
Surrounded on

North by	Ring road
East By	Road bifurcating from Ring Road separting North South and leading to Sanraj Teropto and Atya down to Pump House.
South by	School and Kulari Shop
West by	'B' Block of Central Government Nanakpura and further Road , lending to Ring Road Taxi Stand, Opposite Gurudwara.

(area 17.5 acres)

No.. F,1(40)/PA/DCF/96(II)- In pursuance of the provisions of clase.(C) of sub Section (1) of 1 of of the Indian Forest Act, 1927 , (XVI OF 1927) trend with State Ministry's notification No. 104-J dated 24:8:50 as mentioned by their notification No. 146-J dated 6:12:50, the Lt. Governor of the National Capital Territory of Delhi hereby appoints the Additional District Magistrate, (Revenue), Delhi to be the Forest Settlement Officer to inquire into determine the existence nature and extent to any right alleged to exists in favor of any person In or over any land comprised within such limits as notified vide notification No. F,11 (10)/PA/DCF/96(1) dated 19th March, 1996 or in or over ay forest produce and to with the same us provided in Chapter-11, of the said Act,

By order and in the name of
the Lt. Governor of the National Capital Territory
of Delhi.
D. S. NEGI, Development Commitioner

Item No. 05 to 08 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 144/2015

Jaipal Singh Applicant

Versus

Lt. Governor, Delhi & Ors. Respondent(s)

WITH

Original Application No. 58/2013
(M.A No. 898/2013, M.A. No. 922/2017,
M.A. No. 329/2018, I.A. No. 387/2019 &
I.A. No. 388/2019)

Sonya Ghosh Applicant

Versus

Govt. of NCT of Delhi & Ors. Respondent(s)

WITH

Original Application No.116/2015
(M.A. No. 327/201 & M.A. No. 589/2015)

Prof. Imtiaz Ahmed & Ors. Applicant(s)

Versus

State of NCT of Delhi & Ors. Respondent(s)

WITH

M.A. No. 258/2015
IN
Original Application No. 10/2014

Pavit Singh Applicant(s)

Versus

The State of NCT Of Delhi & Ors. Respondent(s)

Date of hearing: 15.01.2021

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

Applicant:	Mr. Raj Panjwani, Senior Advocate (Amicus Curiae) and Mr. Aagney Sail, Advocate in O.A. No. 58/2013 Ms. Meera Gopal, Advocate in O.A. No. 116/2015
Respondent:	Mr. Sanjay Dewan, Advocate for Forest Department, NCT of Delhi Mr. Kush Sharma, Advocate for DDA Ms. Puja Kalra, Advocate for North MCD

ORDER

1. The common issue in this group of matters is conservation and protection of Delhi Ridge which is an extension of Aravalli Range extending from Tughlaqabad and branching out in Wazirabad in the north and also other parts of Delhi.

2. The proceedings were initiated on the basis of news item titled 'Three Illegal Roads cut through forest' in Times of India dated 28.02.2013 on the basis of which OA 58/2013 was filed in March, 2013. The Application states that the Ridge protects the city from hot winds of the desert of Rajasthan. It has four zones- Northern Ridge in Delhi University, Central Ridge from Sadar Bazar to Dhaula Kuan, South West Central Ridge near JNU and Southern Ridge upto Asola and Bhatti Wildlife Sanctuary. It is further stated that the ecology of the Ridge is being destroyed, though it has been declared Reserved Forest vide Notification dated 22.05.1994 under Section 4 of the Indian Forest Act, 1927 (Forest Act) which is as follows:-

> *"**No. F.10(42)-1/PA/DCF/93/2012-17(1)** – In pursuance of the provisions of Section -4 of the Indian Forest Act, 1927 (Act No. 16 of 1927) the Lt. Governor, of National Capital Territory of Delhi hereby declares the lands mentioned in Schedule 'A' below as reserved forest.*
>
> ***SCHEDULE 'A'***
>
> *All forest lands and wastelands which is the properly of the government, or over which government has proprietary rights in:*

I	*Northern Ridge in National Capital Territory of Delhi, surrounded on*	*North by Jubilee Hall, Government Petrol Pump.* *South by Crossing of Old G.T. Road and Rani Jhansi Marg, Old Subzi Mandi.* *East by Mall Road, Rajpur Road, Behind MCD Office.*

		West by Ice Factory, Malka Ganj, Dhobighat, and University Road ***(Approximate area 87 ha.)***
II	*Central Ridge in NCT of Delhi, Surrounded on*	*North by Link Road along Institutional area.* *South by Dhaula Kuan, Military Farm, Sardar Patel Marg.* *East by Mandir Marg, Institutional area and Willingdon Crecent.* *West by Inderpuri Road and Naraina Industrial area* ***(Approximately area 864 ha.)***
III	*South Central Ridge in NCT of Delhi, Surrounded on*	*North by Qutab Institutional area.* *South by Vasant Kunj, Kishan Ganj.* *East by Aurobindo Marg, Nazarika Bagh.* *West by Jawahar Lal University Road, Vasant Kunj, Mehrauli* ***Approximately area 626 ha.)***
IV	*Southern Ridge in NCT of Delhi surrounded on*	*North by Power line from Mahipalpur to Sultan Gauri Tomb, Telephone Line from Sultan Pur Gauri Tomb to crossing to main power line & Road, Western Boundary of Ghatorni, Western boundary of Aya Nagar, Southern Boundary of Jaunapur, Southern boundary of Fatehpur Beri, Eastern Boundary of Asola village, Eastern Boundary of Shahpur, Eastern Boundary of Chandanhola, Eastern Boundary of Satbari, Eastern Boundary of Maidan Garhi, Southern Boundary of Naib Sarai, South Eastern Boundary of Deoli and Adilabad ruins.* *South by State of Haryana.* *East by Surajkund Road and State of Haryana.* *West by State of Haryana, Eastern Boundary of Rajokari, Eastern*

		Boundary of Malikpur, Kohli & Rangpuri ***Approximately area 6200 ha.)***

No. F.10(42)-I/PA/DCF/93/2018-23(ii). *– In Pursuance of the provision of clause (c) of sub-section (1) of section 4 of the Indian Forest Act, 1927 (Act No. 16 of 1927, the Lt. Governor of National Capital Territory of Delhi is pleased to appoint A.D.M. (revenue) to be the Forest Settlement Officer to enquire into and determine the existence, nature and extent of any rights alleged to exist in favour of any person in or over any land comprised within such limits, as notified vide Notification No. F.10(42)-IPA/DCF/93(I) dated 24th May, 1994 or in or over any forest produce and to deal with the same as provided in Chapter II of the Indian Forest Act, 1927."*

3. As per the news item dated 28.02.2013, road cutting across Rajokri Forest in Southern Ridge area was illegally built resulting in unauthorized construction inside the forest and degradation of the forest. There are encroachments by private entities as well as religious institutions, as per preliminary report on the status of Sanjay van from November 2010 to May 2011 published by *Srishti*, an Environmental Group.

4. The Hon'ble Supreme Court issued directions for protection of the Ridge vide order dated 25.01.1996 and 13.03.1996 in *W.P.(C) No. 4677/85, M.C. Mehta v. U.O.I.* It was directed that the uncultivated surplus land of the Gaon Sabha falling in the Ridge area will not vest in the Gaon Sabha under Section 154 of the Delhi Land Reforms Act, 1954. It will be made available for 'Reserved Forest' of 50,480 Bighas and 16 Biswas (10,517-10 Acres) in 14 villages. The Notification dated 02.04.1996 issued in pursuance of the order of the Hon'ble Supreme Court is as follows:-

"Delhi, the 2nd April, 1996

No.F.1(29)/PA/DC/95*.- Whereas the Supreme Court of India in I.A. No. 18 and 22 in Writ Petition (Civil) No. 4677/85 M.C. Mehta V/s Union of India & Others in their orders dated 25-1-96 and 13-3-96 have directed that uncultivated surplus land of Gaon Sabha falling in "Ridge" may be excluded from vesting in Gaon Sabha u/s 154 of the*

Delhi Land Reforms Act, 1954 and made available for the purpose of creation of Reserved Forest.

Now, therefore, in exercise of powers conferred u/s 154 of the Delhi Land Reforms Act, 1954 (8 of 1954), the Lt. Governor of National Capital Territory of Delhi, hereby declares the uncultivated land of Gaon Sabha specified in Column 'III' and Annexure 'A' to 'N', situated in Southern Ridge in respect of Villages mentioned in Column 'II' of table given below as surplus land and lands at the disposal of Forest Department of Government of National Capital Territory of Delhi.

S. No.	***Name of Village***	***Quantum of Gaon Sabha land Covered in ridge as declared under notified Ridge and proposed by Forest Deptt. for afforestation.***
I	***II***	***III (Bigha-Biswa)***
1	*Nebsarai*	*466-10*
2	*Chatterpur*	*225-10*
3	*Maidangarhi*	*4263-02*
4	*Dera Mandi*	*9412-05*
5	*Asola*	*8387-06*
6	*Pulpehlad*	*99-04*
7	*Devli*	*5175-06*
8	*Rangpuri*	*1365-05*
9	*Ayanagar*	*4121-02*
10	*Rajokri*	*3106-01*
11	*Bhatti*	*11101-19*
12	*Ghitorni*	*732-14*
13	*Saidulazab*	*65-19*
14	*Jonapur*	*1979-13*
	Total in Bighas	***50,480-16***
	Or	
	Total in Acres	***10517.10***

"

5. In the Application, reference has also been made to a complaint dated 28.03.2012 addressed to the Chief Conservator of Forest by one Pradip Krishen mentioning dumping of the waste on the Ridge and encroachments.

6. The matter was first taken up on 06.03.2013. Notice was issued to the Delhi Government, the Vice-Chairman, DDA, the Chairman of the Ridge Management Board (Chief Secretary, Delhi) and to the

Commissioner of Police, Delhi. Later, the MoEF&CC was also added as a party and Notice was issued to it.

7. Counter affidavit has been filed on 22.04.2013 by the Department of Forest and Wildlife, Delhi to the effect that Notification dated 04.04.1996 was issued by the Revenue Department that uncultivable surplus Gaon Sabha land will be given to the Forest Department. However, some part of the land was converted to Pedestrain path on which illegal road has been constructed in Rajokri Forest area. The Chief Conservator of Forest visited the site on 15.03.2013 and noticed the illegality. Meeting was held on 22.03.2013 to address the issue with the DDA and the Police officials. Work of dismantling the road started. A wall will be constructed to rule out rebuilding of the road. Reply by the DDA was filed on 22.04.2013 with regard to the protection of Sanjay van, which is part of the reserved forest. It was stated that the DDA has erected wall around Sanjay van and employed guards to stop vehicles therein. It has also sent complaints to the PWD and the Police against non-forestry activities. A copy of the minutes of meeting of the Ridge Management Board held on 10.07.2007, under the Chairman of the Chief Secretary who is the Chairman of the Ridge Management Board has also been annexed.

8. The matter has been dealt with on several hearings in the last almost eight years. Reference may only be made to some significant orders by which the issue was dealt with. On 21.07.2016, the Tribunal required filing of a time schedule for demarcation of the Ridge area in South District and New Delhi, Vasant Vihar, Sub-Division. On 16.08.2016, the Tribunal directed the SDM Saket, SDM Mehrauli, SDM Vasant Vihar and SDM Kalkaji Sub-Division to carry out demarcation accordingly. On 09.02.2018, the Tribunal directed completion of demarcation within one month. On 11.03.2019, the Tribunal dealt with the matter in the presence

of the Principal Secretary, Department of Revenue. The Tribunal directed the Principal Secretary, Revenue to give complete details of the forest area and the encroachments.

9. On 03.04.2019, the Divisional Commissioner-cum-Principal Secretary, Revenue Department filed affidavit giving status of demarcation of 19 villages based on TSM survey in compliance with the order of the Tribunal dated 11.03.2019 as follows:

- Total Ridge Area = 71,310-18 Bighas/Biswas
- Demarcated Area = 70,941-02
- Handed over = 65,453-04
- Not handed over = 5,487-18
- Encroached area = 4,684-17

10. Further details of the encroachments are:

			Bighas-Biswas
"5. ENCROACHMENTS *(Bighas-Biswas)*		-	***4,684-17***
5.1	***Ayanagar Village***	-	***172-00***
	Ridge Area 4,028-09 AnnexureR10 (Pg.1588-1590)		
5.2	***Chhattarpur Village***	-	***253-08***
	Ridge Area 594-04 AnnexureR11 (Pg.1591-1594)		
5.3	***Neb Sarai Village***	-	***264-09***
	Ridge Area 590-01 AnnexureR12 (Pg.1595-1599)		
5.4	***Shahoorpur Village***	-	***238-03***
	Ridge Area 3,306-15 AnnexureR13 (Pg.1600-1601)		
5.5	***Devli Village***	-	***452-14***
	Ridge Area 5,737-16 AnnexureR14 (Pg.1602-1610)		
5.6	***Asola Village***	-	***675-00***
	Ridge Area 9,268-13 AnnexureR15 (Pg.1611-1615)		
	Encroachment of 869-00 removed (Pg. 1657)		
5.7	***Bhati Village***	-	***477-14***
	Ridge Area 12,845-12 AnnexureR16 (Pg.1616-1619)		
	Encroachment of 1,486-00 removed (Pg. 1657-1661)		
5.8	***Maidangarhi Village***	-	***79-03***
	Ridge Area 5,055-16 AnnexureR17 (Pg.1620-1621)		
5.9	***Saidulajab Village***	-	***109-04***
	Ridge Area 410-07 AnnexureR18 (Pg.1622-1623)		
5.10	***Satbari Village***	-	***181-17***
	Ridge Area 1,625-03 AnnexureR19 (Pg.1624-1625)		
5.11	***Jaunapur Village***	-	***287-05***
	Ridge Area 3,855-18 AnnexureR20 (Pg.1626-1631)		
5.12	***Dera Mandi Village***	-	***399-8.5***
	Ridge Area 10,821-18 AnnexureR21 (Pg.1632-1641)		
5.13	***Tughlakabad Village***	-	***403-02***
	Ridge Area 6,491-16 AnnexureR22 (Pg.1642-43)		
5.14	***Pulpehladpur Village***	-	***246-03***
	Ridge Area 680-18 AnnexureR23 (Pg.1644)		
	Encroachment of 8-00 removed (Pg. 1661)		

5.15	***Rajokari Village*** *Ridge Area 3,318-15 AnnexureR24 (Pg.1645-1650)* *Encroachment of 1-18 removed (Pg. 1661)*	-	***214-02***
5.16	***Rangpuri Village*** *Ridge Area 1,793-17 AnnexureR25 (Pg.1651-1655)* *Encroachment of 9-18 removed (Pg. 1661)*	-	***246-01***
5.17	***Mahipalpur Village*** *Ridge Area 92-03 AnnexureR26 (Pg.1656)*	-	***17-04***
5.18	***Ghitorni Village*** *Ridge Area 732-14*	-	***NIL***
5.19	***Rajpur Khurd Village*** *Ridge Area 60-09*	-	***NIL"***

11. Learned Amicus points out that in respect of areas, which are un-encroached and have already been demarcated and handed over to Forest Department as per stand of the Revenue Secretary as above, final Notification under Section 20 of the Forest Act should be issued forthwith. Such area should be covered by boundary wall/fencing in accordance with Section 6 to 8 of the Forest Act. The Forest Department should prepare Management Plan and the statutory authorities must regularly inspect the area and ensure that it is kept encroachment free. With regard to the remaining, the identified encroached areas should be retrieved in second phase by time bound action plan to be executed and monitored by the authorities for which there should also be high powered oversight Committee. We find merit in the suggestion and we propose to issue directions in these terms.

12. Under the scheme of the Forest Act, once Notification under Section 4 has been issued in respect of decision to constitute Reserved Forest by the State, no right can be acquired therein except by a decision of the State in terms of the said Act. There are provisions to deal with any claims in such area, including the remedy for appeal to the State.

13. Learned Counsel for the Forest Department is unable to point out any meaningful objection to the suggestions of learned Amicus except to submit that there are difficulties in removing encroachments.

14. We may note that the Ridge in Delhi has historical and environmental significance. It is made of quartzite rocks. It has special and distinct features and uses. It is part of Aravali hills. Reference may be made to discussion in Supreme Court judgement in *DDA v. Kenneth Builders & Developers (P) Ltd., (2016) 13 SCC 561*, at page 576, para 22 as follows **:**

> "……**non-forestry use of land falling in the Ridge was permitted only after a development project was cleared or recommended by the Ridge Management Board and permitted by this Court.** However, a decision was rendered by the Delhi High Court in a case filed by Ashok Kumar Tanwar [WP (C) No. 3339 of 2011 decided on 30-11-2011 to the effect that a development project on land outside the notified Ridge area but having morphological features conforming to the Ridge would also require clearance from the Ridge Management Board and this Court. **Therefore, as far as the present case is concerned though the project land falls outside the Ridge but has morphological features conforming to the Ridge bringing it within the extended Ridge, the project of DDA involving non-forestry use of the land could be permitted only after obtaining clearance from the Ridge Management Board and after obtaining the permission of this Court."**

15. We are thus of the view that there is urgent need to take necessary steps to protect the Ridge by taking necessary steps to finalise the notification under section 20 of the Forest Act for reserved forest and protection by appropriate measures. The land about which there is clarity can be included in such notification and the remaining process can be undergone separately but expeditiously. No non-forest activity is permissible in Ridge area.

16. In view of above, we direct that the Delhi Government through the Chief Secretary, Delhi to ensure that requisite Notification under Section 20 of the Indian Forest Act, 1927 is issued within three months in respect of the area about which there is no controversy. Further actions to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action

plan for removing the encroachments be ensured within next three months. Execution of the action plan will be primarily under the Chief Secretary Delhi, who is also the Chairman of the Ridge Management Board.

17. We direct constitution of an Oversight Committee (OC) to be headed by DG Forest, MoEF&CC, Government of India with the Secretaries Revenue and Forest, Delhi Govt., the PCCF, Delhi, the concerned Deputy Commissioners, Delhi and the nominees of Police Commissioner, Delhi and the Forest Survey of India, Dehradun as members. Main function of the OC will be to oversee progress with regard to the removal of encroachments from the Ridge, its protection by way of fencing/boundary wall and preparation of management plan for its restitution. The Committee will be free to co-opt any other authorities/Experts. The Nodal agency will be the PCCF, Delhi for coordination and compliance. First meeting of the Committee may be held within one month and thereafter review may be undertaken periodically preferably at least once in a month till the action plan is executed.

In view of the above, O.A. No. 58/2013 stands disposed of.

O.A. No. 144/2015 seeks removal of encroachment in South Ridge Forest for which no separate order is necessary. The same will stand disposed of. O.A. No. 116/2015 also seeks removal of encroachments from Rangpuri area in South Delhi which will also stand disposed of. O.A. No. 10/2014 which also involves similar issue has already been disposed of by an earlier order of this Tribunal dated 11.11.2014, wherein M.A. No. 258/2015 has been filed for enforcement of earlier order will also stand disposed of.

We place on record our appreciation for the valuable assistance rendered by learned Amicus.

All pending M.A.s/I.A. will also stand disposed of in view of the order passed in main matter.

A copy of this order be forwarded to DG Forest, MoEF&CC, Government of India with the Secretaries Revenue and Forest, Delhi Govt., the PCCF, Delhi, the concerned Deputy Commissioners, Delhi (through PCCF Delhi) and the nominees of Police Commissioner, Delhi and the Forest Survey of India, Dehradun by mail for compliance.

Adarsh Kumar Goel, CP

S.K. Singh, JM

Dr. Nagin Nanda, EM

January 15, 2021
Original Application No. 144/2015
and other connected matters
SN

Annexure-I 514

40

Annexure 4

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002
TELEPHONE NO-01123370679, EMAIL-pccf-gnctd@delhi.nic.in

F. No. 1(2497)/Legal/HQ/2020-21/ 10354-66 **Dated:** 10.02.2021

REVISED OFFICE ORDER

In pursuance of the direction of Hon'ble NGT Order dated 15.01.2021 in O.A No. 58/2013 in the Matter of Sonya Ghosh Vs. GNCTD, an **Oversight Committee (OC)** headed by Director General Forest, MoEF&CC, GOI has been constituted and the composition of the committee is as under:

Composition of the Oversight Committee (OC):

(i)	Director General Forest, MoEF&CC	Chairman
(ii)	Addl. Director General of Forests (FC), MoEF&CC, GOI	Co-opted Member (will act as chairman in absence of DGF and SS)
(iii)	Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi	Member
(iv)	Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi	Member
(v)	Director General (Forest), Forest Survey of India, Dehradun	Member
(vi)	The Principal Chief Conservator of Forests, Govt. of NCT of Delhi	Member (Nodal Agency)
(vii)	Special Commissioner of Police	Members
(viii)	Deputy Commissioner (South)	Member
(ix)	Deputy Commissioner (South-West)	Member
(x)	Deputy Commissioner (New Delhi)	Member
(xi)	Deputy Commissioner (South-East)	Member

The mandate of the Oversight Committee (OC) is mentioned as below:

(i) To oversee progress with regard to the removal of encroachments from the Ridge;

(ii) Its protection by way of fencing/boundary wall and preparation of management plan for its restitution.

(iii)The Nodal agency will be the PCCF, Delhi for coordination and compliance.

This issues with the approval of the Competent Authority.

Yours sincerely,

SD/-
(Vipul Pandey, IFS)
DCF (P&M)

F. No. 1(2497)/Legal/HQ/2020-21/10354-66 Dated: 10.02.2021

Copy to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests, MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. PS to Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054
4. PS to Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
5. PS to Director General (Forest), Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
6. PS to The Principal Chief Conservator of Forests, Department of Forests and Wildlife, Govt. of NCT of Delhi.
7. PS to Special Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
8. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
9. Deputy Commissioner (South-West), Old Terminal Tax Building Kapashera,New Delhi-37.
10. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
11. Deputy Commissioner (South-East), Old Gargi College Building,lajpat Nagar-IV New Delhi -110024.

Yours sincerely,

SD/-
(Vipul Pandey, IFS)
DCF (P&M)

Distribution to:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.
2. PS to Addl. Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

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TELEPHONE NO-01123370679, EMAIL-pccf-gnctd@delhi.gov.in

F.1(2497)/Legal/HQ/20-21/ 10593-10608 **Date:** 15/02/2021

MINUTES OF THE FIRST MEETING OF OVERSIGHT COMMITTEE HELD ON 12.02.2021 AT 11:00 AM REGARDING THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO. 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

First meeting of the Oversight Committee which has been constituted vide order no. F.1(2497)/Legal/HQ/2020-21/10354-66 dated 10.02.20 (annexed at **Annexure-I**) was held on 12.02.2021 under the Chairmanship of Director General Forest and Special Secretary, MoEF&CC, Govt. of India regarding the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD.

Issues discussed and decisions taken in the meeting are as follows:

1. Progress of notification under section 20 of IFA 1927:

   i) PCCF informed that Divisional Commissioner has taken meeting of all DCs and DCFs and fixed following targets:

   - All the DCFs have been directed to start the procedure of notifying the Reserved Forest under Section 20, IFA, 1927 which are without encroachment or free of encroachment.
   - Sub Divisional Magistrates have been directed to complete all the tatima proceedings within one month.
   - FSOs have been directed to complete all the rights settlement within 45 days. FSOs should take regular hearings on day to day basis and Khasra No. for which rights are settled will be made free of encroachment and will be added in the list of latest notifications.
   - FSO have been directed not to entertain new applications under Indian Forest Act, 1927 as Section 5 of said act, bars accrual of new-rights.
   - District Task Force under Deputy Commissioner shall prepare weekly schedule of removal of encroachment and actions be taken accordingly.
   - Weekly meetings to be held at the level of PCCF/HOD to review the progress of the status.

   ii) Department of Forest and Wildlife, GNCTD conveyed that draft notification is under preparation by them for all khasras identified as forest area with following information:

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   - Weekly meetings to be held at the level of PCCF/HOD to review the progress of the status.

   ii) Department of Forest and Wildlife, GNCTD conveyed that draft notification is under preparation by them for all khasras identified as forest area with following information:

a) Khasra no.s with area and all khasras surrounding it,

b) Map of village with geo coordinates of corners of each khasra,

c) All areas free from settlement proceedings and tatima proceedings,

d) All areas having no court cases.

iii) DDA has been requested to provide list of Khasra no.s which are free of litigation in their possession, ie, Central Ridge, Northern Ridge and South Central Ridge. They are also requested to provide complete list of khasras (in their possession) depicting status of settlement of rights, along with court cases pending in respect of them. Forest settlement Officers also have been advised to not to entertain frivolous cases.

iv) Joint survey of Revenue Department, Forest Department & other allottee Departments will be done to compile geo coordinates of all the corners of khasra notified under Section 4.

v) Department of Forest and Wildlife, GNCTD has been directed to start the process of declaration of Reserve Forest under Section 20 immediately.

2. Protection of land made free of encroachment and status of management plan:

i) It has been conveyed that for this purpose 147 security guards have been engaged under funds available with Delhi Ridge Management Board for securing the Ridge area which are free from encroachment and six vehicles have been procured for regular patrolling of sensitive Ridge area.

ii) As temporary fencing is being taken up around land having encroachments, it has also been directed to construct permanent boundary wall around area free from encroachments.

iii) It has also been advised to conduct regular encroachment removal drives to thwart any attempt of fresh encroachment.

iv) Considering concerns about absence of police during important encroachment removal drives, it is required that representative of police Department of sufficient seniority should represent their Department. They have been directed to continuously provide support during these encroachment removal drives and the matter may be brought in to the notice of Commissioner of Police, Delhi.

v) It has been directed to complete all the management plans that are being prepared by Department of Forest and Wildlife, GNCTD, viz. Working Plan and Ecological Restoration of Central Ridge. Wildlife Management Plan also be updated as and when due.

3. Encroachment removal plan:

For removal of encroachment following have been discussed:

i) DC (S) in coordination with all concerned SDMs is preparing weekly schedule for removal of encroachments.

ii) District Task Force is also coordinating with DUSIB for resettlement of displaced encroachers.

iii) It has been decided that small encroachments should be taken up on priority and fortnightly progress report will be submitted to Oversight Committee.

4. Director General of Forests, MoEF&CC appreciated the effort of the State for taking up the adequate and necessary steps for declaration of Reserve Forest under section 20 of IFA 1927.

5. The next meeting of the Oversight Committee will be held within one month.

*** The meeting ended with vote of thanks to the chair. ***

This issues with the approval of the Competent Authority.

(Ishwar Singh)
PCCF & HOD, GNCTD

F.(2497)/Legal/HQ/20-21/ 10593-10608 Date: 15/02/2021

Copy to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. PS to Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054
4. PS to Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
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6. PS to Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
7. CCF, Department of Forests and Wildlife, Govt. of NCT of Delhi.
8. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
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10. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
11. Deputy Commissioner (South-East), Old Gargi College Building,lajpat Nagar-IV New Delhi - 110024.
12. DCF (S), Department of Forests and Wildlife, Govt. of NCT of Delhi.
13. DCF (W), Department of Forests and Wildlife, Govt. of NCT of Delhi.
14. DCF (N), Department of Forests and Wildlife, Govt. of NCT of Delhi.

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(Ishwar Singh)
PCCF & HOD, GNCTD

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TELEPHONE NO-01123370679, EMAIL-pccf-gnctd@delhi.nic.in

F. No. 1(2497)/Legal/HQ/2020-21/ 10354-66 **Dated:** 10.02.2021

REVISED OFFICE ORDER

In pursuance of the direction of Hon'ble NGT Order dated 15.01.2021 in O.A No. 58/2013 in the Matter of Sonya Ghosh Vs. GNCTD, an **Oversight Committee (OC)** headed by Director General Forest, MoEF&CC, GOI has been constituted and the composition of the committee is as under:

Composition of the Oversight Committee (OC):

(i)	Director General Forest, MoEF&CC	Chairman
(ii)	Addl. Director General of Forests (FC), MoEF&CC, GOI	Co-opted Member (will act as chairman in absence of DGF and SS)
(iii)	Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi	Member
(iv)	Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi	Member
(v)	Director General (Forest), Forest Survey of India, Dehradun	Member
(vi)	The Principal Chief Conservator of Forests, Govt. of NCT of Delhi	Member (Nodal Agency)
(vii)	Special Commissioner of Police	Members
(viii)	Deputy Commissioner (South)	Member
(ix)	Deputy Commissioner (South-West)	Member
(x)	Deputy Commissioner (New Delhi)	Member
(xi)	Deputy Commissioner (South-East)	Member

The mandate of the Oversight Committee (OC) is mentioned as below:

(i) To oversee progress with regard to the removal of encroachments from the Ridge;
(ii) Its protection by way of fencing/boundary wall and preparation of management plan for its restitution.
(iii)The Nodal agency will be the PCCF, Delhi for coordination and compliance.

This issues with the approval of the Competent Authority.

Yours sincerely,

SD/-
(Vipul Pandey, IFS)
DCF (P&M)

F. No. 1(2497)/Legal/HQ/2020-21/10354-66 Dated: 10.02.2021

Copy to:

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4. PS to Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
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7. PS to Special Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
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9. Deputy Commissioner (South-West), Old Terminal Tax Building Kapashera,New Delhi-37.
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Yours sincerely,

SD/-
(Vipul Pandey, IFS)
DCF (P&M)

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F.1(2497)/Legal/HQ/20-21/ 13015-33 **Date:** 23.03.2021

MINUTES OF THE SECOND MEETING OF OVERSIGHT COMMITTEE HELD ON 16.03.2021 AT 3:30 PM REGARDING THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO. 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In pursuance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the second meeting of Over Sight Committee was held on 16.03.2021 under the Chairmanship of Director General Forest and Special Secretary, MoEF&CC, Govt. of India.

Issues discussed and decisions taken in the meeting are as follows:

1. **Status of Encroachment Removal:**

- PCCF, Delhi informed that the encroachment removal plan has been prepared by DCF (South) and DCF (West) for next 3 weeks subject to availability of police force. He requested that the deployment of police force needs to be rationalized to achieve timeline chalked out for the removal of encroachment.
- Special Commissioner of Police, Delhi gave assurance that all possible help shall be provided to the Department. However, sufficiently advance request should be made so that proper utilization of the police force could be worked out by the Head Quarter.
- Encroachment removal plan in Northern Ridge is scheduled on 18th March 2021.
- As there are numerous unauthorized colonies in the Ridge area, therefore, DUSIB has been approached by Revenue Department to speed up the process of shifting of unauthorized colonies outside forest land.
- PCCF, Delhi also shared the upto date status of encroachment removal done by the Department of Forest and Wildlife, GNCTD. The same is annexed at **Annexure-I**.

2. **Status of Boundary wall construction:**

- A detailed status for construction of boundary wall was shared by PCCF, Delhi which is annexed at **Annexure-II**.
- DGF & SS, MoEF&CC pressed upon the issue that the local drainage channels and the hydrology of the area be kept undisturbed, as forests/ ridges in Delhi are the major rainwater catchments and their maintenance is essential to conserve the local ecosystem and biodiversity.

3. Status of notification under section 20 of IFA 1927:

- PCCF, Delhi informed that the draft notification for Phase-I which covers 3934.26 Ha is prepared and expected to be submitted for approval of Government of NCT Delhi within next 7 days.
- The draft notification for Phase-II which covers 1222.56 Ha will be prepared by end of the current week and expected to be submitted for approval of Government of NCT Delhi within next 15 days.
- The tatima proceedings are awaited to be completed by Revenue Department, DGF & SS, MoEF&CC directed to complete all the pending cases positively within next one month.
- All the FSOs were requested to complete the settlement proceedings within next one month.

4. Preparation of Management Plan/ Working Plan:

- It was informed that FRI, Dehradun is preparing Working Plan for entire forest area in NCT of Delhi irrespective of ownership of forest land. The progress of preparation of working plan be reviewed by the Integrated Regional Office, MoEF&CC, and the same may be presented in the next meeting.

The next meeting of the Oversight Committee will be held within one month.

*** The meeting ended with vote of thanks to the chair. ***

This issues with the approval of the Competent Authority.

(Ishwar Singh)
PCCF & HOD, GNCTD

F.1(2497)/Legal/HQ/20-21/ 13018-33 Date: 23.03.2021

Copy to:

1. Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
4. The Vice Chairman (DDA), B block, lst Floor, Vikas Sadan, New Delhi-110073.
5. Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054.
6. Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
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14. DCF (S), Department of Forests and Wildlife, Govt. of NCT of Delhi.
15. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Punarwas Bhawan, I.P. Estate, New Delhi-110002.
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2. PS to Addl. Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

(Ishwar Singh)
PCCF & HOD, GNCTD

Annexure-I

Encroachment Removal Status:

S. No.	Name of Village	Total area under encroachment (in Bigha-Biswa) as on 05.04.2019	Total encroachment Removed in Financial year 2019-2020 (in Bigha-Biswa)	Total encroachment Removed in Financial year 2020-2021 (in Bigha-Biswa)
1.	Aaya Nagar	172 Bigha-00 Biswa	2 Bigha-00 Biswa	4 Bigha- 00 Biswa
2.	Chhattarpur	253 Bigha-08 Biswa	Nil	Nil
3.	Nebsarai	264 Bigha-09 Biswa	Nil	1 Bigha 10 biswa
4.	Sahoorpur	238 Bigha-03 Biswa	53 Bigha-19 Biswa	
5.	Devli	452 Bigha-14 Biswa	Nil	1 Biswa
6.	Asola	675 Bigha-00 Biswa	13 Bigha-13 Biswa	48 Bigha- 12 Bigha
7.	Bhatti	477 Bigha-14 Biswa	Nil	Nil
8.	Maidangarhi	79 Bigha-05 Biswa	28 Bigha-08 Biswa	2 Bigha-00 Biswa
9.	Saidulajab	109 Bigha - 04 Biswa	03 Bigha-00 Biswa	2 Bigha-00 Biswa
10.	Satbari	183 Bigha- 17 Biswa	60 Bigha- 00 Biswa	Nil
11.	Jaunapur	287 Bigha - 05 Biswa	113 Bigha-13 Biswa	2 Bigha- 15 Biswa removed in year 2020-21
12.	Dera-Mandi	399 Bigha - 8.5 Biswa	127 Bigha -09 Biswa	Nil
13.	Tughlakabad	403 Bigha – 07 Biswa	Nil	20 Bigha – 17 Biswa
14.	Pulpehladpur	246 Bigha – 03 Biswa	1 Bigha- 7 Biswa	1 Bigha- 7 Biswa removed in year 2020-21
15.	Rangpuri	255 Bigha – 19 Biswa	54 Bigha – 00 Biswa	Nil
16.	Rajokari	216 Bigha - 00 Biswa	37 Bigha -02 Biswa	Nil
17.	Ghitorni	16 Bigha – 10 Biswa	Nil	Nil
18.	Rajpur Khurd	0 Bigha – 0 Biswa	Nil	Nil

S. No.	Name of Village	Total area under encroachment (in Bigha-Biswa) as on 05.04.2019	Total encroachment Removed in Financial year 2019-2020 (in Bigha-Biswa)	Total encroachment Removed in Financial year 2020-2021 (in Bigha-Biswa)
19.	Mahipalpur	It is maintained by DDA and extent of encroachment is not available with Department.		
	Total	**4241 Bigha- 17.5 Biswa (883.72 Acre or 354.90 Ha)**	**405 Bigha – 09 Biswa (84.46 Acre or 33.92 Ha)**	**83 Bigha – 02 Biswa (17.31 Acre or 6.95 Ha)**

Annexure-II

Status of Boundary Wall Construction:

Name of Ridge	Total Perimeter	Wall Constructed
Northern Ridge	7.4 Km	Totally fenced except at encroachment. Once encroachment is removed wall will be completed
Central Ridge	25 Km	Because of fragmentation boundary wall to be constructed shall exceed 50 Km. The area in possession of Forest Department has been fully fenced by constructing 17 km of wall. Land managing agencies in Central ridge have secured the land with walls.
South Central Ridge	Not known	DDA has secured Sanjay Van with fencing.
Southern Ridge	172 Km	Existing wall is being digitized to assess exact length of wall to be constructed to protect the land. In the last 3 months, 15 km of wall has been constructed to protect the Southern Ridge.

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
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F.1(2497)/Legal/HQ/20-21/5525-43 **Date:** 06.10.2021

MINUTES OF THE THIRD MEETING OF OVERSIGHT COMMITTEE HELD ON 30.09.2021 AT 3:00 PM REGARDING THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO. 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In pursuance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the third meeting of Over Sight Committee was called on 30.09.2021 at 3 PM under the Chairmanship of Director General Forest and Special Secretary, MoEF&CC, Govt. of India.

Issues discussed and decisions taken in the meeting are as follows:

1. (I) Status of notification under section 20 (Phase-I, Southern Ridge):

SL. No.	Village	Total Area (in Ha)	Area sent for phase 1 Notification (in Ha)	Status of Comments from Revenue	Status of Notification
1	Tughlakabad	544.84	332.97	Received	**Comments received from Revenue Department and draft notification has been sent for approval of GNCTD on 28.09.2021 .**
2	Rajpur khurd	5.61	5.61	Received	**Comments received from Revenue Department and draft notification has been prepared for approval of GNCTD on 02/09/21**
3	Chattarpur	50.24	14.18	Received	
4	Dera Mandi	1090.36	707.12	Comments Awaited	Awaited
5	Saidulajaib	34.89	6.55	Comments Awaited	Awaited
6	Satbari	143.15	71.68	Comments sought from DDA in few khasras.	Under process
7	Jaunapur	327.53	215.57	Comments Awaited	Awaited
8	Maidangarhi	423.04	280.62	Comments received	Under process
9	Nebsarai	49.36	9.19		
10	Ayanagar	343.18	261.86	Comments Awaited	Awaited
11	Asola	775.48	595.63	Comments received	Under process
12	Bhatti	1119.67	793.68	View sought from DDA	Under process
13	Devli	480.07	393.49	Comments Awaited	Awaited
14	Sahoorpur	276.66	246.35	Comments Awaited	Awaited
15	Mahipalpur	7.71	Nil	N/A	N/A
16	Rajokari	277.67	222.48	Received	Under process
17	Ghitorni	61.30	2.52	Received	
18	Rangpuri	150.08	89.30	Received	
19	Pul Pehladpur	56.96	Nil	N/A	N/A
Total Area		**6210**	**4248.8**	**(Almost 68.4 % of area notified under section 4 of Indian Forest Act, 1927)**	

- PCCF, Delhi informed that draft notifications under Section 20 for Tughlakabad, Rajpur Khurd and Chhattarpur villages have been submitted for approval of Govt. of NCT of Delhi on 28.09.2021 and 02.09.2021 respectively.

- He also informed that comments from Revenue Department for Asola, Rajokari, Rangpuri and Ghitorni villages have been received and the draft notifications under Section 20 for these areas are under process. However, comments for the areas namely, Dera Mandi, Saidulajaib, Jaunapur, Ayanagar, Devli and Sahoorpur are still awaited from the Revenue Department.

- Pr. Secretary (E&F), GNCTD directed all DCs to send their comments to DCF (S) for the pending villages within 15 days.

[Action: Revenue Department/ Forest]

1. (II) Status of notification under section 20 (Phase-II, Southern Ridge):

SL. No.	Village	Total Area (in Ha)	Area for phase 2 Notification (in Ha)	Status of Notification
1.	Tughlakabad	544.84	202.42	Under preparation
2.	Rajpur khurd	5.61	NIL	Notification for this village completed in 1st phase.
3.	Chattarpur	50.24	34.09	Under preparation
4.	Dera Mandi	1090.36	190.87	
5.	Jaunapur	327.53	110.75	
6.	Ayanagar	343.18	80.71	
7.	Satbari	143.15	58.52	
8.	Saidulajaib	34.89	23.23	
9.	Maidangarhi	423.04	122.12	
10.	Nebsarai	49.36	20.10	
11.	Asola	775.48	113.91	Under Process
12.	Bhatti	1119.67	111.22	
13.	Rangpuri	150.08	24.55	
14.	Sahoorpur	276.66	26.90	
15.	Devli	480.07	85.61	
16.	Rajokari	277.67	39.46	Under Process
17.	Ghitorni	61.30	0.86	
18.	Mahipalpur	7.71	Nil	
19.	Pul Pehladpur	56.96	43.80	
	Total Area	**6210**	**1,289.12**	**(Almost 20.8 % of area notified under section 4 of Indian Forest Act, 1927)**

- DCF (S) was directed to complete the process of preparation of draft notification under Section 20 within one month, i.e. by 31st October 2021.

- DM/DCs were directed to send their comments on draft notification to DCF (S) in next one month, i.e. by 30th November 2021.

- Pr. Secretary (E&F), GNCTD directed to complete the entire process of preparation of notification for all the phases by 30th November 2021.

[Action: Forest]

1. (III) Status of notification under Section 20 of Other Ridges:

Name of Ridge	Total Area	Area proposed for notification	Status of Notification
Northern Ridge	131.54 Ha (87.0 Ha as per preliminary notification 1994)	131.54 Ha	Under Submission
South Central Ridge	626 Ha	Not Available	DDA has been requested to provide details of khasras under the South Central Ridge vide letter dated 02/07/2021 and 09/08/2021.
Central Ridge	1895 Ha (864 Ha as per preliminary notification 1994)	Not Available	DM (New Delhi) & DDA has been requested to provide details of khasras under the Central Ridge vide letter dated 18/06/2021.

- PCCF, Delhi informed that the draft notification under Section 20 for Northern Ridge is under submission stage. For Central Ridge DM (New Delhi) & DDA were requested to provide details of khasras which are still awaited.

[Action: DDA/ DM (New Delhi)]

1. (IV) Matters pending with DDA:

- It was informed in the meeting that the matter regarding identification of khasras in Central Ridge and South Central Ridge and comments on acquired land by their department is long pending from DDA.

- DDA was asked to ensure that within 1 month all the pending issues shall be cleared from their end.

[Action: DDA/Forest]

2. Status of Tattima Proceedings:

SL. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
1	Asola	14	2	12
2	Ayanagar	35		
3	Bhatti	38	1	33
4	Chattarpur	4		
5	Devli	11		
6	Dera Mandi	11		
7	Maidangarhi	13		
8	Nebsarai	3		
9	Jonapur	5		
10	Saidulajaib	3		
11	Sahoorpur	1		1
12	Satbari	2		

Sl. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
13	Tughlakabad	1		1
14	Pul Pehladpur	1		1
15	Ghitorni	1	1	
16	Rajokri	5		
17	Rangpuri	19		
Total		**167**	**4**	**48**

- PCCF, Delhi informed that due to the slow pace of Tattima proceedings and disposal of cases in FSO courts the preparation of draft notification is also being hindered.
- Pr. Secretary (E&F), GNCTD asked PCCF, Delhi to seek review report to assess the progress of Tattima proceedings every week.
- 30th November, 2021 was fixed as the last date for completion of Tattima proceedings.

[Action: Revenue]

3. Status of Pending Cases in FSO Court:

Division	Total no. of cases	No. of Cases Disposed	No. of cases pending
South Forest Division	46 (5 new cases have been taken up by FSO after last meeting)	31 cases have been disposed off out of which in 21 cases judgment has been reserved by the Ld. Forest Settlement Officer and in respect of 10 cases final orders have been passed.	15
West Forest Division	8	6 cases have been closed however, all are reserved for final order to be passed.	2

- It has been decided in the meeting that by 31st October 2021 FSOs will pass orders for all the matters reserved for judgments and for rest of the matters orders shall be passes by 30th November 2021.

[Action: Revenue]

4. Encroachment Removal:

Sl. No.	Name of Village	Total encroachment Removed (in Ha)
1.	Aaya Nagar	**Nil**
2.	Chhattarpur	**Nil**
3.	Nebsarai	**Nil**
4.	Sahoorpur	**Nil**
5.	Devli	**Nil**
6.	Asola	**4.06**
7.	Bhatti	**Nil**
8.	Maidangarhi	**0.16**
9.	Saidulajab	**0.16**
10.	Satbari	**Nil**
11.	Jaunapur	**0.23**
12.	Deramandi	**2.67**
13.	Tughlakabad	**1.74**
14.	Pulpehladpur	**0.11**

Sl. No.	Name of Village	Total encroachment Removed (in Ha)
15.	Rangpuri	**4.51**
16.	Rajokari	**3.10**
17.	Ghitorni	**Nil**
Total		**16.74 Ha**

(More than 12 Ha of Forest land has been made free of encroachment since last meeting of Oversight Committee held on 16.03.2021)

- DCF (S) informed that after repeated requests assistance from Delhi Police regarding encroachment removal has not been received.
- Spl. Commissioner of Police conveyed to DCF (S) to send a formal letter stating all the requirements to Delhi Police and make a copy to him so that the action can be taken officially.

[Action: Forest/ Delhi Police]

5. Construction of Boundary Wall:

SL. No.	Village	Boundary wall (in m)
1.	Asola	2705
2.	Sahoorpur	Nil
3.	Pulpehladpur	2252
4.	Deramandi	6519
5.	Jonapur	820
6.	Tughlakabad	800
7.	Ayanagar	2423
8.	Maidangarhi	1147
9.	Chhattarpur	784
10.	Nebsarai	520
11.	Saidulajaib	Nil
12.	Satbari	Nil
13.	Rangpuri	4178
14.	Rajokari	13000
15.	Ghitorni	425
Total		**35,573**

(More than 20 Km of wall has been constructed after last meeting of Oversight Committee held on 16.03.2021.)

- PCCF, Delhi informed that due to Covid-19 pandemic the progress regarding construction of boundary wall has been relatively slower than expected. There were some budgetary issues also that have been solved in last few months with the help of RMB fund and currently full-fledged work for construction of boundary wall is being undertaken.

[Action: Forest]

6. Issues pending with DUSIB regarding rehabilitation of colonies:

- Issues regarding submitting a list of those Jhuggis in illegal colonies falling under Forest area and are proposed to be rehabilitated as per Delhi Slum and JJ Rehabilitation and Relocation Policy, 2015 and speeding up the process of rehabilitation of encroachers identified for rehabilitation by GNCTD is long pending with DUSIB.
- As any representative from DUSIB was not present in the meeting, it was directed to Forest Department to send a letter regarding this to Delhi Urban Shelter Improvement Board.

[Action: Forest/ DUSIB]

7. Status of Management Plan:

- It was decided in the meeting that FRI, Dehradun may be requested to complete preparation of Working Plan of Delhi within next 6 months.

[Action: Forest]

*** The meeting ended with vote of thanks to the chair. ***

This issues with the approval of the Competent Authority.

(Ishwar Singh)
PCCF & HOD, GNCTD

To:

1. Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
4. The Vice Chairman (DDA), B block, Ist Floor, Vikas Sadan, New Delhi-110073.
5. Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Office of Divisional Commissioner , Revenue Department (HQ), GNCTD, 5, Sham Nath Marg, Delhi-110054.
6. Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
7. Spl. Commissioner of Police, Armed Police, Office of the Commissioner of Police, Delhi, Jai Singh Road, New Delhi-110001.
8. Director General, Forest Survey of India, Kaulagarh Road, P.O. IPE Dehradun-248195.

F.1(2497)/Legal/HQ/20-21/ 5525-43 Date: 06.10.2021

9. CCF, Department of Forests and Wildlife, Govt. of NCT of Delhi.
10. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
11. Deputy Commissioner (South-West), Old Terminal Tax Building Kapashera,New Delhi-37.
12. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
13. Deputy Commissioner (South-East), Old Gargi College Building,lajpat Nagar-IV New Delhi - 110024.
14. DCF (S), Department of Forests and Wildlife, Govt. of NCT of Delhi.
15. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Punarwas Bhawan, I.P. Estate, New Delhi-110002.
16. DCF (W), Department of Forests and Wildlife, Govt. of NCT of Delhi.
17. DCF (N), Department of Forests and Wildlife, Govt. of NCT of Delhi.

For information only:

1. PS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.
2. PS to Addl. Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

(Ishwar Singh)
PCCF & HOD, GNCTD

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
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F.1 (2497)/Legal/HQ/20-21/dcfhq-11 **Date:24.02.2022**

MINUTES OF THE FOURTH MEETING OF OVERSIGHT COMMITTEE HELD ON 18.02.2022 AT 3:00PM REGARDING THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO. 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In pursuance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the fourth meeting of Over Sight Committee was held on 18.02.2022 at 3 PM under the Chairmanship of Director General Forest and Special Secretary (DGF & SS), MoEF&CC, Govt. of India.

Issues discussed and decisions taken in the meeting are as follows:

1. Status of notification under section 20 (Phase-I, SouthernRidge):

SL. No.	Village	Total Area (in Ha)	Area sent for phase 1 Notification(in Ha)	Status of Comments from Revenue Department	Status of Notification
1.	Tughlakabad	544.84	332.97	Received	File has been submitted to law department for vetting of notification.
2.	Rajpur khurd	5.61	5.61	Received	File has been submitted to law department for vetting of notification.
3.	Chattarpur	50.24	14.18	Received	Notification has been issued
4.	Dera Mandi	1090.36	707.12	Comments Awaited	Draft notification has been circulated & comments are awaited from Revenue Dept.
5.	Saidulajaib	34.89	6.55	Comments Awaited	Draft notification has been circulated & comments are awaited from Revenu dept.
6.	Satbari	143.15	71.68	Comments sought from DDA in few khasras.	File has been submitted to law department for vetting of notification.

7.	Jaunapur	327.53	215.57	Comments Awaited	Draft notification has been circulated & comments are awaited from Revenue Dept.
8.	Maidangarhi	423.04	280.62	Comments received	File has been submitted to law department for vetting of notification
9.	Nebsarai	49.36	9.19	Comments received	File has been submitted to law department for vetting of notification
10.	Ayanagar	343.18	261.86	Comments Awaited	Draft notification has been circulated & comments are awaited from Revenue Dept
11.	Asola	775.48	595.63	Comments received	File has been submitted to law department for vetting of notification.
12.	Bhatti	1119.67	793.68	View sought from DDA	File has been submitted to law department for vetting of notification.
13.	Devli	480.07	393.49	Comments Awaited	Draft notification has been circulated & comments are awaited from Revenue Dept.
14.	Sahoorpur	276.66	246.35	Comments Awaited	File has been submitted to law department for vetting of notification.
15.	Mahipalpur	7.71	Nil	N/A	N/A
16.	Rajokari	277.67	222.48	Received	File has been submitted to law department for vetting of notification.
17.	Ghitorni	61.30	3.413	Received	Vetting has been done and the file is submitted for the approval of GNCTD
18.	Rangpuri	150.08	89.30	Received	Notification has been issued
19.	Pul Pehladpur	56.96	Nil	N/A	N/A
Total Area		**6210**	**4248.8**	**(Almost 68.4 % of area notified under section 4 of Indian Forest Act, 1927)**	

- PCCF, Delhi informed that final notification for Rangpuri and Chhattarpur villages have been already issued, 8 notifications have been submitted for vetting of law department, one notification has been submitted for approval of GNCTD after vetting of law department and comments are awaited from Revenue department for 5 villages.
- DM(South) and DM(South East)informed that Revenue department has not been able to take up any revenue work because of prevailing pandemic and now that pandemic has subsided swift action will be taken to complete the process of submission of comments within 15 days.
- Divisional Commissioner, GNCTD directed all DCs to send their comments to DCF (S) for the pending villages within 15 days i.e. by 07/03/2022.
- DGF & SS also asked Principal Chief Conservator of Forests, GNCTD to liaison with Law department for early vetting of all notifications by creating a uniform format for the notifications.

[Action: Revenue Department/ Forest]

2. Status of notification under section 20 (Phase-II, Southern Ridge):

SL. No.	Village	Total Area (in Ha)	Area for phase 2 Notification(in Ha)	Status of Notification
1.	Tughlakabad	544.84	202.42	Draft notification has been circulated & comments are awaited from Revenue Dept.
2.	Rajpur khurd	5.61	NIL	Not required
3.	Chattarpur	50.24	32.53	Draft notification has been circulated & comments are awaited from Revenue Dept.
4.	Dera Mandi	1090.36	190.87	Draft notification has been circulated & comments are awaited from Revenue Dept.
5.	Jaunapur	327.53	110.75	Draft notification has been circulated & comments are awaited from Revenue Dept.

6.	Ayanagar	343.18	68.05	Draft notification has been circulated & comments are awaited from Revenue Dept.
7.	Satbari	143.15	32.80	Draft notification has been circulated & comments are awaited from Revenue Dept.
8.	Saidulajaib	34.89	19.72	Draft notification has been circulated & comments are awaited from Revenue Dept.
9.	Maidangarhi	423.04	67.49	Draft notification has been circulated & comments are awaited from Revenue Dept.
10.	Nebsarai	49.36	18.84	Draft notification has been circulated & comments are awaited from Revenue Dept.
11.	Asola	775.48	113.91	Draft notification has been circulated & comments are awaited from Revenue Dept.
12.	Bhatti	1119.67	26.50	Draft notification has been circulated & comments are awaited from Revenue Dept.
13.	Rangpuri	150.08	24.55	Draft notification has been circulated & comments are awaited from Revenue Dept.
14.	Sahoorpur	276.66	26.90	Draft notification has been circulated & comments are awaited from Revenue Dept.
15.	Devli	480.07	65.80	Draft notification has been circulated & comments are awaited from Revenue Dept.
16.	Rajokari	277.67	39.46	Draft notification has been circulated & comments are awaited from Revenue Dept.

17.	Ghitorni	61.30	0.86	Draft notification has been circulated & comments are awaited from Revenue Dept.
18.	Mahipalpur	7.71	Nil	Draft notification has been circulated & comments are awaited from Revenue Dept.
19.	Pul Pehladpur	56.96	56.91	Draft notification has been circulated & comments are awaited from Revenue Dept.
Total Area		**6210**	**1,289.12**	**(Almost 20.8 % of area notified under section 4 of Indian Forest Act, 1927)**

- Oversight committee was informed that draft notification for all the phase 2 areas have been completed and drafted and circulated for comments of revenue department.
- Divisional Commissioner, GNCTD directed all DCs to send their comments to DCF (S) for the pending villages within 15 days i.e. by 07/03/2022.
- DGF & SS stressed the need of issuance of notification in time bound manner.

[Action: Forest]

3. Status of notification under Section20 of Other Ridges:

Name of Ridge	**Total Area**	**Area proposed for notification**	**Status of Notification**
Northern Ridge	170.74 Ha (87.0 Ha as per preliminary notification 1994)	170.74 Ha	File has been submitted to law department for vetting of notification.
South Central Ridge	626 Ha	254 Ha	File has been moved for Sanjay Van for an area of 254 Ha. DDA has been requested to provide details of khasras under the South Central Ridge vide

			letter dated 02/07/2021 and 09/08/2021.
Central Ridge	1895 Ha (864 Ha as per preliminary notification 1994)	Not Available	DM (New Delhi) & DDA has been requested to provide details of khasras under the Central Ridge vide letter dated 18/06/2021.
Nanak Pura Ridge	7 Ha	Not Available	Under process

- PCCF, Delhi informed that the draft notification under Section 20 for Northern Ridge have been submitted for vetting of law Department. Further, draft notification for South Central Ridge and Central Ridge has been circulated for comments. Department is going to submit proposal for final notification within a fortnight. He also informed that draft notification for Nanakpura will be finalized within a month i.e. by 20/03/2022and circulated for comments to speed up the process of notification.

[Action: Forest Department, DDA and other land owning agencies in Central Ridge]

4. Matters pending with DDA:

- It was informed in the meeting that the matter regarding identification of khasras in Central Ridge and South Central Ridge and comments on acquired land by their department is long pending from DDA.

- DDA was asked to ensure that within 15 days i.e. by 07.03.2022 all the pending issues shall be cleared from their end as matter has already been delayed.

[Action: DDA/Forest]

5. Status of Tattima Proceedings:

SL. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
1	Asola	14	5	9
2	Ayanagar	35	0	0
3	Bhatti	38	2	33
4	Chattarpur	4	not initiated	not initiated
5	Devli	11	not initiated	not initiated
6	Dera Mandi	11	0	0
7	Maidangarhi	13	not initiated	not initiated
8	Nebsarai	3	not initiated	not initiated
9	Jonapur	5	0	0
10	Saidulajaib	3	not initiated	not initiated
11	Sahoorpur	1	0	1
12	Satbari	2	not initiated	not initiated
13	Tughlakabad	1	Nil	Nil
14	Pul Pehladpur	1	Nil	Nil
15	Ghitorni	1	Nil	0
16	Rajokri	5	1	1
17	Rangpuri	19	Nil	0
Total		**167**	**8**	**44**

- PCCF, Delhi informed that due to the slow pace of Tattima proceedings and disposal of cases in FSO courts the preparation of draft notification is also being hindered.

- DGF & SS directed that 50% of Tattima proceedings should be completed before next meeting of the Oversight Committee which has tentatively been fixed in the month of March.

[Action: Forest and Revenue]

3. Status of Pending Cases in FSO Court:

Division	Total no. of cases	No. of Cases Disposed	No. of cases pending
South Forest Divisionest Division	**58 (4 new cases have been taken up by FSO after last meeting)**	**39 cases have been disposed off out of which in 15 cases judgment has been reserved by the Ld. Forest Settlement Officer and in respect of 24 cases final orders have been passed.**	**19**
West Forest Division	**8**	**6 cases have been closed however, all are reserved for final order to be passed.**	**2**

- DGF & SS directed FSO to be part of the meeting from next time and Department shall follow up all cases to ensure disposal of all cases with final orders on priority to comply with the directions of Hon'ble NGT.

[Action: Revenue Department]

4. Encroachment Removal:

Sl. No.	Name of Village	Total encroachment Removed (in Ha)
1.	Aaya Nagar	Nil
2.	Chhattarpur	Nil
3.	Nebsarai	Nil
4.	Sahoorpur	Nil
5.	Devli	Nil
6.	Asola	10.99
7.	Bhatti	0.25
8.	Maidangarhi	0.16
9.	Saidulajab	0.16
10.	Satbari	Nil
11.	Jaunapur	0.56
12.	Deramandi	3.38
13.	Tughlakabad	2.14
14.	Pulpehladpur	0.31
15.	Rangpuri	5.47
16.	Rajokari	3.75
17.	Ghitorni	Nil
18	Mahipalpur	Nil
19	Rajpur Khurd	No encroachment to be removed
Total		**27.17 Ha**

(More than 10.43 Ha of Forest land has been made free of encroachment since last meeting of Oversight Committee held on 30.09.2021)

- It was informed to Oversight committee that there are many stay orders on demolition of the encroachment on Forest area. Further, the Delhi Slum and JJ Rehabilitation and Relocation Policy, 2015 possess hindrances in removal of encroachment.
- DGF & SS directed that all cases where stays have been given should be compiled by both Forest and Revenue Department and same should be submitted to him by 07/03/2022 for raising the issue with Hon'ble. Chief Justice of Hon'ble High Court, Delhi.

- DGF & SS also directed to hold a meeting with the Pr. Secretary looking after the DUSIB and chalk out a clear timeline for identification and removal of encroachment from Forest area.
- DGF & SS also directed that DCF and DC of concerned area with encroachment should hold a meeting and chalk out a clear timeline for removal of encroachment and submit the same by 21/03/2022 for monitoring by Oversight Committee.

[Action: Forest/ Delhi Police/Revenue]

5. Construction of Boundary Wall:

SL. No.	Village	Boundary wall (in m)
1.	Asola	5,728
2.	Sahoorpur	Nil
3.	Pulpehladpur	6,874
4.	Deramandi	14,150
5.	Jonapur	2,072
6.	Tughlakabad	1,380
7.	Ayanagar	2,948
8.	Maidangarhi	1147
9.	Chhattarpur	1,118
10.	Nebsarai	520
11.	Saidulajaib	Nil
12.	Satbari	Nil
13.	Rangpuri	4178
14.	Rajokari	13000
15.	Ghitorni	450
Total		**53,565**

(More than 17.99 Km of wall has been constructed after last meeting of Oversight Committee held on 30.09.2021.)

- Oversight Committee was informed that walls are being constructed to secure the area made free of encroachment.